1232 (1)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 26/2023/EZ

In the Matter of:-

PI VANRAMCHHUANGI

...APPLICANT (s)

VERSUS

UNION OF INDIA & ORS ...RESPONDEN (s)

INDEX

Sl. No.	Particulars	Page No.
1.	Affidavit on behalf of Respondents No. 3	
2.	A copy of the muck disposal plan **Annexure – "R-1"**	
3.	A copy of spoil bank details along with photographs **Annexure – "R-2"**	
4.	A copy of the forest clearance **Annexure – "R-3"**	
5.	Photographs of Seeding & Mulching **Annexure- "R-4"**	
6.	Copies of Appreciation Certificate dated 10.05.2023 and VCP appreciation letter **Annexure – "R-5"(colly.)**	
7.	Copies of the agreement for handing over of land by CALA and letter dated 17.04.2023 by MoEF, Shillong, letter dated 23.05.2023 **Annexure "R-6"(colly)**	

Filed by:-

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1233 (2)

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 26/2023/EZ

PI VANRAMCHHUANGI

...APPLICANT (s)

VERSUS

UNION OF INDIA & ORS ...RESPONDENT (s)

COUNTER AFFIDAVIT/ REPLY ON BEHALF OF RESPONDENT No. 3 NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL)

I, Virender Kumar Jakhar, S/o Kashi Ram Jakhar, Aged 60 years, working as Executive Director (Projects) at National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport & Highways, do hereby solemnly affirm and declare as under:

1. That I am duly authorized and competent to swear this affidavit on behalf of National Highways and Infrastructure Development Corporation Limited at 3rd Floor, 4 - Parliament Street, New Delhi – 110001.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF INDIA

2. That I have read and understood the order passed by the Hon'ble NGT dated 17.03.2023 and 20.04.2023 and filing this Counter Affidavit in compliance of direction passed by the Hon'ble Tribunal.

3. The deponent has been advised to traverse and/or deal with only such allegations and/or contentions and/or averments and/or statement made in the said petitions which are material and relevant for the purpose of just adjudication and disposal of the instant case. All other allegations and/or contentions and/or averments and/or statements made in said petition may be deemed to have been denied and disputed in Toto and to have not been admitted in any way. Save and except what matters are of record and save and except what have specifically been admitted herein each and every allegations and/or contentions and/or statements made in the said petition are deemed to have been denied and disputed by me in seriatim.

4. That the deponent craves liberty to raise additional submission or file additional affidavits in case need arises during the course of arguments.

VANNEIHSIAMI NOTARY Regn. No. 15/2024 GOVERNMENT OF MIZORAM

BRIEF SUBMISSIONS:

5. That the Applicant under this O.A. has raised allegation that during the construction of the road the debris/muck is being directly thrown along the slopes next to the road. That debris then slides down directly into the river, which is incorrect as the petition has been filed with some malafide intentions and incorrect facts and figures have been brought on records by the applicant by way of this OA. It is further submitted to the Honb'le Tribunal that The Government of India had entrusted to the Authority i.e NHIDCL the work of "Widening and Upgradation to 2 lane with paved shoulder configuration and geometric improvements from km 8.000 to km 380.000 on Aizawl-Tuipang section in the State of Mizoram on EPC mode with JICA loan assistance. The project is Internationally funded through Japan International Cooperation Agency (JICA), which is the financing institution which has provided funds toward a part of the cost of the Project. Government of India (GoI) has applied for a Japanese ODA loan from JICA for an amount of 96.457 million Japanese Yen (JPY) for phase-1 under the scheme "North East Road Network Connectivity Project Phase-I and other phases" and has signed a Loan Agreement no. ID-P249 on 31.03.2017 for an amount of 67,170 million Japanese Yen as Tranche-I for Phase-1 Projects. A portion of the proceeds of the loan shall be applied to payments under the Contract. The Government of India has sanctioned this project vide sanction order no.A.12024/14/2015-NHIDCL Cell/EAP dated 20.04.2017.

ANNEIHSIAMI NOTARY Regn. No. GOVERNMENT OF MIZORAM

PARA WISE REPLY:

6. That the averments made under Paragraph 1 to 3 are matter of record and does not warrant any reply from the answering respondent.

7. That the averments made under paragraph 4 that the inception for the Aizawl Tuipang has been done in the Year 2010. Initially, the project has been with State PWD, which later on has been transferred to NHIDCL for implementation. The project is internationally funded through Japan International Cooperation Agency (JICA), which is the financing institution which has provided funds toward a part of the cost of the Project. The project is 75% complete and is bound to be completed by 31.03.2024 in all respect as per the commitment made to the office of Hon'ble Prime Minister as the project is being monitored by PMO through 'PMG'. Time and cost overrun has already happened in the project as the project is already delayed by 1.5 years and cost of increased cost has been paid to the Agencies. As such without proper adjudication of facts, no action for barring the construction work be taken. Further, the muck disposal plan is attached herewith.

A copy of the said Muck disposal plan is annexed hereto and marked as **ANNEXURE-"R-1".**

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

8. That the averments made under Paragraph 5, The Hon'ble Court may take a call on the questions raised by the applicant and the reply pertaining to the questions relating to environment.

i. As per recommendation of National action Plan on Climate change, NHIDCL is taking care of soil erosion and Artificial Natural Regeneration as Compensatory Afforestation and avenue plantation to improve the forest cover through forest Department MoEF &CC, Government of Mizoram.

ii. NHIDCL through its EPC Contractor followed all the necessary precaution required for soil conservation and plantation (Compensatory Afforestation and avenue plantation through forest Department MoEF & CC, Government of Mizoram.

iii. No Environmental violations are being done by the respondents as due care is already taken.

iv. Effective muck disposal plan has been made. The dumping is being done in the designated spoil banks as provided by the District Administration. Numerous letters are available, wherein the local bodies have certified that the muck

is properly being disposed in the designated spoil bank. NHIDCL has already emphasized on the construction of Gabion walls at projects sites and Gabion wall are made at the base of Spoil bank. Other preventive measures have also been taken up at the spoil bank. As such, the contention of not having MUCK DISPOSAL PLAN is refuted and proper facts have not been presented before the Hon'ble Court.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

No Environmental violations are being done by the respondents as due care is already taken.

vi. There is no violation with regard to the construction and demolition of Waste Management.

9. That the averment made under paragraph 6 of the Original Application that for the sake of brevity, the locations mentioned in the petition i.e. Km 431/00 to Km 562/00 may be collectively read as Km 250/00 to Km 380/00 in the records being submitted by the Respondent no. 2 and Respondent no.3. It is further submitted that widening to 2 lane of NH-54 did not cause any man-made disaster, affected the ecology as well as human lives in the state of Mizoram under NHIDCL. Further, it is pertinent to mention that the National Highways or the road construction Projects are being implemented throughout the state of Mizoram in the interest of the public and not with mala-fide intentions to harm the sentiments of the

people, but with a view that all the people of the State gets socio-economically benefited in terms of tourism and business and also with a view of strengthening defense for the National safety of the people of the State as well as that of the country, since Mizoram is sharing international borders with Myanmar and Bangladesh. Therefore, all necessary measures and protection required in this project are complied by NHIDCL.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

10. That the averments made under paragraph 7 to 9 are matter of record and does not warrant any reply from the answering respondent.

11. That with regards to the paragraph 10 of the Original Application, the fact is partially correct as Quantity of excavation from Km 250/00 to Km 380/00 as per DPR comes out to be 31.16 Million and 16.45 million excavated material has been effectively utilized in the construction process for raising the road level and embankment construction. As such, 53% excavated material has already been used in construction through Recycle and Reused. The factual data submitted is not correct as the team of JICA, NHIDCL and DPR Consultant have collectively taken a thought process for effective utilization of excavated materials.

12. That the averments made under Paragraph 11, it is contended that as per the DPR, the Consultant has identified 62

disposal sites, which is said to be not sufficient to accommodate the spoil. However, there shall be no more requirement in terms of accommodation of the generated excavated material. In the Detailed Project Reports prepared by several Indian consultants, road widening is planned. According to DPR, there are 62 disposal site, however, it is felt that more disposal bank is required, as such 64 disposal site are made as per the site condition and the same is sufficient for muck disposal in these area. Therefore, no more spoil banks are required for the project. Secondly, the cut soils has already been used in the sections such as Truck lay bye, Embankment construction, realignment portion etc.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

Copies of Spoil bank details alongwith photograph are annexed hereto and marked as **ANNEXURE-"R-2".**

13. That with regard to the averments made under Paragraph 12, The Forest clearance has already been obtained from the MoEF & CC approved by Govt of India, Regional office (IRO) Shillong as per clause 2.5 of the Forest Conservation Act,1980.

Copies of the said Forest clearance is annexed herewith as **ANNEXURE-"R-3".**

14. That with the averment made under paragraph 13 of the Original Application, it is to clarify that the work was done by NHIDCL and not the State Government. Further, the factual data presented by the applicant in all the packages are incorrect.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

15. That the averment made under paragraph 14, it is stated that the excavated material is not being thrown out along the slopes next to roads. However, it should be understood from the engineering point of view. The existing road has been of a width of 3.5 mts, which is to be increased to 10 mts, which requires at least an embankment width of 12 mts and accordingly land has been acquired. At many locations to make the embankment, filling is required on the side slopes and that is done within the ROW. Structural works like Retaining wall, Gabion wall, toe wall etc has been constructed at the side slopes to have a stable and safe strata. There has been no indiscriminate dumping done as it has been misunderstood with the embankment construction being done for the road strata. It is further submitted that no muck has been thrown along the slopes next to the road and no debris has been slides down directly into the river. In this regard, necessary Precautions has been adopted by providing gabion wall/retaining wall and Hill side protection has also been taken care by breast wall and other protection method like Mulching/seeding etc.

ANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

Photographs of Seeding & Mulching are annexed hereto and marked as **ANNEXURE-"R-4".**

16. That the averment made under paragraph 15 no unnecessary and indiscriminate felling of trees have been done. The trees are cut by the Forest Department and respondent no.3 have no role in tree cutting as respondent no.3 are only user agency who are paying for the tree cutting by the Forest Department. Secondly, respondent no.3 is already in possession of Forest Clearance obtained from forest Department which has been clearly mentioned in para 12 reply.

17. That the averment made under paragraph 16 and 17, the facts are incorrect as the terrain of Uttarakhand and Mizoram are not comparable, if we relate to the quantum of water bodies available in both the States. Also, the quantum of landslides in Mizoram on NH-54 and Uttarakhand state are not comparable. A proper comparative statement should be presented by the Applicant as comparison of Mizoram NH-54 with Uttarakhand shall be a futile exercise.

18. That the reply with this paragraph may be read with the reply made in paragraph 11.

19. That with regard to paragraph 19, the contentions raised by the applicant are vehemently denied. It is submitted that

the excavated muck are properly disposed in the designated spoil bank and a regular monitoring has also been done by the committee at District level. It is also further submitted that committee at the level of State Government has also been held to review the Environmental concern. In this regard, Appreciation Certificate has been issued by the Department of Environment, Forest & Climate change Department, Mara Autonomous District Council, Siaha. which has been attached for kind appraisal. Further, VCPs of various District along NH-54 such as VCPs of Theiri, Amobyu "B", TIpa-VIII, Amobyu Vaithie, Tipa-V-I, Amobyu-"CH", Keitum, Serchhip District, HnathialThiltlang Hnathial District, Chhiahtlang Serchhip District, AOC, Lawngtlai, Rawpui Hnathial District, Seling Aizawl District, Tawipyu South ,Thingfal and Thingsul Tlangnuam had issued appreciation certificates which are also annexed herewith.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2021 GOVERNMENT OF MIZORAM

Copies of the said appreciation Certificate dt.10.05.2023 and the VCP appreciation letters are annexed as **ANNEXURE -"R-5".**

20. That the averment made under paragraph 20, the National and State level laws and regulations are being followed by NHIDCL. In support of this, the respondent no.2 and 3 would like to state that Hot mix plant and Batching plants are located sufficiently away from habitation and agricultural operations.

The dumping sites have been arranged from the District administration and local bodies. Even the reports of dumping being carried out at the appropriate place has been certified by the District administration and local bodies. In some cases, the Forest Department has also issued reference that the works ongoing at the spoil bank as planned. All the stages of execution has been plan by the DPR Consultant and the same is followed by the EPC Contractor. Re-forestation is required to be done by Forest Department, MOEF 7 CC, Govt of Mizoram as compensatory amount required has already been deposited by NHIDCL as per the demand of Forest Department. Construction of Breast wall and Retaining wall has been constructed to avoid soil erosion. Side slopes has been kept flatter wherever possible. In case of a steeper slopes, it has been supported by the Retaining Wall. 3 nos of independent Environmental Expert Key Personnel has been posted in the project, who are expertise in the Environmental field. They assist NHIDCL to implement the measures identified in the Environmental Management Plan (EMP) and undertake environmental monitoring and evaluation against the set indicators. Positive and negative impacts associated with roads. Overall, the waste management is being done as per the management plan and approvals of the Local Authorities.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

21. That the averment made under paragraph 21, the Hill road manual describes the structures and protective measures. The Contract for the projects have been prepared by a team of experts which includes DPR Consultant, JICA team, NHIDCL

and other independent experts. The requirement at any specific locations is addressed through various analysis and proper technical solution is arrived as what to be developed at the said location i.e type of structure, height, sustainability etc. The contention of the applicant is not clear for quoting the Hill road manual as the Contract provisions for work is made by referring the Hill road manual and other applicable IRC Codes.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

22. That the averment made under paragraph 22, it is a matter of record and does not warrant any reply from the answering respondent.

23. That the averment made under paragraph 23, NHIDCL is already taking measures to overcome precarious issues a lot of protection measures are there in the project. More than 50% of the project cost have been made provision for protection measure.

24. That the averment made under paragraph 24, it is a matter of record and does not warrant any reply from the answering respondent.

25. That the averment made under paragraph 25, Mizoram State Action plan are as follows:-

a) Adequate measures are taken to address the issues of Environment to protect flora and fauna in the area and the minimal Environment impact is at the project site.

b) Adequate protection measures are being taken up to retain the soil on both valley and hill side.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

c) Yes, Seismic factors are taken into consideration for designing of the project.

d)The same is taken care off. More than 70% Structural works of Retaining wall, Breast wall etc have been completed at project sites.

26. That the averment made under paragraph 26, it is a matter of record and does not warrant any reply from the answering respondent.

27. That the averment made under paragraph 27, Soil erosion at Embankment Slopes are being mitigated with protection measures.

28. That the averment made under paragraph 28, it is stated that the Contents are advisory in nature and comparison of Uttarakhand terrain with NHIDCL terrain is not comparable .

29. That the averment made under paragraph 29, It is ensured that the depth of borrow pits have a slope not steeper than 1:4 from the edge of the final section of the bank. Debris generated are recycled and reused. The unsuitable materials are being dumped in the Spoil Banks.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

30. That the averment made under paragraph 30 & 31 are the matter of record and does not warrant any reply from the answering respondent.

31. That the averment made under paragraph 32 the Technical suggestions given in this para are already incorporated in the Contract and the same has been executed at the project sites. Geotextiles, Vetiver Plantation, Hydro seeding, Seeding and Mulching etc are being used in the projects. Hot Mix plants are located away from the Settlement area. Stone Quarrying is being carried out as per the norms laid by Department of Geology and Mining. Adequate no. of drains have been provisioned in the Contract. More than 1700 Culverts are in the Aizawl - Tuipang projects and other protection measures are also taken up at a large scale. Adequate drain provisions have been made at the project sites.

32. That the averment made under paragraph 33 to 36 are the matter of record and does not warrant any reply from the answering respondent.

VANNEIHSIAMI * NOTARY Aizawl District Regn. No. 15/2022 * GOVERNMENT OF MIZORAM

33. That the averment made under paragraph 37, the facts presented are not correct and have been made with malafide intentions. Without proper adjudication of facts and simply based on photographical evidences, violation cannot be concluded. The details of spoil bank has been provided with photograph in Annexure-R-2'

34. That with regard to the averment made under paragraph 38, No violation has been done, the violations are only alleged and it needs to be proved with proper adjudication of facts as any kind of relief granted to the applicant shall have detrimental effect on the project and the time and cost overrun on the project shall have unnecessary burden on Government of India and public at large shall suffer.

35. That the averment made under paragraph 39, it is stated that it is a matter of record and does not warrant any reply from the answering respondent.

36. That the averment made under paragraph 40 No relief should be granted to the applicant without proper adjudication of facts. The applicant has filed the petition with ulterior motive and has not approach the Hon'ble Court with Clean hands.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

37. That the averment made under paragraph 41, that it is a matter of record and does not warrant any reply from the answering respondent.

38. That the averment made under paragraph 1, 2(I) to 2(XIII) of the additional affidavit dated 18.04.2023 are the matter of record and does not warrant any reply from the answering respondent.

39. That in reply to the averment made under paragraph 2(XIV) to 2(XV) of the additional affidavit dated 18.04.2023, it is submitted that NHIDCL applied for Forest Clearance vide proposal no. FP/MZ/ROAD/52947/2020 dated 01.11.2020 for 2.43 Ha of Forest land.

Competent Authority for Land Acquisition (in short **CALA**) handovers the land to the **NHIDCL**, which is subsequently handed over to the EPC Contractors. The Contractors had carried out works within the land provided by **CALA** as it was not objected by anyone. Further, there is no objection from

Forest officials nor District Administration as no violation has been caused in this project. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor, else time and cost overrun has to be faced by the NHIDCL.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

NHIDCL kept carrying out the work in the land provided by CALA. Later on, the Construction of the work on Serchhip-Chhiahtlang bypass of NH-54 was totally halted by the Forest Department as some parcel of land has been claimed by Forest Department, which has become an over lapping between Revenue and Forest Department. The overlapping issue is a problem in the state due to non-availability of the Revenue records. With regard to this project, correspondences with State Government have been made by this office as well as NHIDCL HQ to resolve this issue and expedite the Forest Clearance.

That in the meantime, the Office of Divisional Forest Officer, Thenzawl Forest Division, Thenzawl issued a letter to the General Manager (P), Seling, NHIDCL vide letter No. 144-146 dt. 31.05.2022 wherein it has been directed to immediately stop all the construction activities of NH-54 (package 2 and Chhiahtlang & Serchhip Bypass) within Thenzawl Forest Division(Serchhip & Hnathial District) unless and untill Stage-I approval is obtained. In this regard, the answering respondents

would like to appraised that after a period of 2 years 5 months, the Stage I clearance has been given to NHIDCL on ***17.04.2023*** by MOEF, Shillong and working permission is granted by the State Government on ***23.05.2023***. and accordingly, work is executed within this area. Further, it is pertinent to mention here that the projects of Chhiahtlang and Serchhip bypasses is to be completed within a period of 2 years and it was a necessity to get the work done as limited working window is available and anticipated claims due to idling of machinery.

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

Copies of agreements for handing over of land by CALA, the Stage - I clearance dt.17.04.2023 and working permission dt.23.05.2023 are annexed as **ANNEXURE-"R-6".**

40. That in reply to the averment made under paragraph 2(XVI) to 2(XVII) of the additional affidavit dated 18.04.2023, it is submitted that the construction activities has been stopped in compliance with the letter issued by Lunglei Forest Division, dated 01.06.2022. It may be kindly noted that out of **4.3629 Ha**, only **0.5 Ha** of Forest Land falls under the Lunglei Forest Division, while the rest of **3.8629 ha of** land falls in Lawngtlai Forest Division wherein no violation was intimated by the DFO

Lawngtlai. In fact, Appreciation Certificate has been issued by the Department of Environment, Forest & Climate change Department, Mara Autonomous District Council, Siaha which has been annexed as ***ANNEXURE-"R-5"***. Moreover, as per the direction of the Divisional Forest Officer, Lunglei Forest Division, minor requirements like labelling and signages have been under process. Further, Construction of Gabion wall, toe wall and breast wall had been constructed and are under process. The Photographs in this regard is enclosed for ready reference. Many Dumping zones have been locally arranged and surplus earths have been deposited in it. Further, with regard to package 6, Stage 1 approval has been granted on **22.03.2022** and working permission has been granted by the State Government on **06.01.2023 which has been already annexed in Annexure R-3.**

VANNEIHSIAMI NOTARY Aizawl District Regn. No. 15/2022 GOVERNMENT OF MIZORAM

The applicant has filed the petition with ulterior motive and has not approach the Hon'ble Court with Clean hands.

PRAYER

In view of the memorandum of original application along with additional affidavit with annexure appended to, as incorrect and incomplete facts have been brought by the petitioner with malafide intention.

Hence it is prayed with all humility that the instant application being a frivolous one may kindly be rejected and dismissed with cost for the ends of justice.

VANNEIHSIAMI
NOTARY
Aizawl District
Regn. No. 15/2022
GOVERNMENT OF MIZORAM

13/07/2023
Virendra Kumar Jakhar
ED(P),RO Aizawl
NHIDCL
DEPONENT

VERIFICATION

Verified at Aizawl on this 13th of July, 2023, that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.

Virendra Kumar Jakhar
ED(P),RO Aizawl
NHIDCL
13/07/2023
DEPONENT
on behalf of Respondent No.3

Identified by Me

Advocate

13/7/23
VANNEIHSIAMI
Advocate & Notary Public
Aizawl : Mizoram

Notarial Registration
No. 15/7
Date 13/7/2023

ANNEXURE R-1

(23)

MUCK DISPOSAL MANAGEMENT PLAN

INTRODUCTION

The Ministry of Roads Transport and Highway, Govt. of India has prioritized to take up for up gradation and improvement of NH 54 from Km 431/00 to Km 562/00 to 2-lane NH Standard in Mizoram. The existing road has steep gradient and sharp curves/zigs at various stretches. It is of single lane road with formation width of 6.00 m to 6.50 m without conforming any standard / specification. As a result, the heavily loaded trucks and large sized vehicles find it difficult to pass through these stretches safely.

The Project Corridor takes off from Lunglei district near Tawipui North Village-2 at Km 431+00 and runs towards southern direction passes through a number of villages like Tawipui North-2,Tawipui North-1,Tawipui South , Thingfal , Thingka ,AOC, Saika , Chawntlangpui , Sihtlangpui , Kawlchaw ,Zero point , Maubawk ,Theiva ,Theihri ,Tuipang village and Lawngtlai City from Km 472+00 to Km 480+00 and Terminate at km 562+000 at Tuipang Village within Saiha District.

The Multi Model transit route is branching from Km 473.30 of NH-54, which is going to serve the International Trade Road between India & Myanmar. NH 54 B is also branching from Km 519.200, which is serving as Saiha District connecting Highway and a number of villages which are located in the area adjoining to this road are also heavily dependent on this road for their social and economic development. Thus, the importance of this road and hence the role it plays for the upliftments of the region needs no more emphasis. And, its importance is further enhanced by the requirement of law and order maintenance as these areas are very remote where unlawful activities are of frequent occurrence. Over and above, being located in the fertile region, large quantities of fruits and vegetables are produced annually, which provides sustainable economy for many villagers. This is an important road and life line for the people of the Southern Districts of Mizoram. It is very essential for improvement & up-gradation of existing NH-54 conforming to National Highway Standards.

The construction of NH-54 from Km 431+00 to 562+00 involves excavation of

earth and rock generating muck in large quantum i.e. in the volume of 43.2 Mm^3. The muck thus generated needs proper disposal. With the objective to protect the disposal areas from further soil erosion and develop the surrounding areas in harmony with the environment the Muck Disposal Plan is formulated.

The Muck Disposal Plan detailed in the following sections gives the quantification of muck, identifies location and activities wherein muck is generated (excavation and blasting operation) and quantifies muck generated from each activities with relevance to disposal options.

The identified locations/sites of muck disposal is in conjunction with various characteristics viz. landscape, cost effectiveness, nearness to source of generation, groundwater/blockage to surface water, relief and scope of afforestation and erosion control/sediment arrest. The plan identifies landscaping measures for disposal of muck, modes of transportation for muck disposal and species selection for use of biofertilizer method for vegetative growth on muck spread, delineates muck disposal options for each site implementation and development of landscape.

The debris generated will be utilized in construction works such as filling, construction of retaining walls, embankments etc. However, a large quantum of debris will still remain to be disposed off. Dumping sites shall be identified to ensure environmentally safe disposal of the construction debris. The locations of dumping sites have to be selected such that -

- No residential areas are not located downwind side of these locations,
- Dumping sites are not located in bio diversity rich or sensitive locations,
- Dumping sites do not contaminate any water sources, rivers etc, and
- Dumping sites have adequate capacity equal to the amount of debris generated.

Provision of Toe Walls to contain dumping spread

Toe Walls shall be provided to lend back support to the excavated rock/soil dumped on the valley side. Depending on the extent of dumped material the following types of designs are proposed to be used for constructing the Toe walls.

- Random Rubble Masonry for Heights<=2.0m

- Gabion wire crates/bamboo crib walls for Heights, <=2.0m
- Gabions for Heights >2.0m <=5.0m

EXCAVATION OF MUCK AND ITS DISPOSAL

It has been estimated that about 43.2 million cum of spoil will be generated due to widening of this road. Only 5.00% of the spoil will be reused during construction of the road rest will be disposed off in an environmental friendly manner. Consultant has identified 62 disposal sites but which are not sufficient to accommodate the spoil. More sites need to be identified based on consultation with communities.

This remaining earth shall be disposed off in an environmentally suitable manner. Certain guidelines for debris disposal are given below.

- The debris generated shall be disposed of within designated areas only.
- The filled up area shall be used for designated purposes such as: Play ground, Truck Lay-by, short relocation & realignment portion.

There are 62 No. of dumping areas on the Proposed Road

Sr. No.	Chainage	Side	Sr. No.	Chainage	Side	Sr. No.	Chainage	Side	Sr. No.	Chainage
1	431890	RHS	17	462970	RHS	33	506770	LHS	49	530670
2	433060	RHS	18	466900	RHS	34	507500	LHS	50	533250
3	435850	RHS	19	476810	RHS	35	509330	LHS	51	534840
4	438950	RHS	20	477420	RHS	36	509580	LHS	52	535800
5	439320	RHS	21	479820	RHS	37	510600	LHS	53	536750
6	441300	RHS	22	482280	RHS	38	514080	LHS	54	540500
7	443380	RHS	23	484120	LHS	39	515860	LHS	55	542500
8	444230	RHS	24	486850	LHS	40	517710	LHS	56	543900
9	445270	LHS	25	488180	LHS	41	518090	LHS	57	544970
10	448360	LHS	26	491080	LHS	42	519830	LHS	58	546100
11	450650	LHS	27	492600	LHS	43	520830	LHS	59	547670
12	453310	LHS	28	494480	LHS	44	522660	LHS	60	549250
13	455000	LHS	29	495960	LHS	45	524600	RHS	61	550120
14	456780	LHS	30	499330	LHS	46	526400	RHS	62	551060
15	457330	LHS	31	500950	LHS	47	526830	RHS		
16	460150	RHS	32	502200	LHS	48	528740	RHS		

This remaining earth shall be disposed off in an environmentally suitable manner. Certain guidelines for debris disposal are given below.

- The debris generated shall be disposed of within designated areas only.

- The filled up area shall be used for designated purposes such as: Play ground, Truck Lay-by, short relocation & realignment portion.

In addition the contractor shall take the following precautions during disposal of debris:

i. During the site clearance and disposal of debris, contractor will take full care to ensure that public or private properties are not damaged/affected and that the traffic is not interrupted.

ii. Contractor will dispose off debris only to dumping locations having prior approval of Engineer-in-Charge of works.

iii. Contractor will also dispose the debris for improvement of public utilities with the consent of villagers and approval of Engineer-in-Charge of works.

iv. In the event of any spoil or debris from the sites being deposited on any adjacent land, the contractor will immediately remove all such spoil/debris and restore the affected area to its original state to the satisfaction of the Engineer-in-Charge of works.

v. The contractor will at all times ensure that the entire existing streams, watercourses and drains within and adjacent to the site are kept clean, safe and free from any debris.

vi. Contractor will utilize effectively, water sprays during the delivery and handling of materials when dust is likely to be created and to dampen stored materials during dry and windy weather.

vii. Materials having the potential to produce dust will not be loaded to a level higher than the side and tail boards and will be covered with a tarpaulin in good condition.

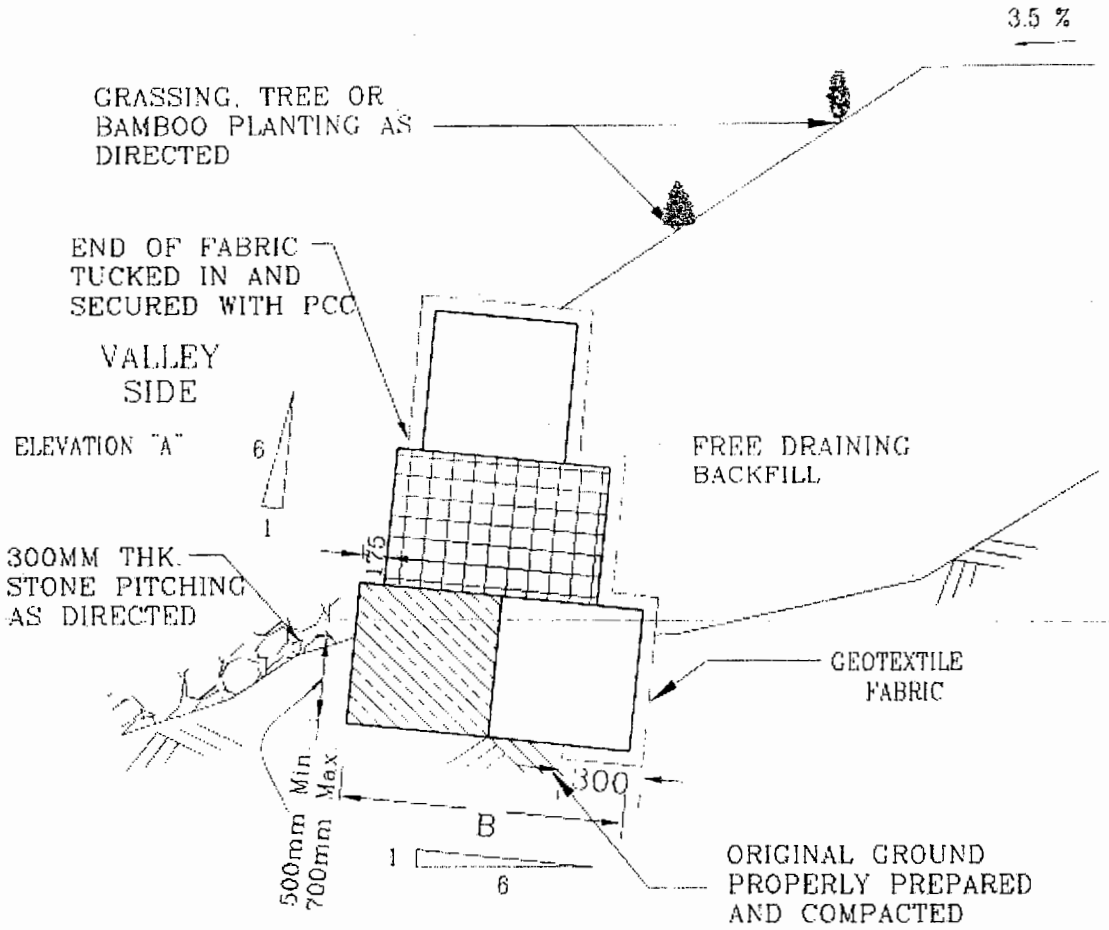
viii. During cutting of hills and disposal of debris proper warning signs will be installed to the satisfaction of Engineer-in-Charge of works.

ix. Any diversion required for traffic during disposal of debris shall be provided with traffic control signals and barriers after the discussion with local people and permission of Engineer-in-Charge of works.

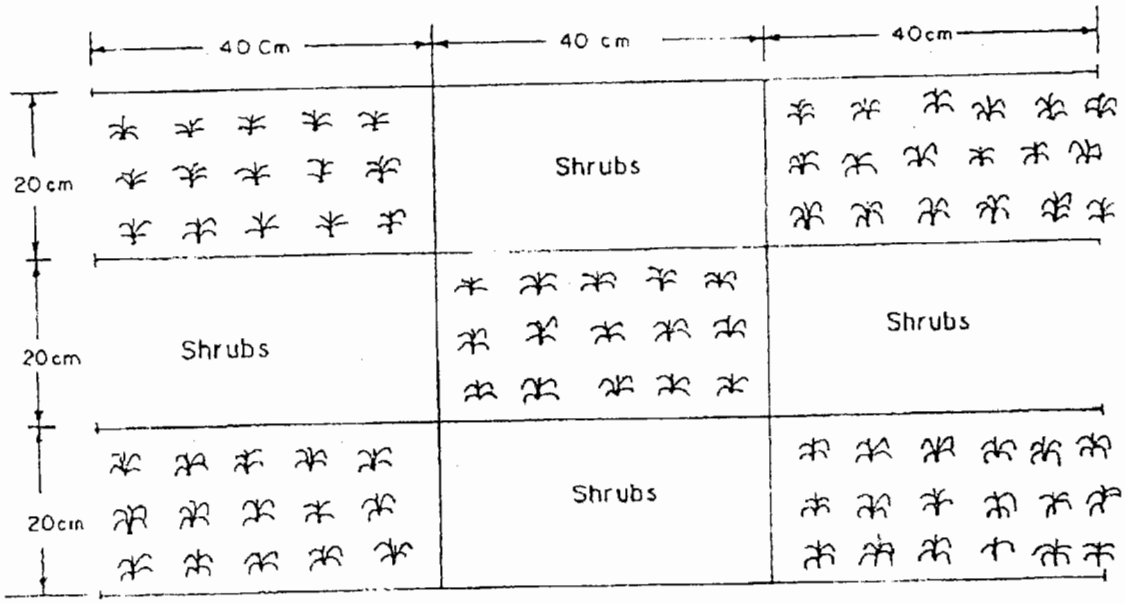
x. During the debris disposal, contractor will take care of surrounding features and avoid any damage to it.

xi. During the debris disposal contractor will take care about wind direction and situation of the settlements, so that any dust problem will be avoided.

xii. Debris disposal shall be monitored by the representatives by local people of habitation nearest to the dumping location. Reporting of the activity shall be done regularly by the NGO's.



Schematic Diagram of Gabion Toe Wall



Schematic Diagram of Turfing on Slopes

PLANNING & MANAGEMENT OF MUCK DISPOSAL

a) Re-vegetation

Plantation will be carried out at the muck disposal sites for the stabilization of the slopes, landscaping and improving the aesthetic value of the area.The waste material dumped at spoil tip would be mechanically compacted and properly leveled with suitable safe slopes. A Gabion wall of about 3 m will be constructed at the muck disposal sites. On the uphill side of the slope a 50 cm high and 50 cm thick wall would be provided to protect the uphill side of the terraces from slipping. In order to restore the area, all these dumping sites need to be rejuvenated by means of turfing and vegetation growth. A Schematic Diagram of the turfing of slopes is given in Figure-1 As the muck would be disposed on an unstable slope, for proper compaction and stabilization 1 m terracing along the contour at 5 m interval along the slope in staggered manner may be done for muck disposal. Muck disposal sites with gentler slopes.

All spoil tip areas will be developed as per specifications and its feasibility. Water treatment will be given for settlement of muck with suitable

compaction. Once the dumping is completed these areas will be developed into terraces and restored by laying of the top soil on the top, digging of pits and planting of plant sapling. Once the dumping activities are completed, these dumping areas will be developed into terraces and restored by laying of soil on the top and digging of pits and planting of plant sapling. **These areas may be developed into parks, gardens and view point sites for tourists.** In between the spoil tips drains or channels, will also be provided for draining of sprinkled water.

The brief work plan formulated for revegetation of these spoil tips is through "Integrated Biotechnological Approach"

- Development of the spoil tips taking into consideration their chemical properties to ensure supportive and nutritive capacity to sustain vegetation growth

- Delineation of appropriate blends of organic waste and soil to develop rhizosphere of good nutritive and supportive capacity

- Mass culture of plant specific bio-fertilizer and mycorrhizal fungi.

b) **Plantation**

- Plantation will be carried on spoil tips by digging of pits. These pits will be mixed with external soil, organic fertilizer and vermi-compost. Saplings will be planted in these pits. Refilling will be done by covering the entire root system.

- Turfing (sodding) and suitable shrubs will be grown at slopes. Thick layer of external soil will be spread on the slope area. Sod patches will be grown in form of patches. Before sowing the area should be properly amended with manure.

- Afforestation with suitable plant species of high ecological and economic value and adaptable to local conditions will be undertaken in accordance to canopy requirement.

c) **Irrigation Facility**

The vegetation is mostly dependent on rainfall and to some extent on small streamlets. In general the afforestation programme in the vicinity is not supplemented by any irrigation system. However, in order to ascertain quick greenery and growth in the spoil tip areas, irrigation, especially during the drought period is to be provided. To cater to this need portable water pumps along with requisite PVC pipes need to be utilized to draw water from immediate down slope sources. For sites where no immediate source of water is available for this irrigation, the

water will be provided by project tankers.

d) **Fencing**

All the 3 sites will be properly fenced to protect the area from human and animal interference.

e) **Watch and Ward**

Manpower in the form of watchmen and gardeners would be deployed for protection and maintenance of the sites for three years. The duties will include replacement of casualties, weeding, watering, repair of fence line etc.

Recommendations

For smooth implementation of the Muck Disposal Plan following measures may be considered.

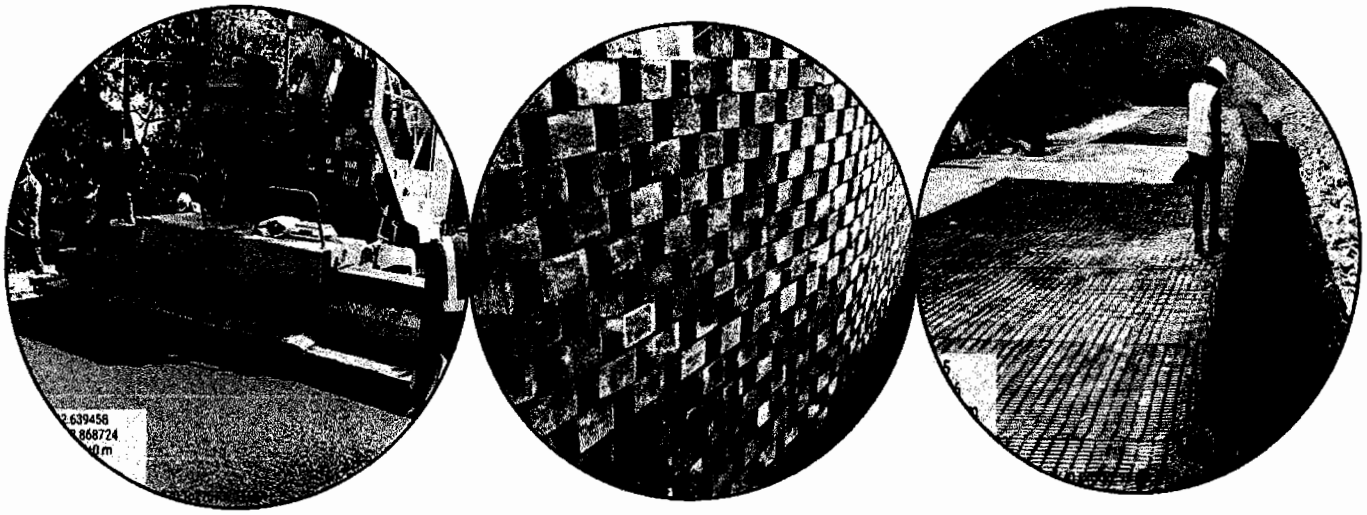
- Gabion Toe wall for muck disposal sites shall be completed by EP Contractor prior to the start of dumping / disposal.
- Species of trees be selected which are fast growing and helpful in stabilizing the dump sites.
- Project authorities may have frequent review and coordinate the activities of contractors for smooth and timely implementation of the Muck Disposal Management Plan.

R-V 1264 (31)

NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL)

MINISTRY OF ROAD TRANSPORT & HIGHWAYS
GOVERNMENT OF INDIA

Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 250.000 to Km 380.000 (Section-3: Civil Contract Packages- 6, 7 and 8) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA loan assistance



SPOIL BANK DETAILS

(30 April 2023)

PMU- Lawngtlai

ict PADECO	**Authority's Engineer** Intercontinental Consultants and Technocrats Pvt. Ltd., New Delhi, India *in association with* PADECO Co. Ltd., Japan

Aizawl-Tuipang Highway, NH-54

Contract Packages - 6,7,8 & Lawngtlai Bypass								
Summary of Spoil Bank Quantities								
Sl. No.	**Contract Package**	**Total Excavation Quantities (Cum) as per DPR**	**Total Excavation Quantities (Cum) as per Site**	**Quantities used in Embankment/Subgrade/Shoulder /Gravity Wall/RE Wall Backfilling/Hard Rock used (Cum)**	**Quantities in Spoil Bank (Cum)**	**Number of Spoil Banks (Nos.)**		**EPC Contractor**
				As per site	**As per site**	**As per CA**	**Additional**	
1	Package-6	1214176	1745763	512989	1232774	19	5	ABCI-BIPL(JV)
2	Package-7	732811	986200	639756	346444	9	11	PMPL-SRC Infra(JV)
3	Package-8	1169031	1277330	492579	784751	14	6	BIPL-ABCI(JV)
4	Lawngtlai Bypass	161584	274200	18200	256000	-	5	David Zohmachhuana
	Total Quantities	**3277602**	**4283493**	**1663524**	**2619969**	**42**	**27**	

Package-6

SPOIL BANK DETAILS

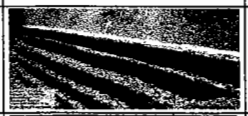
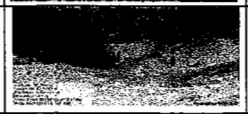
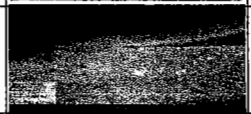
Project: Widening and Up-gradation to 2 lane with paved shoulder Configuration and geometric improvements from Km 250.000 to Km 298.000 (Package-6) on Aizawl-Tuipang Section of NH-54 in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA Loan Assistance

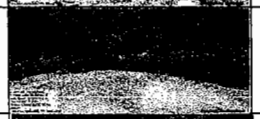
Contract Package - 6

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity (M3)	Remarks
1	Approx Quantity of Excavation	1745756	
2	Quantity used in Embankment/Sub Grade/ Shoulder	265899	
3	Quantity used in Gravity Wall/ RE Wall Back filling	247090	
4	Approx Quantity in Spoil Bank	1232774	

STATUS OF SPOIL BANKS — **DATE: 30.04.2023**

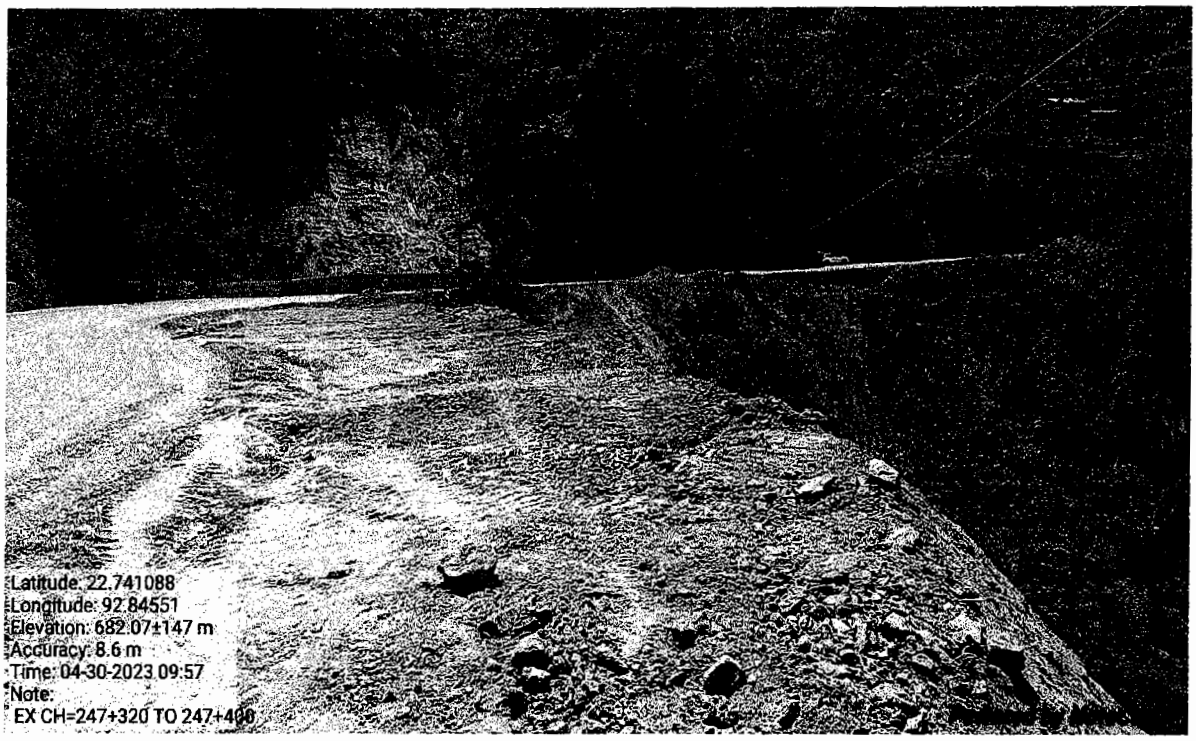
Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
1	251+000	251+080	484183.627	2514849.69	484223.09	2514782.231	41209	Gabion Work is completed		Reconstruction Required
2	251+450	251+560	484185.498	2514569.399	484158.02	2514491.505	76209			Location to be shifted
3	253+800	253+880	483482.752	2513163.482	483417.786	2513116.081	56209	Gabion Work is completed		Reconstruction Required
4	256+890	256+970	483528.78	2511417.961	483472.428	2511466.994	23740	Gabion Work is completed		
5	257+915	257+970	483658.907	2511069.936	483694.3	2511037.331	41209	Gabion Work is completed		
6	259+130	259+180	483272.935	2510559.554	483279.833	2510511.609	56209	Protection Work in Progress		
7	266+145	266+245	484892.56	25106410.01	484875.949	2506319.549	43689	Gabion Work is completed		Reconsturction Required

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
8	266+980	267+090	485232.656	2506255.031	485324.176	2506293.756	76959	Gabion Work is completed		
9	267+935	267+995	485091.103	2505759.816	485041.292	2515120.892	44689	Gabion wall to be started		
10	271+555	271+700	485877.385	2504166.898	485934.126	2504272.409	86959	Protection Work in Progress		
11	272+854	272+914	486580.924	2504710.99	486542.875	2504685.585	28359	Gabion Work is completed		
12	273+100	273+160	486460.949	2504520.631	486498.704	2504473.89	39869	Gabion Work is completed		
13	273+610	273+690	486555.196	2504267.949	486562.004	2504218.39	41209	Gabion Work is completed		
14	273+985	274+040	486823.568	2504140.827	486854.07	2504097.53	33307	Gabion Work is completed		
15	276+330	276+420	486544.868	2502728.069	486570.036	2502661.917	57448	Gabion Work upto 3rd lift completed		Remaining work is Stopped
16	276+470	276+540	486557.359	2502646.061	486498.91	2502627.779	116209	Gabion Work is completed		Reconstruction Required
17	284+990	285+130	487106.238	2496156.079	487186.045	2496086.027	188209	Gabion wall to be started		

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
18	286+585	286+622	487276.758	2495171.702	487296.221	2495156.903	19142	Work Stopped		
19	288+330	288+470	487745.37	2494130.172	487803.734	2494034.112	19500	Gabion wall to be started		
ADDITIONAL SPOIL BANKS										
1	256+540	256+600	483769.911	2511413.734	483790.924	2511363.225	36209	Gabion wall to be started		
2	260+600	260+640	483823.642	2509944.232	483861.576	2509930.313	31209	Gabion wall to be started		
3	261+900	261+960	483823.411	2509015.682	483855.755	2508971.653	27209	Gabion wall to be started		
4	265+280	265+320	484608.941	2506702.841	484617.11	2506669.85	23709	Gabion wall to be started		
5	267+760	267+840	485167.606	2505885.771	485141.655	2505816.655	24109	Gabion wall to be started		
	Total Quantity =						1232774			

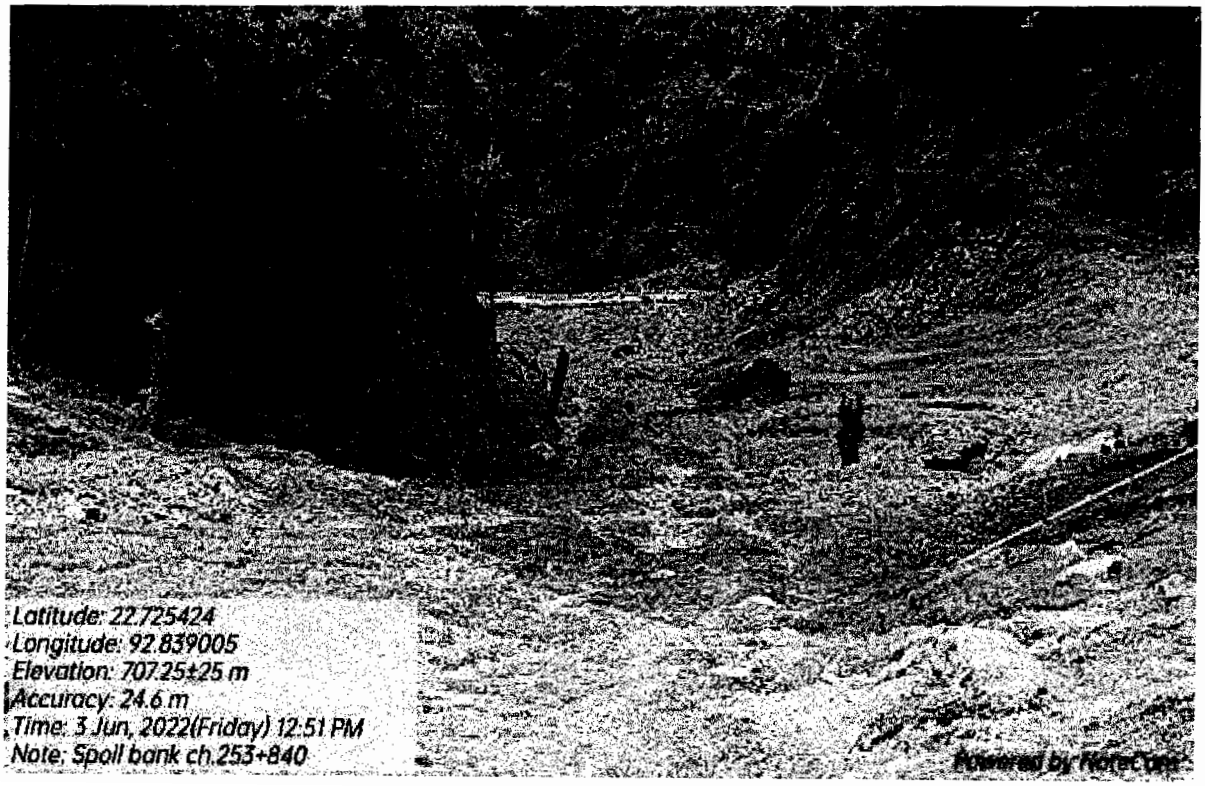
Note : (1) Total nos. of spoil banks as per CA = 19
(2) Nos. of additional spoil banks = 5

Spoil Bank No 1 . 251+000 to 251+080

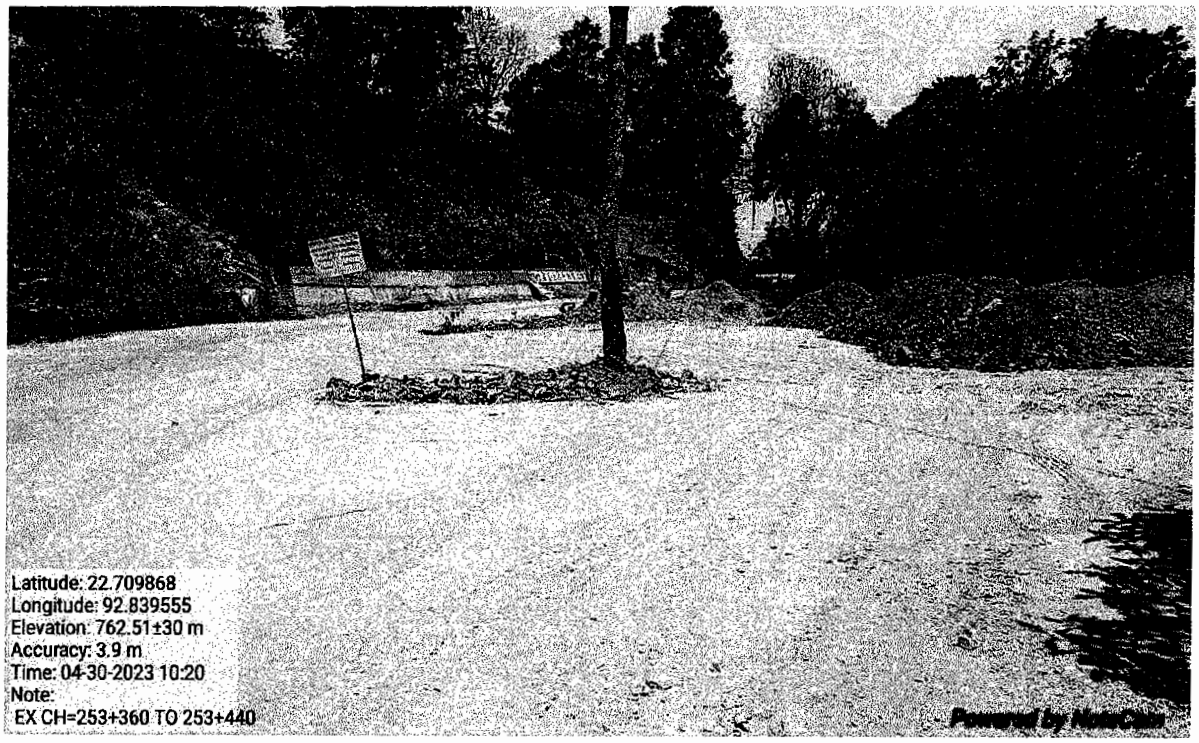


Spoil Bank No 2. 251+450 to 251+560

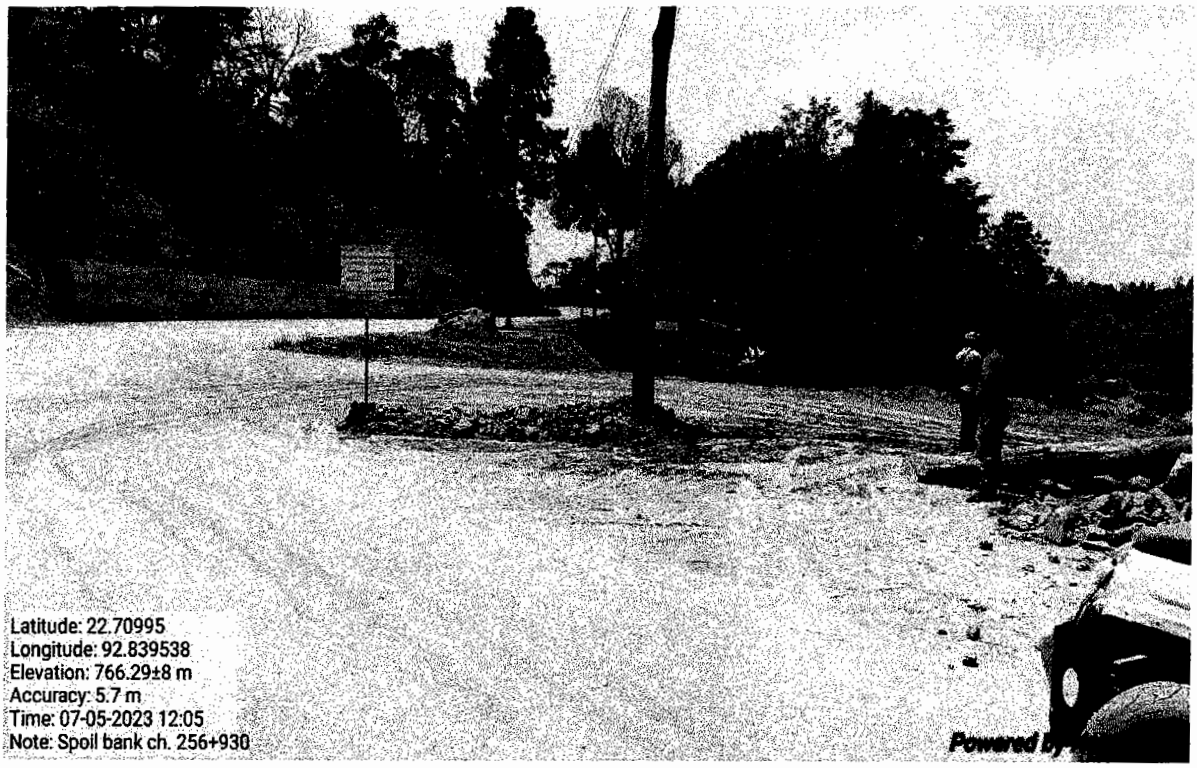
Spoil Bank No 3. 253+800 to 253+880

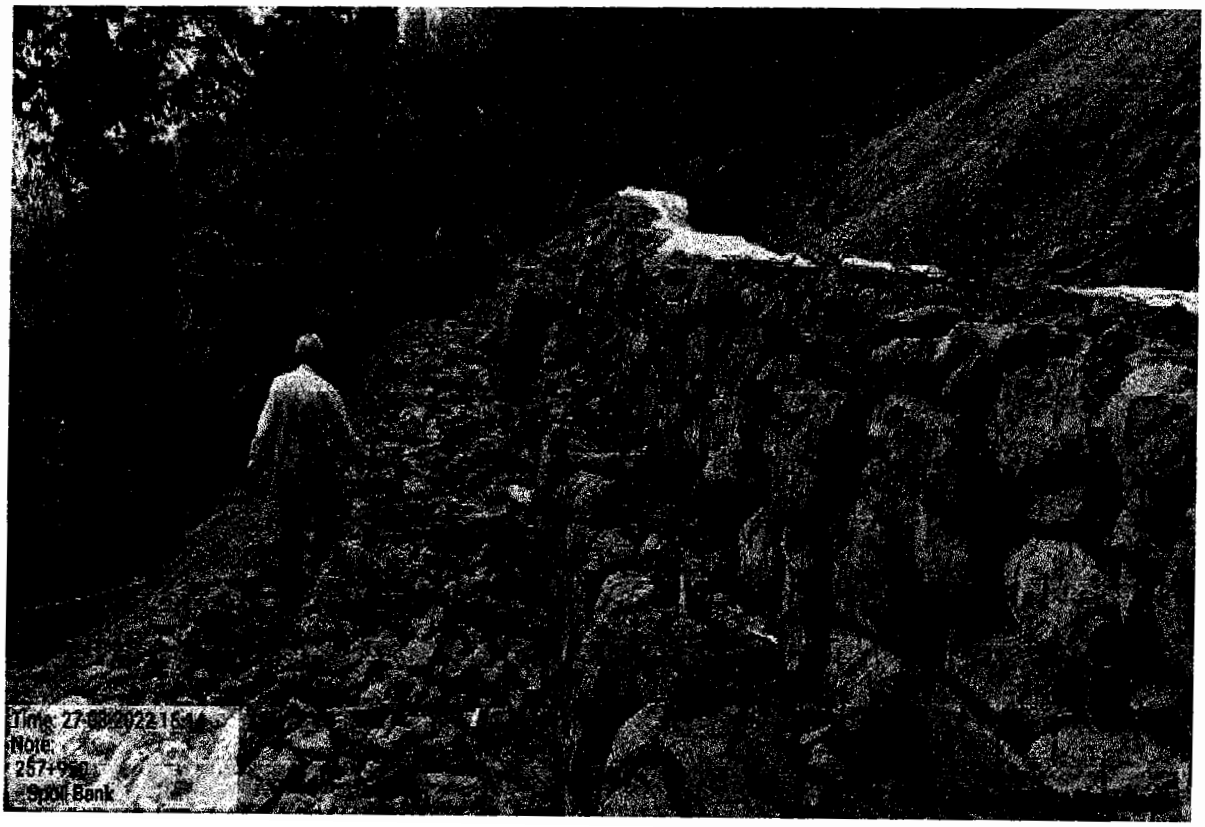


Spoil Bank No 4. 256+890 to 256+970

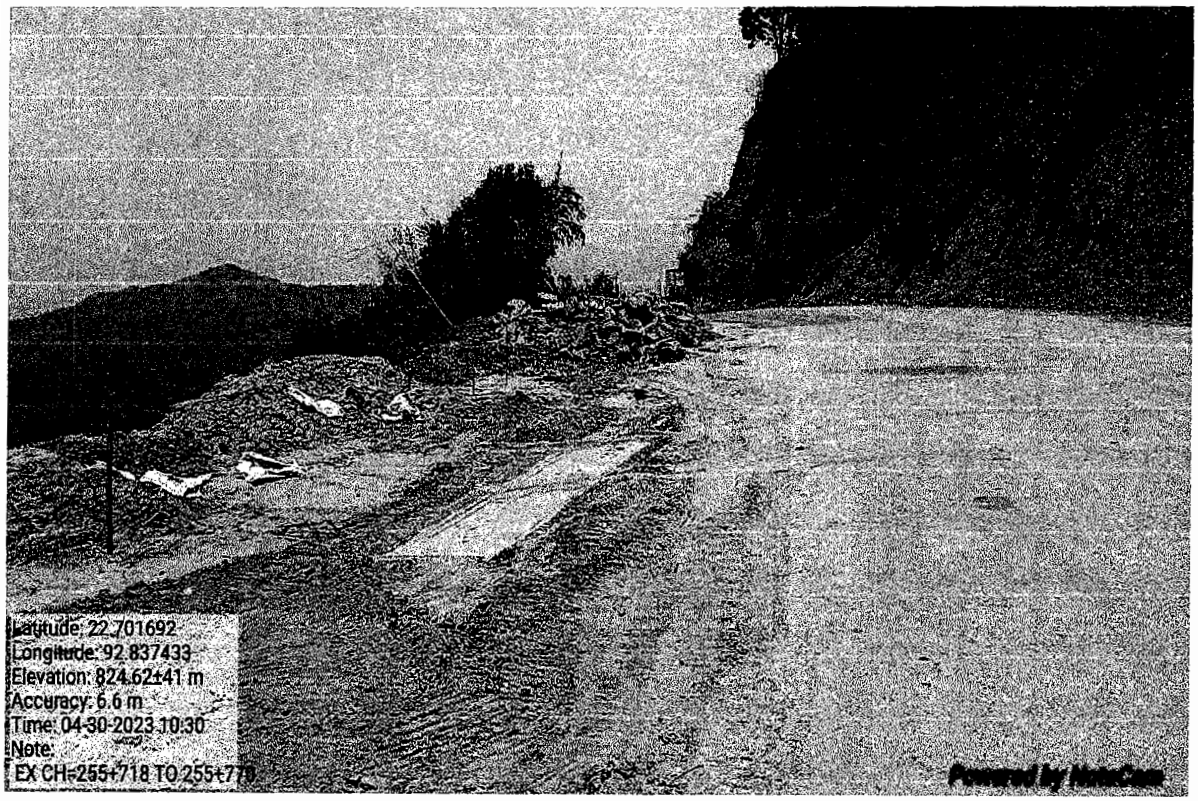


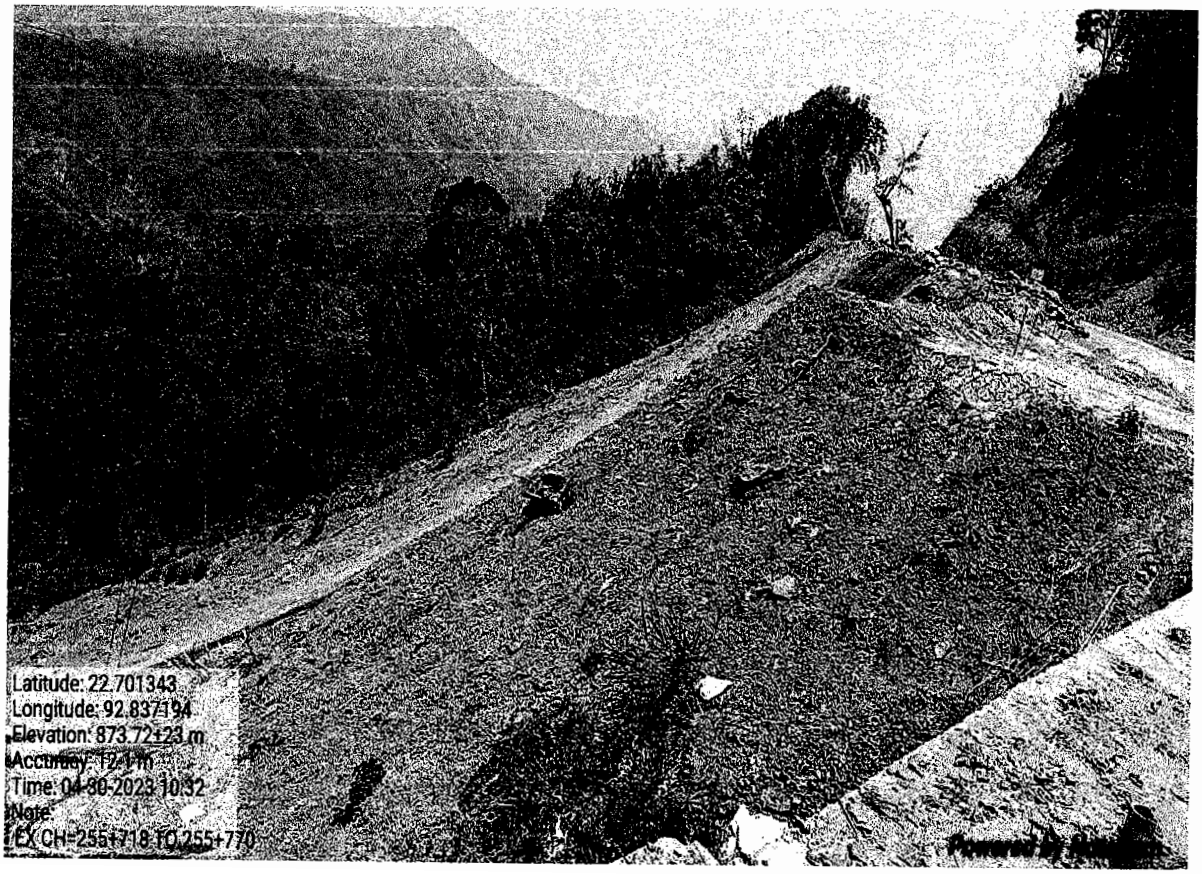
Spoil Bank No 5. 257+915 to 257+970





Spoil Bank No 6. 259+130 to 259+180





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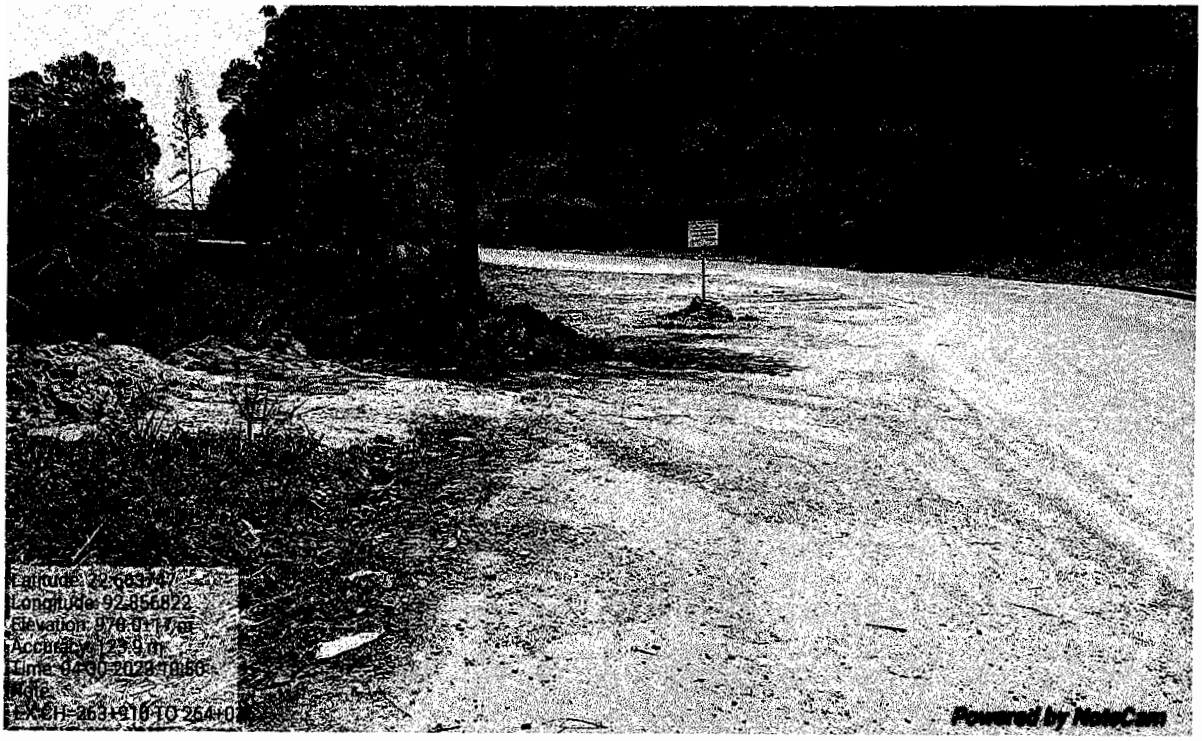
Spoil Bank No 7. 266+145 to 266+245

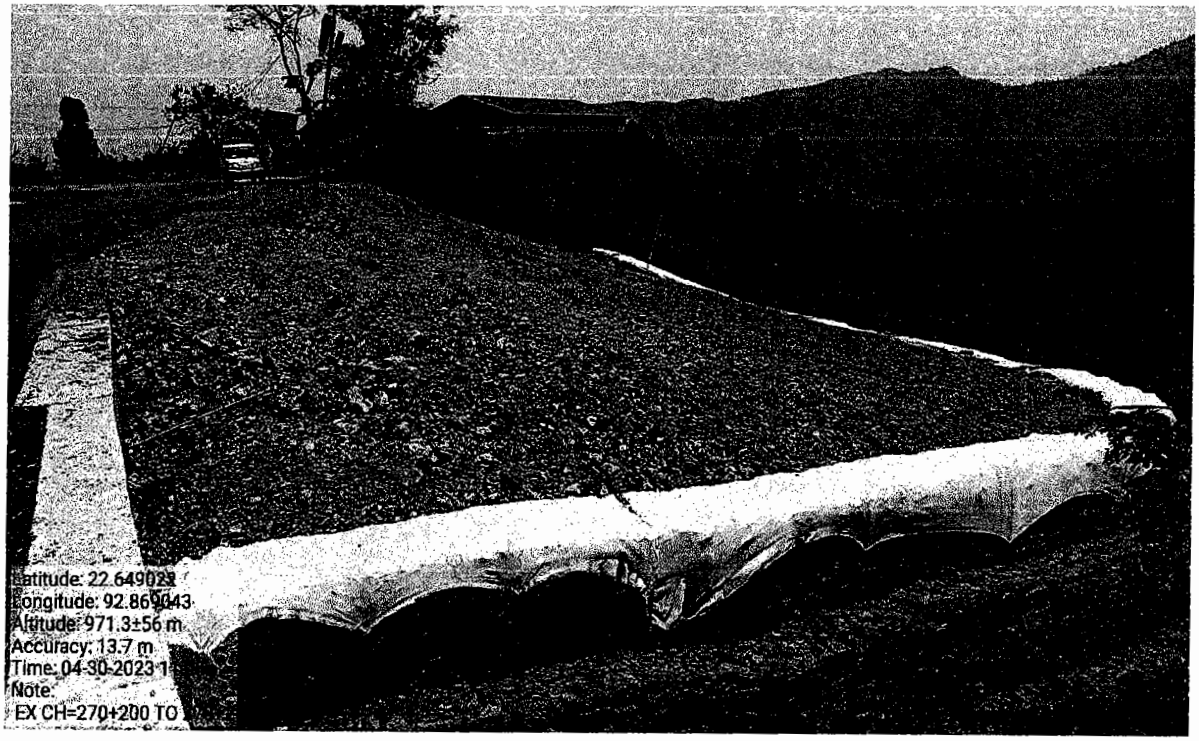
Spoil Bank No 8. 266+980 to 267+090



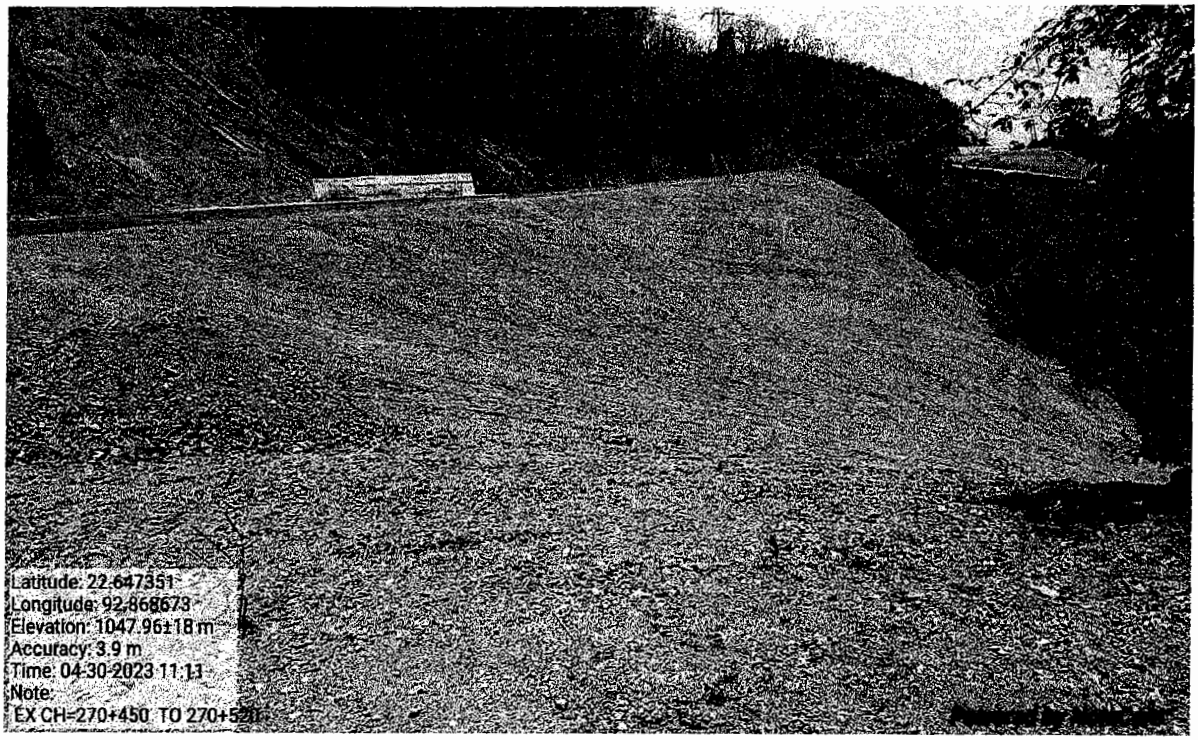
Spoil Bank No 9. 267+935 to 267+995

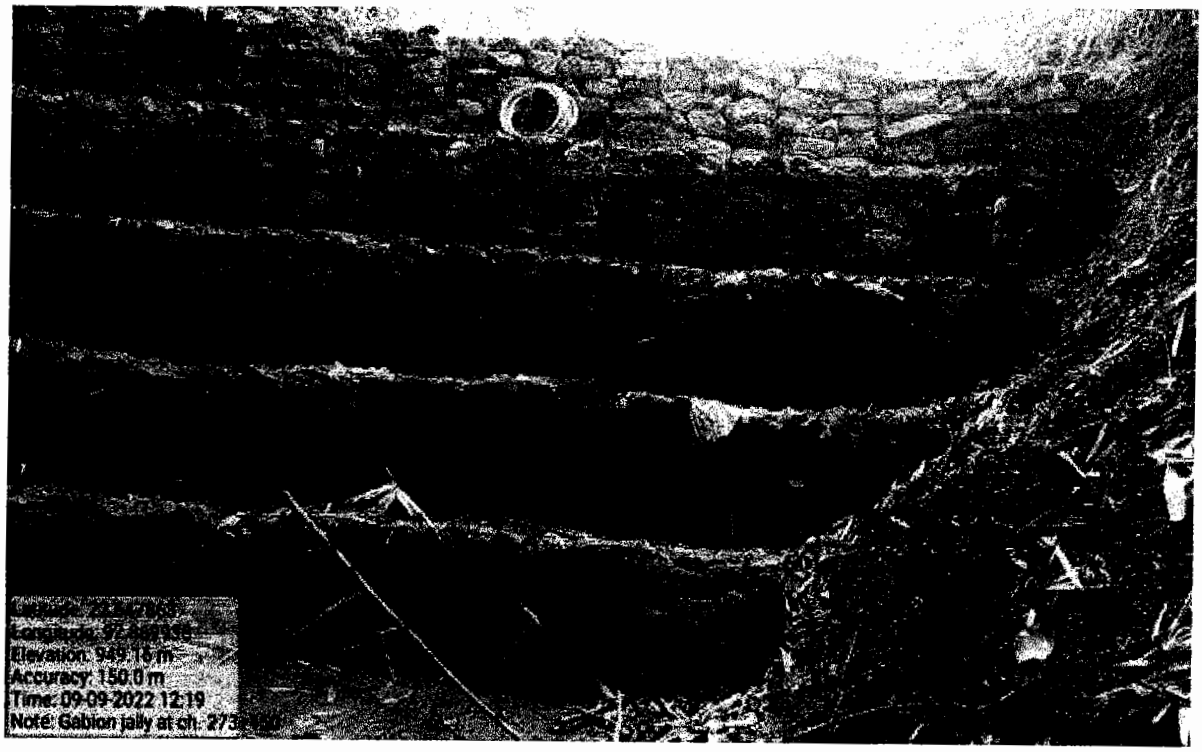
Spoil Bank No 10. 271+555 to 271+700

Spoil Bank No 11. 272+854 to 272+914



Spoil Bank No 12. 273+100 to 273+160





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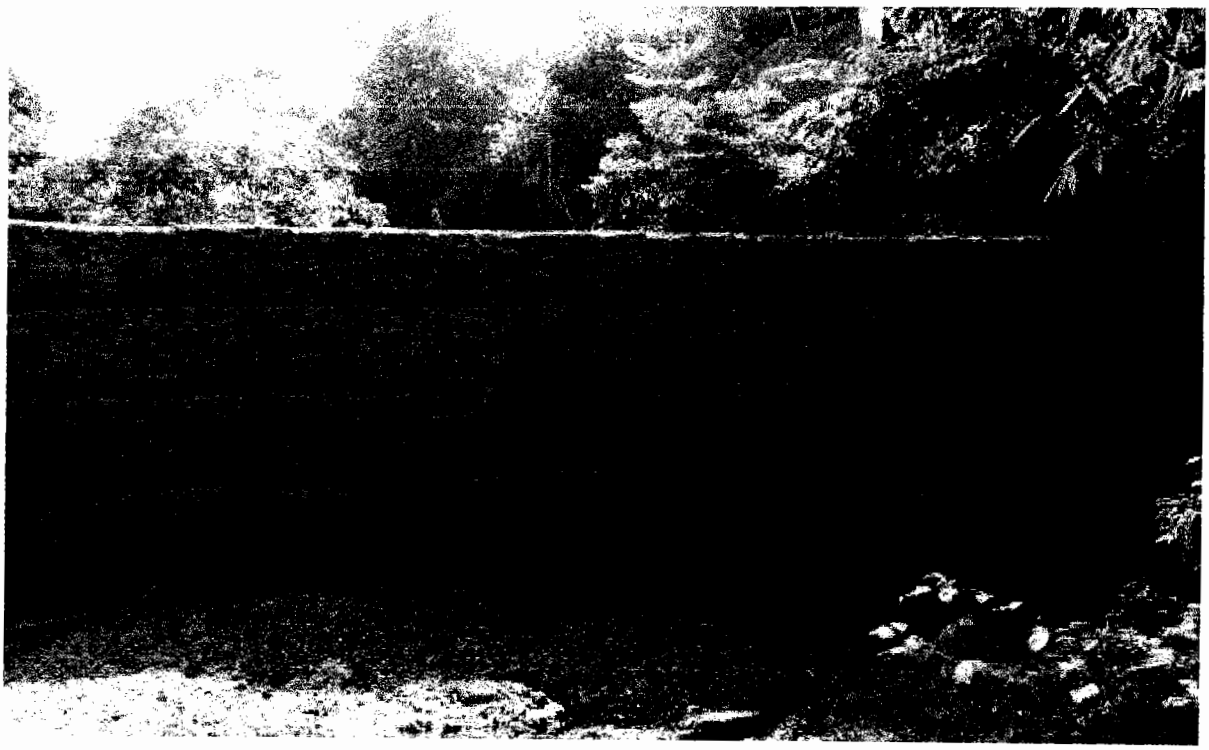
Spoil Bank No 13. 273+610 to 273+690



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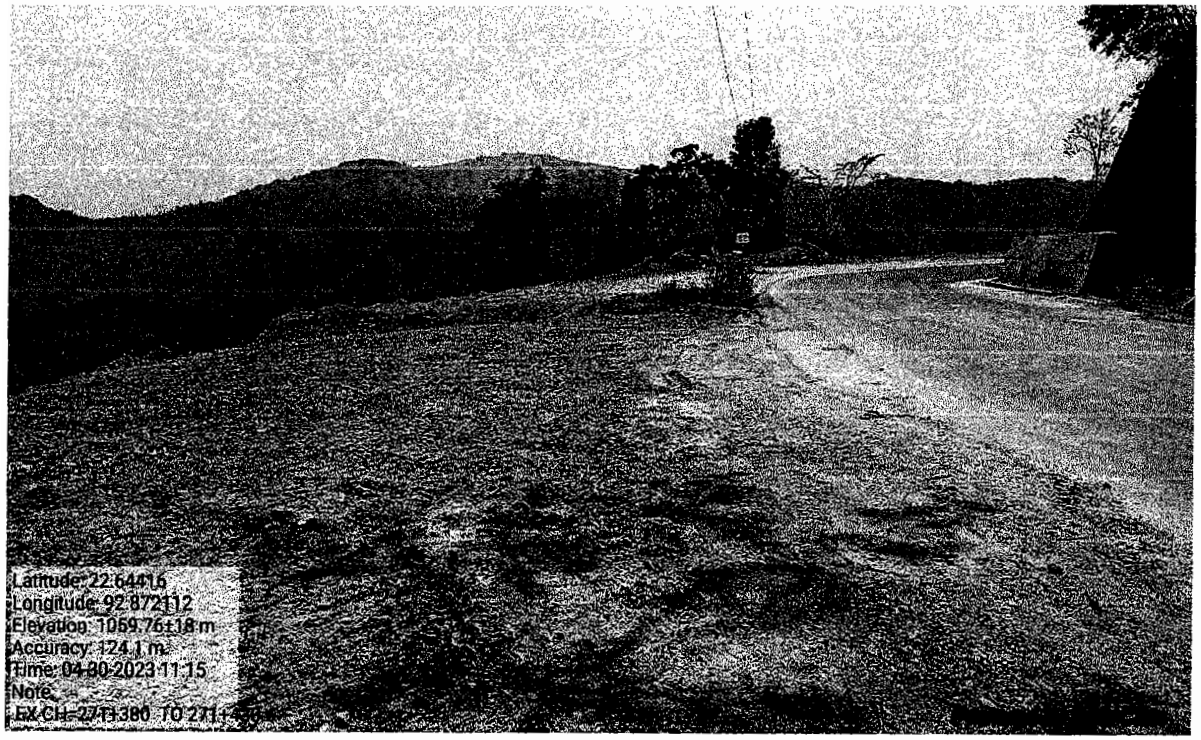
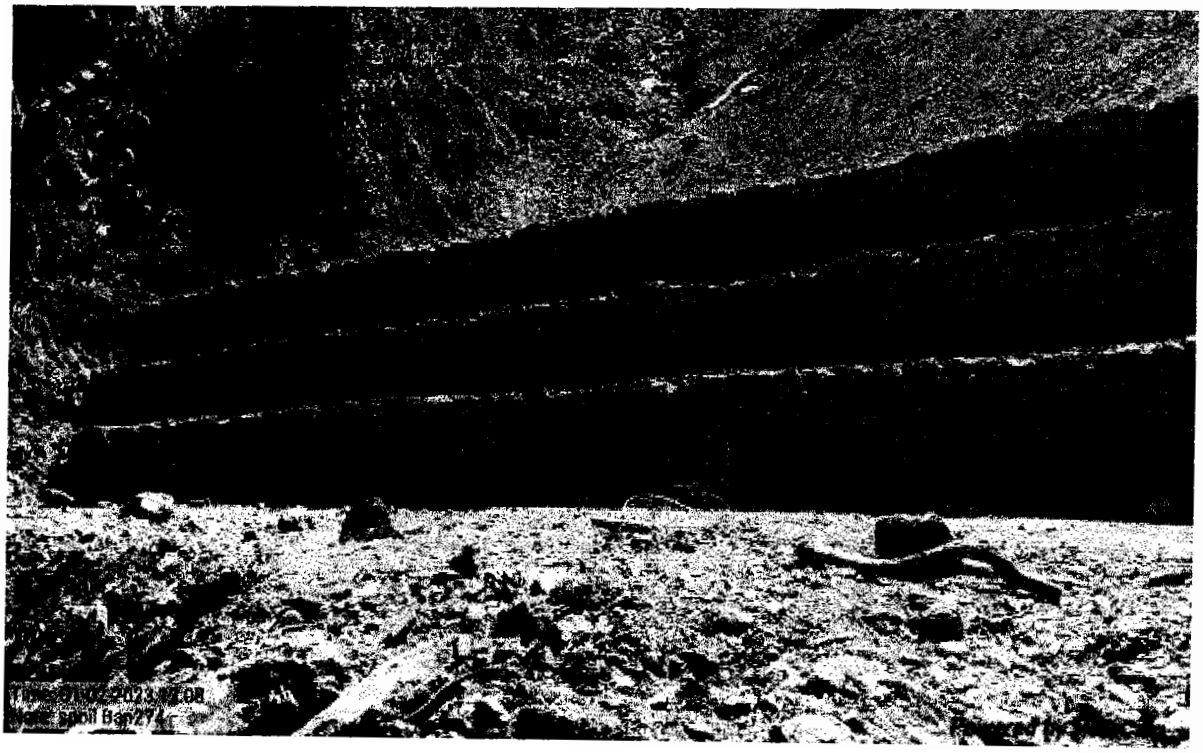
Spoil Bank No 14. 273+985 to 274+040





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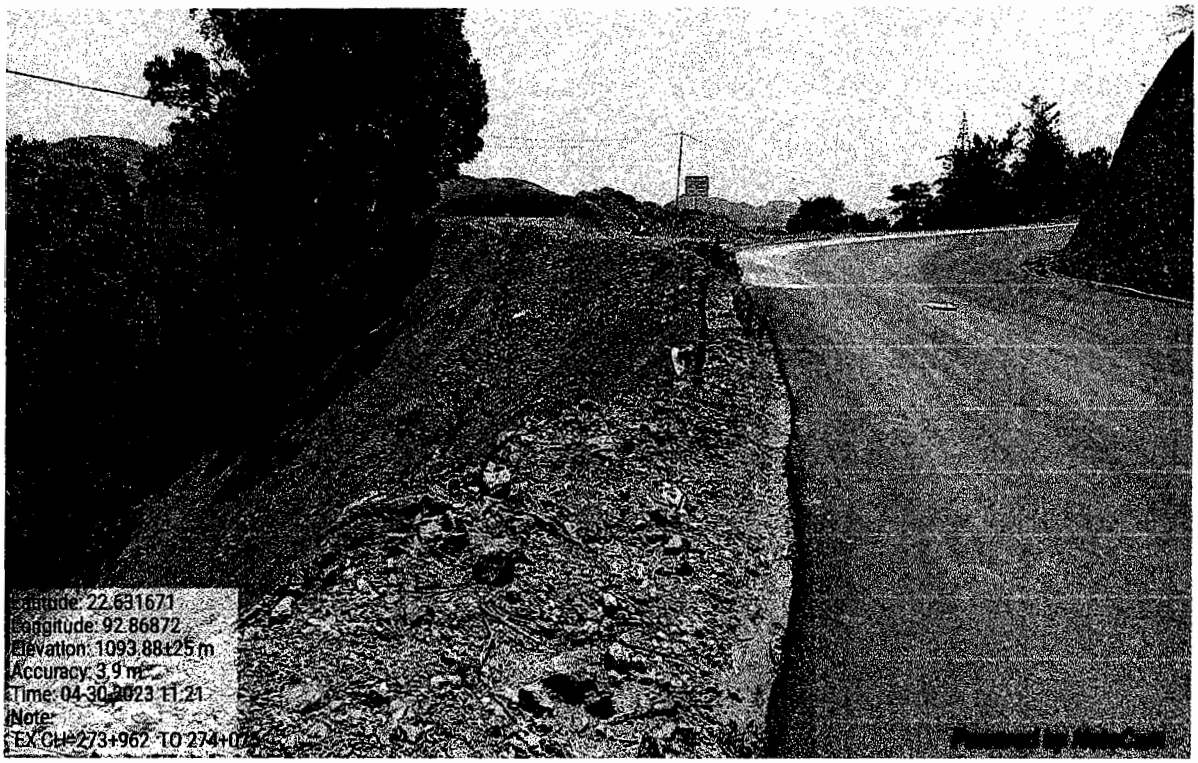
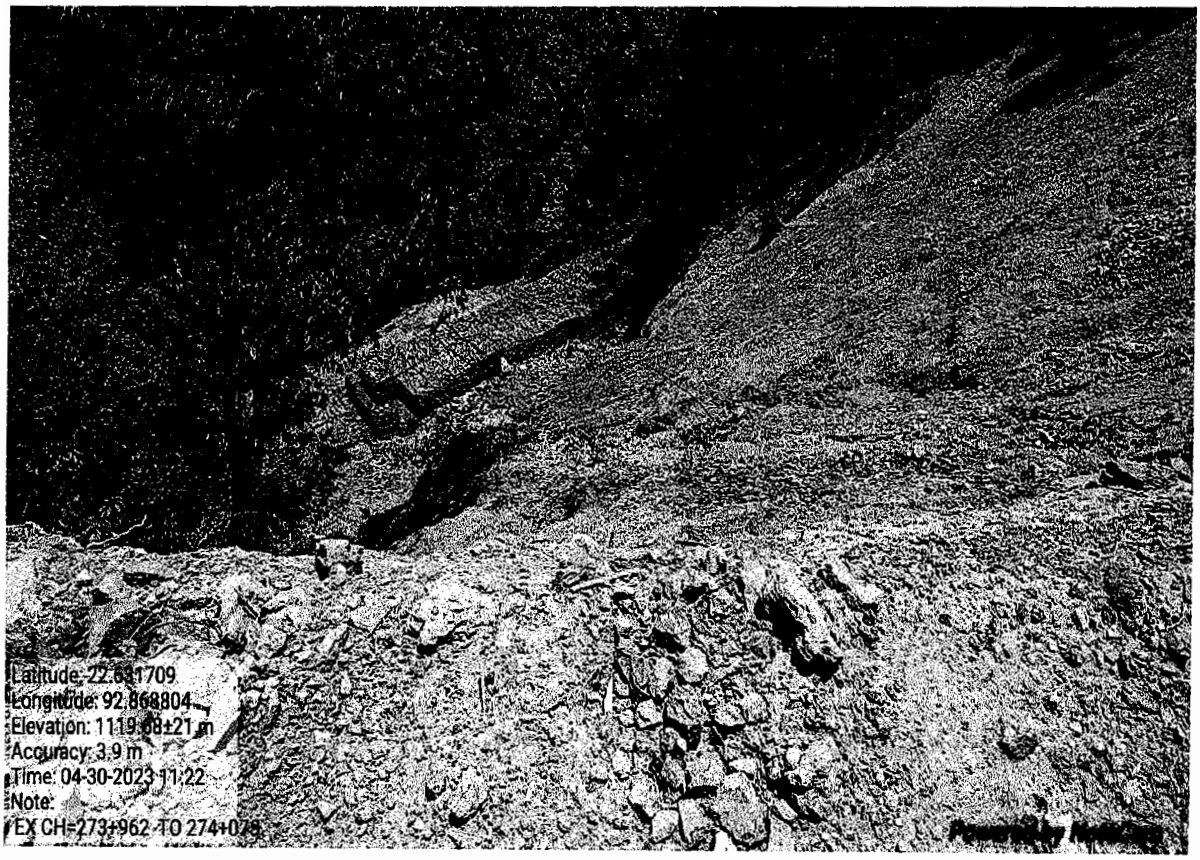
1282

Spoil Bank No 15. 276+330 to 276+420





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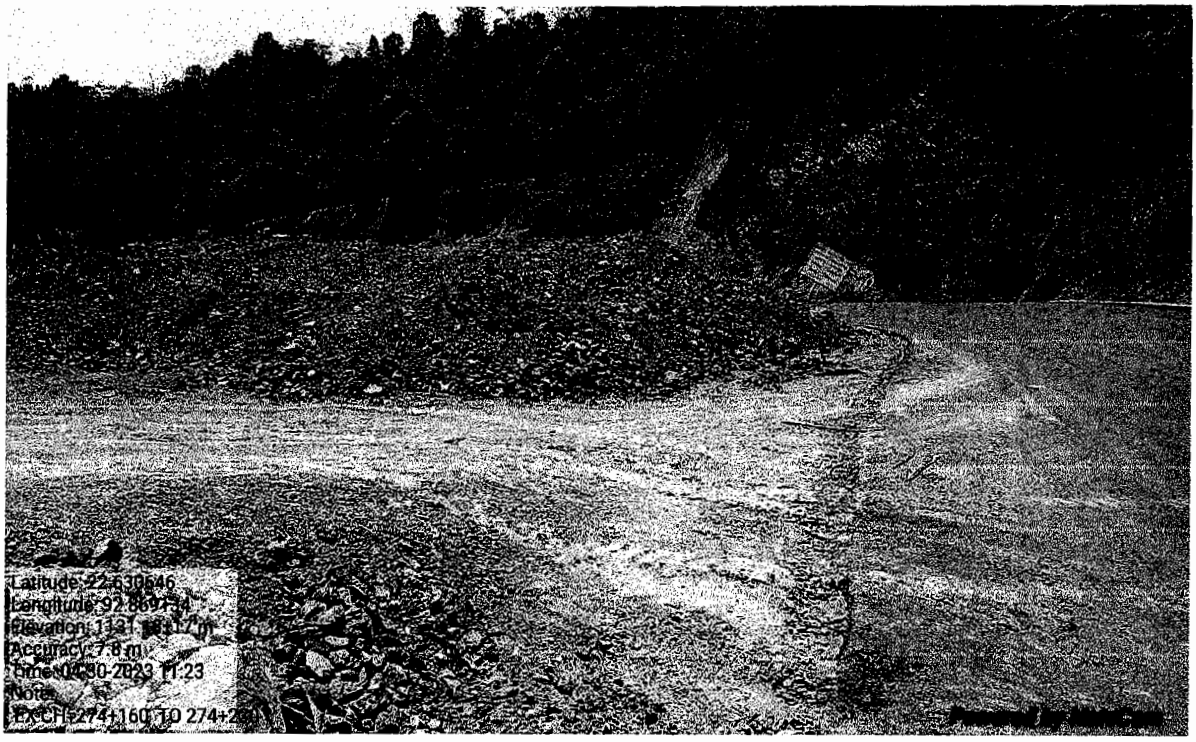
Spoil Bank No 16. 276+470 to 276+540



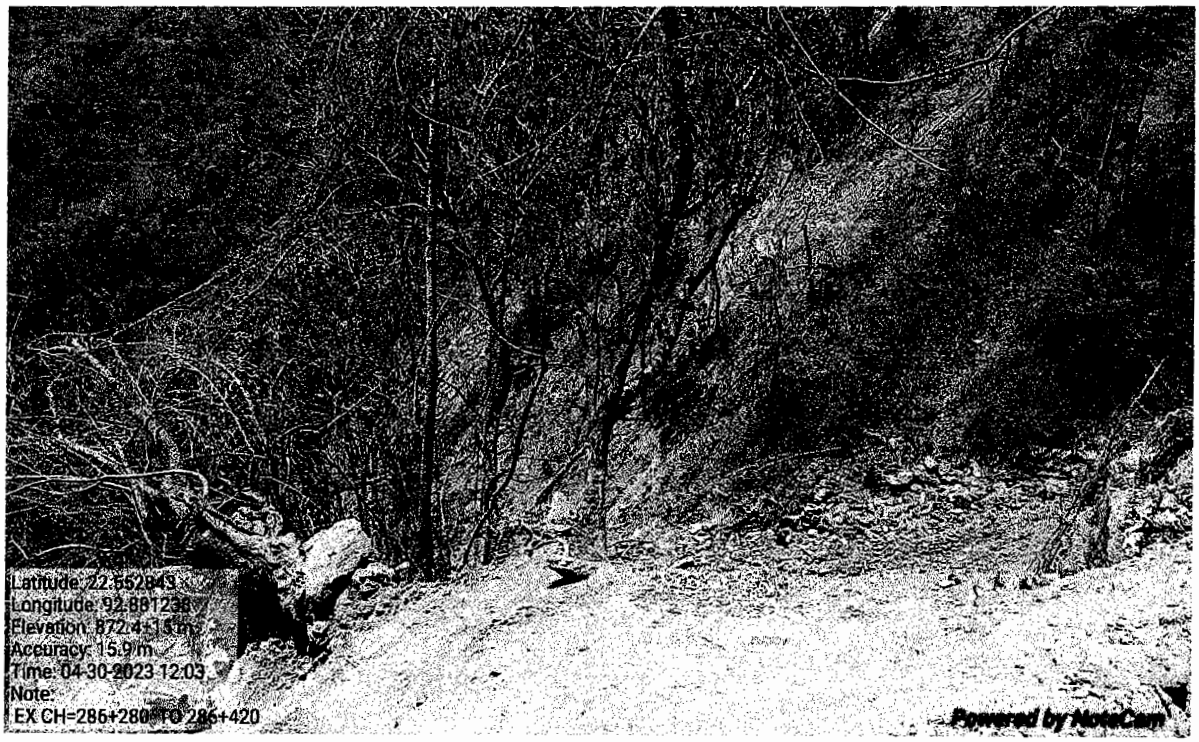
Spoil Bank No 17. 284+990 to 285+130

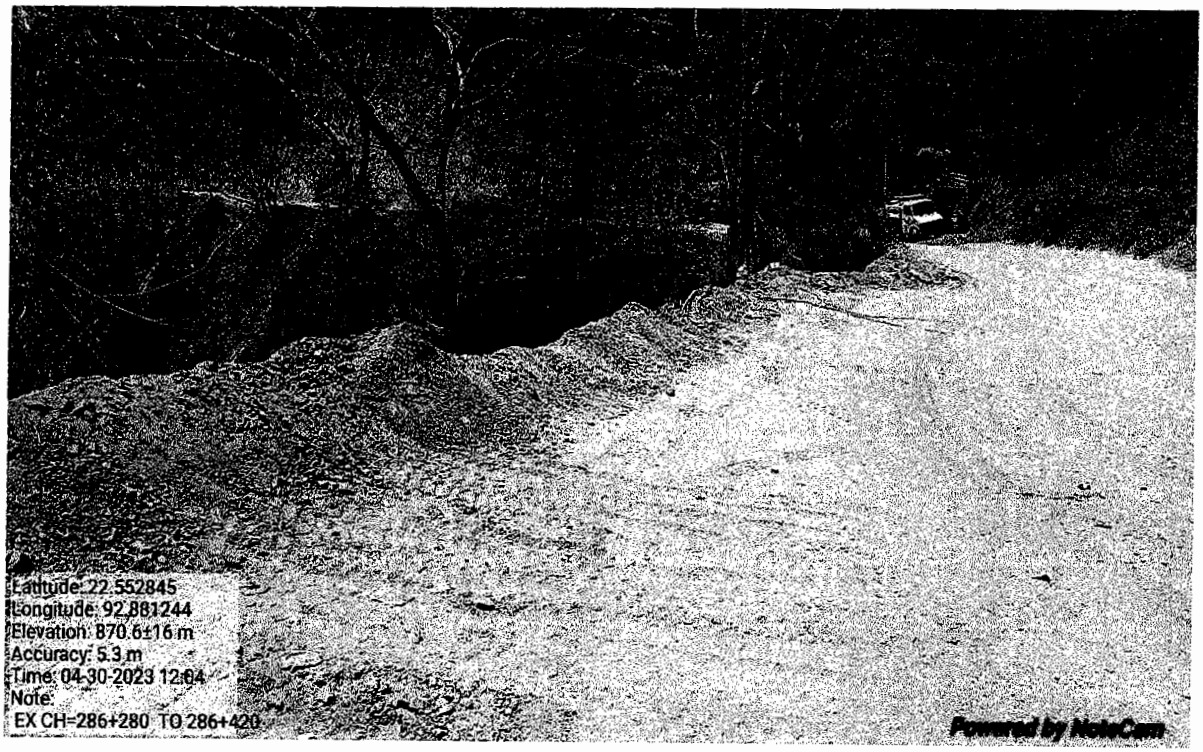
(54)
1285

Spoil Bank 18. 286+585 to 286+622

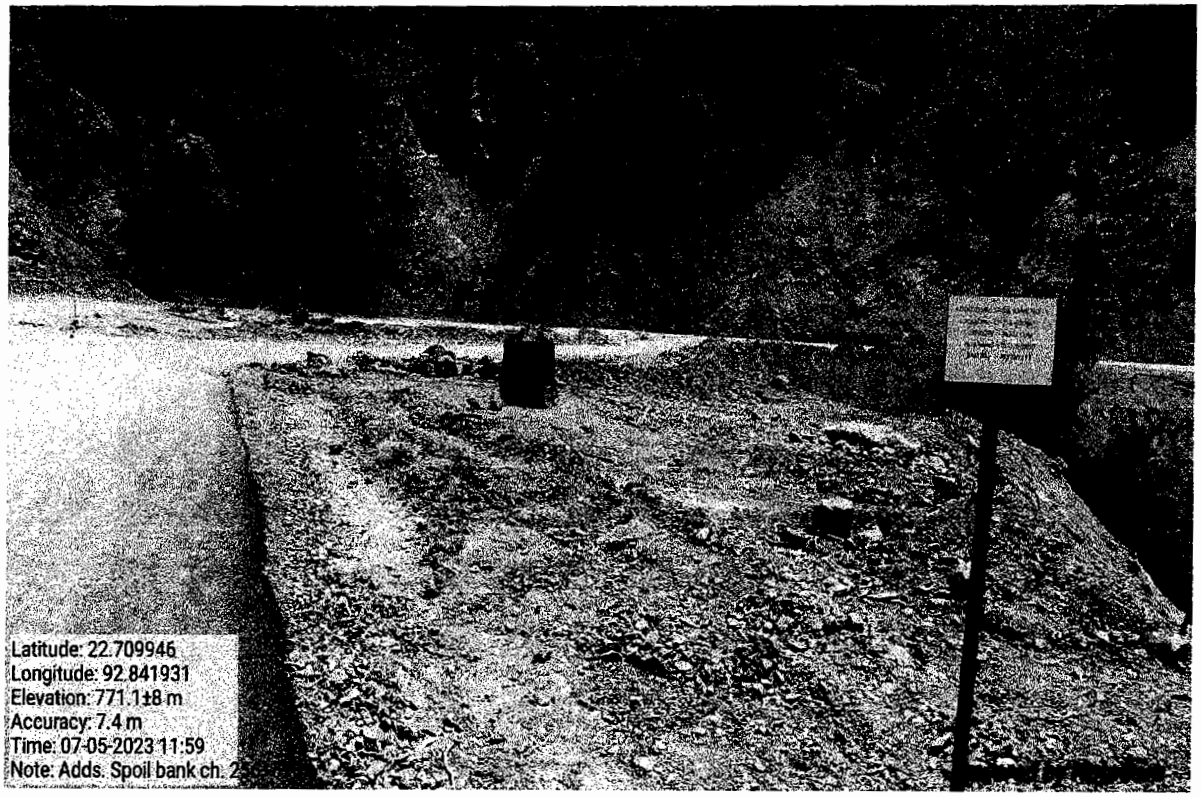
55
1286

Spoil Bank No 19. 288+330 to 288+470





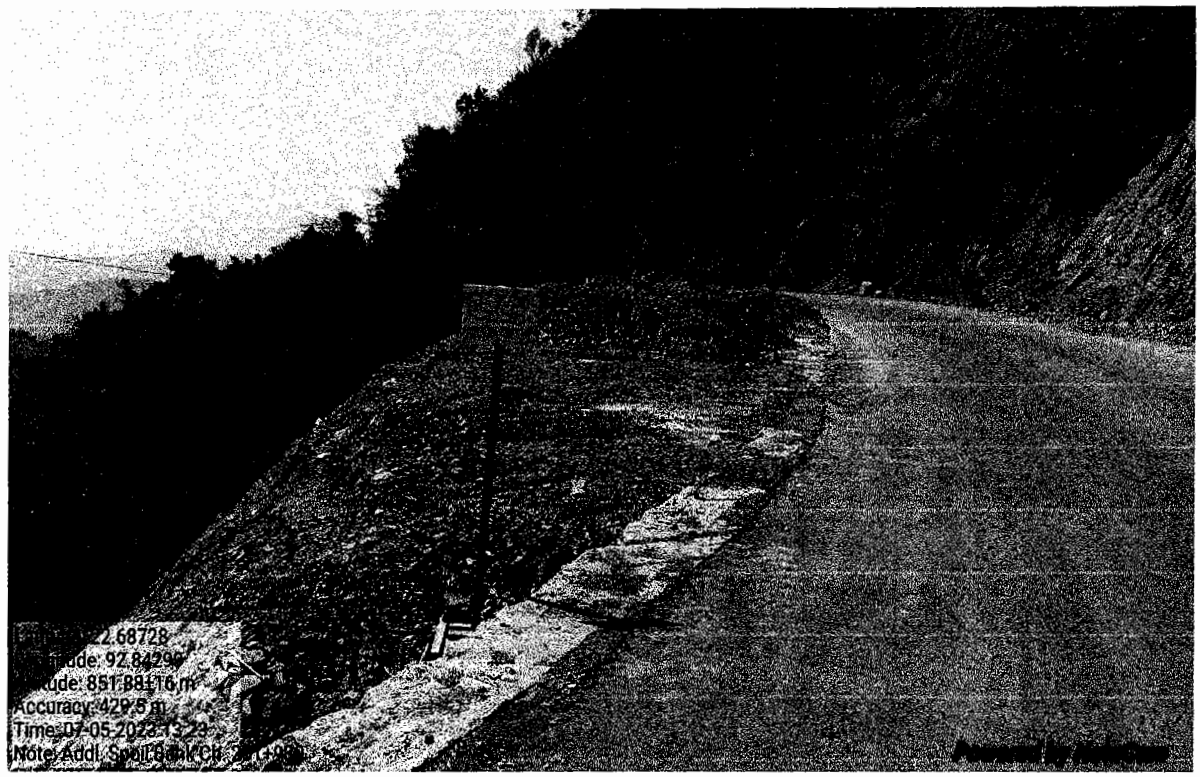
Additional Spoil Bank No 1. 256+540 to 256+600

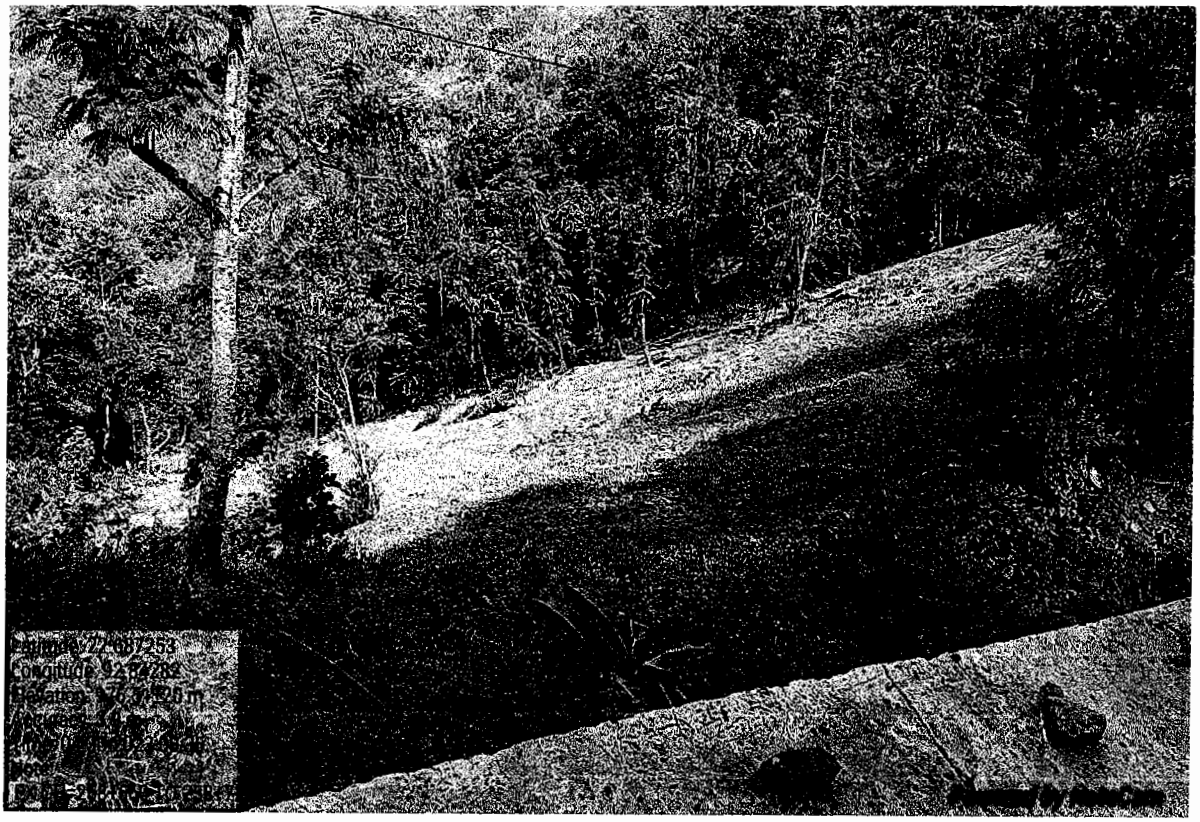


(57)
1288

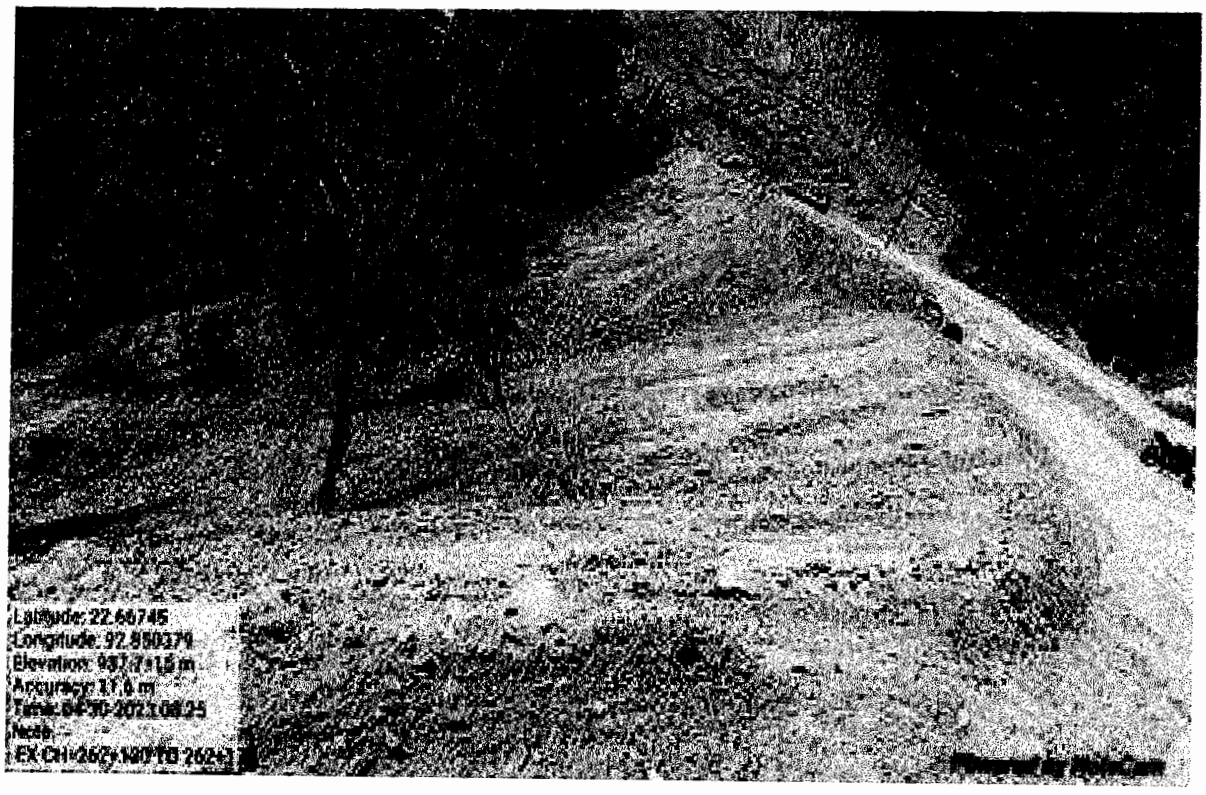
Additional Spoil Bank No 2. 260+600 to 260+640

Additional Spoil Bank No 3. 261+900 to 261+960

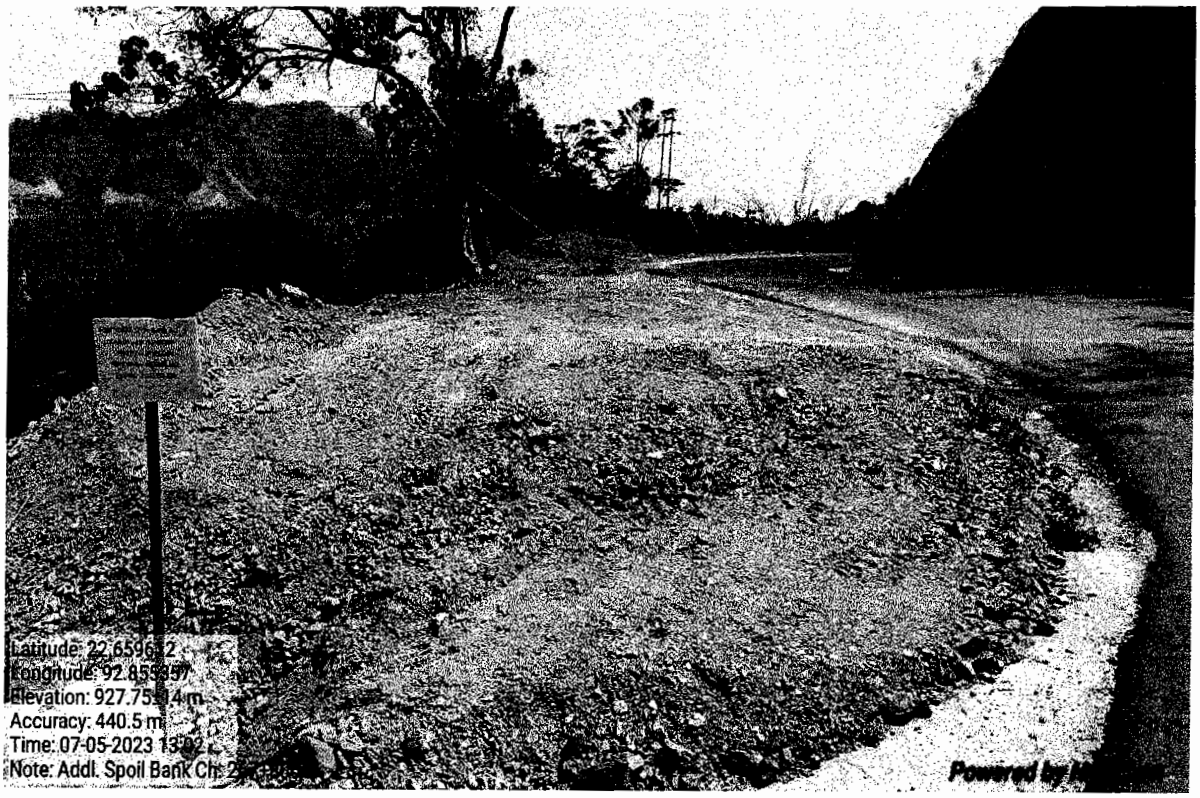




Additional Spoil Bank No 4. 265+280 to 265+320



Additional Spoil Bank No 5. 267+760 to 267+840



Package-7

SPOIL BANK DETAILS

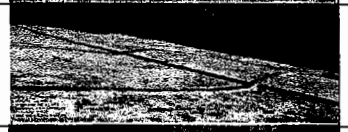
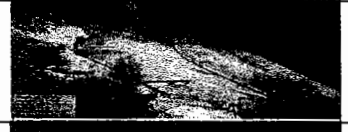
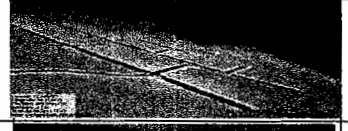
Project: Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from Km 298.000 to Km 339.000 Aizawl-Tuipang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction mode with JICA loan assistance.

Contract Package - 7

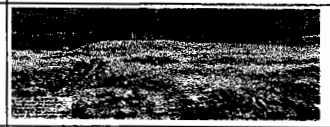
Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity (M3)	Remarks
1	Approx Quantity of Excavation	986200	
2	Quantity used in Embankment/Sub Grade/ Shoulder	260696	
3	Quantity used in Gravity Wall/ RE Wall Back filling	80500	
4	Hard Rock used	298560	
5	Approx Quantity in Spoil Bank	346444	

STATUS OF SPOIL BANKS — **DATE: 30.04.2023**

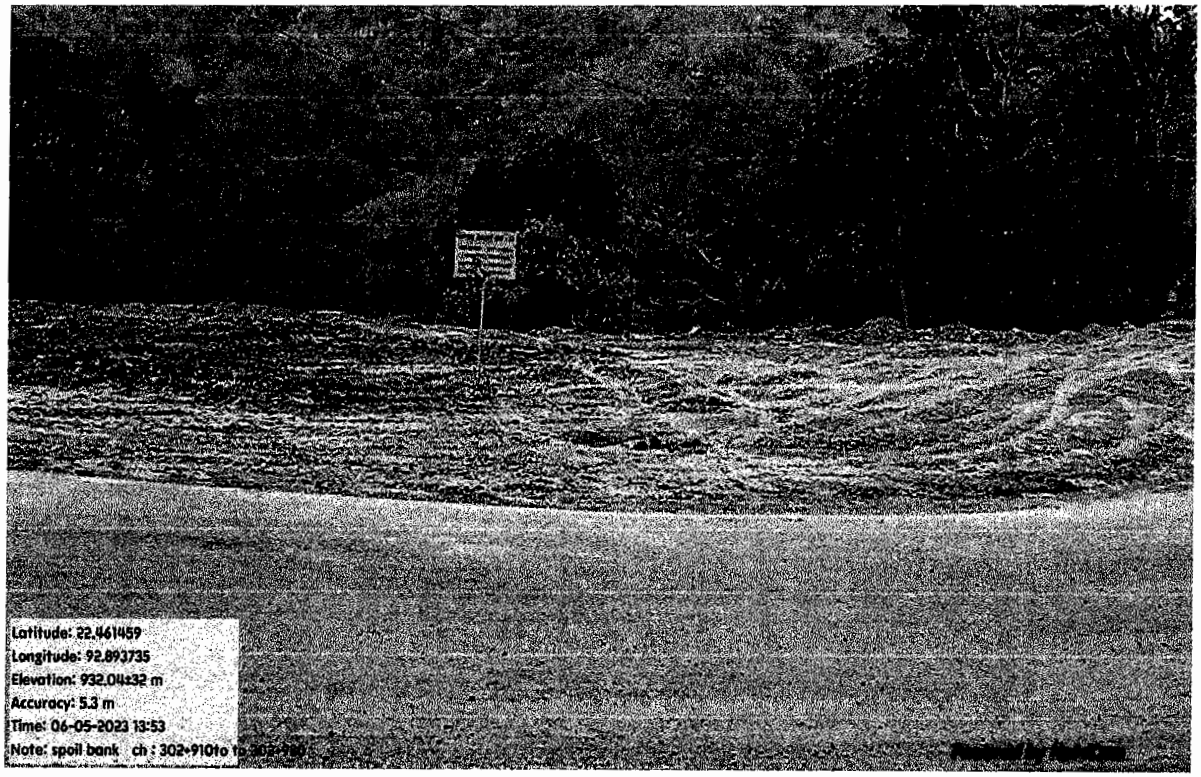
Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
1	302+910	302+980	489059.817	2483925.822	489096.089	2483942.426	38000	Gabion wall to be started		
2	307+880	307+940	491327.948	2483716.753	491337.805	2483681.171	39800	Complete		
3	308+180	308+220	491336.256	2483444.612	491343.273	2483410.561	26540	Complete		
4	309+100	309+130	490993.076	2482967.929	490987.833	2482955.228	19900	Complete		
5	309+615	309+650	491029.594	2482536.56	491032.807	2482518.625	23220	Complete		
6	319+790	319+850	494597.732	2477511.498	494602.698	2477467.781	39800	Gabion wall is complete and finishing work is under progress		

7	326+210	326+290	494678.882	2480261.476	494617.205	2480310.52	10500	Gabion wall to be started		
8	327+040	327+110	494341.885	2480871.344	494354.061	2480895.239	46440	Gabion wall is complete and finishing work is under progress		
9	329+300	329+360	494722.82	2482238.703	494722.325	2482273.787	20860	Gabion wall is complete and soil dumping is in progress.		Reconstruction Required
ADDITIONAL SPOIL BANKS										
1	295+250	295+270	488751.7551	2487953.224	488736.6478	2487940.3	1807	Gabion wall to be started		
2	299+020	299+080	488089.0406	2485107.833	488031.6285	2485090.668	8720	Gabion wall to be started		
3	300+960	301+010	488345.1847	2483583.096	488393.595	2483595.572	7270	Gabion wall to be started		
4	301+770	301+820	488822.8266	2483233.333	488863.0532	2483214.515	4267	Gabion wall to be started		
5	305+790	305+830	491422.1178	2484458.428	491450.1461	2484484.261	5810	Gabion wall to be started		
6	307+220	307+280	491422.8078	2484325.395	491381.019	2484289.339	8720	Gabion wall to be started		
7	314+300	314+400	492864.8844	2480068.092	492871.3583	2479995.361	14530	Gabion wall to be started		

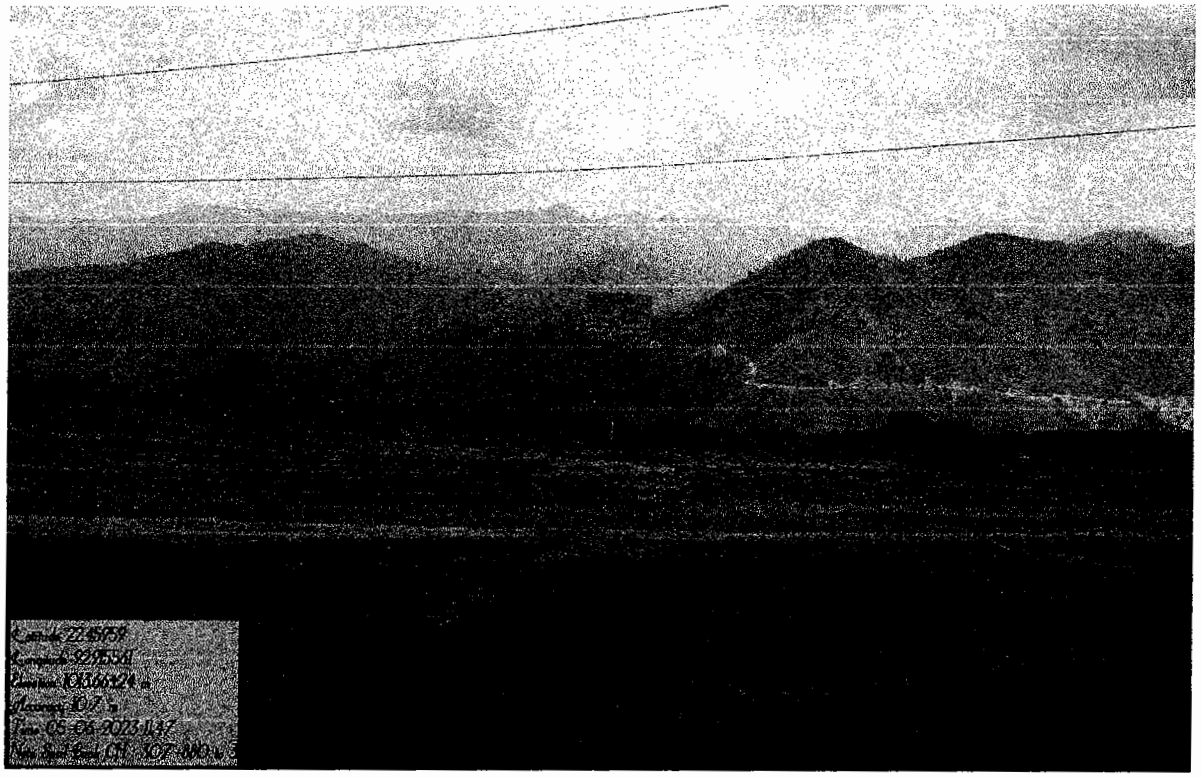
8	314+990	315+020	492902.4211	2479568.605	492897.0601	2479494.697	3160	Gabion wall to be started		
9	324+760	324+810	494595.8422	2479132.185	494572.5357	2479176.316	7270	Gabion wall to be started		
10	329+950	330020	494205.2104	2482348.548	494250.7269	2482401.673	10170	Gabion wall to be started		
11	332820	332+850	495151.6549	2483726.123	495163.2252	2483753.799	9660	Gabion wall to be started		
	Total Quantity =						346444			

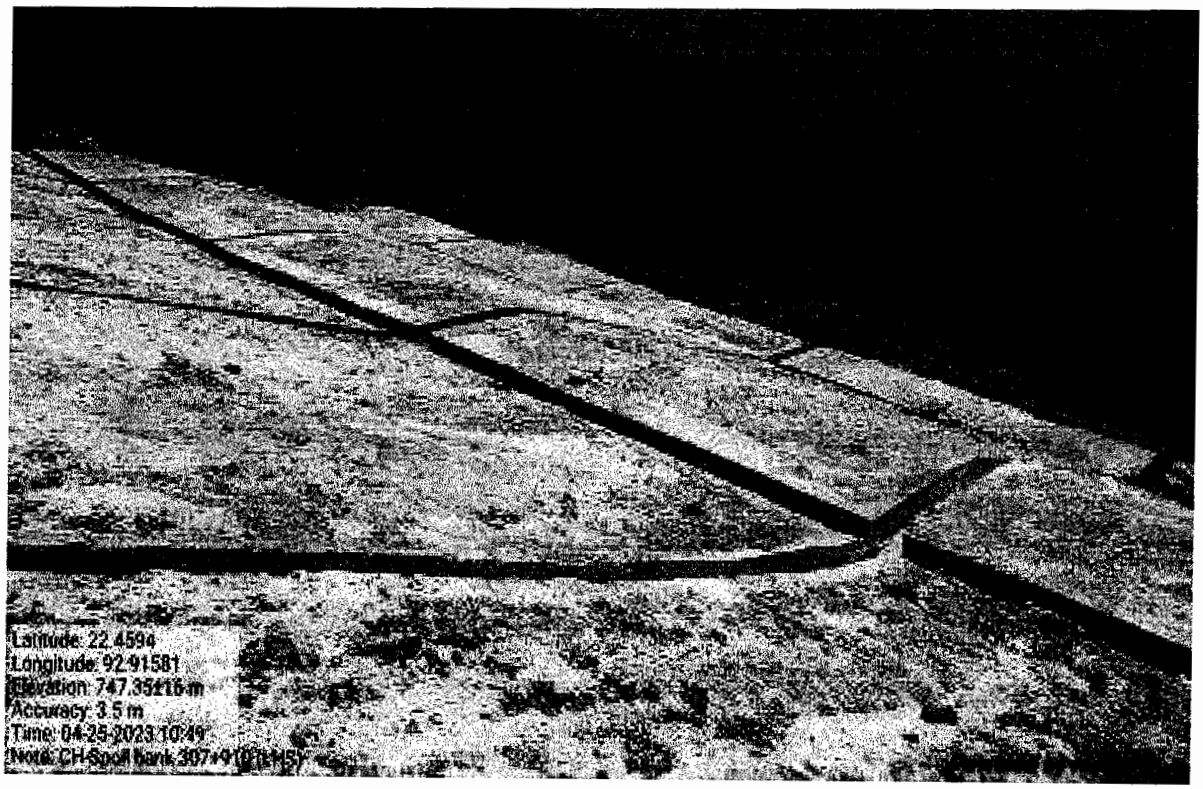
Note : (1) Total nos. of spoil banks as per CA = 9
(2) Nos. of additional spoil banks = 11

Spoil Bank – 302+910 to 302+980

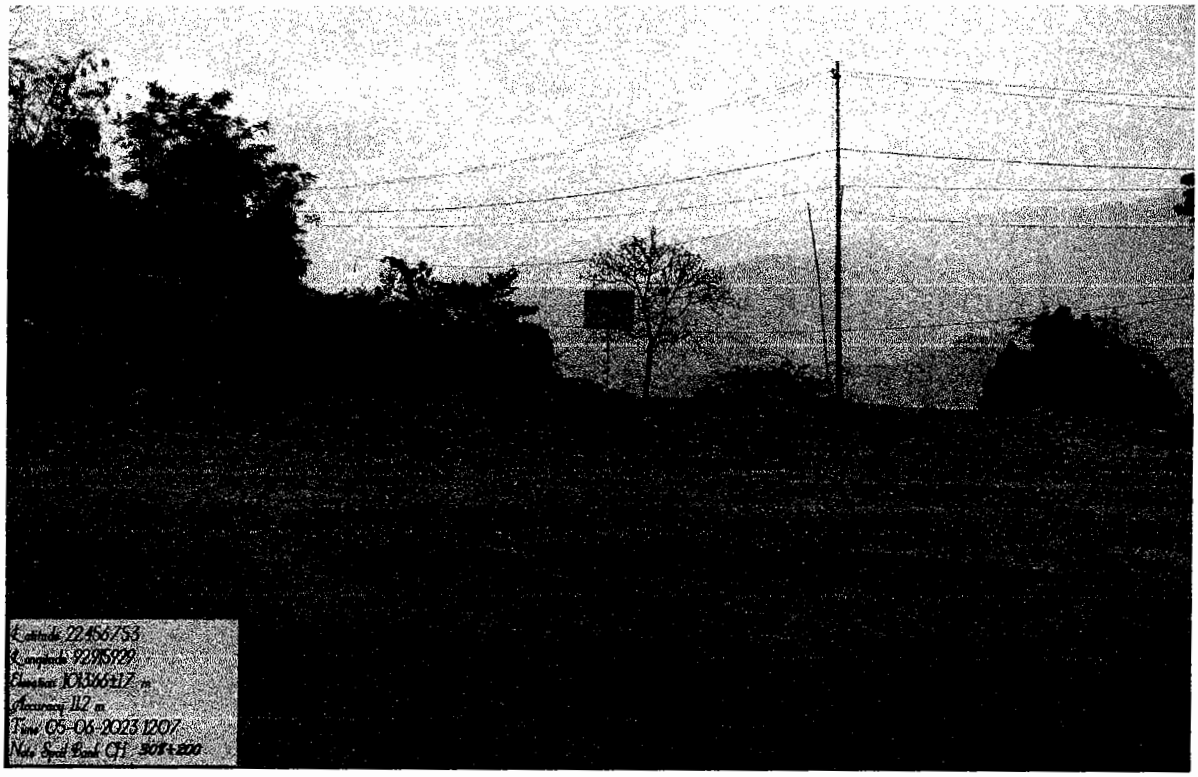


Spoil Bank – 307+880 to 307+940



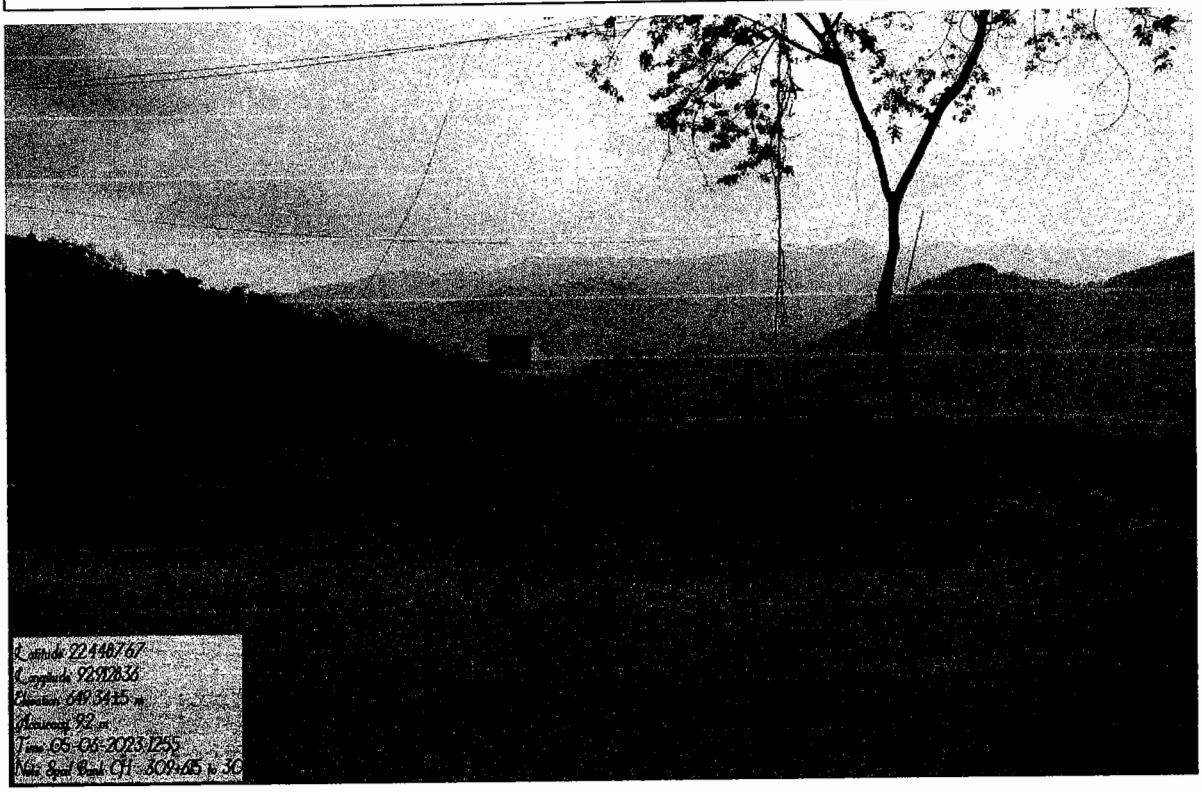


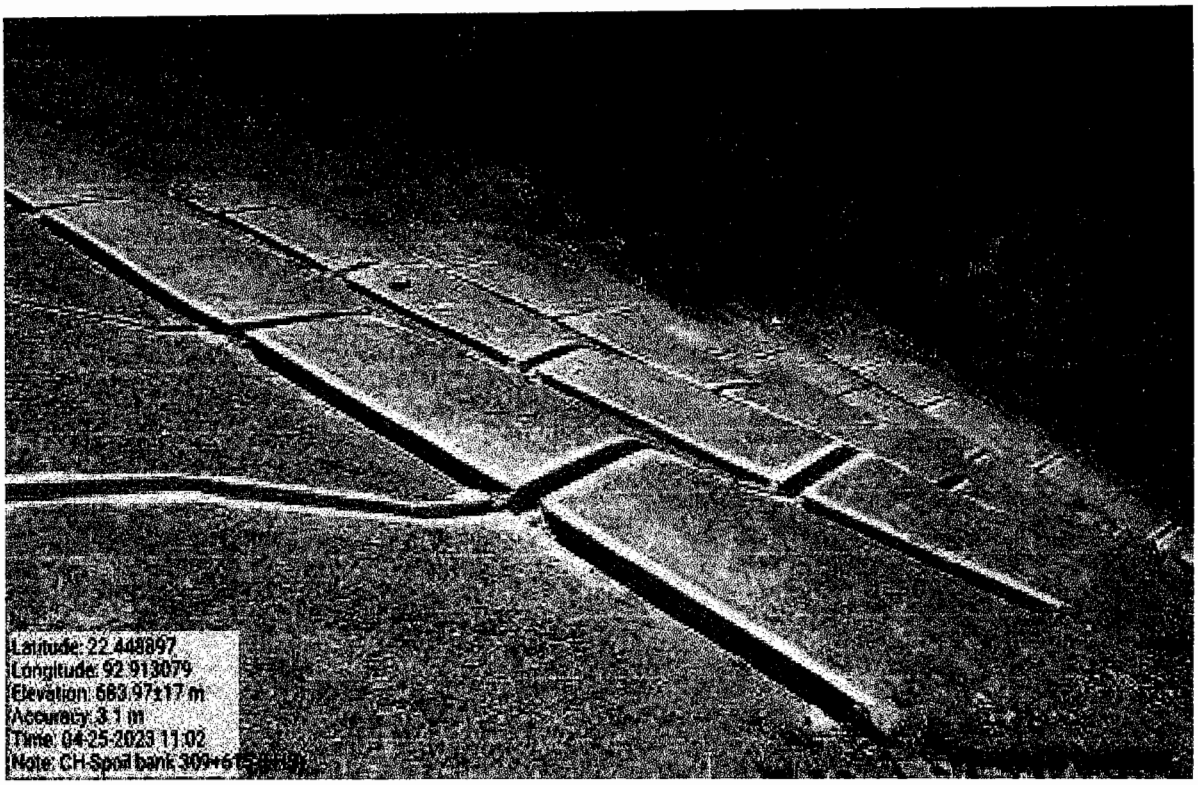
Spoil Bank – 308+180 to 308+220



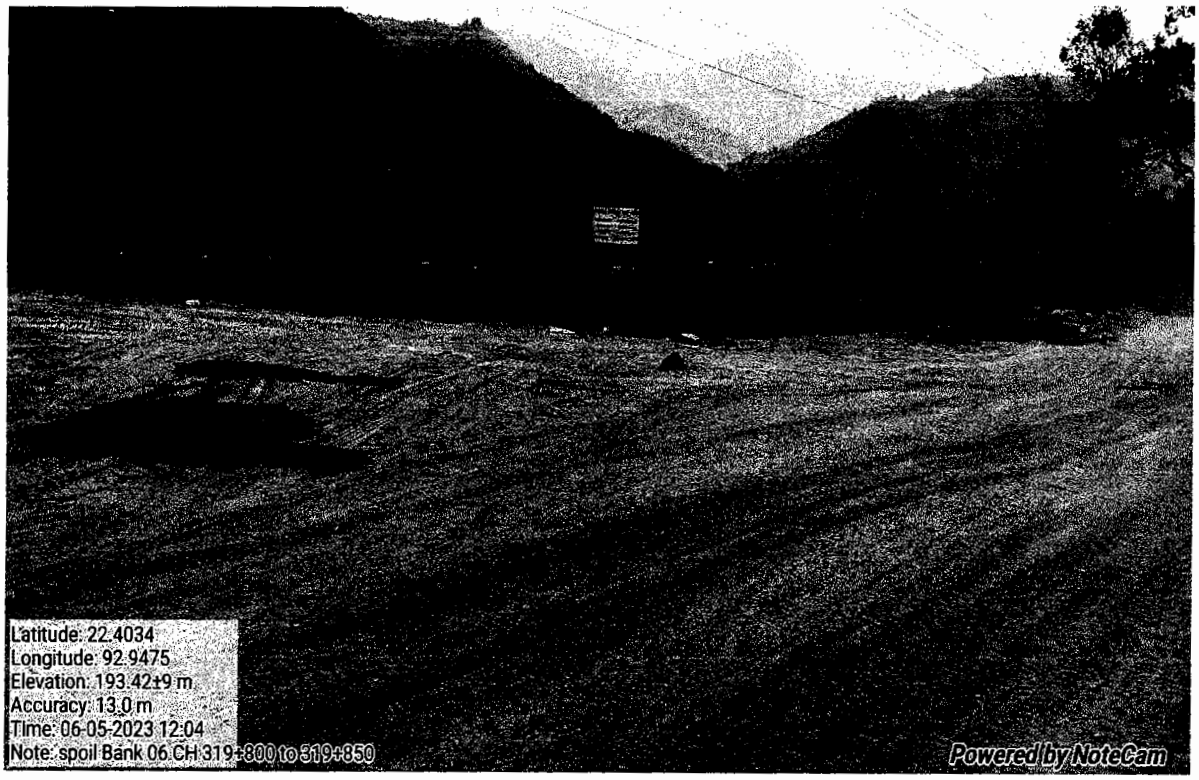
Spoil Bank – 309+100 to 309+130

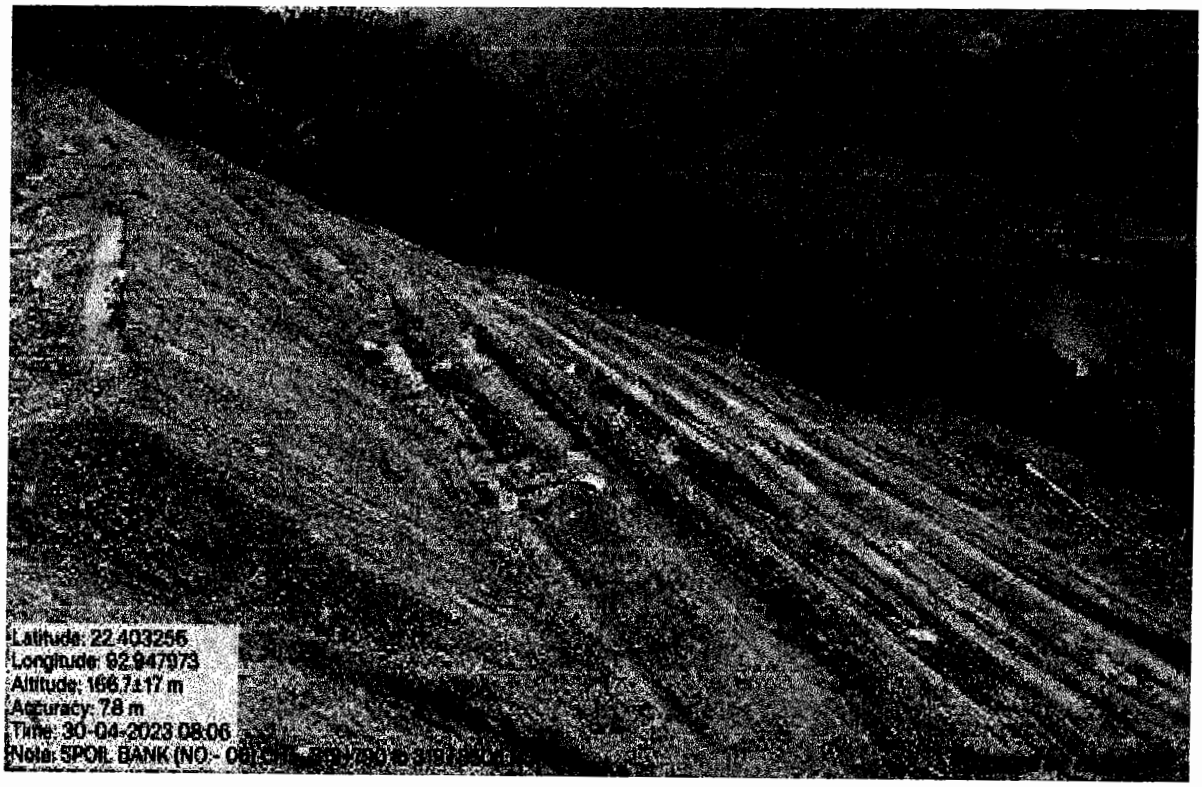
Spoil Bank – 309+615 to 309+650



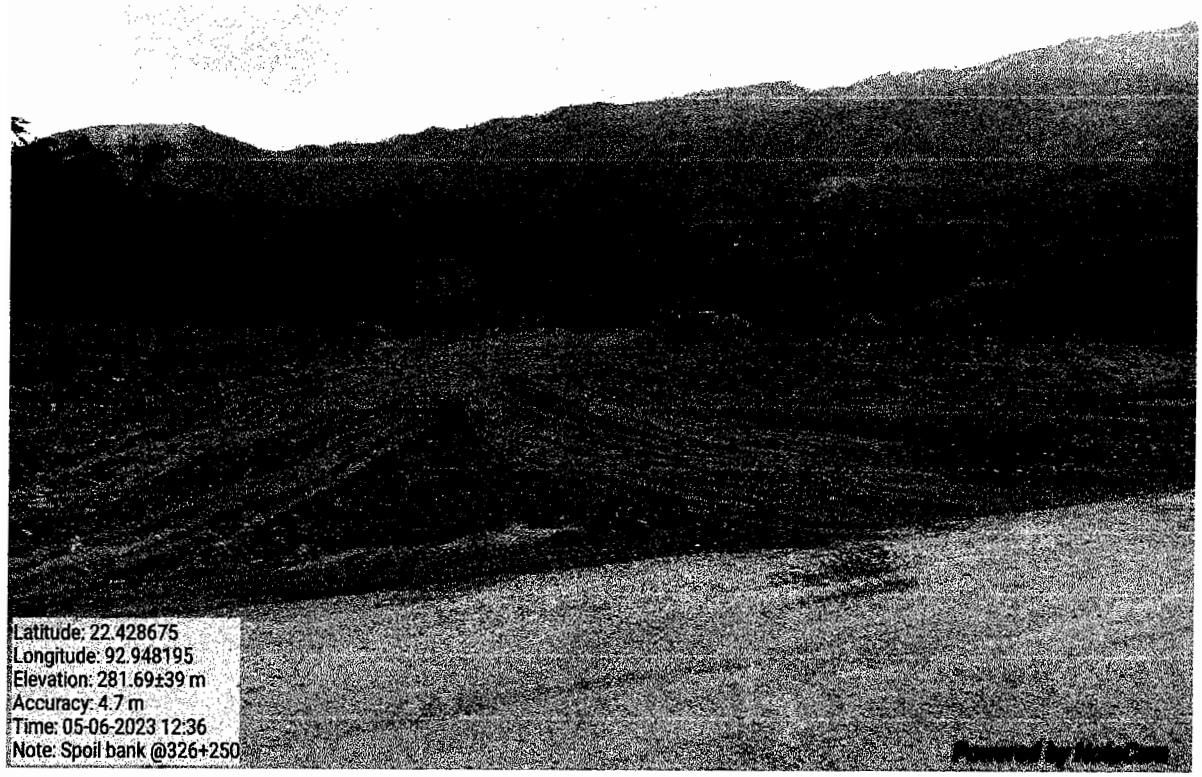


Spoil Bank – 319+790 to 319+850

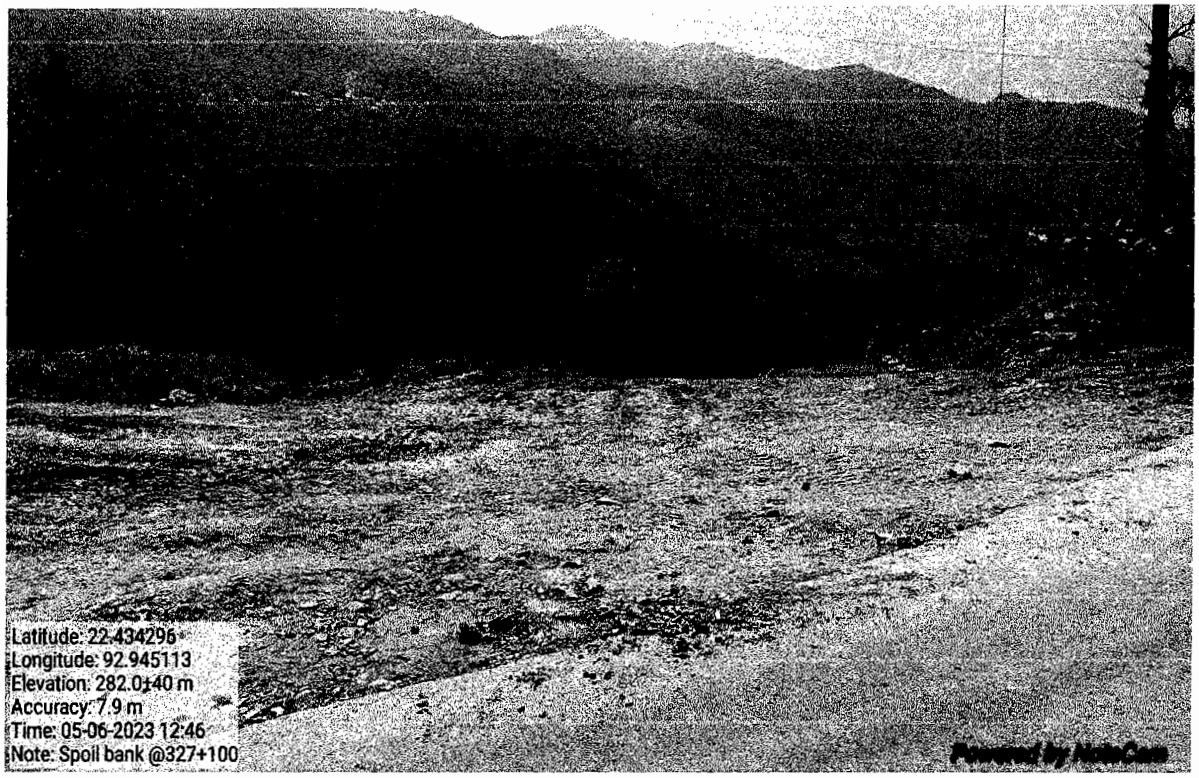




Spoil Bank – 326+210 to 326+290



Spoil Bank – 327+040 to 327+110



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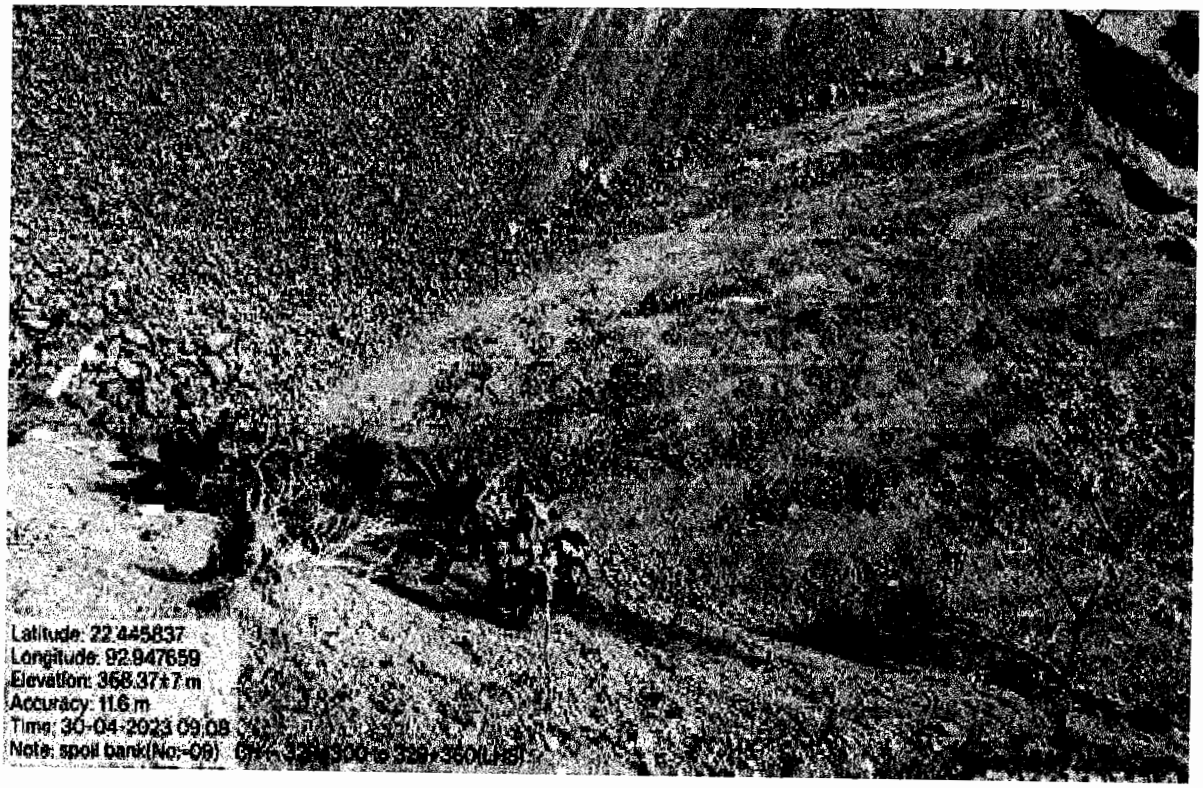
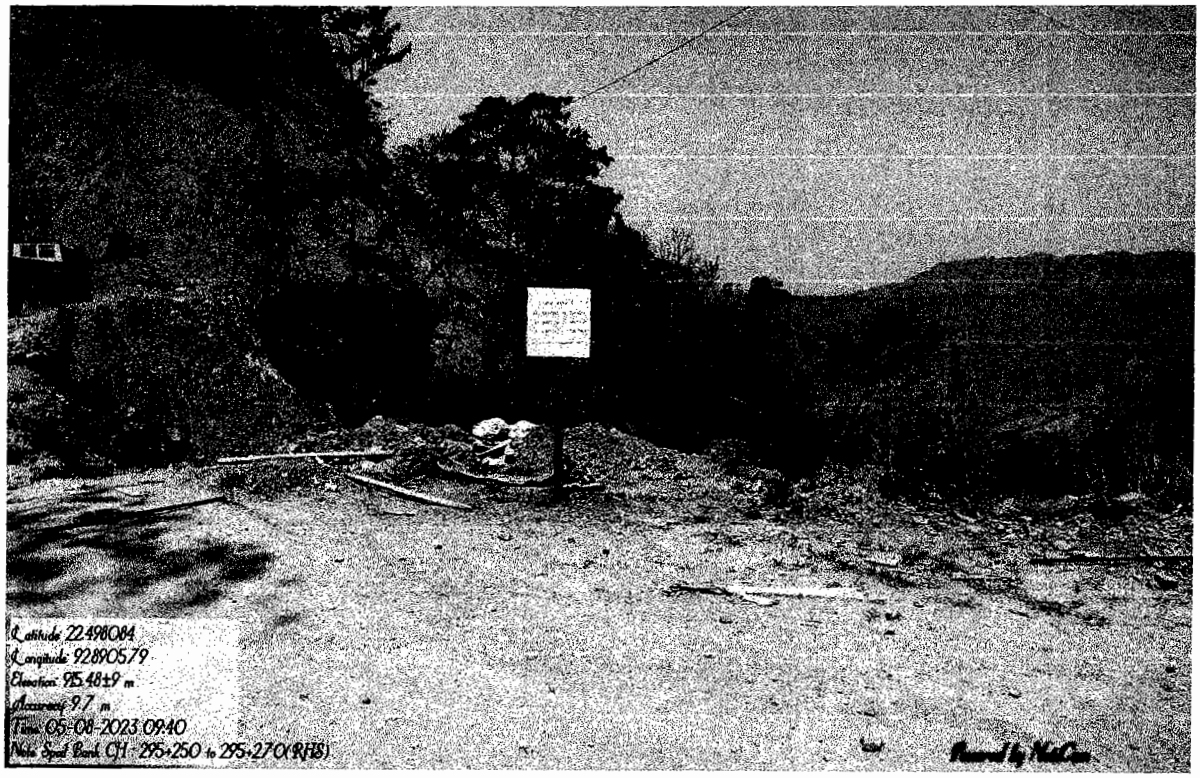
(73)

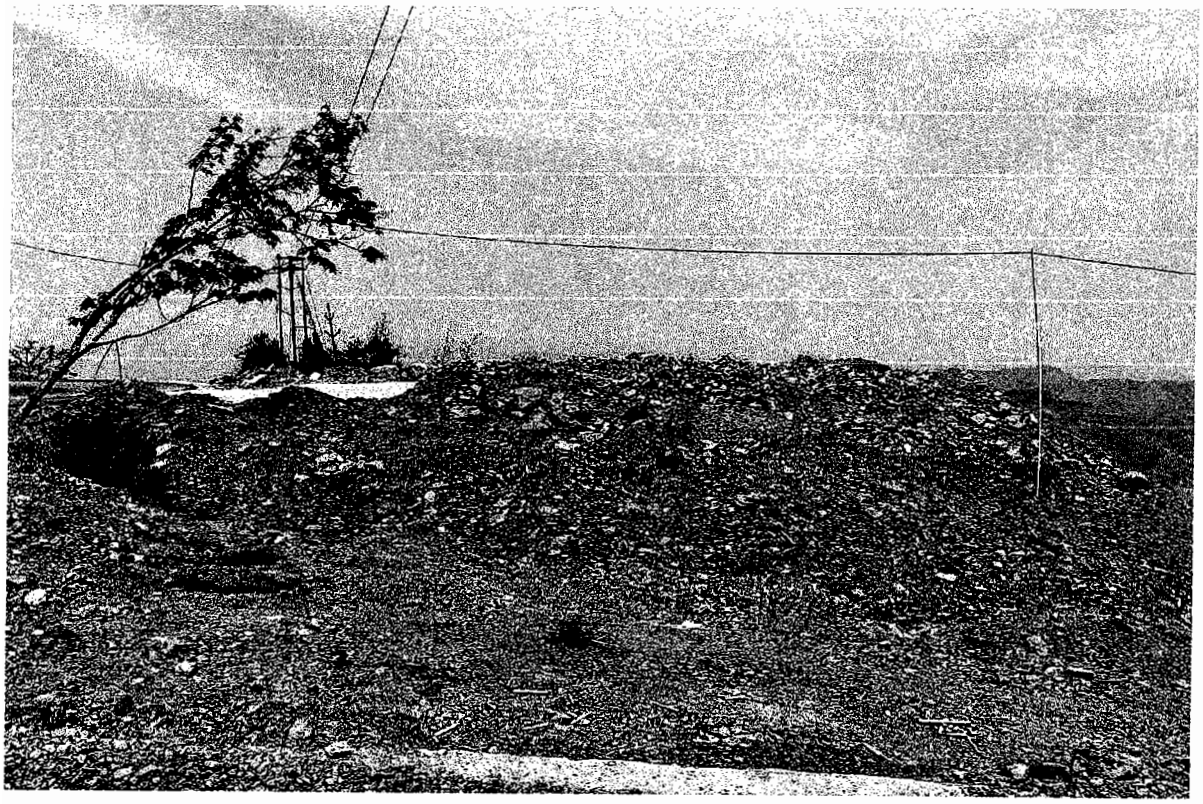
Spoil Bank – 329+300 to 329+360



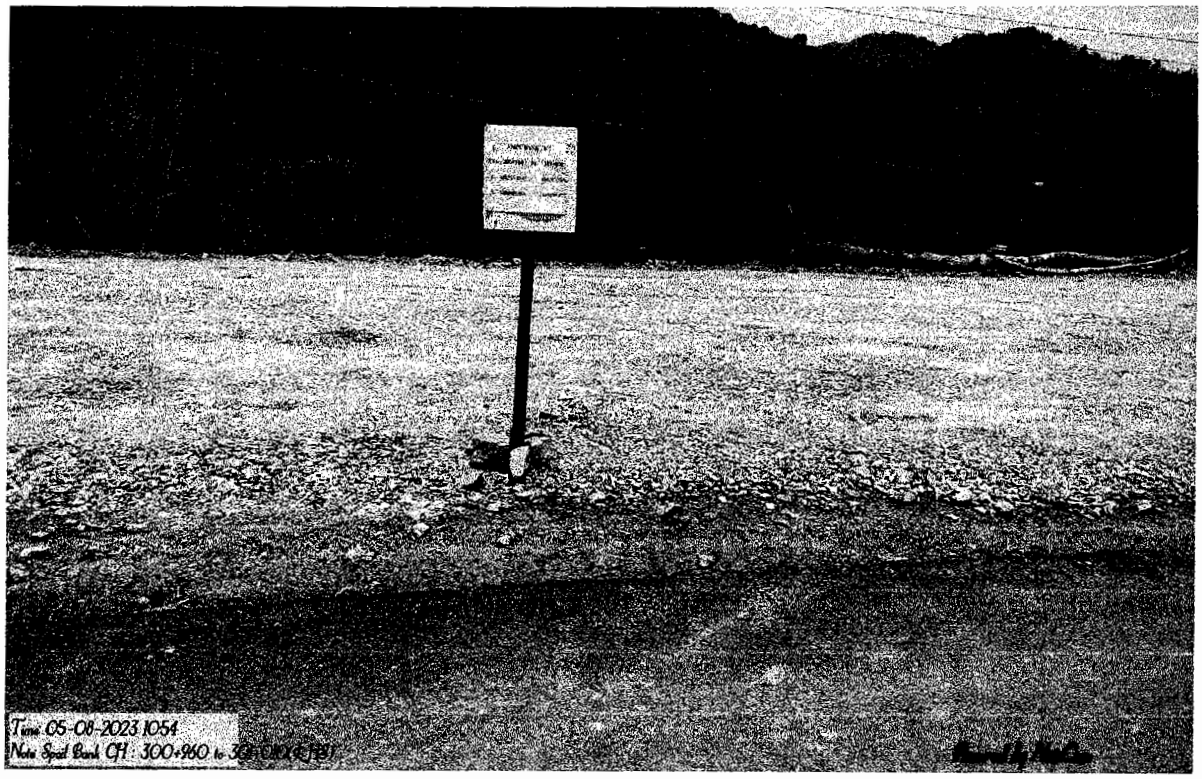
Additional Spoil Bank – 295+250 to 295+270



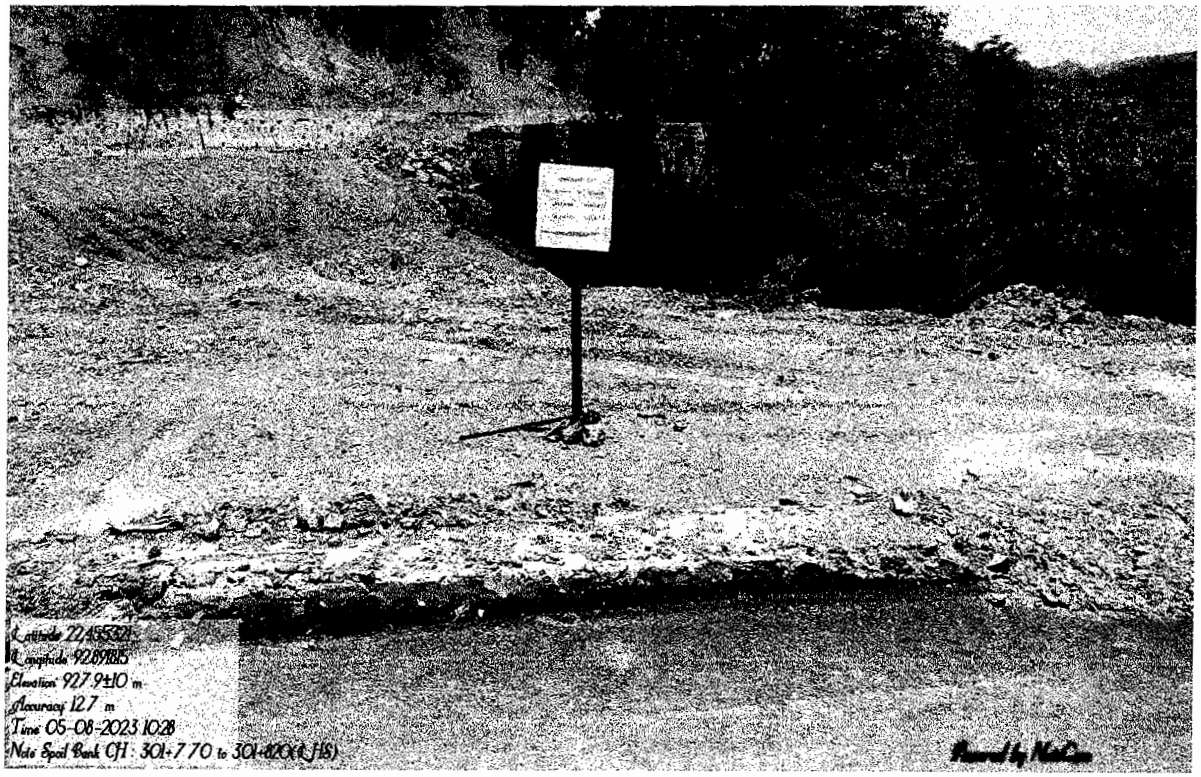
Additional Spoil Bank – 299+020 to 299+080

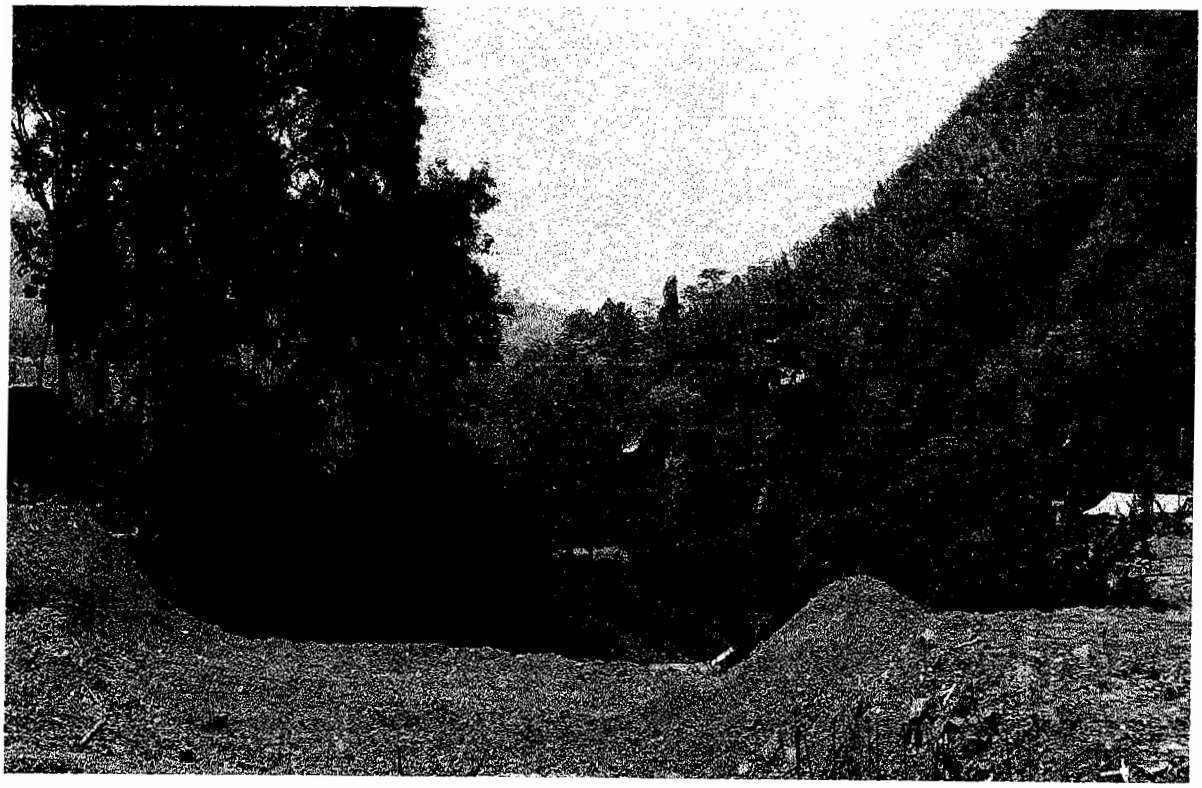


Additional Spoil Bank – 300+960 to 301+010

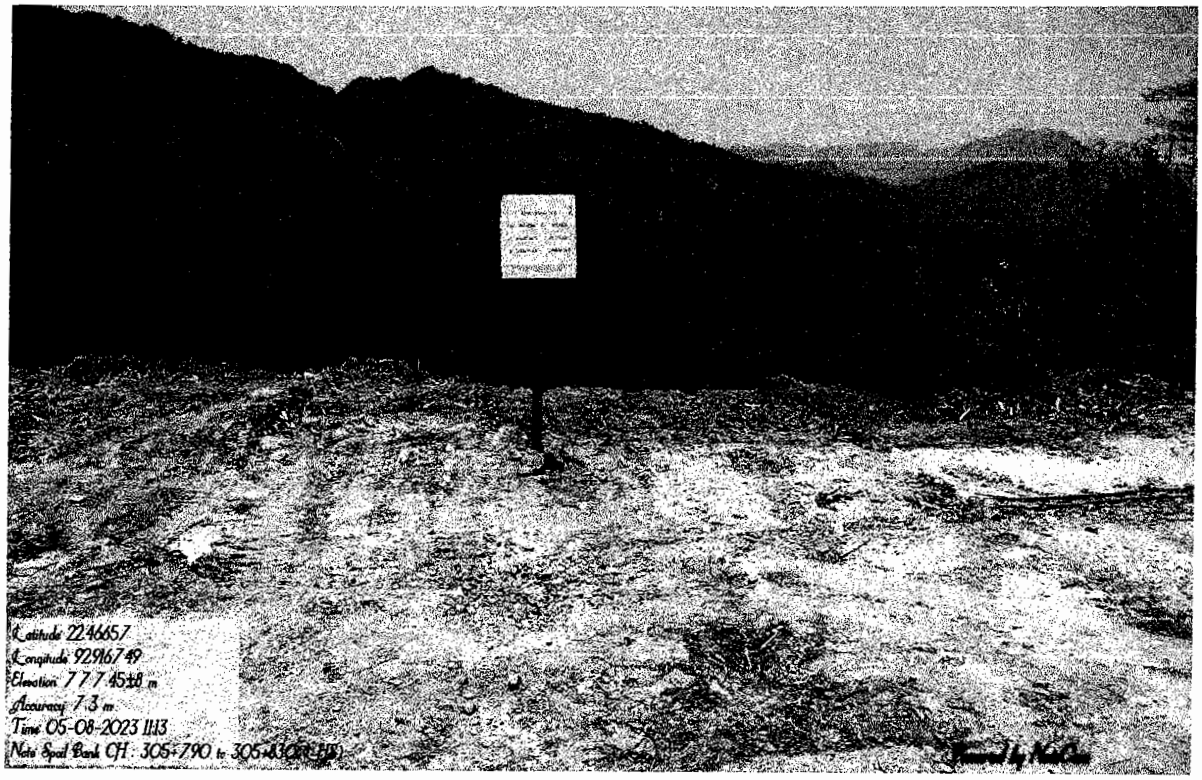


Additional Spoil Bank – 301+770 to 301+820





Additional Spoil Bank – 305+790 to 305+830

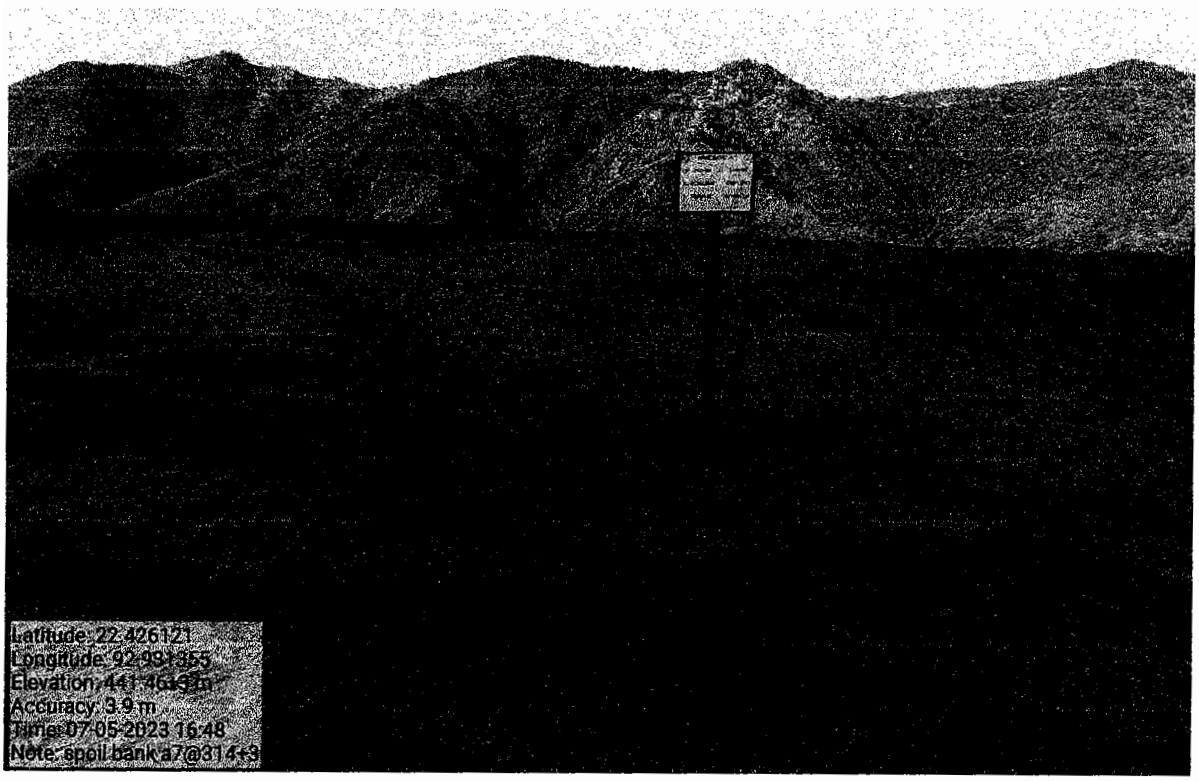


Additional Spoil Bank – 307+220 to 307+280

1211

(80)

Additional Spoil Bank – 314+300 to 314+400

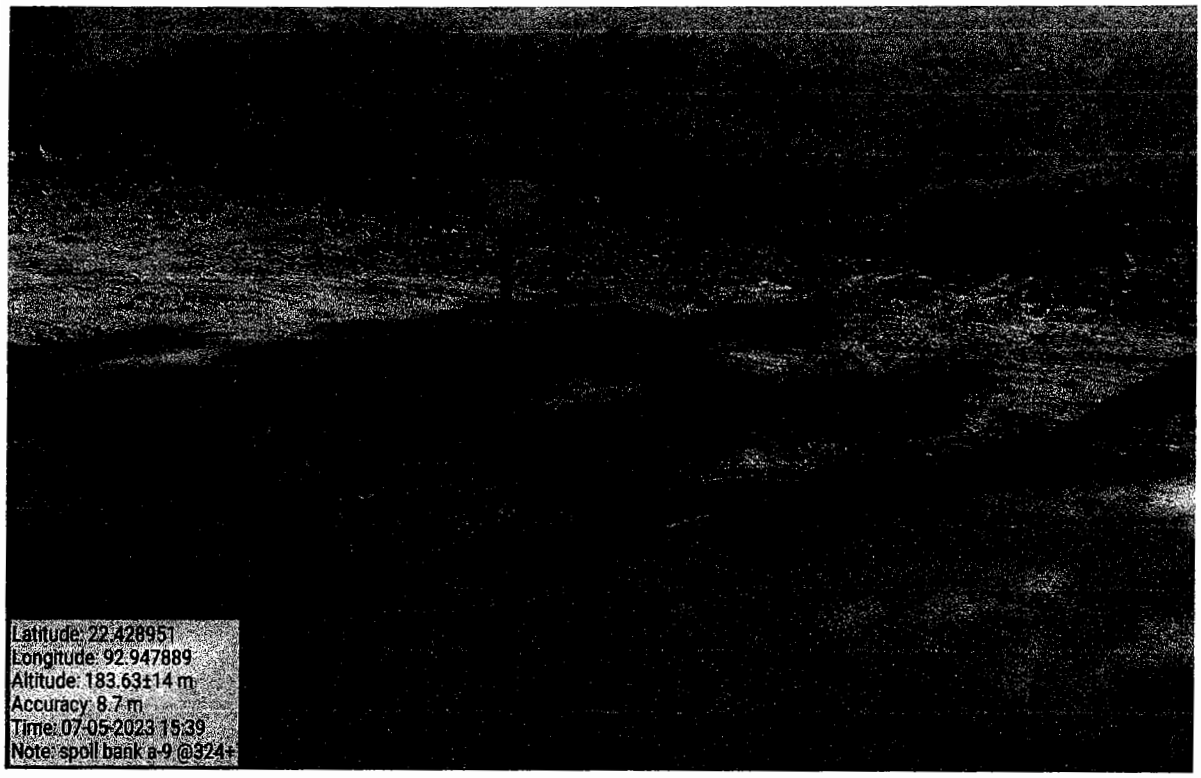


Additional Spoil Bank – 314+990 to 315+020

1317

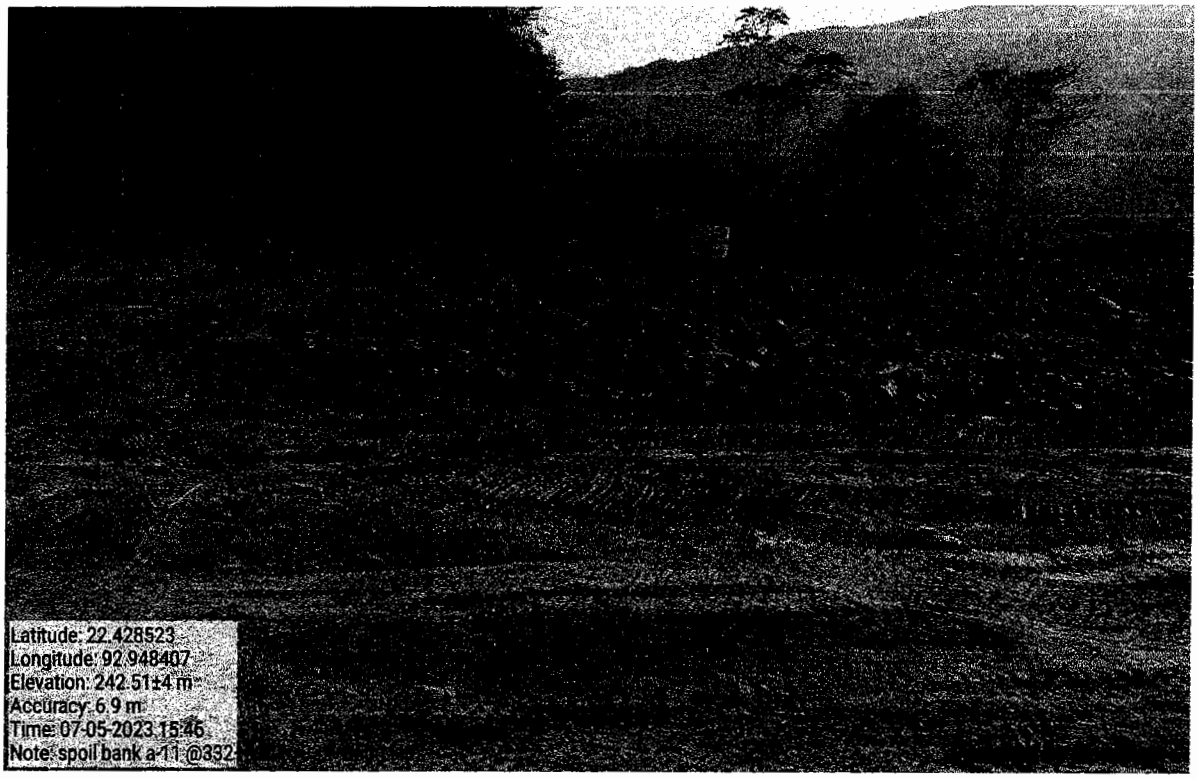
82

Additional Spoil Bank – 324+760 to 324+810



Additional Spoil Bank – 329+950 to 330+020

Additional Spoil Bank – 332+820 to 332+850



Package-8

SPOIL BANK DETAILS

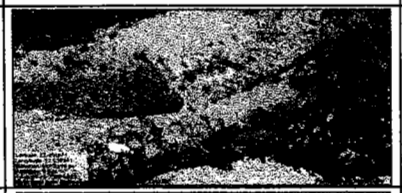
Project: Widening and Up-gradation to 2 lane with paved shoulder Configuration and geometric improvements from Km 339.000 to Km 380.000 (Package-8) on Aizawl-Tuipang Section of NH-54 in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA Loan Assistance

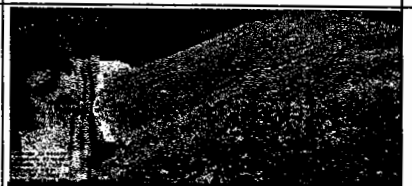
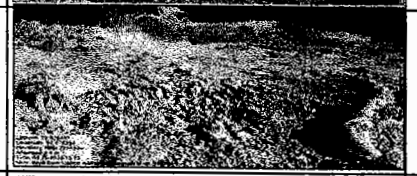
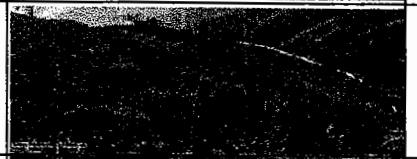
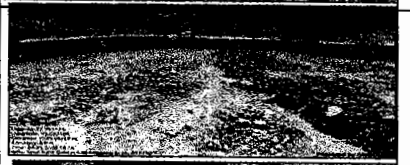
Contract Package - 8

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity (M3)	Remarks
1	Approx Excavation Quantities (Cum) as per DPR	1169031	
	Total Excavation Quantities (Cum) as per Site	1277330	
2	Quantity used in Embankment/Sub Grade/ Shoulder	346579	
3	Quantity used in Gravity Wall/ RE Wall Back filling	96000	
4	Quantity used in Boulder and Aggregate from Hardrock Excavation	50000	
5	Approx Filling Quantity in Spoil Bank	784751	

STATUS OF SPOIL BANKS **DATE: 30.04.2023**

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
1	335+630	335+680	495743.4074	2483448.961	495800.7369	2483380.487	40230	Gabion wall in progress		
2	336+640	336+750	496303.755	2483520.837	496335.3727	2483625.772	90460	Gabion wall in progress		
3	337+080	337+280	496449.5591	2483429.745	496407.6127	2483248.227	9735	Gabion wall Complete		

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
4	339+730	339+795	496449.5591	2483429.74S2	496407.6127	2483248.227	3587	Gabion wall Complete		
5	340+380	340+450	496219.242	2481822.17	496243.237	2481761.964	25310	Gabion wall Start Soon		This location has been proposed instead of Spoil Bank at km 346+000 which has been damaged due to natural Calamity.
6	342+660	342+740	486823.568	2504140.827	486854.07	2504097.53	28940	Gabion wall in progress		
7	348+480	348+580	500478.0285	2478593.846	500450.883	2478515.618	94500	Gabion Wall Complete		
8	352+800	352+880	502605.1743	2476791.909	502665.0799	2476739.391	26870.000	Gabion Wall Complete		
9	353+730	353+830	503303.7735	2476505.874	503348.8717	2476417.36	29650.000	Gabion Wall Complete		
10	354+400	354+500	503606.7785	2475917.065	503637.4408	2475823.37	90320	Gabion wall Start Soon		

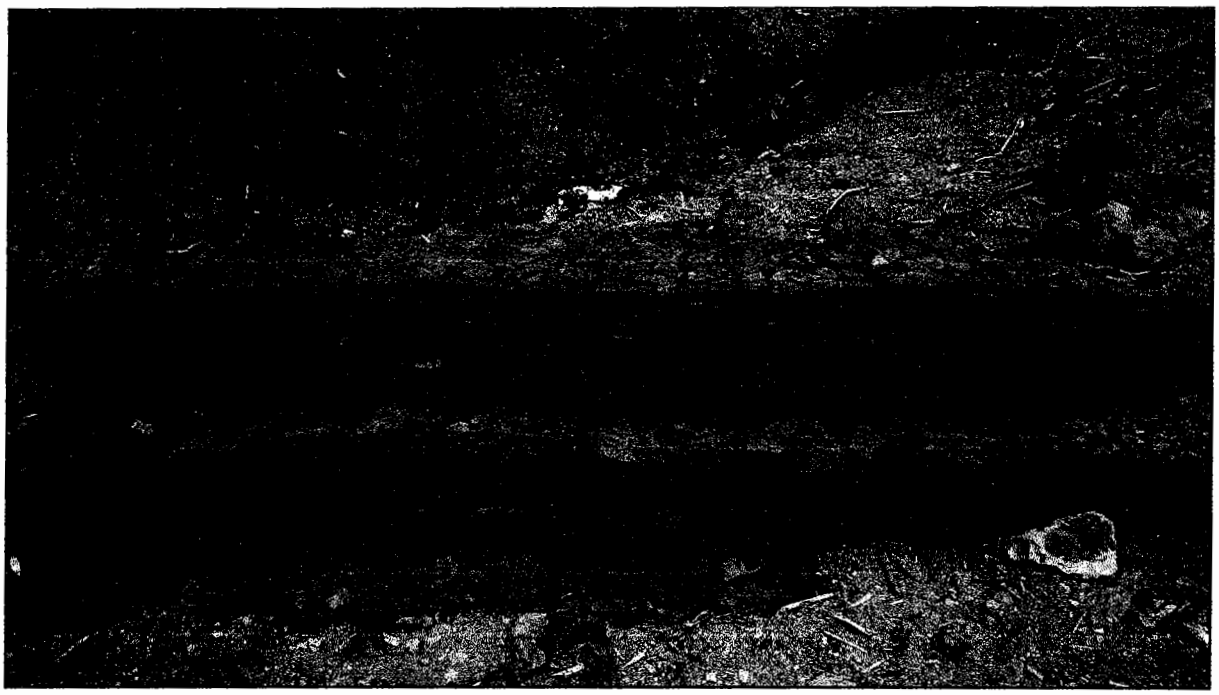
Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
11	355+475	355+630	503500.4157	2475350.295	503428.1263	2475312.371	98287	Gabion Wall Complete		
12	359+450	359+550	504345.1055	2473232.802	504386.0706	2473143.017	45690	Gabion Wall Complete		
13	369+390	369+490	502307.035	2468491.244	502145.501	2468454.592	59027	Gabion wall Complete		
14	372+550	372+650	502596.903	2467012.898	502691.821	2467036.449	49540	Gabion wall Start Soon		
ADDITIONAL SPOIL BANKS ARRANGED BY BIPL WITH NOC OF LAND OWNER										
1	344+600	345+050	498267.672	2479692.068	498443.168	2479361.259	22240			
2	348+700	349+050	500536.165	2478508.697	500866.548	2478558.018	17650			

Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
3	360+600	360+750	504897.787	2472330.4	504939.886	2472197.873	12340			
4	363+100	363+500	504508.552	2470575.042	504281.159	2470459.81	18650			
5	363+600	363+800	504295.68	2470361.62	504261.909	2470183.824	11870			
6	370+250	370+350	501908.491	2468202.505	502002.668	2468192.55	9855			
	Total Quantity =						784751.000			

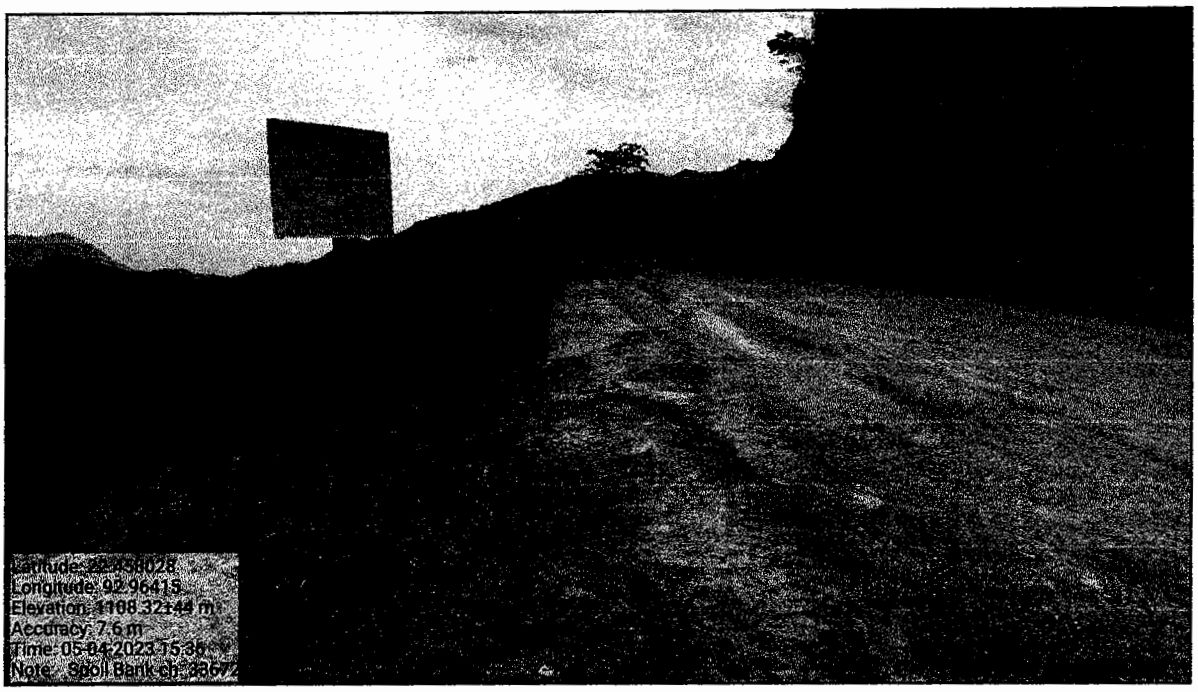
Note : (1) Total nos. of spoil banks as per CA = 14
(2) Nos. of additional spoil banks = 6

(90)
1321

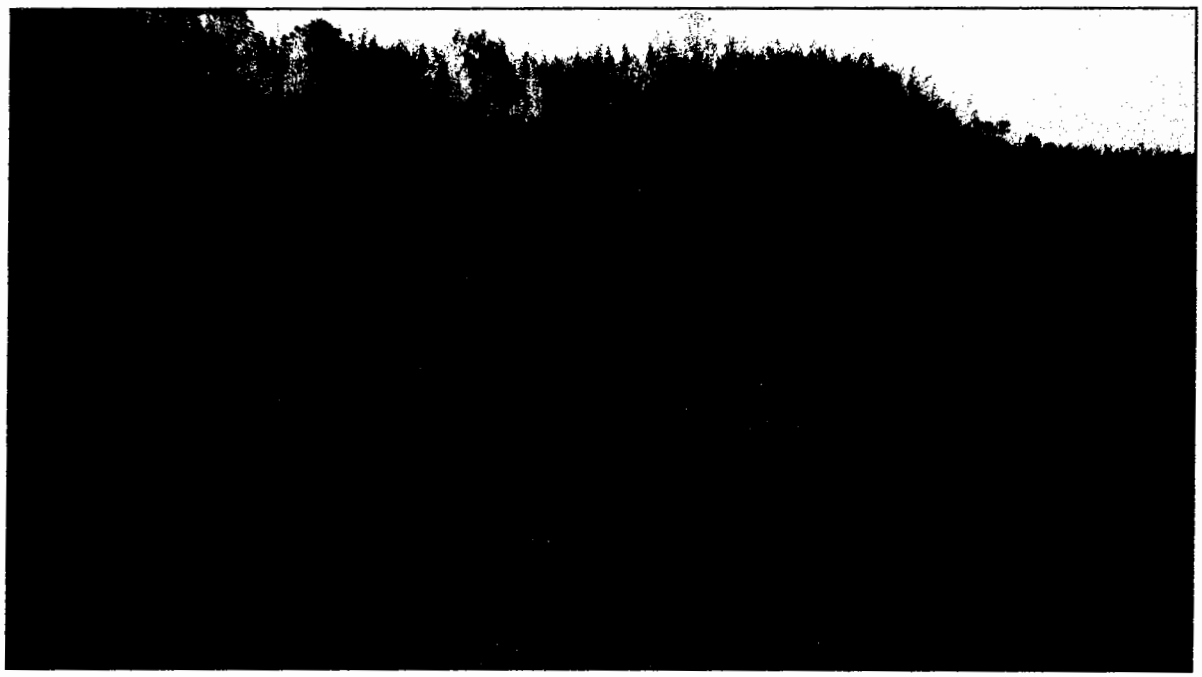
Spoil Bank-1 Km 335+655 (Road Level Surface)



Spoil Bank-1 Km 335+655 (Bottom Protection in Progress)

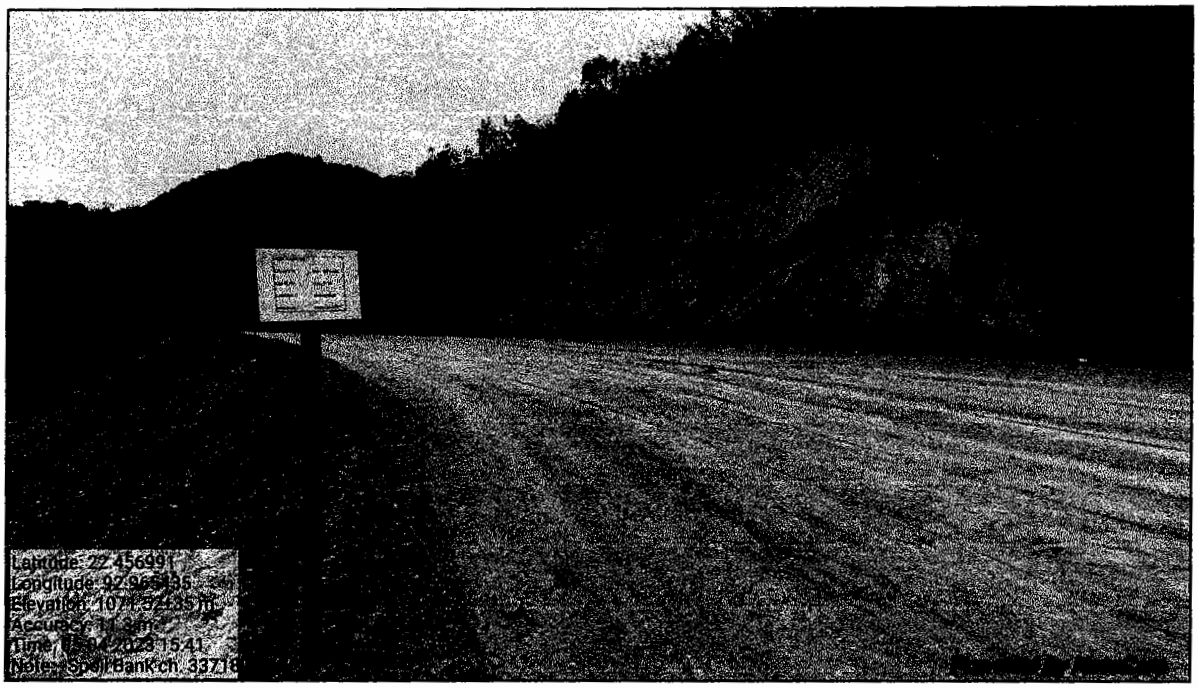


Spoil Bank- 2 km 336+695(Road Level Surface)

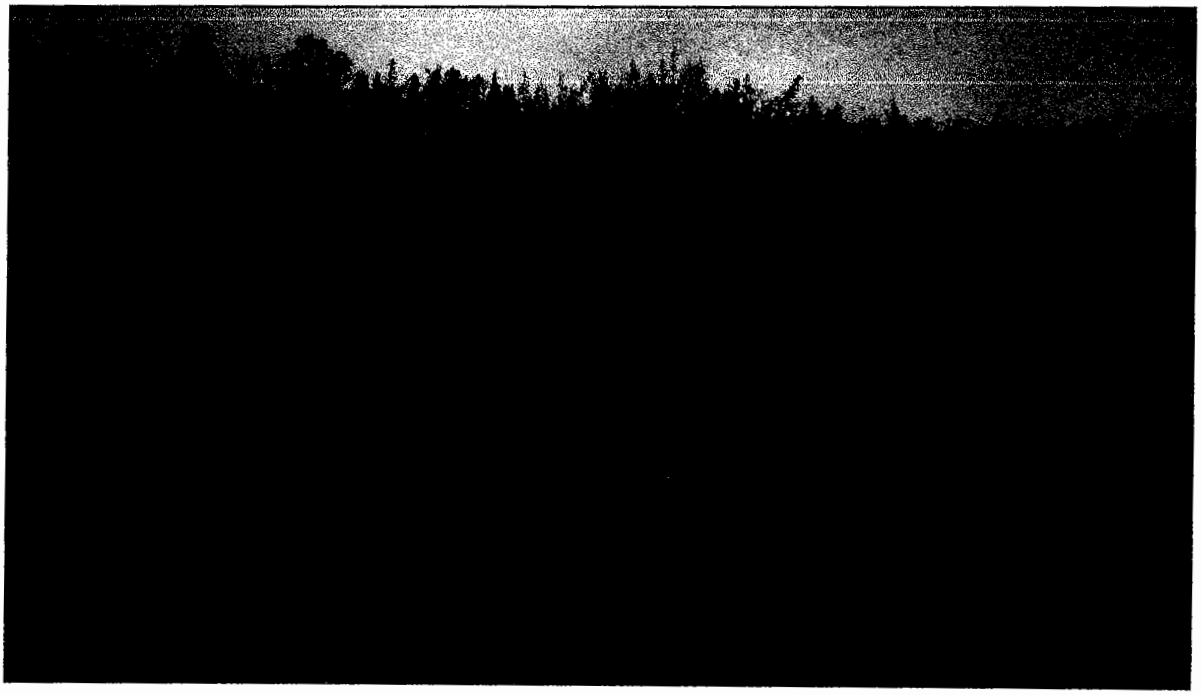


Spoil Bank- 2 km 336+695(Bottom protection)

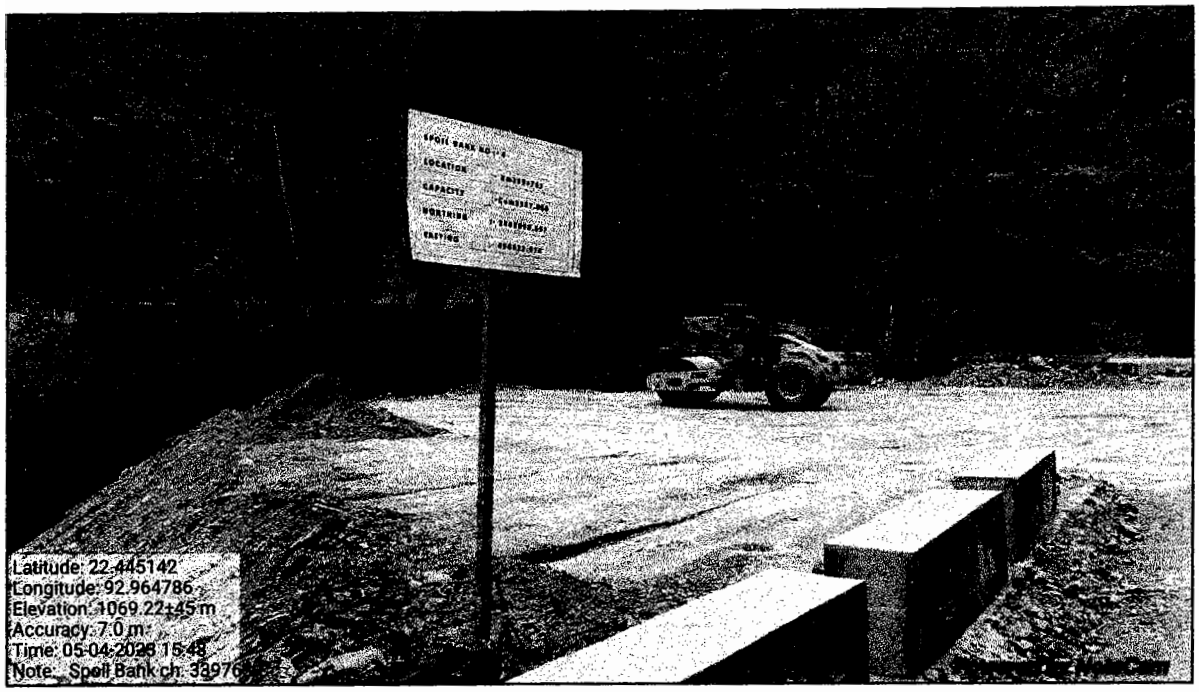
(92)
1323



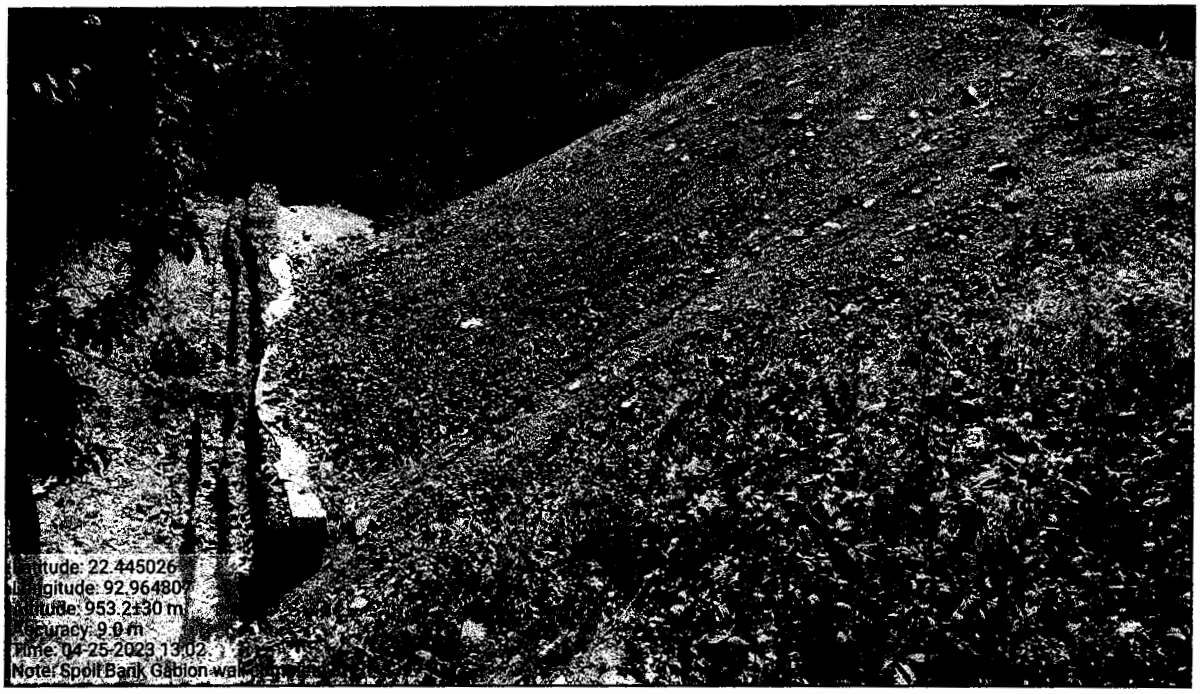
Spoil Bank- 3 km 337+180(Road Level Surface)



Spoil Bank- 3 km 337+180 (Bottom Protection)

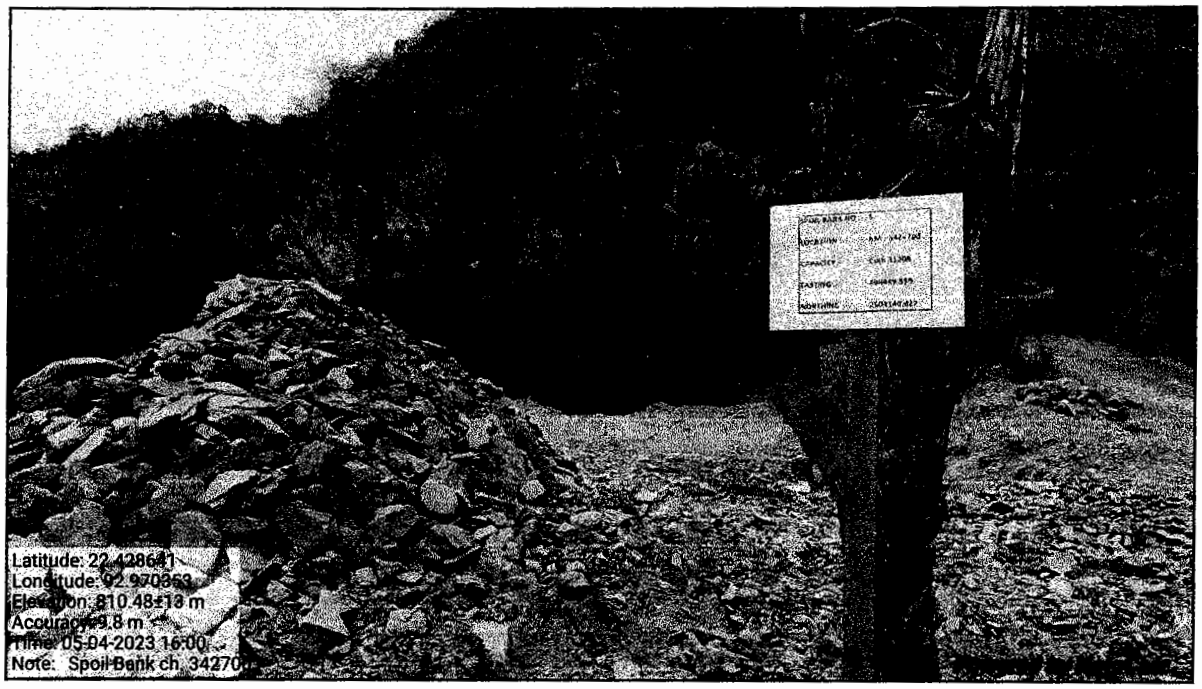


Spoil Bank- km 339+762 (Road Level Surface)

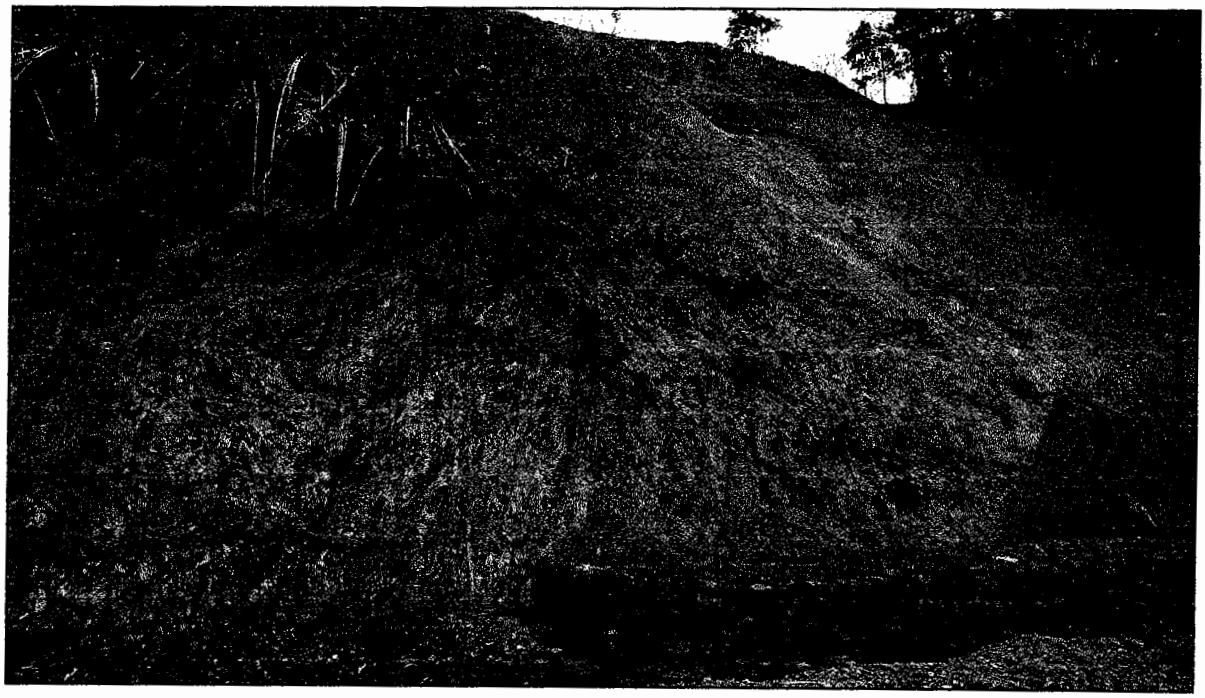


Spoil Bank- km 339+762 (Bottom Protection)

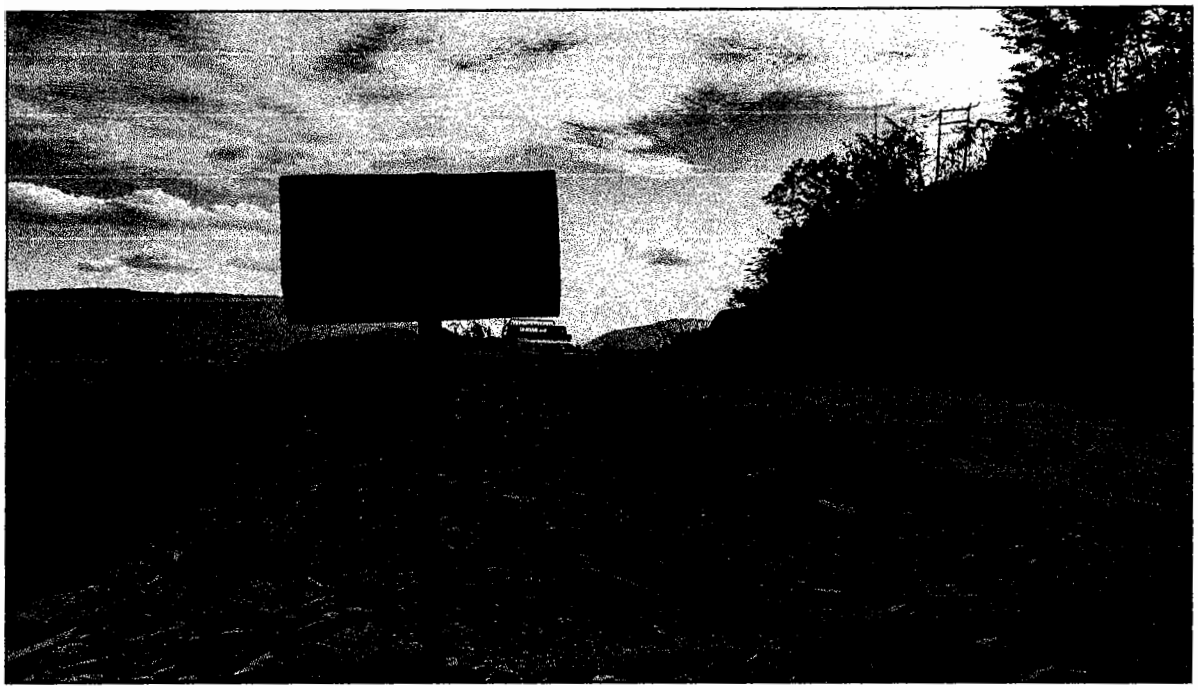
(94)
1345



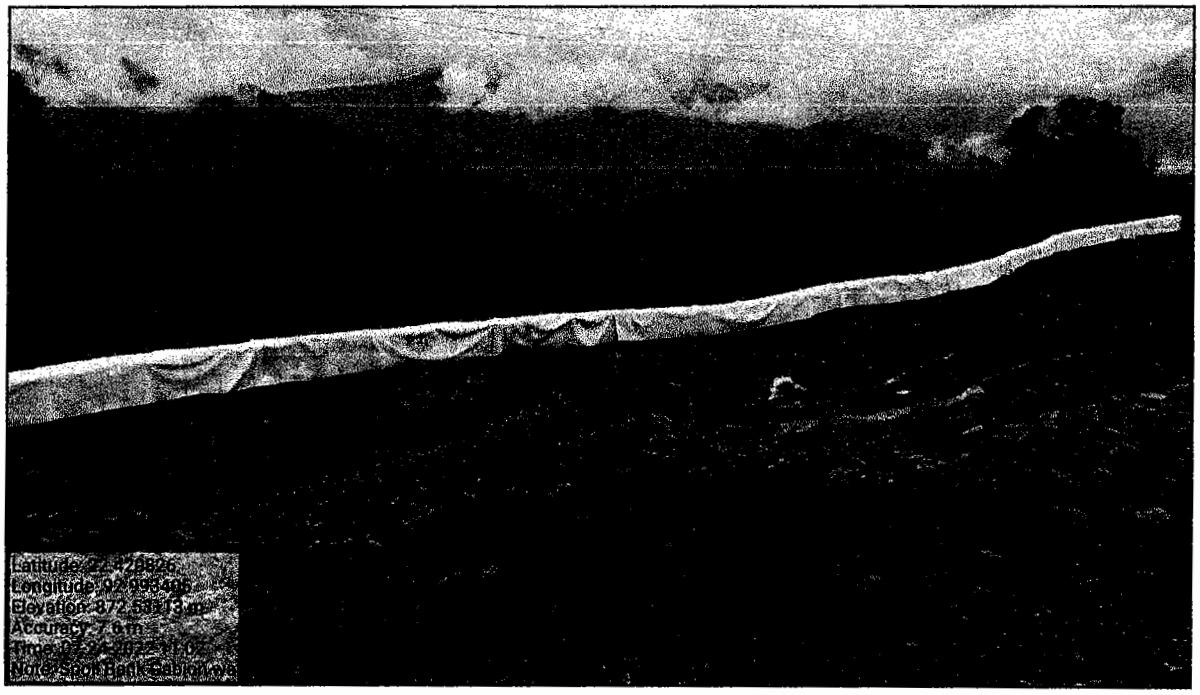
Spoil Bank-5 km 342+700 (Road Level Surface)



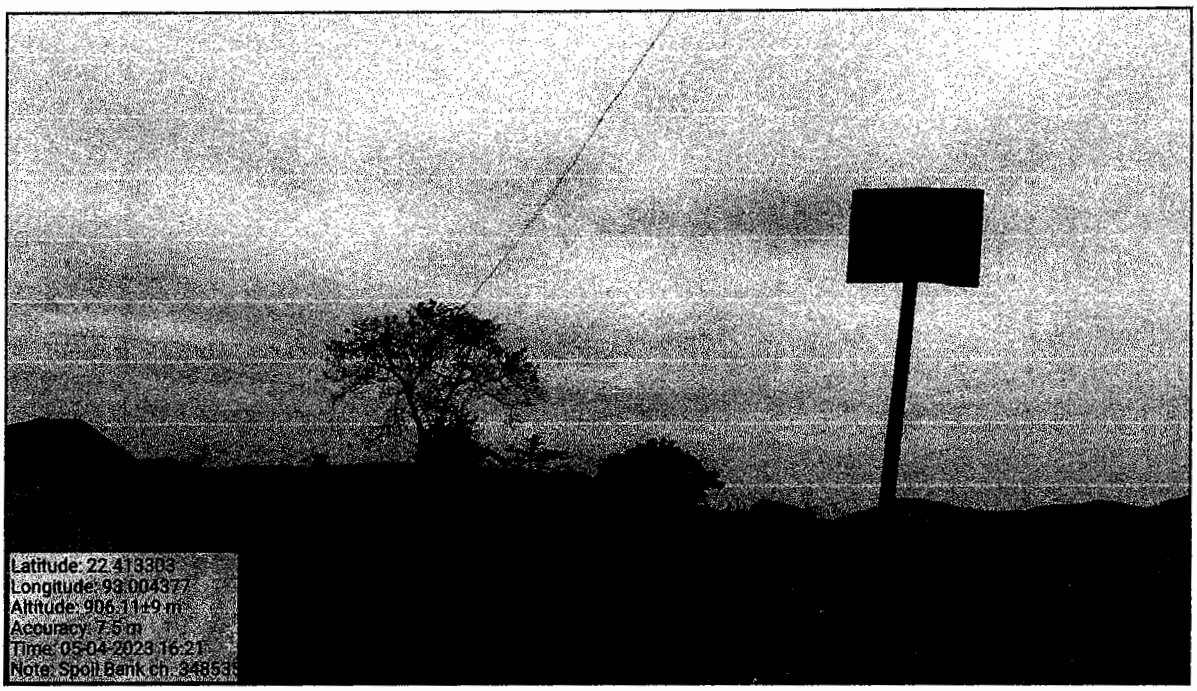
Spoil Bank-5 km 342+700 (Bottom Protection in Progress)



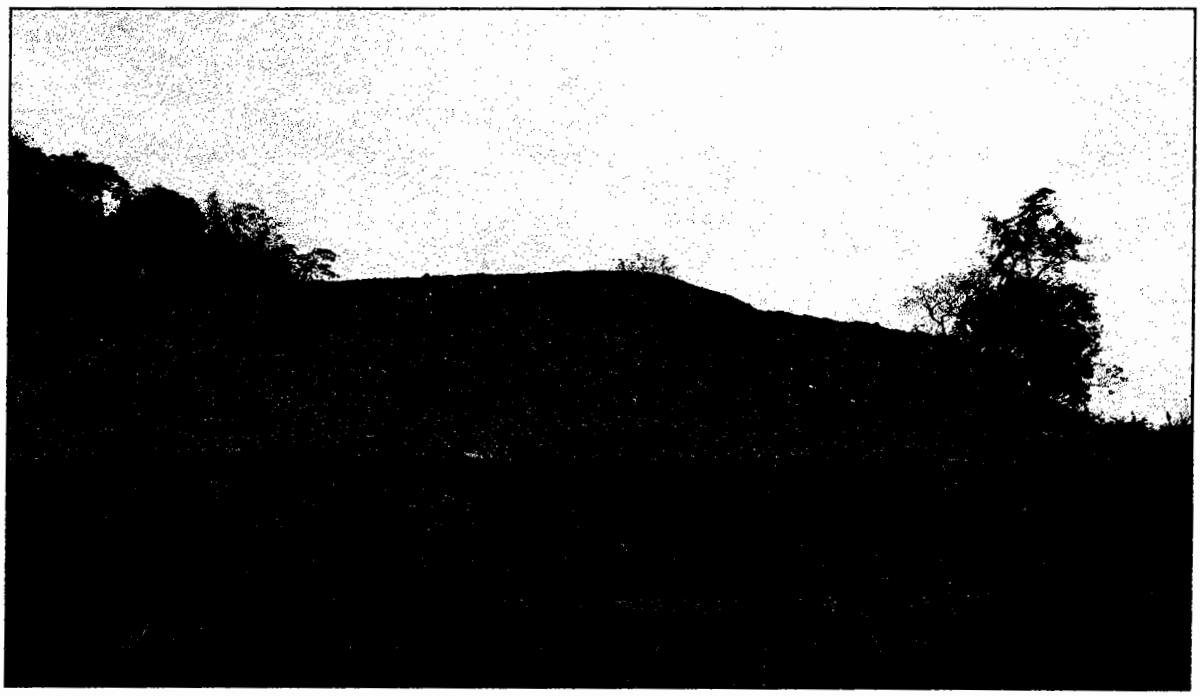
Spoil Bank- 6 km 346+080 (Road Level Surface)



Spoil Bank- 7 km 346+080 (Bottom Protection)

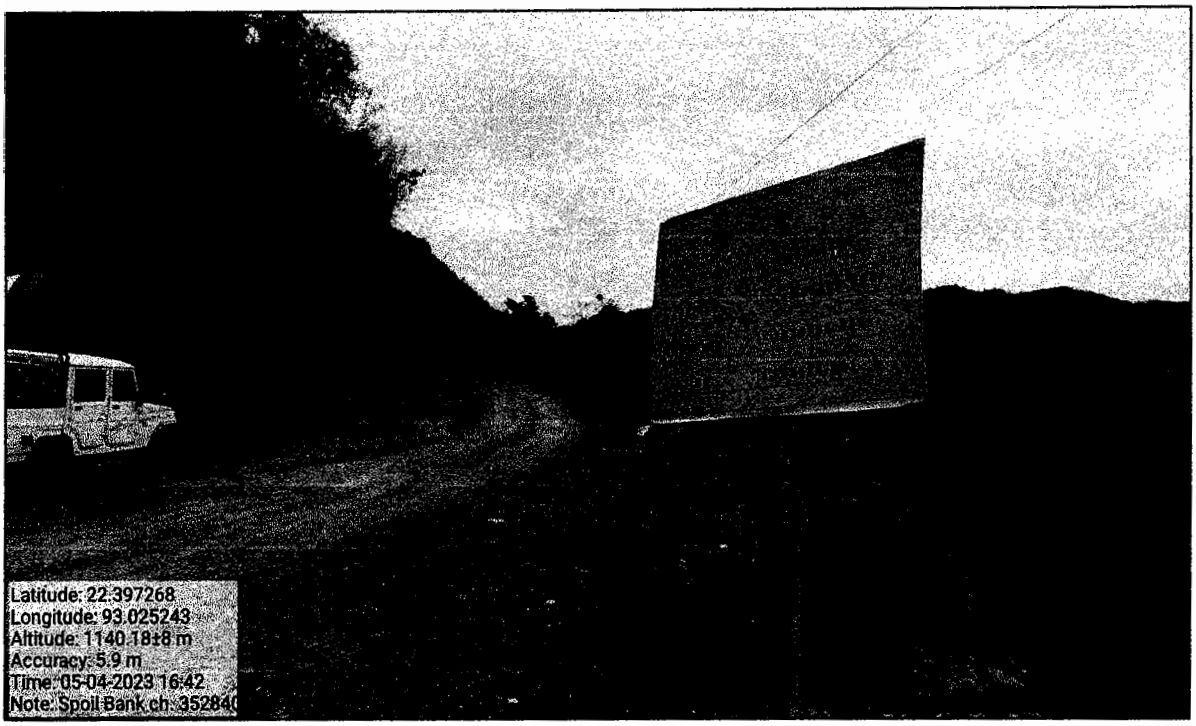


Spoil Bank- 7 km 348+530 (Road Level Surface)

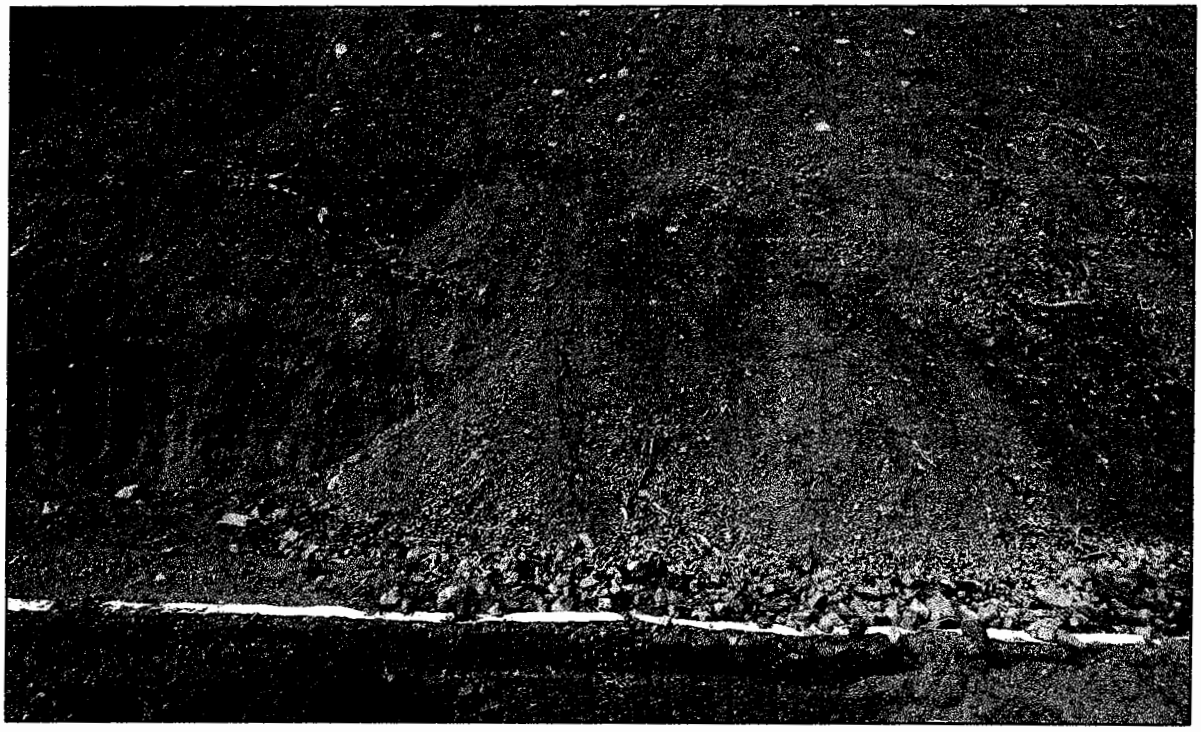


Spoil Bank- 7 km 348+530 (Bottom Protection)

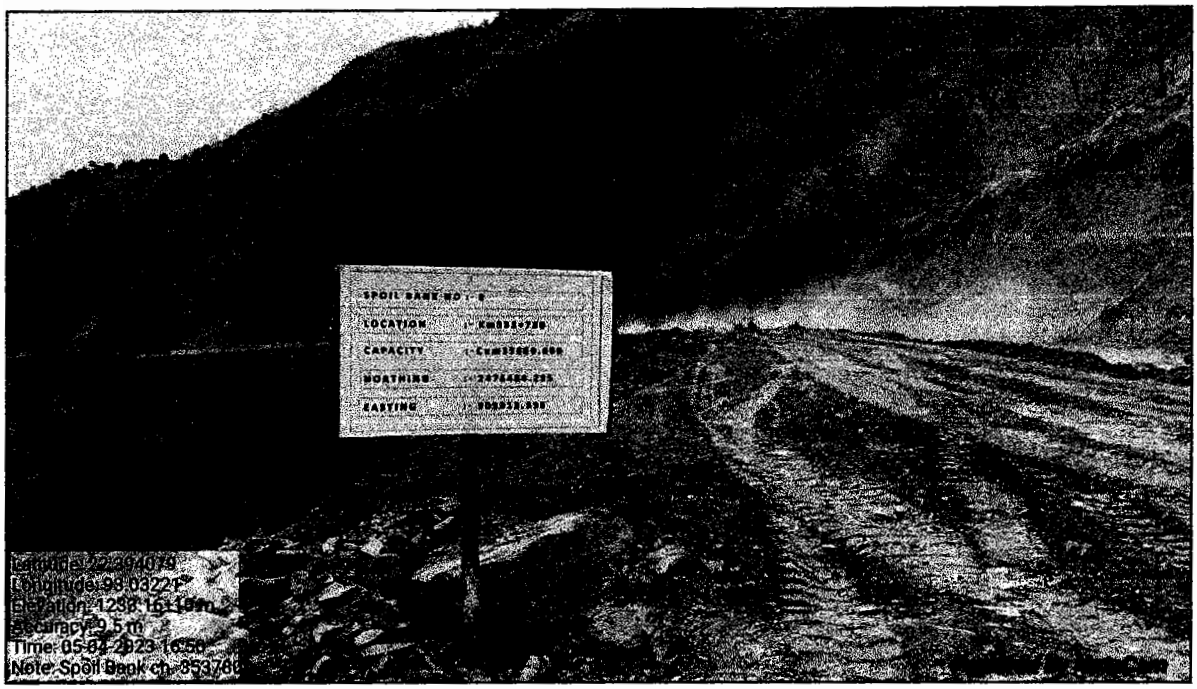
(97)
1328



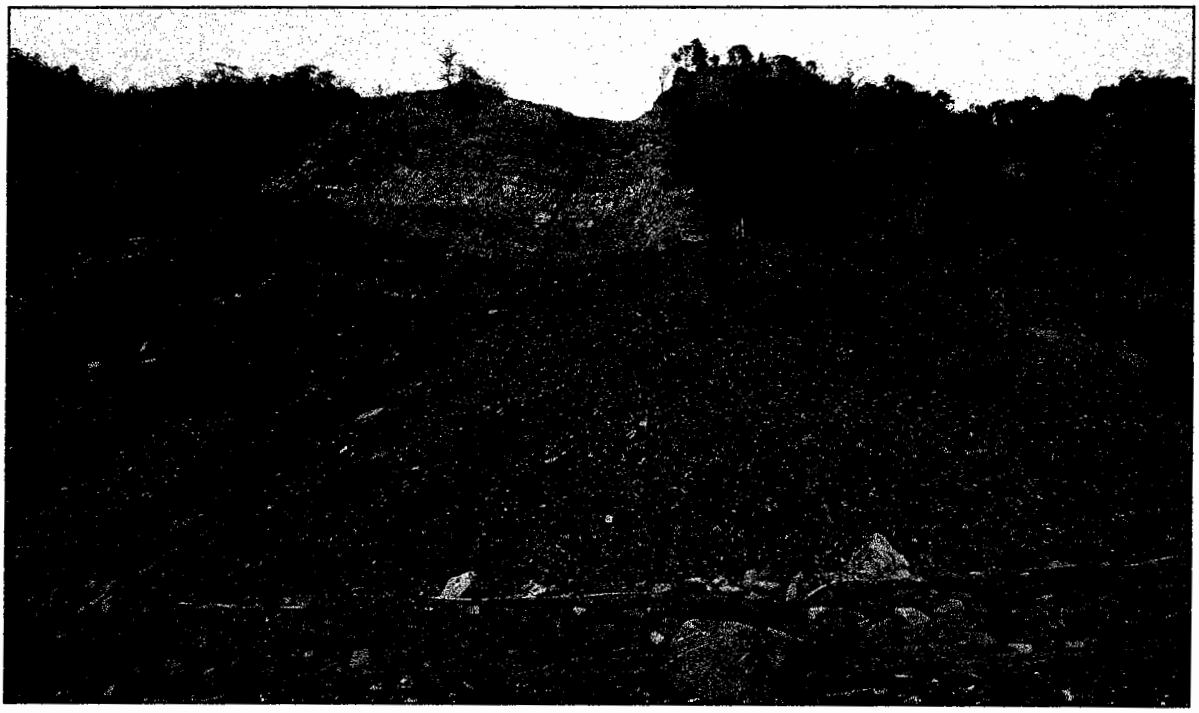
Spoil Bank- 8 km 352+840 (Road Level Surface)



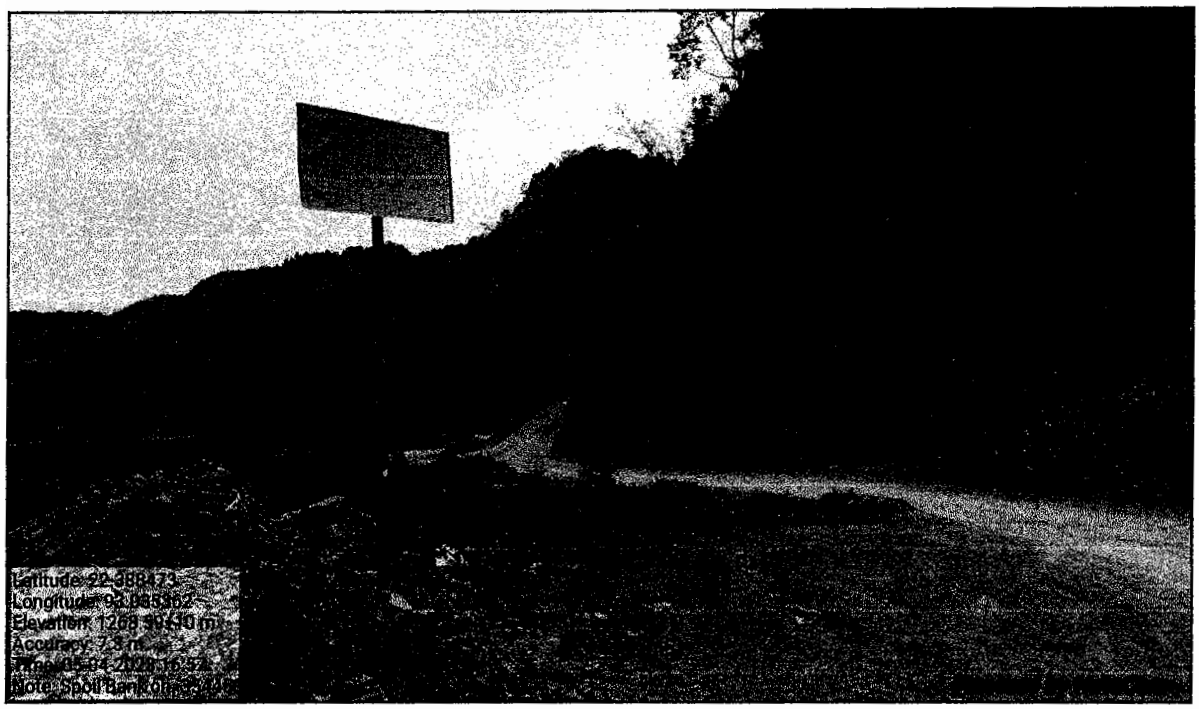
Spoil Bank- 8 km 352+840 (Bottom Protection)



Spoil Bank-9 km 353+780 (Road Level Surface)

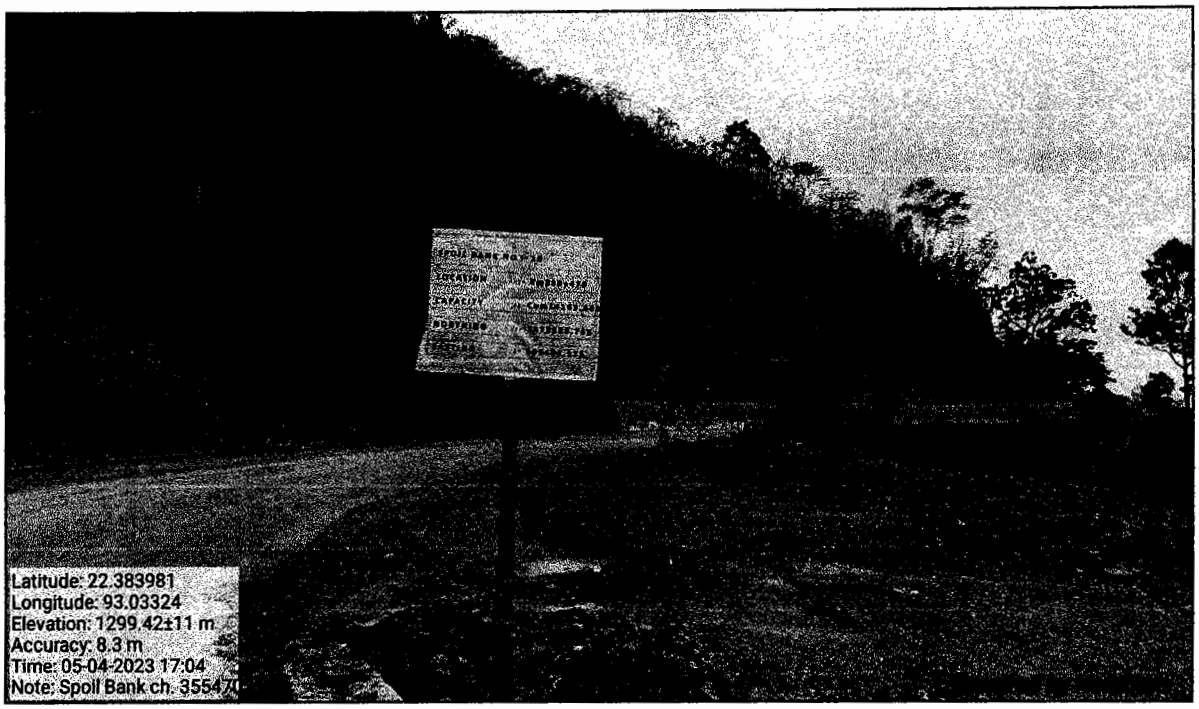


Spoil Bank-9 km 353+780 (Bottom Protection)



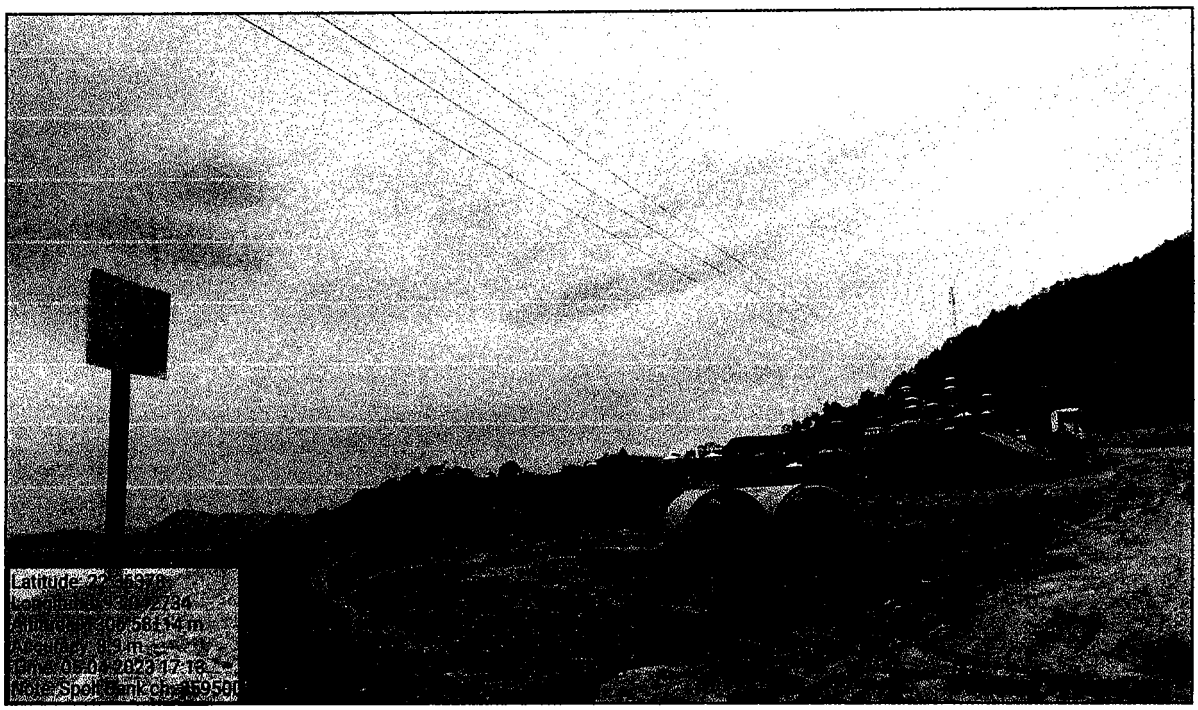
Spoil Bank-10 km 354+450 (Road Level Surface)

Spoil Bank-10 km 354+450 (Bottom Protection Start Soon)

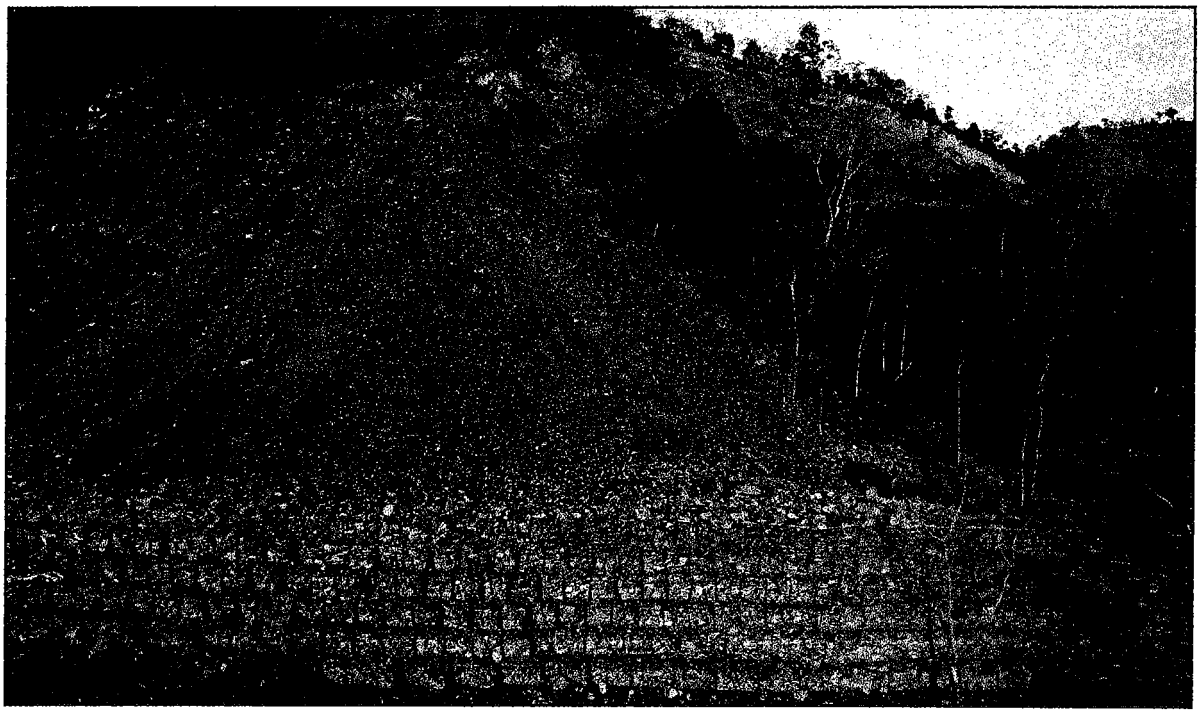


Spoil Bank-11 km 355+552 (Road Level Surface)

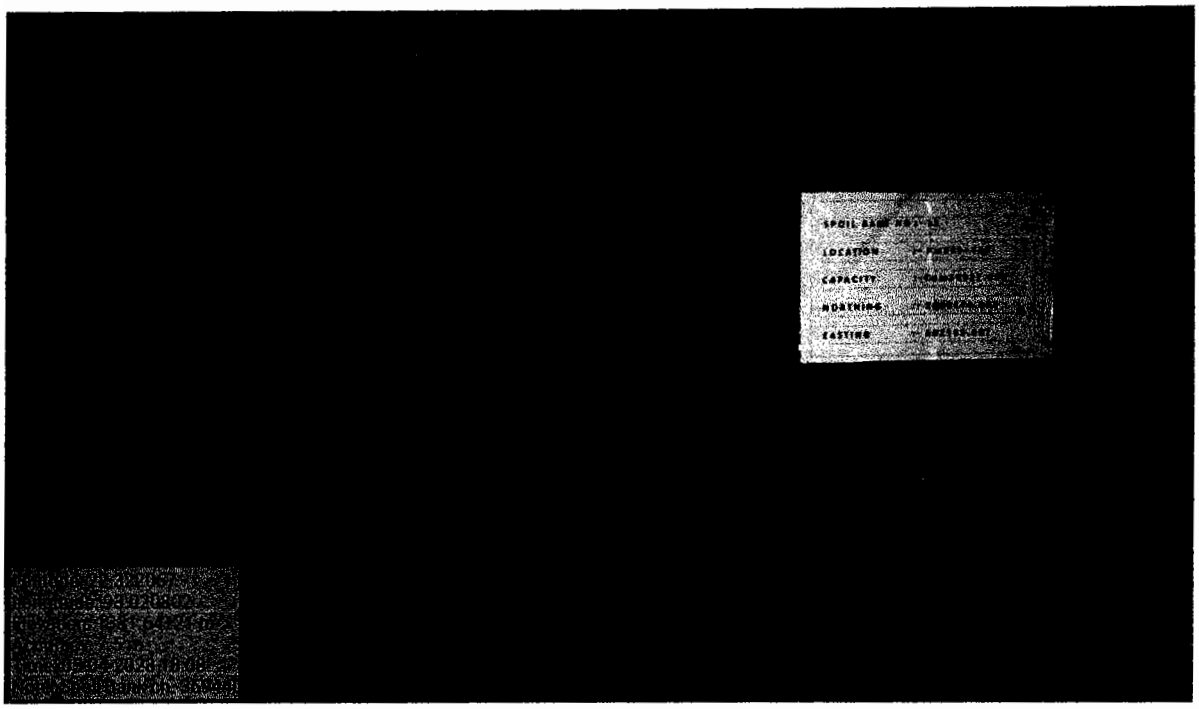
Spoil Bank-11 km 355+552 (Bottom Protection)



Spoil Bank-12 km 359+500 (Road Level Surface)

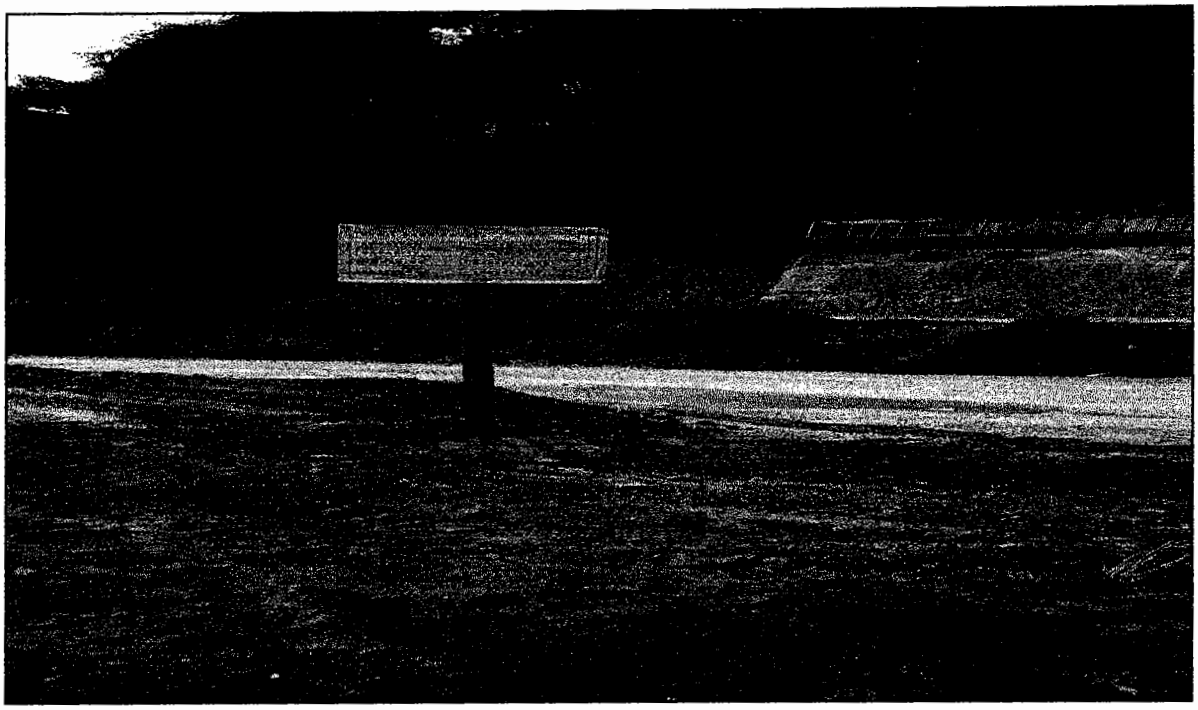


Spoil Bank-12 km 359+500 (Bottom Protection)

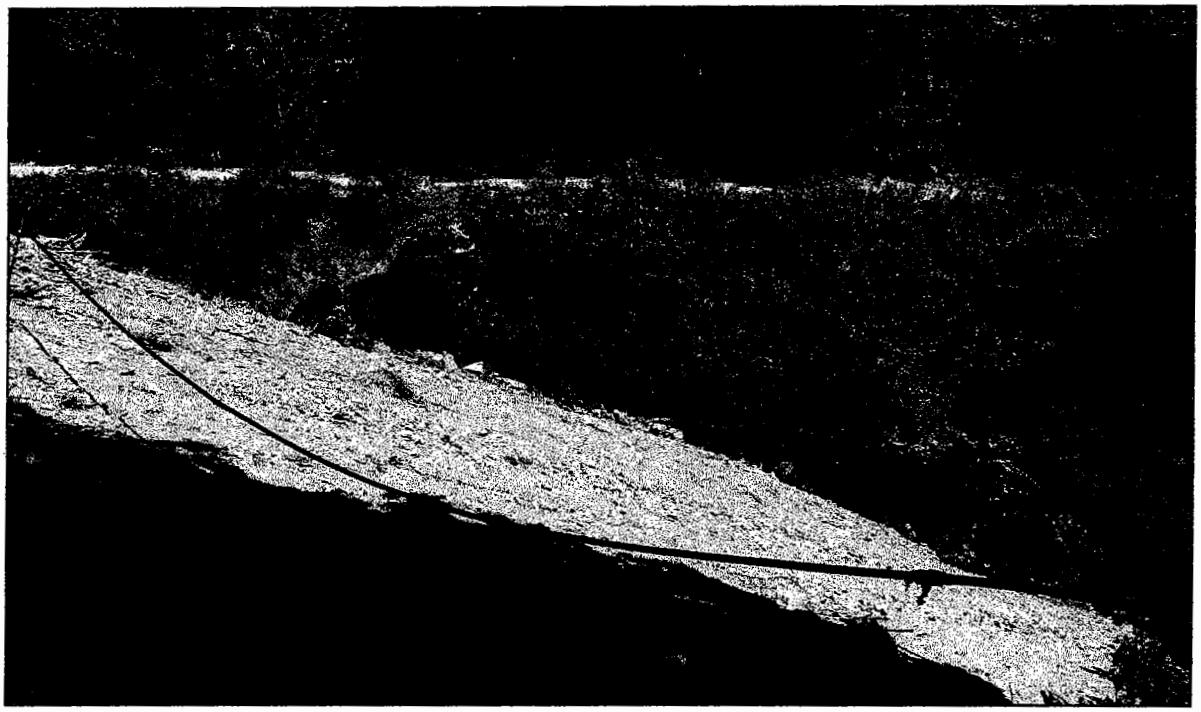


Spoil Bank-13 km – 369+440 (Road Level Surface)

Spoil Bank-13 km – 369+440 (Bottom Protection)



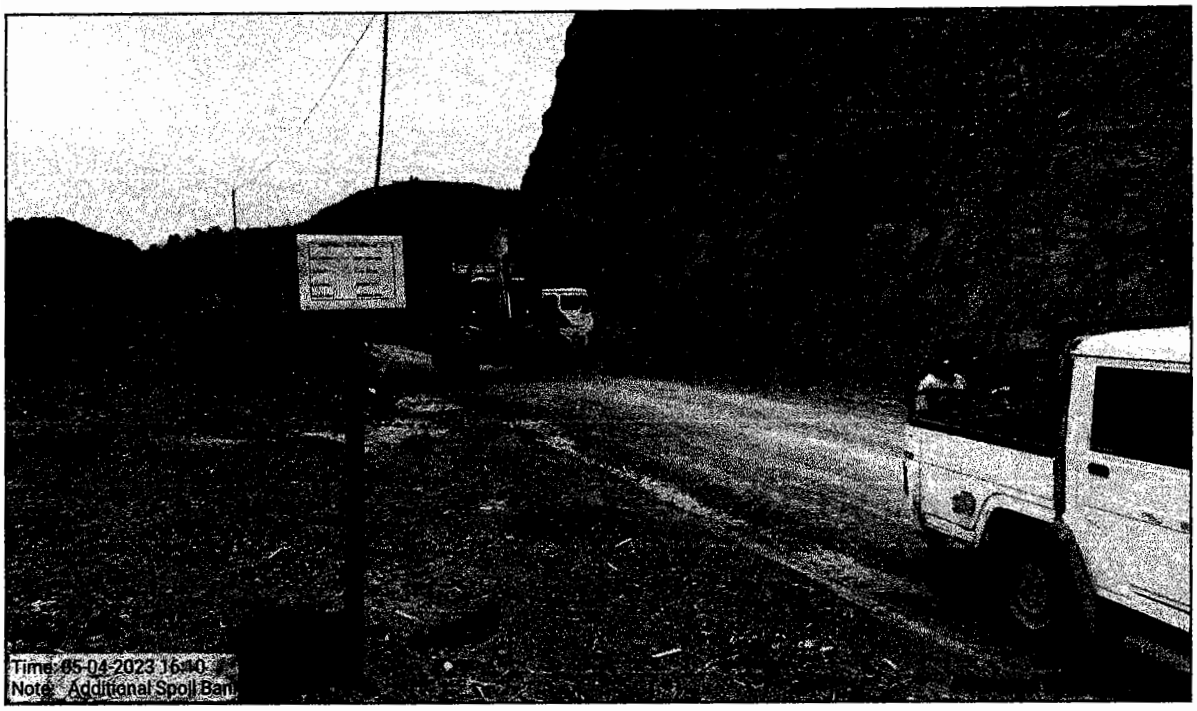
Spoil Bank-14 km 372+600 (Road Level Surface)



Spoil Bank-14 km 372+600 (Bottom Protection Strat Soon)

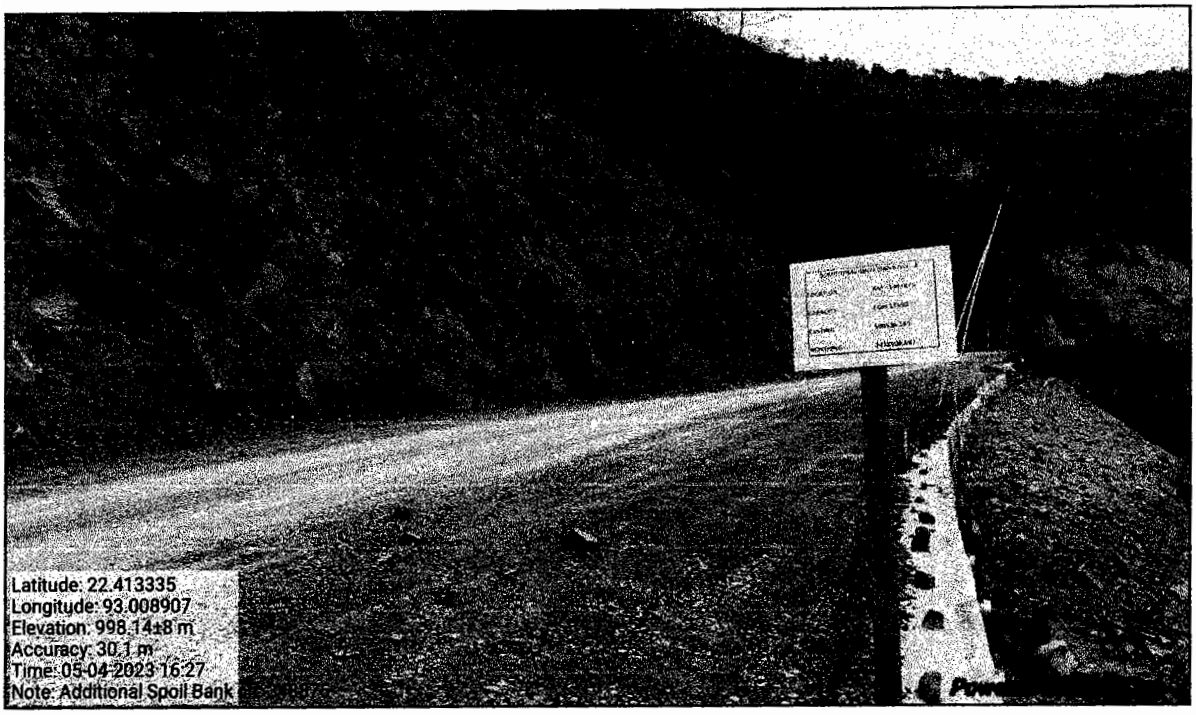
(104)
1335

Additional Spoil Bank Photographs

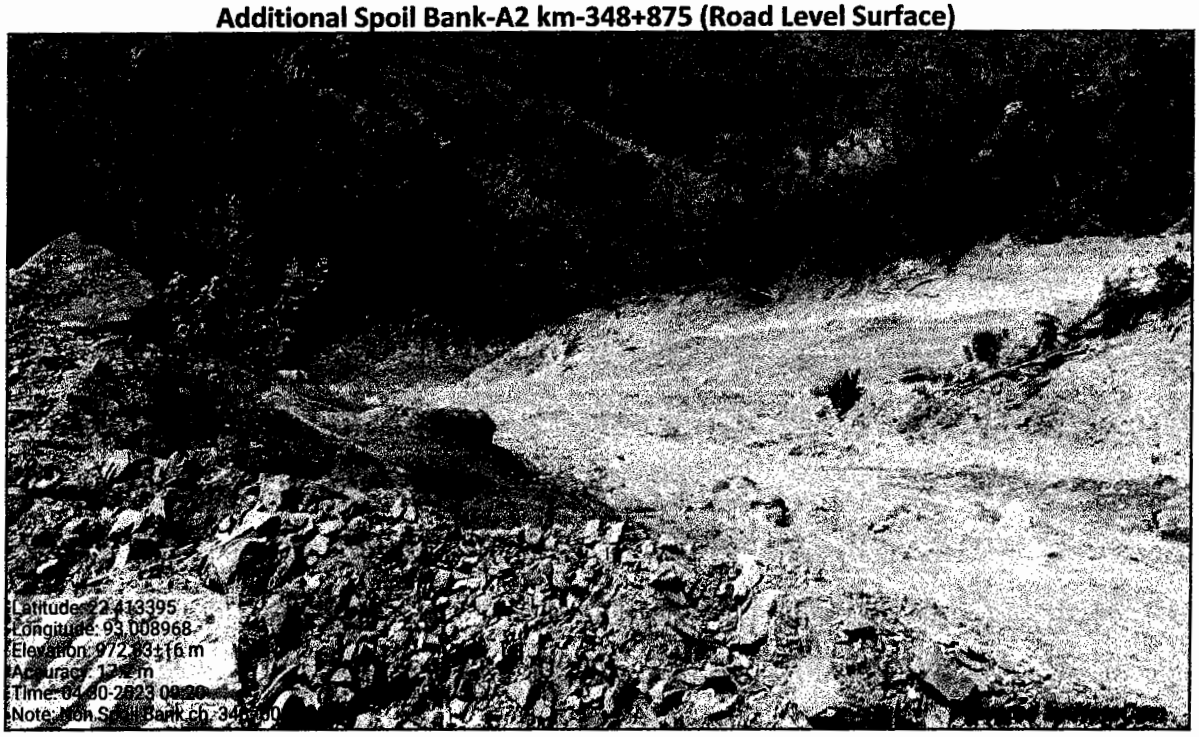


Additional Spoil Bank-A1 km-344+825 (Road Level Surface)

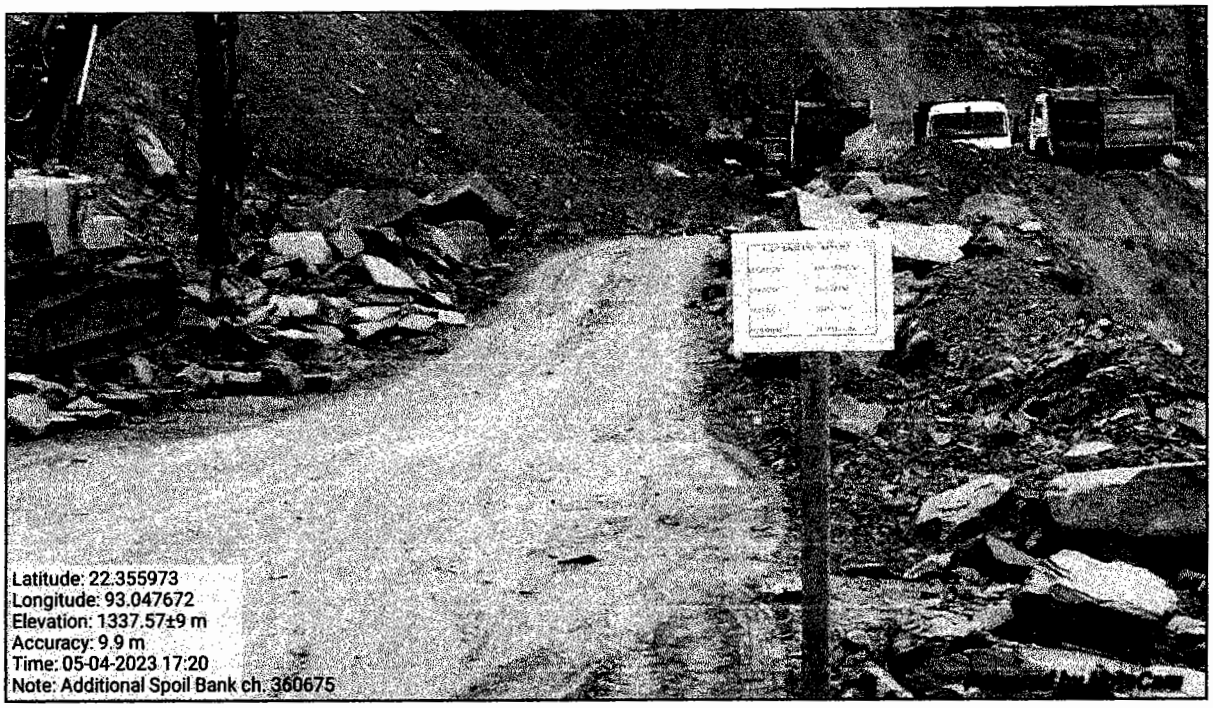
Additional Spoil Bank-A1 km-344+825 (Bottom Level Surface)



Additional Spoil Bank-A2 km-348+875 (Road Level Surface)



Additional Spoil Bank-A2 km-348+875 (Bottom Level Surface)

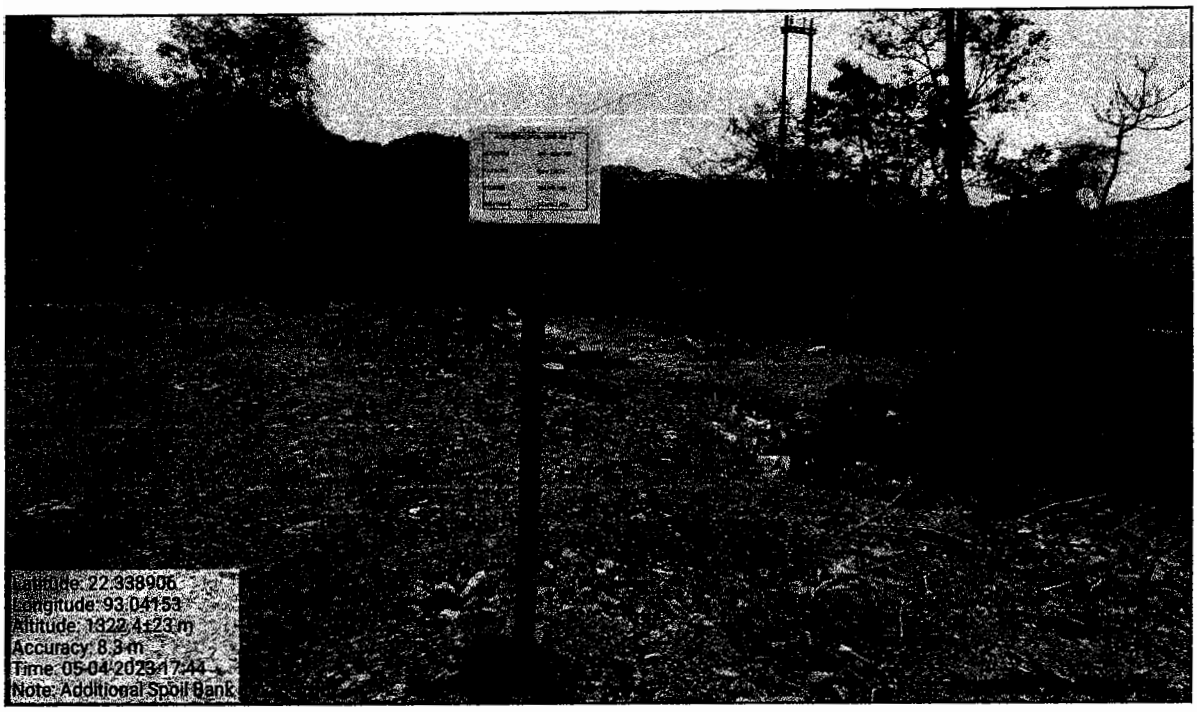


Additional Spoil Bank -A3 - km-360+675 (Road Level Surface)

Additional Spoil Bank -A3 - km-360+675 (Bottom Level Surface)

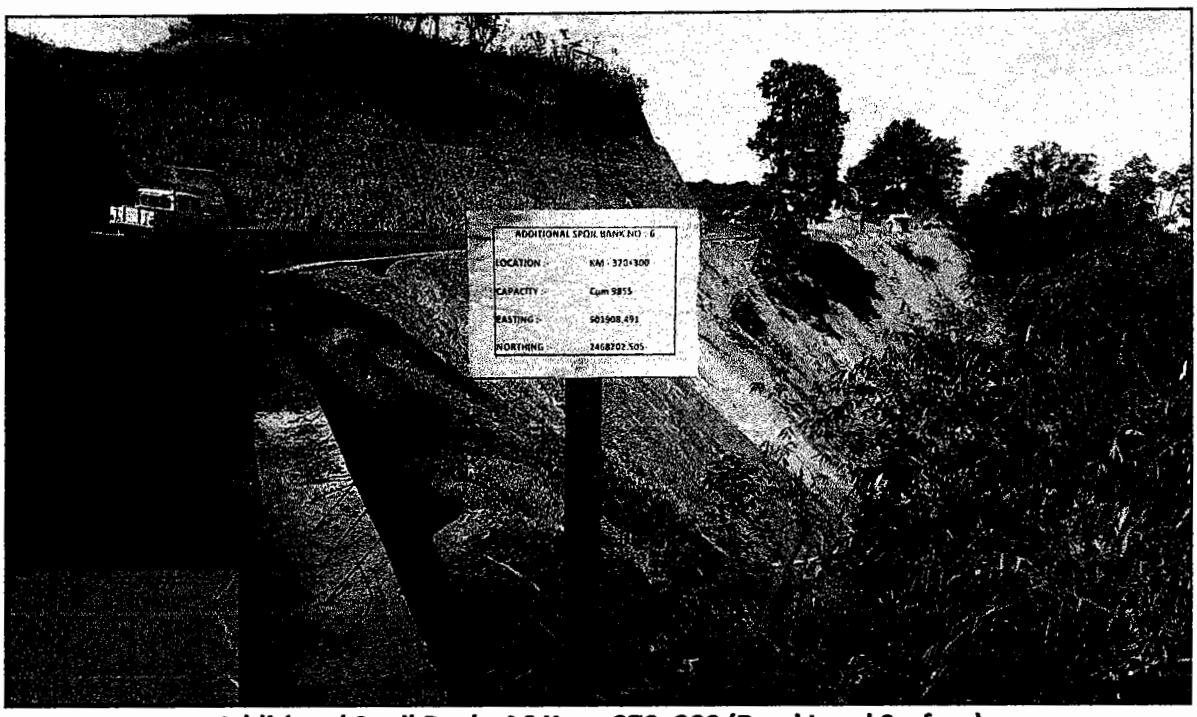
Additional Spoil Bank -A4 km- 363+300 (Road Level Surface)

Additional Spoil Bank -A4 km- 363+300 (Bottom Level Surface)

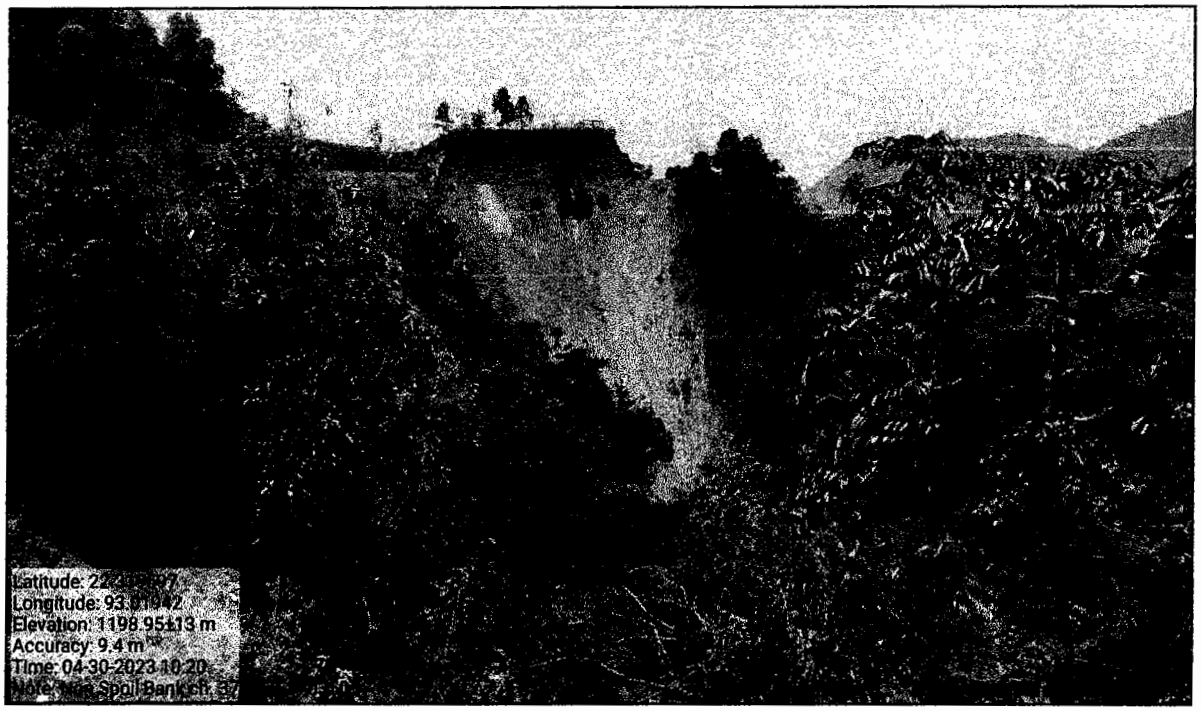


Additional Spoil Bank - A5 km-363+700 (Road Level Surface)

Additional Spoil Bank - A5 km-363+700 (Bottom Level Surface)



Additional Spoil Bank -A6 Km – 370+300 (Road Level Surface)



Additional Spoil Bank -A6 Km – 370+300 (Bottom Level Surface)

(119 1341

Lawngtlai Bypass

SPOIL BANK DETAILS

(111)

1342

Project: Construction of Lawngtlai Bypass (Section-3) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode, with Japan International Cooperation Agency (JICA) loan assistance

Contract Package - Lawngtlai Bypass

Details of Construction of Spoil Banks

Sl No.	Description	Used Quantity (M3)	Remarks
1	Approx Quantity of Excavation	274200	
2	Quantity used in Embankment/Sub Grade/ Shoulder	18200	
3	Approx Quantity in Spoil Bank	256000	

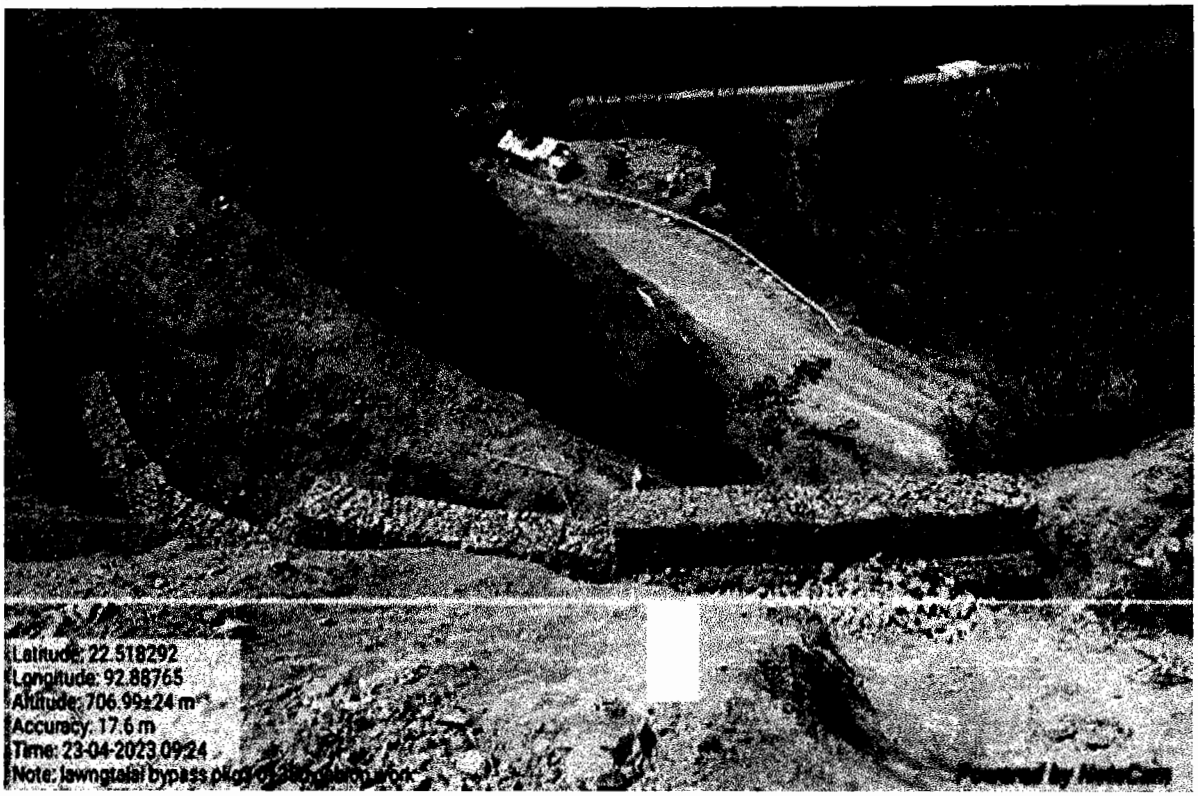
STATUS OF SPOIL BANKS (All Additional Spoil Banks) **DATE: 30.04.2023**

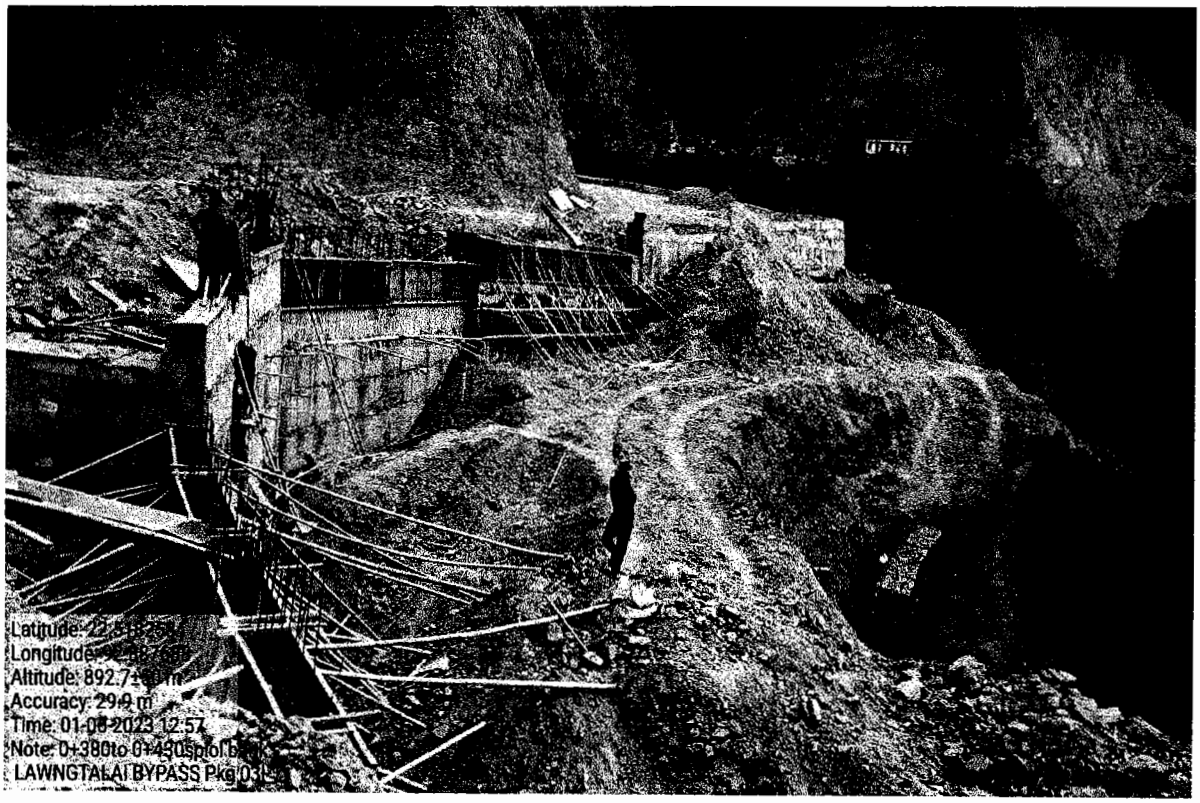
Sl. No	Design Chainage (Km)		CO-ORDINATE				Approx Quantity (Cum)	Status of Protection work	Photo Reference	Remarks
	From	To	Start		End					
			Easting	Northing	Easting	Northing				
1	0+380	0+430	488485.606	2490169.667	488474.356	2490196.944	18000	Gabion Work in Progress		
2	0+580	0+780	488485.325	2490106. 518	488523.584	2490003.89	42000	Gabion Work Completed		
3	1+500	1+550	488332.98	2489609.785	488332.73	2489609.848	55000	Gabion Work Completed		
4	2+100	2+150	488638.355	2489072.471	488611.348	2489167.703	8000	Gabion Work in Progress		
5	Common dumping ground		488413.131	2490483.866	488418.034	2490395.863	133000	Identified dumping area(outside project)		
					Total Quantity		256000			

Note: As per CA, Spoil Banks = Nil

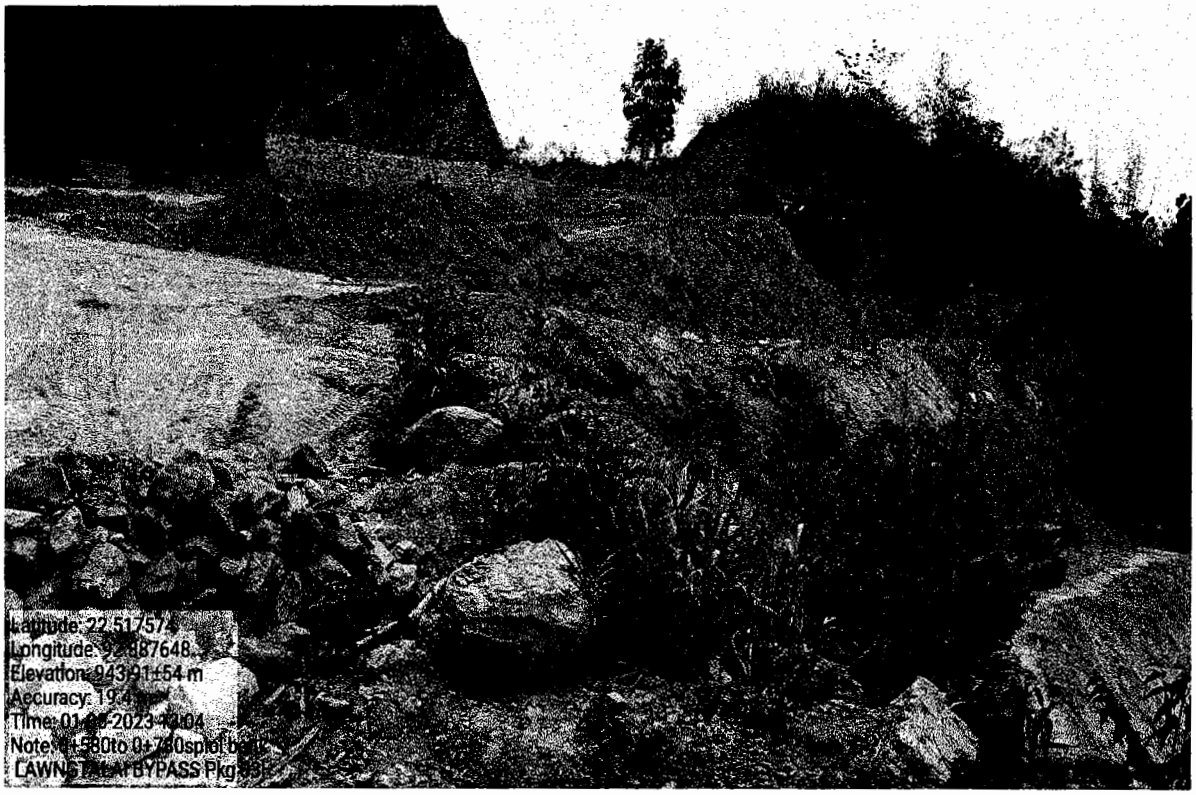
(112)
1343

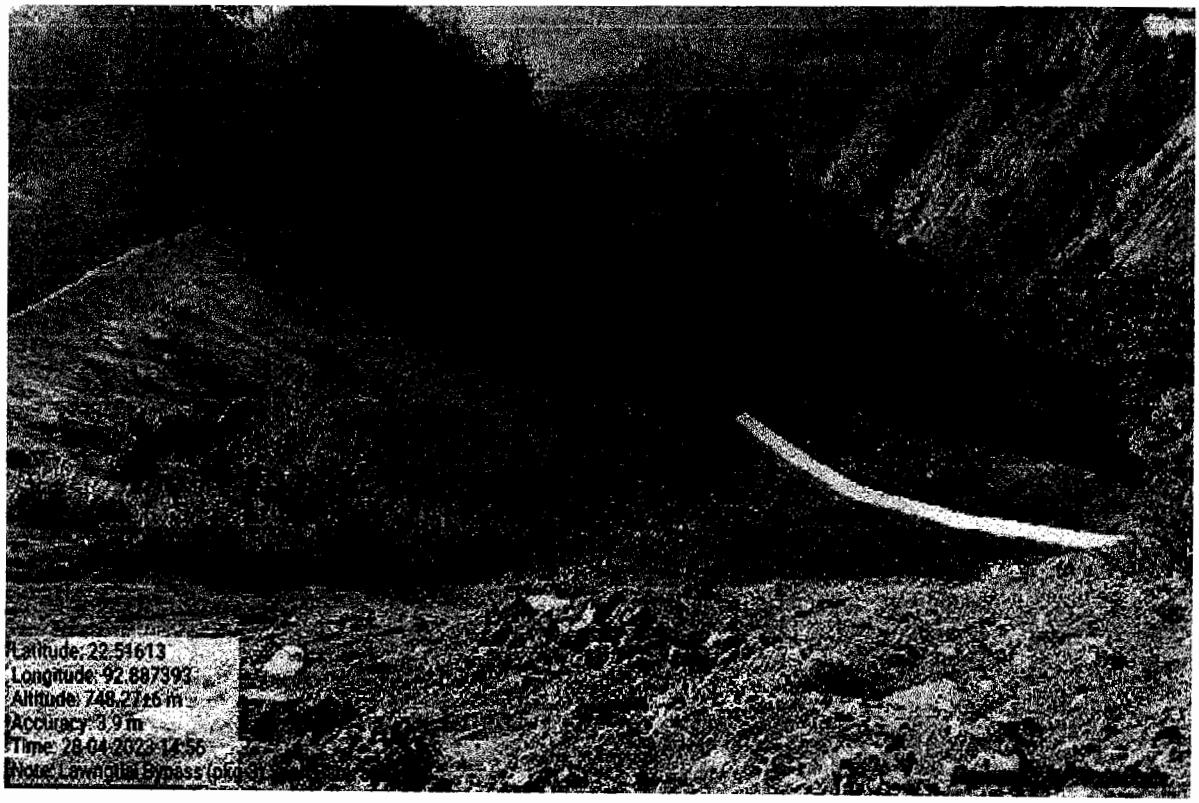
Additional Spoil Bank – 0+380 to 0+430





Additional Spoil Bank – 0+580 to 0+780

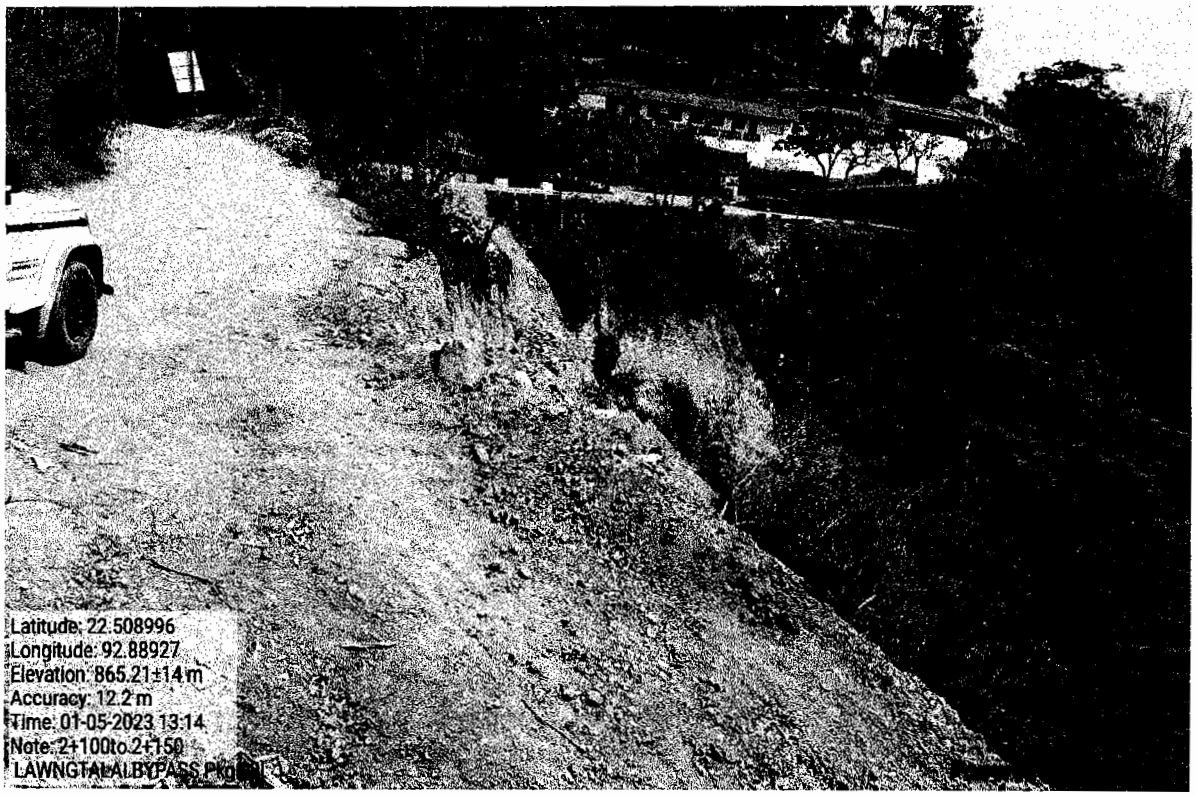




Additional Spoil Bank – 1+500 to 1+550

1346 (115) 114-A

Additional Spoil Bank – 2+100 to 2+150



Annexure - III

ANNEXURE- 'R-3' 347 (115)

List NHIDCL Proposals Stage-I and Stage-II Accorded for NH-54 (Aizawl-Tuipang) Date 03.05.2023											
Sl. No.	Proposal No	State/UTs	Proposal Date	Proposal Name	Area Diverted (in ha.)	Date of Stage-I	NPV,CA, AP&FE Payment	Date of Working permission	Date of Stage-II proposal Applied	Present Status of Stage-II	Remarks
1	FP/MZ/Road/43625/2019	Mizoram	02.01.20	Aizawl-Tuipang Package-6	4.3629	22-03-2022	Paid	06.01.2023	06.06.2022	Pending	Stage II Approval Pending
2	FP/MZ/Road/43622/2019	Mizoram	02.01.20	Aizawl-Tuipang Package-3	8.9856	14-06-2022	Paid	06.01.2023	14.12.2022	Pending	Stage II Approval Pending
3	FP/MZ/Road/41894/2019	Mizoram	04.09.19	Aizawl-Tuipang Package-3	11.62	05.08.2020	Paid	17.09.2021	NA	01.10.2021	Stage I & Stage II Approved.
4	FP/MZ/Road/41893/2019	Mizoram	04.09.19	Aizawl-Tuipang Package-2	0.78	04.09.2020	Paid	13.09.2021	NA	23.11.2021	Stage I & Stage II Approved.
5	FP/MZ/Road/41727/2019	Mizoram	25.08.19	Aizawl-Tuipang Package-1	5.06	23.06.2020	Paid	07.09.2021	NA	29.10.2021	Stage I & Stage II Approved.
6	FP/MZ/Road/24010/2017	Mizoram	07.02.17	Aizawl-Tuipang Package-3	11.18	18.05.2018	Paid	05.08.2019	NA	20.08.2019	Stage I & Stage II Approved.
7	FP/MZ/Road/23969/2017	Mizoram	04.02.17	Aizawl-Tuipang Package-2	0.48	13.11.2017	Paid	15.09.2018	NA	10.10.2018	Stage I & Stage II Approved.
8	FP/MZ/Road/23965/2017	Mizoram	04.02.17	Aizawl-Tuipang Package-1	11.61	18.05.2018	Paid	05.08.2019	NA	20.08.2019	Stage I & Stage II Approved.

Government of India
Ministry of Environment, Forest & Climate Change,
North Eastern Regional Office,
Law-U-Sib Lumbatngen,
Near MTC Workshop, Shillong-793021,
टेली/Tel(0364)-253-7609,7340/7395/7278,

भारत सरकार
पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग
लॉउ सीब लुम्बतंगेन
एम् टी सी के पास ,शिलांग -७९३०२१
फैक्स/Fax -0364- 2536041/2536983

ईमेल/Email-ro.nez.shil@gmail.com/moefshil_09@rediffmail.com

No. 3-MZ C 008/2020-SHI 1174-78

5th August, 2020

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Mizoram, Aizawl – 796 001.

Sub : Diversion of 11.62 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL.

Sir,

This has got reference to the State Government's letter No.B.22019/17/2019-FC/PCCF/109 dated 13.02.2020, even no. 135-136 dated 27.04.2020, even no. 141 dated 19.05.2020 and No. G.20015/2/2020-FST dated 22.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram by the Regional Empowered Committee (REC) in its meeting held on 26.05.2020, ***In-principle / Stage-I*** approval of the Central Government is hereby granted for diversion of 11.62 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL, subject to the following conditions:

(1) Legal status of the forest land shall remain unchanged.
(2) Forest land will be handed over only after required non-forest land for the project is handed over to the user agency.
(3) The compensatory afforestation shall be taken up by the Forest Department over 24.0 ha non-forest land identified at Saikao Rah under Mara Autonomous District Council in Saiha District of Mizoram at the cost of the user agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
(4) The proposed non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department and shall be declared RF / PF under Section 4 or Section 29 of the Indian Forest Act, 1972 or as per Local Act., Working permission shall not be issued till mutation of the non-forest land for C.A to Forest Department is done. The Nodal Officer shall report compliance prior to submission of compliance report to In-principle approval.
(5) The cost of the compensatory afforestation at the prevailing wages as per the compensatory afforestation scheme shall be deposited in the Compensatory Afforestation Fund of Mizoram State through e-portal. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
(6) The State Govt shall charge the Net Present Value for the 11.62 ha forest area to be diverted under the proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated

30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995 and as per the guideline issued by this Ministry vide letter No. 5-2/2006-FC dated 03.10.2006 No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through through e-portal.

(7) Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Govt from the User Agency. The user agency shall furnish an undertaking to this effect.

(8) All the funds received from the User Agency under the project towards compensatory levies (CA, NPV, strip plantation, etc) shall be transferred/deposited to compensatory afforestation Fund of Tripura State only through e-portal mode.

(9) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

(10) The expenditure like felling, logging and transportation of project affected trees should be collected from the user agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of the forest land.

(11) The expenditure like boundary walls, stone pillars, and demarcation charges cost of damage of trees the fund on these accounts should be deposited with DFO concerned.

(12) The user agency shall restrict the felling of trees to minimum number in the diverted forest land and trees shall be felled under strict supervision of State Forest Department Forest and the cost of the felling of trees shall be deposited by the user agency with the State Forest Department.

(13) The complete compliance to the Forest Right Act, 2006 shall be ensured by way of prescribed certificate from the concerned District collector.

(14) User agency shall raise strip plantation on both sides and central verge of the road as per IRC norms.

(15) Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.

(16) The user agency shall provide suitable under / over pass in Protected Areas / Forest Area as per recommendations of CWLW / NBWL / REC.

(17) The User Agency shall obtain Environment Clearance as per the project provisions of the Environment (Protection) Act, 1986, if required under the said Act.

(18) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.

(19) No labour camp shall be established on the forest land.

(20) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.

(21) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

(22) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.

(23) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

(24) The forest land proposed to be diverted shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person without prior approval of Govt of India.

(25) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for stone, river sand, river boulders in forest land, if necessary.

1350 (118)

(26) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No.11-42/2017-FC dt 29/01/2018.

(27) As per Ministry's letter No. 11-30/96-FC(Pt) dt. 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5 (five) years, the in-principle approval would summarily be revoked considering that the user agency is no longer interested in the project.

(28) Any other conditions that the North Eastern Regional Office, Ministry of Environment, Forest & Climate Change may be stipulated from time to time in the interest of conservation,protection and development of forests & Wildlife.

(29) The compliance report shall be uploaded on *e-portal (https://parivesh.nic.in/)*.

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,

(W.L. Yatbon)
वन उप महानिरीक्षक (केंद्रीय)
/Deputy Inspector General of Forests(C)

Copy to:

1. The PCCF & Nodal Officer (FC), Government of Mizoram, Environment, Forests & Climate Change Department, Mizoram, Aizawl – 796 001.

वन उप महानिरीक्षक (केंद्रीय)
/Deputy Inspector General of Forests(C)

01/c

भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण ,वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉ सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in

1021 Stage-2 (119)

No. 3-MZ C 008/2020-SHI/ 1305-06

14th September, 2021

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub: Diversion of 11.62 Hectare of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/17/2019-FC/PCCF/109 dated 13.02.2020 and even No.135-136 Dated 27.04.2020, even no. 141 Dated 19.05.2020 and No. G.20015/2/2020-FST Dated 22.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 05.08.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. B.22019/17/2019-FC/PCCF/88-94 dated 09.07.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **11.62 Hectare** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.

2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **24.0 ha of non-forest land** identified by the State Govt at Saikao Rah under Mara Autonomous District Council in Saiha District, Mizoram as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.

3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land Land as RF / PF.

4. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.

5. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.

6. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**

7. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**

8. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**

9. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.

10. The layout plan of the proposal shall not be changed without prior approval of Central Government.

11. No labour camp shall be established on the forest land.

12. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.

13. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.

14. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.

15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

16. The forest land shall not be used for any purpose other than that specified in the project proposal.

17. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.

18. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.

19. No damage to the flora and fauna of the adjoining area shall be caused;

20. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.

21. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;

22. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.

23. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.

24. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

25. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;

26. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.

27. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

(Mrs. L. J. Syiemiong)
Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

Deputy Inspector General of Forests (C)

1204 (17) Stage-I (22)

Government of India
Ministry of Environment, Forest & Climate Change,
North Eastern Regional Office,
Law-U-Sib Lumbatngen,
Near MTC Workshop, Shillong-793021,
टेली/Tel(0364)-253-7609,7340/7395/7278,
ईमेल/Email-ro.nez.shil@gmail.com/moefshil_09@rediffmail.com

भारत सरकार
पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग
लॉउ सीब लुम्बतंगेन
एम् टी सी के पास ,शिलांग -७९३०२१
फैक्स/Fax -0364- 2536041/2536983

No. 3-MZ C 007/2020-SHI /1441-42 4th September, 2020

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department
Aizawl-796001.

Sub : Diversion of 0.78 ha of forest land for Widening & Up-gradation of NH-54 to 2-lane & Geometric improvement from Km 8.00 to Km 380.00 in the state of Mizoram (Package - 2) - Additional Reserve forest area by NHIDCL.

Sir,

This has reference to the State Govt letter No.B.22019/16/2019-FC/PCCF/93 dated 13.02.2020, No. G.20015/2/2020-FST dated 22.05.2020 and even no. dated 24.07.2020 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

2. After careful examination of the proposal of the State Government, ***In-principle / Stage-I*** approval of the Central Government is hereby granted for diversion of 0.78 ha of forest land for Widening & Up-gradation of NH-54 to 2-lane & Geometric improvement from Km 8.00 to Km 380.00 in the state of Mizoram (Package -2) - Additional Reserve forest area by NHIDCL, subject to the following conditions:

(1) Legal status of the forest land shall remain unchanged.
(2) Forest land will be handed over only after required non-forest land for the project is handed over to the user agency.
(3) The compensatory afforestation shall be taken up by the Forest Department over 2.0 ha identified at Khawten Tlang, Suangpuilawn, Darlawn Forest Division at the cost of the user agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
(4) The proposed non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department and shall be declared RF / PF under Section 4 or Section 29 of the Indian Forest Act, 1972. Working permission shall not be issued till transfer and mutation of the non-forest land for C.A to Forest Department is done. The Nodal Officer shall report compliance prior to submission of compliance report to In-principle approval.

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(5) The cost of the compensatory afforestation at the prevailing wages as per the compensatory afforestation scheme shall be deposited in the Compensatory Afforestation Fund of the State through e-portal. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.

(6) The State Govt shall charge the Net Present Value for the 0.78 ha forest area to be diverted under the proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995 and as per the guideline issued by this Ministry vide letter No. 5-2/2006-FC dated 03.10.2006 No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through through e-portal.

(7) Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Govt from the User Agency. The user agency shall furnish an undertaking to this effect.

(8) All the funds received from the User Agency under the project towards compensatory levies (CA, NPV, Avenue plantation, etc) shall be transferred/deposited to Compensatory Afforestation Fund of the State only through e-portal mode.

(9) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

(10) The expenditure like felling, logging and transportation of project affected trees should be collected from the user agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of the forest land.

(11) The expenditure like boundary walls, stone pillars, and demarcation charges cost of damage of trees the fund on these accounts should be deposited with DFO concerned.

(12) The user agency shall restrict the felling of trees to minimum number in the diverted forest land and trees shall be felled under strict supervision of State Forest Department Forest and the cost of the felling of trees shall be deposited by the user agency with the State Forest Department.

(13) The complete compliance to the Forest Right Act, 2006 shall be ensured by way of prescribed certificate from the concerned District collector.

(14) User agency shall raise strip plantation on both sides and central verge of the road as per IRC norms.

(15) Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas .

(16)The user agency shall provide suitable under / over pass in Protected Areas / Forest Area, wherever applicable, as per recommendations of CWLW / NBWL / REC.

(17) The User Agency shall obtain Environment Clearance as per the project provisions of the Environment (Protection) Act, 1986, if required under the said Act.

(18) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.

(19) No labour camp shall be established on the forest land.

(20) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.

(21) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

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(22) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.

(23) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

(24) The forest land shall not be used for any purpose other than that specified in the project proposal.

(25)The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of Govt of India.

(26) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for stone, river sand, river boulders in forest land, if necessary.

(27) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.

(28) As per Ministry's letter No. 11-30/96-FC(Pt) dt. 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5 (five) years, the in-principle approval would summarily be revoked considering that the user agency is no longer interested in the project.

(29) Any other conditions that the North Eastern Regional Office, Ministry of Environment, Forest & Climate Change may be stipulated from time to time in the interest of conservation, protection and development of forests & Wildlife.

(30) The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,

(W.I. Yathon) 4/9/20

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

Copy to:

1. The Principal Chief Conservator of Forests & Nodal Officer (FCA), Government of Mizoram, Environment, Forests & Climate Change Department, Aizawl.

4/9/2020

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

9/2

भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण ,वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
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TEL. 0364-2537278; FAX 0364-2536041
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Stage-2
1357

No. 3-MZ B 007/2020-SHI/1917-18 23rd November, 2021

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub: Diversion of 0.78 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (Package-2) by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/16/2019-FC/PCCF/93 dated 13.02.2020, No. G.20015/2/2020-FST dated 22.05.2020 and even dated 24.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, in-principle approval (IPA) was granted vide this office letter of even number dated 04.09.2020 subject to fulfillment of certain conditions.

2. In this connection and on the basis of the compliance report furnished by the State Government vide letter No. G.22015/2/2020-FST/2 dated 31.03.2021 and No. G.20015/2/2021-FST dated 01.11.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **0.78 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (Package-2) by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **0.78 ha of non-forest land** identified by the State Govt at Khawten Tlang, Suangpui, Darlawn Forest Division as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. Any excess amount paid for raising CA may be taken up separately with competent authority.
4. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section-4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land Land as RF/ PF.
5. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.
6. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.

7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.

8. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**

9. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**

10. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**

11. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.

12. The layout plan of the proposal shall not be changed without prior approval of Central Government.

13. No labour camp shall be established on the forest land.

14. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.

15. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.

16. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.

17. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

18. The forest land shall not be used for any purpose other than that specified in the project proposal.

19. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.

20. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.

21. No damage to the flora and fauna of the adjoining area shall be caused.

22. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.

23. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;

24. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.

25. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.

26. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

27. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;

28. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.

29. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

(Mrs. L. J. Syiemiong)
Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

Deputy Inspector General of Forests (C)

Stage-I 1360
(128)

Government of India
Ministry of Environment, Forest & Climate Change
North Eastern Regional Office
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Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार
पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग
लॉ उ सीब लुम्बतंगेन
एम् टी सी के पास ,शिलांग -७९३०२१
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फैक्स (0364)-2536041/2536983
ईमेल: ro.nez.shil@gmail.com/moefro .shillong@gov.in

No.3-MZ C 009/2020-SHI 888-69 23rd June, 2020

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department
Aizawl-796001.

Sub: Diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-1)- Deemed forest area by NHIDCL

Sir,

This has reference to the State Govt letter No.B.22019/13/2019-FC/PCCF/195 dated 13.02.2020, even no. 230-231 dated 17.04.2020 and No. G.20015/2/2020-FST dated 18.06.2020 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

2. After careful examination of the proposal of the State Government and the recommendation of REC in the meeting held on 26.05.2020, ***In-principle / Stage-I*** approval of the Central Government is hereby granted for diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-1)- Deemed forest area by NHIDCL, subject to the following conditions:

(1) Legal status of the forest land shall remain unchanged.
(2) Forest land will be handed over only after required non-forest land for the project is handed over to the user agency.
(3) The compensatory afforestation shall be taken up by the Forest Department over 10.0 ha identified at Khawten Tlang, Suangpuilawn, Darlawn Forest Division at the cost of the user agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
(4) The proposed non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department and shall be declared RF / PF under Section 4 or Section 29 of the Indian Forest Act, 1972. Working permission shall not be issued till transfer and mutation of the non-forest land for C.A to Forest Department is done. The Nodal Officer shall report compliance prior to submission of compliance report to In-principle approval.

O/C

(5) The cost of the compensatory afforestation at the prevailing wages as per the compensatory afforestation scheme shall be deposited in the Compensatory Afforestation Fund of the State through e-portal. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.

(6) The State Govt shall charge the Net Present Value for the 5.06 ha forest area to be diverted under the proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995 and as per the guideline issued by this Ministry vide letter No. 5-2/2006-FC dated 03.10.2006 No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through through e-portal.

(7) Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Govt from the User Agency. The user agency shall furnish an undertaking to this effect.

(8) All the funds received from the User Agency under the project towards compensatory levies (CA, NPV, Avenue plantation, etc) shall be transferred/deposited to Compensatory Afforestation Fund of the State only through e-portal mode.

(9) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

(10) The expenditure like felling, logging and transportation of project affected trees should be collected from the user agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of the forest land.

(11) The expenditure like boundary walls, stone pillars, and demarcation charges cost of damage of trees the fund on these accounts should be deposited with DFO concerned.

(12) The user agency shall restrict the felling of trees to minimum number in the diverted forest land and trees shall be felled under strict supervision of State Forest Department Forest and the cost of the felling of trees shall be deposited by the user agency with the State Forest Department.

(13) The complete compliance to the Forest Right Act, 2006 shall be ensured by way of prescribed certificate from the concerned District collector.

(14) User agency shall raise strip plantation on both sides and central verge of the road as per IRC norms.

(15) Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.

(16)The user agency shall provide suitable under / over pass in Protected Areas / Forest Area, wherever applicable, as per recommendations of CWLW / NBWL / REC.

(17) The User Agency shall obtain Environment Clearance as per the project provisions of the Environment (Protection) Act, 1986, if required under the said Act.

(18) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.

(19) No labour camp shall be established on the forest land.

(20) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.

(21) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

(22) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.

(23) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

(24) The forest land shall not be used for any purpose other than that specified in the project proposal.

(25)The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of Govt of India.

(26) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for stone, river sand, river boulders in forest land, if necessary.

(27) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.

(28) As per Ministry's letter No. 11-30/96-FC(Pt) dt. 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5 (five) years, the in-principle approval would summarily be revoked considering that the user agency is no longer interested in the project.

(30) Any other conditions that the North Eastern Regional Office, Ministry of Environment, Forest & Climate Change may be stipulated from time to time in the interest of conservation, protection and development of forests & Wildlife.

(31) The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,

(W.I. Yatbon)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

Copy to:

1. The Principal Chief Conservator of Forests & Nodal Officer (FCA), Government of Mizoram, Environment, Forests & Climate Change Department, Aizawl.

27/6/20

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

9/c

भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण ,वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉउ सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
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131
1363

No. 3-MZ C 009/2020-SHI/ 1705-06

29th October, 2021

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub: Diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)-Deemed Forest area by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/13/2019-FC/PCCF/195 dated 13.02.2020 and even No.230-231 dated 17.04.2020 and No. G.20015/2/2020-FST dated 18.06.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 23.06.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. G.22015/2/2020-FST/1 dated 31.03.2021 and No. B.22019/13/2019-FC/PCCF dated 06.08.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **5.06 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)-Deemed Forest area by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.

2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **5.06 ha of non-forest land** identified by the State Govt at Khawten Tlang, Suangpui, Darlawn Forest Division as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided. Any excess amount paid for raising CA may be taken up separately with competent authority.

3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land Land as RF / PF.

4. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.

0/c

5. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.

6. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.

7. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**

8. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**

9. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**

10. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.

11. The layout plan of the proposal shall not be changed without prior approval of Central Government.

12. No labour camp shall be established on the forest land.

13. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.

14. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.

15. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.

16. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

17. The forest land shall not be used for any purpose other than that specified in the project proposal.

18. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.

19. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.

20. No damage to the flora and fauna of the adjoining area shall be caused;

21. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.

22. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;

23. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.

24. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.

25. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

26. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;

27. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.

28. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

(Mrs. L. J. Syiemiong)
Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

Deputy Inspector General of Forests (C)

Stage -1
1366 (134)

Government of India
Ministry of Environment, Forest & Climate Change
North Eastern Regional Office
Law-U-Sib Lumbatngen
Near MTC Workshop, Shillong-793021
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भारत सरकार
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लॉ उ सीब लुम्बतंगेन
एम् टी सी के पास ,शिलांग -७९३०२१
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ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 079/2017-SHI 991-97 18th May, 2018

सेवा मे,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिजोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.18 ha of forest land for widening and upgradation of NH 54 to 2 lane with paved shoulder and geometric improvements from KM 8.00 to KM 380.00 in the State of Mizoram(JICA funded) km 250.00 to Km 380.00(Pakage-3) excluding Km 5.06 in Lawngtlai by NHIDCL.

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 20.10.2017 and No. B 22019/6/2017-FC/PCCF/50 dated 02.05.2018 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal of the State Government of Mizoram by the Regional Empowered Committee in its meeting held on 11.12.2017 and its recommendation, I am to inform that **"In Principle Approval"** is hereby granted under Section 2 of the FCA, 1980 for diversion of 11.18ha of forest land for widening and upgradation of NH 54 to 2 lane with paved shoulder and geometric improvements from KM 8.00 to KM 380.00 in the State of Mizoram(JICA funded) km 250.00 to Km 380.00(Pakage-3) excluding Km 5.06 in Lawngtlai by NHIDCL subject to the following conditions:

(i) The User Agency shall transfer the cost of compensatory afforestation over equivalent non forest land of 11.18 ha identified at Amobyo(6.37 ha), Siaha Range of Mara Forest Department, and Mampui Ram(4.81 ha), Lawngtlai Range of Lai Forest Department to the Adhoc CAMPA through State Forest Department.

(ii) The User Agency shall pay Net Present Value(NPV) amount fixed as per the Judgment of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995.

(iii) The User Agency shall furnish an undertaking to pay the additional amount of the Net Present Value (NPV) of the diverted forest land, if any, becoming due after finalization/revision of the same by Hon'ble Supreme Court of India.

(iv) All the above funds received from the User Agency under the project shall be transferred to the Ad-hoc CAMPA Fund (CAF in New SB account No. 520101263743639 of Corporation Bank, CGO Complex, Phase-I, Lodhi Road, New Delhi-110003).

(v) The User Agency shall obtain Environment Clearance, if required.

(vi) The felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of State Forest Department Forest.

(vii) Transplanting of the important tree species affected by the project, wherever possible should be taken up by the concerned Divisional Forest Officer with the logistic support from the user agency.

(viii) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.

(ix) The forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person.

(x) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.

(xi) State Govt shall pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year. However, one more year may be extended by the permission of Central Govt subject to submission of reasonable progress report from the State Govt as regards to the steps taken to comply with the remaining stipulated conditions mentioned above as per the Ministry letter F.No.11-306/2014-FC(pt.) dated 28.08.2015.

(xii) The Forest Right Act, 2006 certificate of the proposed area in the prescribed format as per the Ministry letter No 11-9/98-FC(pt.) dated 05th July 2013.

(xiii) The comment/ suggestion of Chief Wildlife warden on the mitigation measures as some patches of the proposed area falls within Elephant grid as per the DSS.

(136)
136

(xiv) All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with.

After receipt of the compliance report from the State Government on fulfillment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,

(आर. एल. सांगा)/R.L.Sanga
वन संरक्षक (केंद्रीय)/Conservator of Forests (Central)

Copy to:

1. The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), O/o PCCF & HoFF, Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl-796001.

12/4/18
(आर. एल. सांगा)/R.L.Sanga
वन संरक्षक (केंद्रीय)/Conservator of Forests (Central)

d/c

Stage -2 (137)
1369

सत्यमेव जयते

Government of India
Ministry of Environment, Forest & Climate Change
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भारत सरकार
पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग
लॉउ सीब लुम्बतंगेन
एम् टी सी के पास ,शिलांग -७९३०२१
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ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 079/2017-SHI /1828-29 20th August, 2019

सेवा मे`,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिजोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.18 ha of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from km 8.00 to km 380.00 in the State of Mizoram (JICA Funded) km 250.00 to km 380.00 (**Package -3**) excluding 5.06 km in Lawngtlai City portion by NHIDCL.

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 20.10.2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal, In-Principle Approval was granted by Regional Office, Shillong vide letter F.No. 3-MZ C 079/2017-SHI/791-92 dated 18.05.2018 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the In-Principle Approval and has requested the Central Government to grant Final Approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter F. No. B22013/6A/2018-FC/PCCF/26 dated 29.11.2018 and No. B 22019/6A/2018-FC/PCCF/164 dated 03.07.2019 and confirmation of fund deposited for compensatory levies by the Ad hoc CAMPA, New Delhi vide letter No. 1-24/2013-CAMPA dated 19.08.2019, **Final Approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.18 ha of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from km 8.00 to km 380.00 in the State of Mizoram (JICA Funded) km 250.00 to km 380.00 (**Package -3**) excluding 5.06 km in Lawngtlai City portion by NHIDCL subject to the following conditions:

(i) The legal status of the forest land shall remain unchanged.

(ii) The compensatory afforestation shall be raised by the State Forest Department over equivalent non forest land of 11.18 ha identified at Amobyo (6.37 ha), Siaha Range of Mara Forest Department, and Mampui Ram(4.81 ha), Lawngtlai Range of Lai Forest Department as per the fund deposited by the User Agency & scheme furnished by the State Govt. 20% of the plantation shall be carried out of indigenous medicinal plant, aromatic plants, shrubs, herbs and trees.

(iii) The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the State Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980 may report compliance within a period of six (6) months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, to this Office for information and record.

(iv) The concerned DFO shall prepare the scheme for raising avenue plantation on both side of the road and the cost shall be deposited to concerned Ad-CAMPA account and shall be borne by the user agency.

(v) The user agency shall restrict the felling of trees to minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.

(vi) The user agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.

(vii) The speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.

(viii) The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC, if any.

(ix) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

(x) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.

(xi) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

(xii) The User Agency shall not expand its occupation or use surrounding forest/forest land in any manner otherwise expressed in this clearance.

(xiii) Land so diverted shall revert back to the Forest Department in case it is not needed for the above use after due restoration to its original status (as far as possible and to the satisfaction of State Forest Deptt.).

(xiv) The User Agency shall take all possible precautions & care all the time not to impact adversely the surrounding forests and forest land by their actions/activities.

(xv) The user agency will undertake comprehensive soil and water conservation measures at the project cost.

(xvi) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.

(xvii) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.

(xviii) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost.

(xix) No damage to the flora fauna of the area shall be caused.

(xx) No labour camp shall be established inside the forest area.

(139)

1371

(xxi) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.

(xxii) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.

(xxiii) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.

(xxiv) The user agency shall obtain the Environment Clearance under Environment Protection Act, 1986, if applicable.

(xxv) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of the stone, river sand, river boulders in forest land.

(xxvi) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.

(xxvii) The forest land shall not be used for any purpose other than that specified in the project proposal.

(xxviii) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.

(xxix) The layout plan shall not be changed without the prior approval of the Central Government.

(xxx) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No 5-5/86/FC dated 07.12.1999, No 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006 and F. No. 11-42/2017-FC dtd 29/01/2018.

(xxxi) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/1998-FC(Pt) dated 03.08.2009 shall be complied with.

(xxxii) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF&CC, Shillong.

(xxxiii) This approval may be revoked if the above condition of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

भवदीय,

(W.I. Yarbon)

वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

Copy to:

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl- 796001.

वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

8/C

(140)

No.G.20015/2/91-FST
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

1372

Dated Aizawl the 10th October, 2018

To,

General Manager (P),
NHIDCL,
Branch Office, Aizawl,
SIRD & PR Campus,
Durtlang Leitan, Mizoram – 796025

Subj: **Proposal for diversion of 0.48 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 within Lunglei District (Package-II).**

Ref: i) Proposal no. FP/MZ/ROAD/23969/2017
ii) No.G.20015/2/91-FST Dt. 13.11.2017

This has a reference to the Nodal Officer(FCA) of the State Forest Department letter No.B.22019/6/2017-FC/PCCF/254 dated 28.09.2018 on the subject and letter No. mentioned above, seeking prior approval in accordance with the Forest (Conservation) Act-1980.

After careful consideration of the proposal, In-principle Approval was granted vide this office letter of even No. dated 13.11.2017 subject to fulfillment of certain conditions. The User Agency has made payment of Compensatory Afforestation, Net Present Value of the diverted forest land (0.48 ha), cost for extraction of project affected trees to the State Forest Department and furnished an Undertaking in respect of the conditions stipulated in the In-principle Approval and has requested the State Government to grant Final Approval.

In-line with the provision contained in the Ministry's guidelines conveyed vide letter F.No.11-9/98-FC Dt. 13.02.2014 empowering the State Government to grant permission for diversion of forest land which is less than 1.00 ha for such projects indicated therein, the Govt. of Mizoram is pleased to accord **'Final Approval'** for diversion of 0.48 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 within Lunglei District (Package-II) subject to the following conditions :-

1. The legal status of the forest land shall remain unchanged.

2. The felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under the strict supervision of State Forest Department.

(141)
1373

3. The layout land of the proposal shall not be changed without prior approval of the Central Government.

4. The permission granted by the State Government shall be subject to monitoring by the concerned Regional Office of the Ministry of Environment, Forests & Climate Change.

5. The User Agency shall furnish an undertaking to pay additional amount of the Net Present Value of the diverted forest land. If any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency.

6. Any other condition as may be specified from time to time by the State Government or the Ministry.

Sd/-(LALRAM THANGA)
Principal Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.

Memo No. No.G.20015/2/91-FST Dated Aizawl, the 10th Oct' 2018

Copy for info and necessary action to-

1. Addl. Director General of Forest (FC Division) Govt. of India, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 001
2. The Addl. Principal Chief Conservator of Forests, Ministry of Environment, Forests & Climate Change, North Eastern Regional Office, Shillong 793021.
3. Principal Chief Conservator of Forests, Mizoram.
4. Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA), Mizoram
5. Conservator of Forests, Southern Circle, Mizoram.
6. Divisional Forest Officer, Lunglei Forest Division, Mizoram.

10/10/18
FC cell

10/10/18
(LALREMRUATI)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.
Ph : (0389) 2300337 (O)

(142)

1374

RECOMMENDATION OF PRINCIPAL SECRETARY

The National Highway, NH-54 which runs across the whole length of Mizoram from the northern tip at Vairengte up to Tuipang in the extreme southern end of the State near Indo-Myanmar border is the lifeline for the people of Mizoram. The NH-54 from the northern tip of Mizoram up to the State capital has been widened and upgraded to 2-Lane and the remaining stretch of 372 Km distance from Aizawl to Tuipang still requires widening and improvement to 2-Lane standard for the economic upliftment of the local people which is proposed under the project, **"widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA funded)"** in three packages.

In view of the benefit that would accrue to the people of Mizoram due to widening and upgradation of the existing NH-54, the project is recommended for approval.

(LALRAM THANGA)
Principal Secretary to the Govt. of Mizoram
Environment, Forest & Climate Change Department

(143)
1375

No. G.20015/2/91-FST
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS AND CLIMATE CHANGE DEPARTMENT
AIZAWL : MIZORAM

Dated Aizawl, the 13th Nov'2017

To,

The General Manager (P)
National Highways Infrastructure Development Ltd.
Durtlang, Leitan,
Mizoram.

Subj : Granting of in-principle approval for Package-II : ***Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 in the State of Mizoram (JICA Funded)***

Ref : Your **Proposal No. :** FP/MZ/ROAD/23969/2017

Sir,

This has a reference to your application for diversion of forest land for Package-II: Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 in the State of Mizoram (JICA Funded). The application submitted in Form-A Part-I and subsequent inspection reports and recommendation of concerned authorities in Part-II / III / IV have been scrutinized and found satisfactory and complete in all respect.

In line with the provision contained in the Ministry's Guidelines conveyed under letter F. No. 11-9/98-FC Dated 13th Feb, 2014, empowering the State Government to grant permission for diversion of forest land which is less than 1.00 ha. for such projects indicated therein, the Government of Mizoram is pleased to accord in-principle approval for diversion of 0.48 ha. of forest land for Package-II: Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 in the State of Mizoram (JICA Funded), subject to the following conditions:-

1. The legal status of the forest land shall remain unchanged.
2. The forest land diverted shall not be used for any purpose other than that specified in the proposal. Any change in the land use requires the permission of the Environment, Forests & Climate Change Department.
3. The diverted land shall revert back to the Environment, Forests & Climate Change Department when no longer needed by the User Agency.
4. The User Agency shall be responsible for any loss to the flora and fauna in the surrounding area and therefore, shall take all possible measures to conserve the same.
5. The User Agency shall pay the cost of raising equivalent area of Compensatory Afforestation on non-forest land already identified.

6. The User Agency shall pay the Net Present Value (NPV) for the diverted forest land of 0.48 ha at prevailing rate fixed by the Supreme Court as established by law.
7. Additional amount of the Net Present Value of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency.
8. The permission granted by the State Government shall be subject to monitoring by the concerned Regional Office of the Ministry of Environment, Forests & Climate Change.
9. In line with the instructions conveyed by the Ministry vide their letter F. No. 11-306/2014-FC Dt. 15th Jan, 2015, a onetime permission for felling of trees from private plantations falling along the road alignment, and which are to be destroyed by the road construction works, is hereby granted under supervision of Divisional Forest Officer concerned.
10. For the natural trees growing outside of forest areas and private plantations, that are to be destroyed by the road construction, the User Agency shall pay for the cost of timber harvest as per the tree enumeration and estimates prepared by concerned Divisional Forest Officer in whose jurisdiction the area of operation falls.
11. The State Government or the Regional Office may impose from time to time, any other condition in the interest of conservation and protection of forests.

Sd/- LALRAM THANGA
Principal Secretary to the Govt. of Mizoram
Environment, Forest & Climate Change Department

Memo No. No. G.20015/2/91-FST Dated Aizawl, the 13th Nov' 2017

Copy for information and necessary action to:

1. Additional Director General of Forests (FC), Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 001.
2. Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Regional Office, Shillong.
3. Principal Chief Conservator of Forests, Mizoram.
4. Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA), Mizoram.
5. Conservator of Forests, Southern Circle, Mizoram
6. Divisional Forest Officer , Lunglei Forest Division, Mizoram.

13/11/17
(LALREMRUATI)
Under Secretary to the Govt. of Mizoram
Environment, Forest & Climate Change Department
Ph : (0389) 2300337 (O)

Stage - I (145)

1377

Government of India
Ministry of Environment, Forest & Climate Change
North Eastern Regional Office
Law-U-Sib Lumbatngen
Near MTC Workshop, Shillong-793021
Tel(0364)-253-7600,7340/7395/7278,
Fax No(0364)2536041/2539988,
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार
पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग
लॉ सीब लुम्बतंगेन
एम. टी. सी. के पास ,शिलांग -७९३०२१
टेली(0364) 253-7600,7340/7395/7278
फैक्स (0364)-2536041/2539988
ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 076/2017-SHI 789-90 18th May, 2018

सेवा मे ,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिजोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL, km 8.00 to km 125.00 (Package I).

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 29.09.2017 and No. B 22019/6/2017-FC/PCCF/49 dated 02.05.2018 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal of the State Government of Mizoram by the Regional Empowered Committee in its meeting held on 11.12.2017 and its recommendation, I am to inform that **"In Principle Approval"** is hereby granted under Section 2 of the FCA, 1980 for diversion of 11.61ha of forest land for widening and upgradation of NH 54 (Package I) to two lane pave shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 subject to the following conditions:

(i) The User Agency shall transfer the cost of compensatory afforestation over equivalent non forest land of 11.61 ha identified at Suangpuilawn, Suangpuilawn Range, Darlawn Forest Division to the Adhoc CAMPA through State Forest Department.

(ii) The User Agency shall pay Net Present Value(NPV) amount fixed as per the Judgment of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995.

(iii) The User Agency shall furnish an undertaking to pay the additional amount of the Net Present Value (NPV) of the diverted forest land, if any, becoming due after finalization/revision of the same by Hon'ble Supreme Court of India.

(iv) All the above funds received from the User Agency under the project shall be transferred to the Ad-hoc CAMPA Fund (CAF in New SB account No. 520101263743639 of Corporation Bank, CGO Complex, Phase-I, Lodhi Road, New Delhi-110003).

(v) The User Agency shall obtain Environment Clearance, if required.

(vi) The felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of State Forest Department Forest.

(vii) Transplanting of the important tree species affected by the project, wherever possible should be taken up by the concerned Divisional Forest Officer with the logistic support from the user agency.

(viii) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.

(ix) The forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person.

(x) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.

(xi) State Govt shall pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year. However, one more year may be extended by the permission of Central Govt subject to submission of reasonable progress report from the State Govt as regards to the steps taken to comply with the remaining stipulated conditions mentioned above as per the Ministry letter F.No.11-306/2014-FC(pt.) dated 28.08.2015.

(xii) The Forest Right Act, 2006 certificate of the proposed area in the prescribed format as per the Ministry letter No 11-9/98-FC(pt.) dated 05th July 2013.

(147)
1379

(xiii) All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with.

After receipt of the compliance report from the State Government on fulfillment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,

(आर. एल. सांगा)/R.L.Sanga
वन संरक्षक (केंद्रीय)/Conservator of Forests (Central)

Copy to:

1. The Addl. Principal Chief Conservator of Forests & Nodal Officer(FC) , O/o PCCF & HoFF, Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl-796001.

18/7/18

(आर. एल. सांगा)/R.L.Sanga
वन संरक्षक (केंद्रीय)/Conservator of Forests (Central)

d/c

Stage -2 (148)
1380

Government of India
Ministry of Environment, Forest & Climate Change
North Eastern Regional Office
Law-U-Sib Lumbatngen
Near MTC Workshop, Shillong-793021
Tel(0364)-253-7609,7340/7395/7278.
Fax No(0364)2536041/2536983.
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार
पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग
लॉड सीब लुम्बतंगेन
एम् टी सी के पास ,शिलांग -७९३०२१
टेली(0364) 253-7609,7340/7395/7278
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ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 076/2017-SHI 1830-31 20th August, 2019

सेवा मे ,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिजोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (**Package I**).

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 29.09.2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal, In-Principle Approval was granted by Regional Office, Shillong vide letter F. No. 3-MZ C 076/2017-SHI/789-90 dated 18.05.2018 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the In-Principle Approval and has requested the Central Government to grant Final Approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter F. No. B22013/6/2017-FC/PCCF/415 dated 31.10.2018 and No. B 22019/6A/2018-FC/PCCF/164 dated 03.07.2019 and confirmation of fund deposited for compensatory levies by the Ad hoc CAMPA, New Delhi vide letter No. 1-24/2013-CAMPA dated 19.08.2019, **Final Approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (**Package I**) subject to the following conditions:

(i) The legal status of the forest land shall remain unchanged.

(ii) The compensatory afforestation shall be raised by the State Forest Department over equivalent non forest land of 11.61 ha identified at Suangpuilawn, Suangpuilawn Range, Darlawn Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. 20% of the plantation shall be carried out of indigenous medicinal plant, aromatic plants, shrubs, herbs and trees.

(iii) The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act,

1927 or under the relevant Section(s) of the State Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980 may report compliance within a period of six (6) months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, to this Office for information and record.

(iv) The concerned DFO shall prepare the scheme for raising avenue plantation on both side of the road and the cost shall be deposited to concerned Ad-CAMPA account and shall be borne by the user agency.

(v) The user agency shall restrict the felling of trees to minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.

(vi) The user agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.

(vii) The speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.

(viii) The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC, if any.

(ix) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

(x) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.

(xi) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

(xii) The User Agency shall not expand its occupation or use surrounding forest/forest land in any manner otherwise expressed in this clearance.

(xiii) Land so diverted shall revert back to the Forest Department in case it is not needed for the above use after due restoration to its original status (as far as possible and to the satisfaction of State Forest Deptt.).

(xiv) The User Agency shall take all possible precautions & care all the time not to impact adversely the surrounding forests and forest land by their actions/activities.

(xv) The user agency will undertake comprehensive soil and water conservation measures at the project cost.

(xvi) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.

(xvii) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.

(xviii) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost.

(xix) No damage to the flora fauna of the area shall be caused.

(xx) No labour camp shall be established inside the forest area.

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1382

(xxi) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.

(xxii) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.

(xxiii) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.

(xxiv) The user agency shall obtain the Environment Clearance under Environment Protection Act, 1986, if applicable.

(xxv) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of the stone, river sand, river boulders in forest land.

(xxvi) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.

(xxvii) The forest land shall not be used for any purpose other than that specified in the project proposal.

(xxviii) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.

(xxix) The layout plan shall not be changed without the prior approval of the Central Government.

(xxx) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No 5-5/86/FC dated 07.12.1999, No 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006 and F. No. 11-42/2017-FC dtd 29/01/2018.

(xxxi) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/1998-FC(Pt) dated 03.08.2009 shall be complied with.

(xxxii) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF&CC, Shillong.

(xxxiii) This approval may be revoked if the above condition of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

भवदीय,

(W.I. Yabon)
वन उप महानिरीक्षक (केंद्रीय)
/Deputy Inspector General of Forests(C)

Copy to:

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl- 796001.

वन उप महानिरीक्षक (केंद्रीय)
/Deputy Inspector General of Forests(C)

भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण ,वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉ सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in

(151)
P 4·3629 Ha
1389

No.3-MZ B 058/2020-SHI/ 3305-06

22nd March, 2022

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub : Proposal for diversion of 4.3629 ha of forest land for widening and upgradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3)- Deemed Forest area by NHIDCL.

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 04.09.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22019/14/2019-FC/PCCF/296-92 dated 09.03.2021 and No.G.20015/2/2020-FST dated 08.03.2022, the **In-principle / Stage-I approval** of the Central Government is hereby granted for diversion of **4.3629 ha** of forest land for widening and upgradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3)-Deemed Forest area by NHIDCL, subject to the following conditions:

A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC.(Vol.I)dated 06.01.2022 and even No. dated 19.01.2022.The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;

2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;

3. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only though e-portal;

4. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only though e-portal (https://parivesh.nic.in). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;

5. The NPV is to be calculated as per the latest guidelines of MoEF & CC dated 06.01.2022.

6. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;

7. The KML files of the area to diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;

8. Violation of any of these conditions will amount to violation of Forest(Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;

9. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;

10. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;

11. The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/);

B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:

1. Legal status of the diverted forest land shall remain unchanged;

2. Compensatory Afforestation shall be raised over equivalent non-forest i.e. 4.83 ha identified by the State Forest Department at 2 (two) patches i.e. 3.83 ha at Lawngtlai Range and 38 ha at Suangpuilawn;

3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

5. No damage to the flora and fauna of the adjoining area shall be caused;

6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;

7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

(153)
1385

8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;

9. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;

11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;

12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,

(Mrs. L.J.Syiemiong)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

Deputy Inspector General of Forests(C)

0/2

1

4.3629 Ha (15)

1386

No.G.20015/2/2021–FST/Vol-I/I
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 6th January, 2023

ORDER

Subject:- **Proposal for diversion of 4.3629 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-3) Deemed Forest Area by NHIDCL.**

Whereas, the User Agency (NHIDCL) has complied to the conditions stipulated in the In-Principle Approval of the project, issued by MoEF&CC vide *No.3-MZ B 058/2020-SHI/3305-06 dt. 22.03.2022*;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter *No.II-306/2014-FC(Pt.) dt. 28.08.2015*, and as per direction received from MoEF&CC vide *No.3-MZ B 058/2020-SHI-2783-84 dt. 28.12.2022* for issuance of working permission for the project, the Government of Mizoram hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-3) Deemed Forest Area by NHIDCL, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. Moreover, the Working Permission is for 1 (one) year and the Compliance Report with Action Taken Report for the violation shall be submitted within the period of Working Permission along with all details of Compensatory and Penal Compensatory levies to MoEF&CC .

In this regard, the Divisional Forest Officer, Lunglei Forest Division and District Council Conservator of Forests, Lai Autonomous District Council, having jurisdiction over the forest land proposed to be diverted are hereby authorised to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram within their respective jurisdiction.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions within their respective jurisdiction.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram of their respective jurisdictions.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of Guidelines of MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/-NAVIN KUMAR CHOUDHARY
Principal Secretary to the Govt. of Mizoram,
Environment, Forests& Climate Change Department.

Cont...2/-

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(155)
1387

Memo No.G.20015/2/2021-FST/Vol-I/1 **Dated Aizawl, the 6th January, 2023**

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Southern Circle.
5. Divisional Forest Officer, Lunglei Forest Division and District Council Conservator of Forests, Lai Autonomous District Council
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3rd Floor, Tuikhuahtlang, Aizawl.

06/01/2023

(H.C. ZONUNTHARA)
UnderSecretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.
Ph. No.: 0389-2335237

Scanned with CamScanner

भारत सरकार
GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण ,वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉ सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in

8.9856 (156) Ha. 1388

No.3-MZ C 059/2020-SHI/ 764-65

14th June, 2022

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub : Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram ((Package-2)-Deemed Forest area by NHIDCL

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 07.09.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22015/2/2020-FST -92 dated 08.07.2021 and even no. dated 15.03.2022, the **In-principle / Stage-I approval** of the Central Government is hereby granted for diversion of **8.9856 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram ((Package-2)-Deemed Forest area by NHIDCL, subject to the following conditions:

A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.

I. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC (Vol.I) dated 06.01.2022 and even No. dated 19.01.2022.The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;

2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;

3. The State Govt shall submit revised softcopy of KML/Shape file for diversion of 8.9856 ha and after examination and being found satisfactory by IRO, Shillong

4. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only though e-portal;

5. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only though e-portal (https://parivesh.nic.in). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;

9/c

6. The NPV is to be calculated as per the latest guidelines of MoEF & CC dated 06.01.2022.

7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;

8. The KML files of the area to diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;

9. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;

10. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from the pillar to pillar and GPS co-ordinates;

11. The State Govt shall submit the copy of the notification of mutation of the equivalent non-forest land identified for the compensatory afforestation prior to issue of working permission or submitting compliance report to the IPA whichever is earlier.

12. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;

13. Violation of any of these conditions will amount to violation of Forest(Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;

14. The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/);

B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:

1. Legal status of the diverted forest land shall remain unchanged;

2. The Compensatory Afforestation shall be raised over non-forest i.e. 10.0 ha of identified by the State Forest Department at 2 (two) patches i.e. 4.0 ha and 6.0 ha at Khawten Thang, Suangpuilawn Range, Darlawn Forest Division;

3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a

copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case nay be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

5. No damage to the flora and fauna of the adjoining area shall be caused;

6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;

7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;

9. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;

11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;

12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,

(Mrs. L.J.Syiemiong)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

Deputy Inspector General of Forests(C)

No.G.20015/2/2021-FST/Vol-I/II
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

1371 8.9856 Ha (19)

Dated Aizawl, the 6th January, 2023

ORDER

Subject:- **Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL.**

Whereas, the User Agency (NHIDCL) has made necessary payment as per In-Principle Approval of the project issued by MoEF&CC vide *No.3-MZ C 059/2020-SHI/764-65 dt. 14.06.2022*;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter *No.II-306/2014-FC(Pt.) dt. 28.08.2015*, and as per direction received from MoEF&CC vide *No.3-MZ B 059/2020-SHI-2818-19 dt. 02.01.2023* for issuance of working permission for the project, the Government of Mizoram hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. Moreover, the Working Permission is for 1 (one) year and the Compliance Report with Action Taken Report for the violation shall be submitted within the period of Working Permission along with all details of Compensatory and Penal Compensatory levies to MoEF&CC .

In this regard, the Divisional Forest Officer, Lunglei Forest Division and Divisional Forest Officer, Thenzawl Forest Division having jurisdiction over the forest land proposed to be diverted are hereby authorised to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram within their respective jurisdiction.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions within their respective jurisdiction.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram of their respective jurisdictions.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of Guidelines of MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/-NAVIN KUMAR CHOUDHARY
Principal Secretary to the Govt. of Mizoram,
Environment, Forests& Climate Change Department.

Cont..,2/-

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1392-160

Memo No.G.20015/2/2021-FST/Vol-I/II **Dated Aizawl, the 6th January, 2023**

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Southern Circle.
5. Divisional Forest Officers, Lunglei and Thenzawl Forest Divisions.
6. The Executive Director, NHIDCL, RO Aizawl T-86, 3rd Floor, Tuikhuahtlang, Aizawl.

06/01/2023

(H.C. ZONUNTHARA)
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.
Ph.no. 0389-2335237

Scanned with CamScanner

(161) 1393

(162) 1394

(163) 1995

(164) 1396

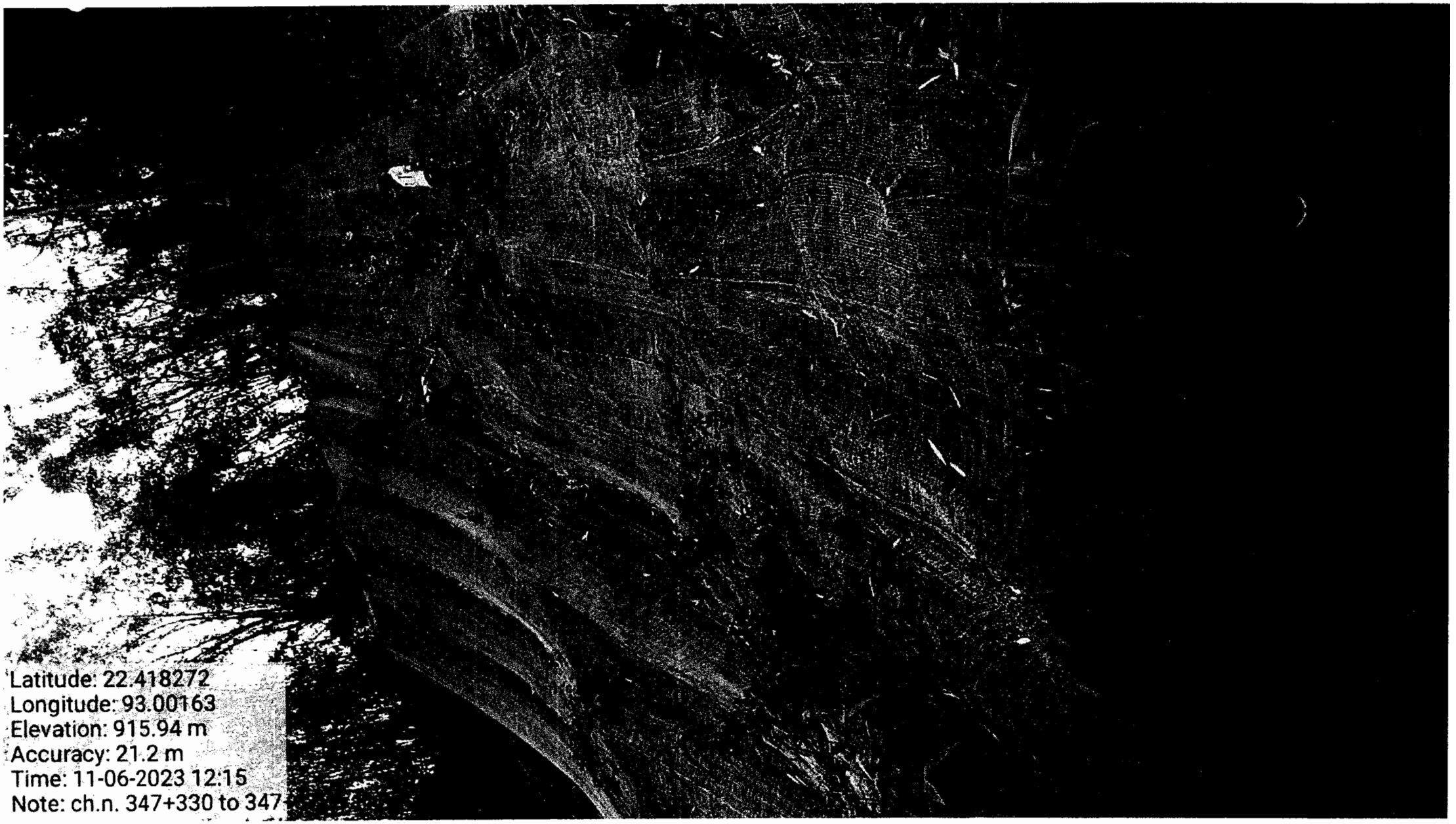
(165) 1397

Time: 03-25-2023 15:33
Note: Plantation done at CH 250-290
Powered by NoteCam

Time: 03-25-2023 15:36
Note: Plantation done at CH -2500-2201

167 1399

(168) 1400


Latitude: 22.418272
Longitude: 93.00163
Elevation: 915.94 m
Accuracy: 21.2 m
Time: 11-06-2023 12:15
Note: ch.n. 347+330 to 347

BHARTIA – ABCI (JV)

C/o – Bhartia Infra Projects Ltd., 201, Royal Arcade, 2nd Floor,
Dr. B. Baruah Road, Ulubari, Guwahati – 781007, Ph: +91-0361-2468522/23
Fax: +91-0361-2466693, Email: info@bhartiainfra.com

170
1402

Ref: BIPL/NHIDCL/TL/PKG-8/2023-24/827 Date: 16/05/2023

The Team Leader,
M/s. Intercontinental Consultants and Technocrats Pvt. Limited
In association with M/s PADECO Co. Ltd. Japan
Contract Packages - 6, 7 and 8, Aizawl -Tuipang Road Project (NH-54)
House No. 280 C, VL. HMINGA Building,
Lawngtlai, PIN: 796891, Mizoram

Subject : Widening and Upgradation to 2 lane with paved shoulder configuration and geometric improvement from Km 339.000 to Km 380.000 on Aizawl – Tuipang section (Package 8) of NH-54 in the state of Mizoram with JICA loan assistance.

Subject : Submission of Appreciation Certificate Conservator of Forest Siaha.

Dear Sir,

This has reference to the above cited subject, we hereby submitting the Appreciation Certificate from Conservator of Forest for initiations taking by BIPL for improving the environment and control of pollution in association of Forest Dept.

This is for your information and record please.

Thanking you and assuring you our best services at all times.

Yours Faithfully,
For Bhartia-ABCI (JV)

BHARTIA INFRA PROJECTS LIMITED PROJECT MANAGER

Subrata Majumdar
Project Manager, PKG-8

Enclosed: As started above.

Copy to:

1. GM (P), NHIDCL, PMU-Lawngtlai, for kind information
2. RE, ICT, for kind information

Annexure R-5 (171)

1403

No.B.17024/1/E&F/MADC-2022-2023/
MARA AUTONOMOUS DISTRICT COUNCIL
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT,
SIAHA

Appreciation

TO WHOM IT MAY CONCERN

M/s Bhartia Infra Project Ltd are carrying out the plantation on valley side slope and on both road side actively with association and under the supervision of Forest Department from Zero to Tuipang. The BIPL company are very much cooperating with the Forest department in every manner for making greenery the both road side and valley side slope to protect environment. Construction of protection work at muck dumping places are carrying out at several places to stopping wash out of muck. Natural water stream not disturbed by this on going project. Many places are looks greener already and this will make environment pollution free. The initiative for keeping the environment by plantations are very much appreciable.

10/5/2023.

Dated Siaha the 10th May 2023

(THALY T. AZYU)
Conservator of Forest,
Mara Autonomous District Council
Siaha

Conservator of Forest
Mara Autonomous District Council
Siaha

(17L)

1406

Date : 01-06-2022

TO WHOM IT MAY CONCERN

This is to inform that M/s BIPL -ABCI (JV), EPC contractor has been engaged for Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 334.000 to Km 373.952 Aizawl-Tuipang Section of NH-54 in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

(Village Council Presidents)

BEIDY

Village Council

(173)
1405

Date: 08/05/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCL Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

[Village Council President]
Keitum, Serchhip District

President
Village Council/Court
Keitum, Serchhip District

(174)

1406

Date: 08/06/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

[Village Council President]

Thiltlang, Hnahthial District

(178)
1407

DATE: 04-06-2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Kram Infracon Pvt. Ltd and Vijay Kumar Mishra Construction Pvt. Ltd. JV, construction the bypass road of Chhiahtlang and Serchhip Bypass Package-I in District Serchhip-Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

[illegible]
[Village Council President]

VCP-Chhiahtlang North
President
Village Council / Court
Chhiahtlang North & Serchhip District

(176)
1408

TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of the Land Owners of Spoil Banks and along Road Side. No Water Bodies have been disturbed due to the above work.

The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

12/8/22

(PC. LALENGZUALA)
President
Village Council Court
Lai Autonomous District Council
Lawngtlai AOC Veng

Date:

Village Council President
AOC Veng, Lawngtlai, Mizoram

(77)
1409

TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of the Land Owners of Spoil Banks and along Road Side. No Water Bodies have been disturbed due to the above work.

The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

12/6/2022

Date:

Village Council President
Thingkah, Lawngtlai, Mizoram

(K.LALTANPUIA)
President
Village Council Court
Lai Autonomous District council
Thingkah

(178)

410

TO WHOM IT MAY CONCERN

This is to certify that M/s Bhuma Infra Projects Pvt. Ltd. are executing the work of widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 124/000 to km 140/000 (Package-3) on Nizwa-Izki section of NH-58 in the state of Nagaland.

All the excavation and dumping work done by them is done after taking proper consent from us and workers of landowners of Sipoli Basti.

The road work materials, which are being dumped in our Sipoli basti land at Nimak, are disposed only after the proper treatment to save the environment. We wish them to complete this project successfully, which will bring enormous contentment to the local people.

(Village Council President)

Kohima, Nagaland

President
Village Council Court
Kohima

(179)

1411

TO WHOM IT MAY CONCERN

This is to inform you that **ABCI- BHARTIA (JV)**, EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of Land Owners of Spoil Banks and along Road Side. No Water Body has been disturbed due to the above Work.

The Spoil Materials, which are being dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

9/6/22

President
Village Council/Court
Tawipui 'S'

9/6/22

Village Council President
Tawipui South
Chairman
Village Level SEDP Committee
Tawipui South

(180)
14/12

TO WHOM IT MAY CONCERN

This is to inform you that **ABCI- BHARTIA (JV)**, EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of Land Owners of Spoil Banks and along Road Side. No Water Body has been disturbed due to the above Work.

The Spoil Materials, which are being dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

9/9/22

Village Council President
Thingfal

President
Village Council/Court
Thingfal

(181)
1413

TO WHOM IT MAY CONCERN

This is to certify M/S.GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

(V. LALCHHANHIMA)
(Village Council President)

Thingsul Tlangnuam, Aizwal District

President
Village Council/Court
Thingsul Tlangnuam, Aizwl District

(182)
1414

Date: 01.05.2022

TO WHOM IT MAY CONCERN

This is to inform that M/s BPL-AFCI (JV), EPC contractor has been engaged for widening and up gradation to 2 lane with paved shoulder configuration and protection wall/ embankment from Km 334.000 to Km 375.952 Aizawl-Tuipang Section of NH-54 in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along roads as no water body has been disturbed due to the above work.

The soil materials which are being dumped in our spoil banks and at other places after the proper treatment to save the environment. We hope their bright future.

(Village Council Presidents)

President
Village Council / Court
Amotgu 'CH'

SERCHHIP BY-PASS (102)
ANNEXURE – R-6 1.415

मिजोरम MIZORAM 155281

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager (Projects), National Highways & Infrastructure Development Corporation Limited (NHIDCL), PMU-Seling (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 2nd Day of December, 2020 Anno Domini.

2/12/2020

(184) . 1416

By this agreement, the First Party hands over **31.25691 Hectare** of land (detail attached) under section **'3E' of National Highways Act of 1956** for the purpose of *"Construction of Chhiahtlang and Serchhip bypasses (Package-1) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode, with Japan International Cooperation Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **31.25691 Hectare** (detail attached) is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Construction of Chhiahtlang and Serchhip bypasses (Package-1) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode, with Japan International Cooperation Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

2/12/2020

(KUMAR ABHISHEK)
Deputy Commissioner &
Competent Authority for Land Acquisition
Serchhip District, Mizoram

Signature of Second Party

(ADIL SINGH)
General Manager (Projects)
NHIDCL, PMU-Seling, Mizoram

Witness

2/12/20

(C. LALDUHZUALI)
Sub Divisional Officer (Sadar)
Serchhip District, Mizoram

Witness

2/12/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, PMU-Seling, Mizoram

Place: Serchhip

Date: 2nd December, 2020

HANDOVER OF LAND
STATE : MIZORAM, DISTRICT : SERCHHIP, CHHIAHTLANG BYPASS

S.No.	Name of Land Owner/ Interested Person	Chainage		Area in Hectare	Side (LHS / RHS)
		START	END		
1	Kapsanga	0+010	0+050	0.0264	RHS
2	Anganwadi	0+030	0+050	0.0049462	LHS
3	Lalhmachhuana	0+050	0+100	0.0307166	LHS & RHS
4	Lalmakthanga	0+100	0+150	0.0313387	RHS
5	Vanlalzawnga	0+150	0+180	0.0198576	RHS
6	K Lalthansangi	0+350	0+588	0.5993949	LHS & RHS
7	Village Council	0+588	0+940	0.8466141	LHS & RHS
8	Darneihthangi	0+940	1+280	0.8376925	RHS
9	Rodawli	1+290	1+340	0.1329966	LHS & RHS
10	Vanlalchhuanga	1+340	1+440	0.21519297	RHS
11	C Lalrinsanga	1+440	1+500	0.1500973	RHS
12	R Lalchhuanawma	1+760	1+782	0.0023136	RHS
13	Rinkunga	1+782	1+902	0.011721	LHS & RHS
14	R Zothansanga	1+902	2+002	0.0114333	LHS & RHS
15	Lalrema	1+500	1+620	0.3082556	RHS
16	C Vannghinglova	1+620	1+670	0.1232422	RHS
17	C Lalrawna	2+002	2+032	0.0007343	LHS & RHS
18	KL Dengchhuana	2+103	2+105	0.0001	LHS & RHS
19	C Lalrawna	2+150	2+215	0.0575149	LHS & RHS
20	Tlanchhingpuii	2+225	2+237	0.0143338	RHS
21	Vanlalhruaia	2+525	2+530	0.0023525	RHS
22	Seihnuna	2+318	2+332	0.0077988	RHS
23	Laldawngkima	2+340	2+350	0.00936	RHS
24	Biaknguri	2+350	2+370	0.0207262	RHS
25	Khualdawnga	2+370	2+380	0.0115096	RHS
26	F Lalawmpuii	2+393	2+408	0.0136146	LHS & RHS
27	Thangruma	2+410	2+420	0.0094257	LHS & RHS
28	TBC Lalbiaksanga	2+420	2+435	0.0114739	LHS & RHS
29	F Khawllianmawia	2+237	2+254	0.0033853	LHS & RHS
30	H Rosangzuala	.2+435	2+455	0.0133	LHS
31	Lalhluna	2+455	2+465	0.0078891	RHS
32	Laldawngkima	2+465	2+477	0.004574	LHS & RHS
33	Rinkunga	2+477	2+490	0.01823366	RHS
34	Zanguri	2+490	2+503	0.018352	LHS & RHS
35	F Khawllianmawia	2+503	2+515	0.014728	RHS
36	Chawngkhuma	2+515	2+522	0.0141325	LHS & RHS
37	Ronghinga	2+525	2+542	0.018408	LHS & RHS
38	RK Zahmingthanga	2+542	2+557	0.012264	RHS
39	MS Dawngliana	2+557	2+562	0.0137227	RHS
40	Lalrammuani	0+007	0+018	0.0054002	LHS
41	Lalrammuani	0+050	0+150	0.1663672	LHS & RHS
42	Lawmsangpuii	0+150	0+283	0.2156629	LHS & RHS
43	Zohmangaiha Chhangte	0+283.	0+330	0.1156808	LHS & RHS

(189) 1418

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, CHHIAHTLANG BYPASS					
S.No.	Name of Land Owner/ Interested Person	Chainage		Area in Hectare	Side (LHS / RHS)
		START	END		
44	C. Zonunsiama	0+330	0+350	0.0459359	LHS
45	Vanlalthara Ralte	1+670	1+900	0.452653	LHS
46	Ramnunmawia	1+900	1+970	0.1133205	LHS
47	Chawngkhuma	1+970	2+002	0.05684	RHS
48	Vanlaldawli	2+002	2+100	0.1340866	LHS
49	C. Lalramliana	2+070	2+148	0.0535332	LHS
50	K Lalthangkhuma	2+130	2+200	0.0411953	LHS & RHS
51	C Chawngthanga	2+200	2+265	0.0903184	LHS
52	Joshua	2+265	2+290	0.0283123	LHS
53	Biakhmingthangi	2+310	2+363	0.038378	LHS
54	C Lalramhluni	2+363	2+400	0.029504	LHS
55	President MUP	2+400	2+425	0.0206714	LHS & RHS
56	F Lalrinnunga	2+425	2+450	0.0194226	LHS
57	Sangkhumi	2+440	2+463	0.0143	LHS
58	H Lalsangliana	2+463	2+478	0.0085043	LHS
59	K Thangkhuma	2+478	2+490	0.0029944	LHS
60	Lalramchhana	2+490	2+498	0.0012317	LHS
61	Thansiama	2+498	2+510	0.0024564	LHS
62	Zorammawii	2+522	2+545	0.0074847	LHS
63	R Pachhunga	2+545	2+562	0.0043332	LHS
		TOTAL AREA		5.31873373	

2/12/20

(187) 1419

HANDOVER OF LAND
STATE : MIZORAM, DISTRICT : SERCHHIP, SERCHHIP BYPASS

S.No.	Name of Land Owner/ Interested Person	Chainage		Area in Hectare	Side (LHS / RHS)
		START	END		
1	Helen Rodinsangi	0+015	0+030	0.001584	LHS
2	Lalremliani	0+030	0+039	0.000445	LHS & RHS
3	CL Biaktluangi	0+039	0+047	0.00018	LHS & RHS
4	Malsawmtluanga	0+047	0+056	0.000111	LHS & RHS
5	Lianchhuana	0+079	0+094	0.0001	LHS
6	Lawmkima	0+094	0+110	0.0001	LHS & RHS
7	Forest Department	0+110	1+300	2.179281	LHS & RHS
8	Lallawmawma	1+115	1+300	0.0686002	LHS & RHS
9	PC Lalchuhvela	1+300	1+420	0.303384	RHS
10	Lalrammawia Sailo	1+120	1+440	0.0496	LHS & RHS
11	Johny R Sailo	1+440	1+460	0.049134	LHS & RHS
12	H Lalbiakmuanpuii	1+720	1+750	0.03828	LHS
13	H Ngurkhuma	1+720	1+880	0.364403	LHS & RHS
14	C Lalhmunliana	1+880	1+941	0.155071	RHS
15	Lalnuntluanga Hauzel	1+941	1+986	0.095889	LHS & RHS
16	Lalnghakliana	1+986	2+051	0.162274	LHS & RHS
17	F Dothuami	2+051	2+115	0.143111	LHS & RHS
18	Liandailova Sailo	2+112	2+190	0.170952	LHS & RHS
19	R Lalhmunsiama	2+190	2+270	0.193087	LHS & RHS
20	Lalsangzuala Pachuau	2+270	2+290	0.051409	LHS & RHS
21	Lalthangmawia	2+290	2+310	0.048634	LHS & RHS
22	B Zaruala	2+394	2+406	0.027632	LHS & RHS
23	H Lalchhanhima	2+406	2+419	0.029562	LHS & RHS
24	Hauhnuna	2+419	2+435	0.039611	LHS & RHS
25	C Lalrintluanga	2+435	2+452	0.029283	LHS & RHS
26	Lalbuki	2+452	2+478	0.059804	LHS & RHS
27	B Chalzika	2+478	2+498	0.048145	LHS & RHS
28	Rualzakhuma	2+498	2+564	0.138212	LHS & RHS
29	Ngurengi	2+547	2+549	0.00282	RHS
30	PC Lalthanliana	2+549	2+564	0.022851	LHS & RHS
31	Lalmuansanga	2+564	2+572	0.011838	LHS & RHS
32	Francis Phirthanga	2+572	2+587	0.021785	LHS & RHS
33	CL Biaktluangi	2+587	2+603	0.044636	LHS & RHS
34	Zohmingthangi	2+564	2+580	0.074913	LHS & RHS
35	Lalhunthangi	2+603	2+690	0.162419	LHS & RHS
36	Janet Lalhlimpuii	2+690	2+720	0.0552	LHS & RHS
37	C Lalrinliana	2+720	2+766	0.119145	LHS & RHS
38	C Lalchhuanhlua	2+766	2+818	0.103837	LHS & RHS
39	C Lalparmawii	2+818	2+848	0.071207	LHS & RHS

2/12/20

HANDOVER OF LAND
STATE : MIZORAM, DISTRICT : SERCHHIP, SERCHHIP BYPASS

Sl. No.	Name of Land Owner/ Interested Person	Chainage		Area in Hectare	Side (LHS / RHS)
		START	END		
40	Dr. Ch Lalthafamkima	2+848	2+983	0.337914	LHS & RHS
41	C Lalchhuanhlua	2+983	3+004	0.052101	LHS & RHS
42	Sangzuali	3+004	3+082	0.192434	LHS & RHS
43	Liansangi	3+104	3+230	0.150952	LHS
44	Presbyterian Church	3+1115	3+145	0.03956	LHS & RHS
45	PWD	3+230	3+440	0.103954	LHS & RHS
46	MC Vanlaldika	3+440	3+475	0.042095	LHS & RHS
47	VC New Serchhip North	3+475	3+665	0.314017	LHS & RHS
48	BCM N Serchhip	0+00	0+080	0.082456	LHS & RHS
49	N Serchhip North Presbyterian kohhran	0+080	0+115	0.020521	RHS
50	New Serchhip North Community farm pond	0+070	0+071	0.0001	LHS
51	David Lalnunsanga	3+665	4+677	0.0001	LHS
52	Lalhmingthangi	3+665	4+677	0.0001	LHS
53	Lalpianthangi	3+665	4+677	0.0001	LHS
54	Laltlankimi	3+665	4+677	0.0001	LHS
55	R Vanlalhnuna	3+665	4+677	0.0001	LHS
56	Lalrinpuii	3+665	4+677	0.0001	LHS
57	Lalthlamuana	3+665	4+677	0.0001	LHS
58	Ramdinsangi	3+665	4+677	0.0001	LHS
59	Laltanpuii	3+665	4+677	0.0001	LHS
60	Kamdingliani	3+665	4+677	0.0001	LHS
61	F Lalthanliana	3+665	4+677	0.0001	LHS & RHS
62	Hmingthanpuii	4+677	4+700	0.061023	LHS & RHS
63	Roluahpuia	4+700	4+723	0.057156	LHS
64	Lalnunengi	4+660	4+677	0.040846	RHS
65	Parish Priest, Catholic	4+455	4+660	0.272513	LHS & RHS
66	K Parchuailova	3+890	3+980	0.322809	LHS & RHS
67	Biakhmingthanga	3+980	4+355	0.91559	LHS & RHS
68	Thanghliri	3+794	3+890	0.22575	LHS & RHS
69	Secretary Aizawl East Dist	3+665	3+794	0.317027	LHS & RHS
70	Hualrothanga c/o Lalthlamuani	5+920	5+930	0.086974	LHS & RHS
71	K Pakunga	7+070	7+105	0.122997	LHS & RHS
72	Selluaia c/o V Laldingliana	6+980	7+040	0.198961	LHS & RHS

2/12/23

HANDOVER OF LAND
STATE : MIZORAM, DISTRICT : SERCHHIP, SERCHHIP BYPASS

Sl. No.	Name of Land Owner/ Interested Person	Chainage		Area in Hectare	Side (LHS / RHS)
		START	END		
73	F Lalziki	6+940	6+980	0.099932	LHS & RHS
74	K Lalherliana	6+884	6+940	0.14296	LHS & RHS
75	R Laldintluanga	6+830	6++884	0.132228	LHS & RHS
76	Millon Vanlalruata	6+680	6+830	0.368464	LHS & RHS
77	C Lalchhuangliana	6+510	6+645	0.429597	LHS & RHS
78	C Lallawmzuali	6+635	6+645	0.016372	LHS & RHS
79	Lalngeni c/o R Doliana	6+460	6+510	0.098124	LHS & RHS
80	F Hmingchhuangliana	6+260	6+460	0.58402	LHS & RHS
81	R Hrangdawla	6+220	6+260	0.106423	LHS & RHS
82	Lalsawmliana	5+920	6+220	0.334729	LHS & RHS
83	Lalhruaitluangi	5+900	6+100	0.427598	LHS & RHS
84	Saingura Sailo	5+820	5+900	0.235931	LHS & RHS
85	T Lalnunsanga	5+660	5+820	0.38727	LHS & RHS
86	C Zothantluanga	5+650	5+660	0.009304	LHS
87	JB Lawmsanga	5+620	5+650	0.053367	LHS & RHS
88	Challianthanga	5+500	5+600	0.33207	LHS & RHS
89	Chhandami c/o Nuntlangi	5+300	5+500	0.574011	LHS & RHS
90	F Lalhruaitluanga	5+210	5+300	0.258077	LHS & RHS
91	Denghnuna	5+200	5+210	0.026627	LHS & RHS
92	Siamhlira c/o Laldingliana	5+000	5+210	0.36417	LHS & RHS
93	Siamhlira c/o Dr Vanlalchhuanga	5+060	5+160	0.13661	RHS
94	Challianthanga	4+950	4+970	0.212361	LHS & RHS
95	G Vanlalngaia	4+910	4+950	0.085029	LHS & RHS
96	Lalrinkima	4+890	4+910	0.051146	LHS & RHS
97	Lalparmawii	4+880	4+890	0.024289	LHS & RHS
98	Lallianzuali	4+870	4+880	0.024829	LHS & RHS
99	F Zakunga	4+860	4+870	0.025084	LHS & RHS
100	Lalhmunsangi	4+835	4+860	0.061829	LHS & RHS
101	Lalmalsawmtluanga Khiangte	4+810	4+835	0.059536	LHS & RHS
102	Lalhmunsangi	4+795	4+810	0.034515	LHS & RHS
103	Lalduhawma Khiangte	4+780	4+795	0.061578	LHS & RHS
104	Lalchhantluanga	7+140	7+210	0.186287	RHS
105	H Lalbiakzauvi	7+210	7+600	0.932873	LHS & RHS
106	Zonuntluanga	7+560	7+600	0.065975	LHS

dgl. 2/12/20

(190) 1422

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, SERCHHIP BYPASS					
Sl. No.	**Name of Land Owner/ Interested Person**	**Chainage**		**Area in Hectare**	**Side (LHS / RHS)**
		START	**END**		
146	Village Council	11+740	11+765	0.031481	RHS
147	Horticulture Serchhip	11+760	11+775	0.14004	LHS & RHS
148	Lalthankima Ralte	11+750	11+790	0.019718	LHS & RHS
149	Thanhnuna	11+790	11+820	0.024706	RHS
150	Lalzuithanga	11+820	11+874	0.033973	RHS
		TOTAL AREA		**25.9381781**	

2/12/20

(191)/1423

HANDOVER OF LAND
STATE : MIZORAM, DISTRICT : SERCHHIP, SERCHHIP BYPASS

Sl. No.	Name of Land Owner/ Interested Person	Chainage		Area in Hectare	Side (LHS / RHS)
		START	END		
107	Vanlalmana	7+600	7+660	0.09421	LHS & RHS
108	Lalrinliana	7+640	7+820	0.41998	LHS & RHS
109	Saii	7+820	7+960	0.0365039	LHS & RHS
110	K Laltluanga	7+960	8+055	0.290261	LHS & RHS
111	B Lalbuatsaiha	8+055	8+170	0.284632	LHS & RHS
112	Lalkhumtiri	8+170	8+450	0.710806	LHS & RHS
113	Ngurkhumi	8+450	8+540	0.231725	LHS & RHS
114	Zoluti	8+540	8+640	0.284228	LHS & RHS
115	J lalnunfela	8+640	8+745	0.2735	LHS & RHS
116	Tlangliana	8+745	8+840	0.259	LHS & RHS
117	C Laltanpuia	8+840	8+920	0.206253	LHS & RHS
118	Lalawmpuii	8+920	9+000	0.211098	LHS & RHS
119	R Dengthanga	9+000	9+110	0.269525	LHS & RHS
120	Zahmingthanga Kawlni	9+115	9+150	0.024565	LHS & RHS
121	H Lalbiakzauvi	9+150	9+220	0.047203	LHS
122	T Vanlalthari	9+280	9+480	0.525557	LHS & RHS
123	K Hmangaihzuala	9+150	9+280	0.368807	LHS & RHS
124	Lawmkima	9+480	9+520	0.109443	LHS & RHS
125	F Lalsawmliana	9+720	9+880	0.409038	LHS & RHS
126	Malsawmthanga	9+480	9+720	0.468468	LHS & RHS
127	Zahmingthanga	10+500	10+650	0.4105	LHS & RHS
128	K Laltlanthangi	9+880	9+900	0.058381	LHS & RHS
129	R Ramzauva	9+880	10+010	0.275457	LHS & RHS
130	Lalringi	10+000	10+220	0.51167	LHS & RHS
131	R Doliana	10+210	10+500	0.764697	LHS & RHS
132	Mawizuala	10+650	10+800	0.418737	LHS & RHS
133	Lalrodanga	10+960	11+050	0.149757	LHS & RHS
134	VL Ruatliana	11+000	11+050	0.034195	LHS
135	Lalkailiana Sailo	11+050	11+180	0.232539	LHS & RHS
136	PC Lalremsanga	11+180	11+230	0.175729	LHS & RHS
137	C Lalnunkima	11+210	11+320	0.081554	LHS & RHS
138	C Lalrosanga	11+230	11+320	0.170731	LHS & RHS
139	V Vankunga	11+320	11+440	0.315979	LHS & RHS
140	Lalrammuana	11+440	11+570	0.315763	LHS & RHS
141	H Rodingluaia	11+570	11+600	0.078138	LHS & RHS
142	H Rohmingliana	11+600	11+630	0.07415	RHS
143	Lianzuali	11+630	11+645	0.03442	RHS
144	T Zadingliana	11+900	11+720	0.006424	RHS
145	Lalhmingliana	11+720	11+740	0.014042	LHS & RHS

dgl. 2/12/20

(192) 1424

मिजोरम MIZORAM 155285

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager (Projects), National Highways & Infrastructure Development Corporation Limited (NHIDCL), PMU-Seling (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 23rd Day of February, 2021 Anno Domini.

23/2/21

(193) 1425

By this agreement, the First Party hands over **1.00612 Hectare** of land (detail attached) under Section **'3E' of National Highways Act of 1956** for the purpose of *"Construction of Chhiahtlang and Serchhip bypasses (Package-1) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode, with Japan International Cooperation Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **1.00612 Hectare** (detail attached) acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Construction of Chhiahtlang and Serchhip bypasses (Package-1) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode, with Japan International Cooperation Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

23/2/21

(KUMAR ABHISHEK)
Deputy Commissioner &
Competent Authority for Land Acquisition
Serchhip District, Mizoram

Signature of Second Party

(ADIL SINGH)
General Manager (Projects)
NHIDCL, PMU-Seling, Mizoram

Witness

23/2/21

(C. LALDUHZUALI)
Sub Divisional Officer (Sadar)
Serchhip District, Mizoram

Witness

Nilesh 23/2/2021

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, PMU-Seling, Mizoram

Place: Serchhip

Date: 23rd February, 2021

HANDING OVER OF LAND

STATE : MIZORAM, DISTRICT : SERCHHIP, SERCHHIP BYPASS

Sl No.	Name of Land Owner/ Interest Person	Chainage		Pass No & Year	Area in hectare	Side (LHS/RHS)
		Start	End			
1	Amos Lalfinga	11+682	11+700	HP 10 OF 1996	0.0232	RHS
2	PC Lianngura	7+105	7+134	VC PASS 8D 150268	0.07465	LHS/RHS
3	Principal Govt Serchhip College	1+460	1+720	DPL 157 of 1979	0.68052	LHS/RHS
4	Taxation Department	2+310	2+394	DPL 75 of 1997	0.22056	LHS/RHS
		Total			0.99893	

HANDING OVER OF LAND

STATE : MIZORAM, DISTRICT : SERCHHIP, CHHIAHTLANG BYPASS

Sl No.	Name of Land Owner/ Interest Person	Chainage		Pass No & Year	Area in hectare	Side (LHS/RHS)
		Start	End			
1	Laltanpuia	2+510	2+522	LSC 140 of 2004	0.00699	LHS
2	Village Council			VC CHT PUBLIC (6)	0.0001	
3	Village Council			VC CHT PUBLIC (9)	0.0001	
		Total			0.00719	

23/2/21

23/2/2021

Received with Encl:
7/10/19

OFFICE OF THE DEPUTY COMMISSIONER
COMPETENT AUTHORITY FOR LAND ACQUISITION
UNDER NATIONAL HIGHWAYS ACT OF 1956
SERCHHIP DISTRICT: MIZORAM

*****

No.K.12011/4/2019-DC(SRCP)/ Dated Serchhip, the 07th October, 2019

To,

The General Manager (Projects)
National Highways & Infrastructure Development Corporation Limited
Branch Office- Aizawl, Mizoram

Sub: Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from km 8.000 to km 380.000 on Aizawl-Tuipang section of NH-54 in the state of Mizoram on EPC mode with JICA loan assistance- **"Handing over of land from Km 63.108 to Km 131.546 (existing chainage) within Serchhip district-Regd"**

Sir,

With reference to the subject mentioned above, this office is in receipt of the following amount for the purpose of disbursement of compensation towards land and assets to the project affected party u/s '3H' of National Highways Acts of 1956, 15% revenue cess and administrative cost.

SI No.	Amount	Transaction Date
1	Rs. 4,92,08,819/-	26.09.2017
2	Rs. 76,16,10,105/-	17.08.2019
3	Rs. 58,66,33,147/-	12.09.2019
Total	**Rs. 139,74,52,071/-**	

(Rupees One Hundred Thirty Nine Crore Seventy Four Lakhs Fifty Two Thousand Seventy One Only)

(2) Therefore, the required land as per the Right of Way/ Proposed Toe-Line as fixed by NHIDCL measuring as follows is handed over by Competent Authority for Land Acquisition (CALA)/ Deputy Commissioner, Serchhip District, Mizoram to The President of India represented by General Manager (Projects), National Highways & Infrastructure Development Corporation Limited (NHIDCL), Branch Office-Aizawl, Mizoram as per **Annexure-I** specifying the details of land being acquired.

SI No.	Package	Sub Package	Tehsil	Village	Area to be acquired	Package Wise Area
1	1	4	Thingsulthiah(Pt)	Khumtung	1.007881	1.007881
2	2	5	Serchhip	Chhingchhip	2.173094	10.45813
3	2	5	Serchhip	Chhiahtlang	3.129127	
4	2	5	Serchhip	Serchhip	1.147576	
5	2	5	Serchhip	Keitum	0.171496	
6	2	6	Thingsulthiah(Pt)	Baktawng	3.4317671	
7	2	6	Serchhip	New Serchhip	0.405068	
8	3	7	Serchhip	Keitum	2.255005	3.042261
9	3	7	Serchhip	E. Bungtlang	0.787256	

(196) 1428

(3) It is also to state that original land documents possessed by the land owners/project affected parties have been received by this office which shall be mutated further as per the applicable law. Therefore, the requiring body, NHIDCL may commence the construction of work on the Handed over land with permission granted herewith by CALA.

(4) The detailed strip plan specifying the land along the project stretch from Km 63.108 to Km 131.546 is enclosed herewith for further reference.

Encl: Strip plan along with Agreement for Handing Over the Land.

Yours faithfully,

07/10/19

(SANGCHHIN CHINZAH)
Competent Authority for Land Acquisition
&
Deputy Commissioner
Serchhip District, Mizoram

Memo No.: K.12011/4/2019-DC(SRCP)/233 Dated Serchhip, the 7th October, 2019.

Copy to:1. The Special Secretary to the Govt. of Mizoram, LR&S Dept. for information.
2. Guard File.

Competent Authority for Land Acquisition
&
Deputy Commissioner
Serchhip District, Mizoram

Package -2 (III) 1429

मिजोरम MIZORAM

082744

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant mean and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager(P), National Highways & Infrastructure Development Corporation Limited (NHIDCL) , BO- Aizawl (which expression shall unless the context or meaning be otherwise repugnant mean and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 07th Day of October, 2019 Anno Domini.

07/10/19

Deputy Commissioner
Serchhip District
Mizoram

SUNIL KUMAR
General Manager(P) NHIDCL

(V)

(198)/1430

By this agreement, the First Party hands over **10.45813 Hectare** of land (detail attached) under section **'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from* ***km 68.494 to km 122.116*** *(existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **10.45813 Hectare** (detail attached) which is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from* ***km 68.494 to km 122.116*** *(existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

07/10/19

(SANGCHHIN CHINZAH)
Competent Authority for Land Acquisition
& Deputy Commissioner
Serchhip District, Mizoram

Witness

7/10/19

(C. LALDUHZUALI)
Settlement Officer
Serchhip District, Mizoram

Signature of Second Party

(SUNIL KUMAR)
General Manager (Projects)
NHIDCL, BO-Aizawl, Mizoram

Witness

7/10/19

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, BO- Aizawl, Mizoram

Place: Serchhip

Date: 07.10.2019

Package-II 2 copy (2) (199) 1431

OFFICE OF THE DEPUTY COMMISSIONER / COMPETENT AUTHORITY FOR LAND ACQUISITION UNDER THE NATIONAL HIGHWAYS ACT, 1956 SERCHHIP DISTRICT: MIZORAM.

No.K.12011/4/2019-DC SRCP/ Dated Serchhip, the 4th November, 2019

To,

The General Manager (Projects)
National Highways & Infrastructure Development Corporation Limited
Branch Office- Aizawl

Subj: Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from km 8.000 to km 380.000 on Aizawl-Tuipang section of NH-54 in the state of Mizoram on EPC mode with JICA loan assistance- **"Handing over of Govt. land from Km 63.108 to Km 131.546 (existing chainage) within Serchhip district-Regd"**

Sir,

Refer to our letter of even no. dated 07.10.2019 in which 14.508275 Ha. of private lands within project affected area from Km.63.108 to Km. 131.546 in Serchhip District was handed over to you for the widening and upgradation of NH-54 Aizawl-Tuipang.

(2) Now following direction received from the Special Secretary to the Govt. of Mizoram, Land Revenue & Settlement Deptt. via No.K.12011/4/2019-REV dated 29.10.2019, government land within Serchhip District as per the Right of Way/ Proposed Toe-Line as fixed by NHIDCL is handed over by Competent Authority for Land Acquisition (CALA) & Deputy Commissioner, Serchhip District, Mizoram to The President of India represented by General Manager (Projects), National Highways & Infrastructure Development Corporation Limited (NHIDCL), Branch Office-Aizawl, Mizoram as per Annexure specifying the details of plots of land being handed over.

Sl No	Package	Sub-Package	Tehsil	Village	Govt. area to be handed over (in Ha.)	Package wise area (in Ha.)
1	1	4	Thingsulthliah (Pt)	Khumtung	0.396616	0.396616
2	2	5	Serchhip	Chhingchhip	2.488325	21.86665
3	2	5	Serchhip	Chhiahlang	7.38907329	
4	2	5	Serchhip	Serchhip	6.8761399	
5	2	5	Serchhip	Keitum P2	0.1419878	
6	2	6	Thingsulthliah (Pt)	Baktawng	4.938986	
7	2	6	Serchhip	New Serchhip	0.032143	
8	3	7	Serchhip	Keitum P3	4.866109	5.409153
9	3	7	Serchhip	E.Bungtlang	0.543044	

200 1432

(3) It is also to state that the required body, NHIDCL may commence the construction of work on the handed over land with permission granted herewith by CALA.

(4) The detailed strip plan specifying the private land along the project stretch from Km 63.108 to Km 131.546 is enclosed herewith for further reference.

Yours faithfully,

04/11/19

(SANGCHHIN CHINZAH)
Competent Authority for Land Acquisition
& Deputy Commissioner,
Serchhip District; Mizoram.

No.K.12011/4/2019-DC SRCP/ Dated Serchhip, the 4th November, 2019

Copy to:

1. The Special Secretary to the Govt. of Mizoram, LR&S Deptt., for information
2. Guard file.

Competent Authority for Land Acquisition
& Deputy Commissioner,
Serchhip District; Mizoram.

(20) 1433

मिजोरम MIZORAM

088241

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager(P), National Highways & Infrastructure Development Corporation Limited (NHIDCL), BO- Aizawl (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 4th Day of November, 2019 Anno Domini.

04/11/19

Deputy Commissioner
Serchhip District
Mizoram

04/11/19

SUNIL KUMAR
General Manager(P) NHIDCL

202
1434

By this agreement, the First Party hands over **21.86665 Hectare** of land (detail attached) as directed by the Govt. of Mizoram for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **21.86665 Hectare** which is government land (detail attached) as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

04/11/19

(SANGCHHIN CHINZAH)
Deputy Commissioner &
Competent Authority for Land Acquisition
Serchhip District, Mizoram

Signature of Second Party

04/11/19

(SUNIL KUMAR)
General Manager (Projects)
NHIDCL, BO-Aizawl, Mizoram

Witnesses:

4/11/19

(C. LALDUHZUALI)
Settlement Officer
Land Revenue & Settlement
Serchhip District, Mizoram

4/11/19

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, BO- Aizawl, Mizoram

Place: Serchhip

Date: 4th November 2019

(203) 1435

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 5		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner/ Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip Tehsil					
	Village: Chhingchhip					
1	VC Pass	0.080834	Rosangzuala	85+498	85+625	LHS
2	16 OF 2010	0.01101	Vanlalhumi	82+497	82+560	LHS
3	VC Pass No. 18 of 1997	0.023512	R. Lalbiakdika	79+039	79+056	RHS
4	VC Pass No. 64 of 2003	0.003977	Zahmingthanga	79+227	79+237	RHS
5	VC Pass No. 28 of 2003	0.002726	C.Lalfakawma	79+237	79+258	RHS
6	V.C Pass	0.158923	Village Council (Mualpui)	79+258	79+510	RHS
7	V.C Pass No. 183 of 2015	0.011094	Y.M.A Chhingchhip Venglai	79+540	79+565	RHS
8	VC Pass 187 of 2015	0.010293	C.Zosangliana	79+915	79+930	RHS
9	V.C Pass No. 051 of 2016	0.00406	Farming Society	80+127	80+137	RHS
10	V.C Pass No. 21 of 2016	0.020101	Rotluanaga	80+429	80+443	RHS
11	V.C Pass No. 14 of 2015	0.02652	Pachhunga	80+443	80+469	RHS
12	V.C Pass No. 22 of 2016	0.075107	R.Lalhmingtluanga	80+469	80+550	RHS
13	V.C Pass	0.055627	Village Council (Venghlun)	80+591	80+715	RHS
14	VC Pass 185 of 2015	0.090253	Venghlun Branch YMA	80+820	80+940	RHS
15	VC Pass 27 of 2016	0.037213	Lalhmachhuana	81+028	81+064	RHS
16	VC Pass 97 of 1994	0.068161	Nuchhungi	81+064	81+163	RHS
17	VC Pass	0.059641	Village Council (Venghlun)	82+175	82+342	RHS
18	VC Pass 86 of 2010	0.103388	R. Lalhmachhuani	82+342	82+913	RHS
19	VC Pass 7 of 2007	0.138758	Lalbiaksanga	82+913	83+208	RHS
20	VC Pass 11 of 2006	0.00919	K. Kapzawna	83+254	83+272	RHS
21	VC Pass 96 of 2008	0.143373	Ngurbiaki	83+300	83+683	RHS
22	VC Pass 5 of 2010	0.007934	Lalawmpuia	84+767	84+786	RHS
23	VC Pass 4 of 2010	0.033905	Thangvela	84+786	84+839	RHS
24	VC Pass 63 of 2010	0.039994	Lalfakliani	84+839	84+880	RHS
25	VC Pass 60 of 2008	0.144064	Hmingthanzauva	84+880	85+124	RHS
26	VC Pass 173 of 2017	0.014836	Self Help Group	85+124	85+140	RHS
27	VC Pass	0.049428	Laltanpuii	86+654	86+720	RHS
28	VC Pass 151 of 2017	0.263626	Chhingchhip Presbyterian Ramthar huan	87+440	87+760	RHS
29	VC Pass No. 75M of 1989	0.240264	Chawntluanga	76+293	76+662	LHS
30	VC Pass No. 20 H of 1988	0.034468	R.Doliana	77+340	77+395	LHS
31	VC Pass No. 15 of 1987	0.018483	C.Lianhlira	77+501	77+530	LHS
32	VC Pass No. 17 of 1998	0.025059	H.Lianhlira	77+557	77+631	LHS
33	VC Pass 14/HS of 1989	0.010713	H. Thanmawii	79+080	79+101	LHS
34	V.C House Pass	0.000822	Aihliri	80+887	80+914	LHS
35	VC Pass 143 of 1989	0.014703	R. Lalchhandama	81+360	81+383	LHS
36	VC Pass 111 of 1990	0.016015	Challianmuri	81+536	81+608	LHS
37	VC Pass 875 of 1986	0.148511	Zodingliana	85+195	85+348	LHS
38	VC Pass 190683	0.130482	T. Chawngkhuma	85+800	86+124	LHS
39	VC Pass 12 of 1982	0.161257	T. Lalhmingthanga	85+124	87+752	LHS

4/11/15
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

STATE: MIZORAM District : SERCHHIP Sub-Package No. 5

Sr. No.	Survey Number/	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village:	Chhiahtlang				
1	VC Pass	0.246202	Vanlalhluna	88+000	88+442	RHS
2	VC Pass	0.3070	Forest Department	87+845	88+420	LHS
3	VC Pass	0.050967	R Lalthantluanga	88+808	88+938	LHS
4	VC Pass	0.41407	V Thanzama	89+925	90+490	LHS
5	VC Pass	0.323695	Remnalalliana	91+102	91+482	LHS
6	VC Pass	0.329389	Lalhmahruaia	91+843	92+400	RHS
7	VC Pass	0.13731	Village Council	92+640	92+898	RHS
8	VC Pass	0.163861	Vanthangpuii	92+644	92+880	LHS
9	VC Pass	0.040507	Zaneihthangi	93+030	93+123	LHS
10	VC Pass	0.091675	Lalthlira	93+030	93+170	RHS
11	VC Pass	0.0116962	Lalrinmawii	97+860	97+878	LHS
12	VC Pass	0.007774	HC Lalmuankima	93+554	93+570	RHS
13	VC Pass	0.007356	Zarzokima	93+630	93+658	RHS
14	VC Pass	0.00215	Lalnunzira	93+890	93+903	RHS
15	VC Pass	0.007265	Hunbikima	93+903	93+928	RHS
16	VC Pass	0.00378	Lalhmasawna	93+973	93+998	RHS
17	VC Pass	0.006044	Lalnuntluanga	93+998	94+025	RHS
18	VC Pass	0.009196	Lalnunsiama	94+210	94+216	LHS
19	VC Pass	0.006642	Hrangzuala	94+216	94+228	LHS
20	VC Pass	0.029221	Varlianmawia	94+340	94+368	LHS
21	VC Pass	0.00575	Vanthangpuii	94+368	94+388	LHS
22	VC Pass	0.0145272	Malsawma	98+401	98+419	RHS
23	VC Pass	0.013872	K Pahlira	98+609	98+631	RHS
24	VC Pass	0.0043787	Lalrinkimi	97+354	97+369	RHS
25	VC Pass	0.0016326	H Lalsangliana	97+530	97+543	RHS
26	VC Pass	0.0032251	Lalhriatpuii	97+587	97+600	RHS
27	VC Pass	0.373909	K Lalnunmawia	88+938	89+400	LHS
28	VC Pass	0.0299425	C.L. Nghakliana	97+040	97+088	R.H.S
29	VC Pass	0.0001915	Lalrinliana	97+339	97+354	R.H.S
30	VC Pass	0.0208527	Lalnunzauva	97+430	97+445	R.H.S
31	VC Pass	0.003286	Lalremruata	97+573	97+587	R.H.S
32	VC Pass	0.0008171	Zonuntluanga	97+040	97+656	R.H.S
33	VC Pass	0.0051447	C. Rokuma	97+656	97+669	R.H.S
34	VC Pass	0.0029036	K. Lalluaia	97+669	97+684	R.H.S
35	VC Pass	0.0021376	Thangzuala	97+040	98+057	R.H.S
36	VC Pass	0.0003086	Lalrinthanga	97+057	97+061	R.H.S
37	VC Pass	0.007885	Lalsangzuala	98+140	98+172	R.H.S
38	VC Pass	0.0122601	C. Laltanpuia	98+368	98+382	R.H.S
39	VC Pass	0.0149276	V. Lalchhuanthanga	98+419	98+438	R.H.S
40	VC Pass	0.0039041	Thangvuta	98+943	98+960	R.H.S
41	VC Pass	0.0243051	Chairman, IKK	97+325	97+380	L.H.S

4/11/19
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

(205) 1437

42	VC Pass	0.0095184	K. Lalhriattira	97+567	97+575	L.H.S
43	VC Pass	0.011074	Sawichhingi	97+942	97+962	L.H.S
44	VC Pass	0.0238166	Lalrinthanga	98+105	98+156	L.H.S
45	VC Pass	0.0569174	Chairman, Presbyterian	98+317	98+595	L.H.S
46	VC Pass	0.0006744	R. Zakunga	98+840	98+858	L.H.S
47	VC Pass	0.0373558	Helen Lalenkawli	99+060	99+110	L.H.S
48	NIL	0.0105414	Lawmawma	99+258	99+274	L.H.S
49	VC Pass	0.0001	J.C. Phunnawla	99+363	99+383	L.H.S
50	VC Pass	0.0113176	C. Lalsangliana	99+505	99+418	L.H.S
51	VC Pass	0.0256584	C. Lalthanmawii	99+490	99+507	L.H.S
52	VC Pass	0.023763	Lalngurliana	99+507	99+520	L.H.S
53	VC Pass	0.0262092	Rosy Lalrinkimi	99+555	99+580	L.H.S
54	VC Pass	0.0189366	H. Lalchhuanmawia	99+582	99+642	L.H.S
55	VC Pass	0.0141757	Vanlalsiami	99+870	99+902	L.H.S
56	VC Pass	0.0128729	Lalzarzova	99+920	99+938	L.H.S
57	VC Pass	0.0093269	Darzapa	100+350	100+360	L.H.S
58	VC Pass	0.0094745	Lalduhawma Sailo	100+774	100+792	L.H.S
59	VC Pass	0.0348365	V. Zadingliani	99+837	99+871	L.H.S
60	VC Pass	0.005862	H. Lalnunziri	99+305	99+320	L.H.S
61	VC Pass	0.213377	Zonunmawia	88+940	89+400	RHS
62	V.C Pass	0.090582	P.C Lallianzuala	90+300	90+490	RHS
63	VC Pass	0.127727	F.Chhunliana	92+400	92+640	RHS
64	V.C Pass	0.13731	Village Council	92+640	92+898	RHS
65	V.C Pass	0.020502	Zohmingliani	93+170	93+250	RHS
66	V.C Pass	0.037546	Lalchhuangzuali	93+250	93+300	RHS
67	V.C Pass	0.015467	Lalchhuanawmi	93+670	93+696	RHS
68	V.C Pass	0.024981	K.Vanlalvena	93+800	93+846	RHS
69	V.C Pass	0.255274	Lalnunziri	88+420	88+808	L.H.S
70	V.C Pass	0.219222	Ngurlalmawii	89+400	89+705	L.H.S
71	V.C Pass	0.107775	Lalhmachhuana	90+490	90+672	L.H.S
72	V.C Pass	0.186434	Lalngura Sailo	90+785	91+042	L.H.S
73	V.C Pass	0.15743	F.Rammawia	91+042	91+102	L.H.S
74	VC Pass	0.323695	Remnalalliana	91+102	91+482	L.H.S
75	V.C Pass	0.165672	Lalramhluta	91+482	91+692	L.H.S
76	VC Pass	0.142116	Vanlalluaha	91+692	91+870	L.H.S
77	V.C Pass	0.098928	Lalthlamuana	91+870	91+920	L.H.S
78	VC Pass	0.02611	Ramnghahsanga	91+920	92+005	L.H.S
79	VC Pass	0.273099	Zairemmawia	92+280	92+644	L.H.S
80	V.C Pass	0.096671	H.Lalthlamuana	92+880	93+030	L.H.S
81	V.C Pass	0.367469	Village Council	93+720	94+210	L.H.S
82	VC PASS	0.05863	Village Council	94+259	94+340	L.H.S
83	V.C Pass	0.029221	Varlianmawia	94+340	94+368	L.H.S
84	V.C Pass	0.52208999	Forest Department	90+485	91+100	R.H.S
85	V.C Pass	0.607305	Forest Department	93+760	94+330	L.H.S

4/11/15
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

(206)

1438

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 5		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village: Serchhip					
1	VC PASS	0.07803	Biaksangzuala	111+840	112+067	LHS
2	VC Pass	0.04326	Lallianmawia	112+067	112+154	LHS
3	VC PASS	0.0174659	T Lalrawngbawla	112+495	112+746	RHS
5	VC PASS	0.107805	C Lalhriatrenga	113+480	113+690	RHS
6	VC PASS	0.410562	B Thangkima	115+200	115+460	RHS
8	Vc Pass	0.244884	R Vanlalchhuanga	115+950	116+268	RHS
9	VC PASS	0.070055	Lalrindika	116+340	116+450	RHS
10	VC PASS	0.054401	Lalromawii	116+268	116+340	RHS
13	VC Pass	0.070095	R Lalrinawma	118+950	119+190	LHS
15	Vc Pass 27 Of 2005	0.0108	Lalropianga	119+840	119+900	LHS
21	Vc Pass 24 OF 2007	0.232065	Kananthangi	120+260	120+560	RHS
22	Vc Pass 4 Of 2005	0.039343	James Lalrintluanga	120+560	120+670	RHS
24	Vc Pass 24 OF 1989	0.098007	Chalrotluanga	112+372	112+615	LHS
25	Vc Pass 24 OF 1992	0.207294	Ramthangliana	112+615	113+000	LHS
26	Vc Pass 120 OF 2005	0.107805	Stone Quarry Industry Society	113+285	113+680	LHS
27	Vc Pass 27 OF 1993	0.086141	R Lalhmunmawia	113+680	113+86	LHS
28	Vc Pass 7 OF 1993	0.100112	K Lallawma	113+860	114+169	LHS
29	Vc Pass 9 OF 1990	0.097546	Pakunga	114+169	114+480	LHS
31	Vc Pass 10 OF 1993	0.216586	Multi Commodity Producer Society	115+200	116+270	LHS
32	Vc Pass 14 OF 1994	0.25522	R Lalnunenga	116+270	117+047	LHS
34	Vc Pass 15 OF 1996	0.072748	Lalhmuaka	117+235	118+450	LHS
35	VC Pass	0.102354	Rualkhumi	113+000	113+285	LHS
40	VC PASS	0.083312	Thanzuala	111+730	111+756	RHS
41	VC PASS	0.083312	Lalnunsanga	111+676	111+840	LHS
42	VC Pass	0.016093	Tluangthanga	121+130	121+150	RHS
43	VC Pass	0.015917	Jessy Zosangkhuma	121+165	121+180	RHS
44	VC Pass	0.012803	K Rivela	121+150	121+165	RHS
45	VC PASS	0.012548	Vanlalzara	121+194	121+210	RHS
47	VC PASS	0.011559	Vanlalthai	121+240	121+255	RHS
48	VC Pass	0.012069	Rodawla	121+268	121+284	RHS
49	VC PASS	0.004892	Lalthlamuana	121+616	121+622	RHS
50	VC Pass Schp-1	0.0211	Village Council	111+480	111+520	LHS
51	VC Pass Schp-35	0.0211	Divisional Horticulture	111+480	111+520	LHS
52	VC Pass Schp-2	0.017616	U.P.C. (NEI) Sailiam	111+520	111+560	LHS
53	VC Pass Schp-3	0.003079	Lalkhumi	111+583	111+603	RHS
54	VC Pass	0.039681	Thlansanga	111+909	111+953	RHS
55	VC Pass Schp-4	0.059838	R.Renghnuna	111+953	112+013	RHS
56	VC Pass Schp-5	0.042874	PC.Thankunga	112+013	112+060	RHS
57	VC Pass Schp-6	0.094273	Remlalliana	112+154	112+372	LHS
58	VC Pass Schp-7	0.23392	Sawithangi	112+060	112+372	RHS
59	VC Pass Schp-9	0.099992	Lalnunthanga	113+000	113+111	RHS
60	VC Pass Schp-10	0.151341	Village Council	113+111	113+285	RHS
61	VC Pass Schp-11	0.158979	R.Laldinthara	113+285	113+480	RHS
62	VC Pass Schp-12	0.079836	Zamlova	114+240	114+340	RHS
63	VC Pass Schp-13	0.1655	R.Lalthlamuana	114+340	114+540	RHS
64	VC Pass Schp-14	0.188446	Village Council	114+540	114+793	RHS

Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

(207)

1439

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village: Serchhip					
65	VC Pass Schp-15	0.124079	J.Tlangmawia	115+460	115+660	RHS
66	VC Pass Schp-16	0.116262	B.Vanlalzara	115+660	115+820	RHS
67	VC Pass Schp-17	0.135486	Lalremruata	116+450	115+600	RHS
68	VC Pass Schp-18	0.384767	F.Lalrinsanga	115+600	115+980	RHS
69	VC Pass Schp-19	0.38669	R. Thanchhuanga	117+050	117+520	RHS
70	VC Pass Schp-20	0.254448	Romawia	117+520	117+801	RHS
71	VC Pass Schp-21	0.23588	Janet Lalrempuii	118+221	118+490	RHS
72	VC Pass Schp-22	0.154692	C.Lalmuanawma	119+050	119+190	RHS
73	VC Pass Schp-23	0.000153	Biakveli	119+180	119+200	LHS
74	VC Pass Schp-24	0.097479	Serchhip Kawnpui Presbyterian Kohhran	119+280	119+506	LHS
75	VC Pass Schp-25	0.10126	F.Lianhulha	119+190	119+300	RHS
76	VC Pass Schp-26	0.352166	PC.Vanlalvuana	119+300	119+760	RHS
77	VC Pass Schp-27	0.067981	Lalrinliana	119+900	120+100	LHS
78	VC Pass Schp-29	0.011605	Lalrinpuii	121+180	121+194	RHS
79	VC Pass Schp-30	0.012693	Lalrinpuii	121+225	121+240	RHS
80	VC Pass	0.007307	Lalthlamuana	121+299	121+314	RHS
81	VC Pass Schp-31	0.005054	Kapmawia	121+422	121+432	RHS
82	VC Pass Schp-32	0.048562	C. Lalhuliana	121+360	121+450	LHS
83	VC Pass Schp-33	0.02157	Lalenkawli	121+490	121+530	LHS
84	VC Pass Schp-34	0.005347	VC Keitum	121+560	121+600	LHS

4/11/19
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NH2DCL

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 5		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village: Keitum					
1	VC Pass	0.0047667	Gordon Lalvenmawia	121+748	121+755	LHS
2	VC Pass	0.0041266	James Lalrintluanga	121+760	121+778	RHS
3	VC Pass	0.002294	Lalkulha	121+778	121+784	RHS
4	VC Pass	0.002849	C Lalrintluanga	121+784	121+791	RHS
5	VC Pass	0.0022194	Village Council, Keitum	121+712	121+716	RHS
6	VC Pass	0.0038886	Village Council, Keitum	121+805	121+812	RHS
7	VC Pass	0.0020809	District AH&Vety Dept. Serchhip	121+922	121+929	RHS
8	VC Pass	0.0025567	Village Council, Keitum	121+929	121+933	RHS
9	VC Pass	0.0146259	Chairman, Aided Middle School, Managing Board Comtt	121+933	121+972	RHS
10	VC Pass	0.0608818	Village Council, Keitum	121+972	122+040	RHS
11	VC Pass	0.0082285	Lalrinkimi	122+040	122+055	RHS
12	VC Pass	0.0078693	Lalrampara	121+755	121+770	LHS
13	VC Pass	0.0042278	Lalhmunsangi	121+770	121+778	LHS
14	VC Pass	0.016386	Lalruatmawia	121+778	121+809	LHS
15	VC Pass	0.0029866	Village Council, Keitum	122+118	122+119	LHS
16	VC Pass	0.002	Village Council, Keitum	122+220	122+222	LHS

4/11/19
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

(209) 1441

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 6		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Thingsulthiah (Pt) Tehsil					
	Village: Baktawng					
1	VC Pass	0.017781	Laldinpuia	70+500	70+571	RHS
2	VC Pass	0.324748	C . Vanlalvena	68+669	69+303	RHS
3	VC Pass	0.06744	Malsawmkima	69+465	69+642	RHS
4	VC Pass 60 of 2000	0.03826	Rawna	67+191	67+279	LHS
5	VC Pass 70 of 2002	0.06209	Lalchangliana Ralte	66+781	66+890	RHS
6	VC Pass 1 Of 2014	0.15103	Mangthansiama	65+424	65+625	LHS
7	VC Pass 12 Of 2011	0.02977	Thangngaia	65+625	65+660	LHS
8	VC Pass 13 Of 2011	0.04209	K Kaptluanga	65+660	65+710	LHS
9	VC Pass 75 of 1995	0.0716	Abraham Lalrinliana	68+300	68+403	LHS
11	VC Pass 50 of 2002	0.05836	Vanlalnghaka	68+403	68+493	LHS
12	VC Pass 80 Of 1998	0.16776	C Sangmawia	68+493	68+662	LHS
14	VC Pass 15 Of 2005	0.13949	Vl Chhuma	66+023	66+203	LHS
15	VC Pass 80 of 2003	0.07074	Israel Lalmawizuala	68+880	68+970	LHS
16	VC Pass 90 of 1988	0.15634	Lawmkima	69+451	69+642	LHS
17	VC Pass 11 of 68	0.1468	Lalchhuansanga	70+007	70+202	LHS
18	VC Pass 85 of 1998	0.02363	Venghlun Presbyterian	70+317	70+342	LHS
19	VC Pass 86 of 1990	0.22885	Venglai Presbyterian	70+342	70+578	LHS
20	VC Pass 163 of 1984	0.05549	Lalhmingthanga	71+301	71+363	LHS
22	VC Pass	0.22522	Biakthanga	73+020	73+320	RHS
23	VC Pass 68 of 2001	0.00625	Lalhmingthanga	71+422	71+440	LHS
24	VC Pass 5 Of 2007	0.00024	Lalhmachhuana	66+783	66+791	LHS
25	VC Pass	0.03103	K Kapkima	72+672	72+176	LHS
26	VC Pass	0.034802	Lalnghakliana	72+896	73+058	LHS
27	VC Pass	0.05819	K Kaptluanga	69+642	69+702	LHS
28	VC Pass	0.12662	H Dengzuala	65+434	65+606	RHS
29	VC Pass	0.21709	K Thanzuala	68+662	68+880	LHS
30	VC Pass	0.03396	K Thanzinga	68+162	68+202	RHS
31	VC Pass	0.03145	C Lalzuia	66+553	66+593	RHS
32	VC Pass	0.04038	Lalchangliana	67+965	68+002	LHS
33	VC Pass 26 Of 2004	0.072064	Rawna	67+493	67+602	LHS

Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

(210) 1442

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Thingsulthiah (Pt) Tehsil					
	Village: Baktawng					
34	VC Pass	0.04655	Lalzuisangi	68+202	68+298	RHS
35	VC Pass	0.13665	H Zoliana	70+622	70+977	RHS
36	VC Pass	0.05198	C Lalnunpuia	70+977	71+120	RHS
37	VC Pass	0.06306	Rochhingpuii	71+120	71+301	RHS
38	VC Pass	0.04975	Lalrintluanga	71+301	71+386	RHS
39	VC Pass 88 of 2009	0.10729	Zozuala	68+895	70+007	RHS
40	VC Pass 88 of 2004	0.05477	Hriatchhunga	70+007	70+165	RHS
41	VC Pass 88 of 2007	0.02754	Vanlalruata Renthlei	69+698	69+773	RHS
42	VC Pass 88 of 2003	0.08436	Vanlalthlamuanpuia	70+317	70+500	RHS
43	VC Pass 88 of 2002	0.00186	Pc Lalbiakliana	70+571	70+622	RHS
44	VC Pass 88 of 1994	0.10861	Hriatchhunga	69+773	69+895	RHS
45	VC Pass	0.14922	Vanlalruata Renthlei	70+165	70+317	RHS
46	VC Pass	0.12776	Village Council	66+120	66+553	RHS
47	VC Pass	0.030451	F. Sapzinga	66+368	66+412	RHS
48	VC Pass	0.077711	H.Lalmuankima	68+298	68+443	RHS
49	VC Pass	0.05124	Lalhmachhuana	69+303	69+465	RHS
50	VC Pass	0.005181	Lalhlimpuia (L)	69+642	69+698	RHS
51	VC Pass	0.219995	Vanlalruata	73+471	73+872	RHS
52	VC Pass	0.080001	Biakengi	65+202	65+293	LHS
53	VC Pass	0.002813	Ramzauva	66+836	66+855	LHS
54	VC Pass	0.014129	Ramzauva	66+867	66+887	LHS
55	VC Pass	0.009486	Lalhmingthanga	71+475	71+485	LHS
56	VC Pass	0.001686	Ramzauva	71+900	71+913	LHS
57	VC Pass	0.004567	K.Kaptluanga	71+962	71+982	LHS
58	VC Pass	0.000035	MUP, Buhkangkawn	71+992	72+002	LHS
59	VC Pass	0.076917	K.Thanzuala	65+913	66+120	RHS
60	VC Pass	0.076837	K.Kaptluanga	67+106	67+193	RHS
61	VC Pass	0.225222	Biakthanga	73+020	73+320	RHS
62	VC Pass	0.117022	Biakthanga	73+320	73+471	RHS
63	VC Pass	0.180064	Forest Department	71+386	71+663	RHS
64	VC Pass	0.000243	K.Kapkima	66+777	66+783	LHS
65	VC Pass	0.000815	Zarzoliana	71+440	71+446	LHS
66	VC Pass	0.025606	Rothianga	71+485	71+520	LHS

Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

(211) 1443

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 6		
Sr. No.	Survey Number/ Plot No.	Area In Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village: New Serchhip					
1	VC Pass	0.0215702	Tlanghmingthangi	101+550	101+577	LHS
2	VC Pass	0.0105726	C Lalrotluanga	101+536	101+550	LHS

Engineer, NHIDCL

4/11/15
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Package -II 1444 (212)

मिजोरम MIZORAM 155283

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager (P), National Highways & Infrastructure Development Corporation Limited (NHIDCL), PMU-Seling (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 2nd Day of December, 2020 Anno Domini.

2/12/2020

1445 (213)

By this agreement, the First Party hands over **0.02091 Hectare** of land (detail attached) under section **'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 122.116 to km 131.54** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **0.02091 Hectare** (detail attached) which is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 122.116 to km 131.54** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

2/12/2020

(KUMAR ABHISHEK)
Competent Authority for Land Acquisition
& Deputy Commissioner
Serchhip District, Mizoram

Signature of Second Party

(ADIL SINGH)
General Manager (Projects)
NHIDCL, PMU-Seling, Mizoram

Witness

2/12/20

(C. LALDUHZUALI)
Sub Divisional Officer (Sadar)
Serchhip District, Mizoram

Witness

2/12/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, PMU-Seling, Mizoram

Place: Serchhip

Date: 2nd December, 2020

1446 (214)

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, VILLAGE: KEITUM P3					
Sl No.	Name	Chainage		Area in Hectare	LHS / RHS
		Starting	Ending		
1	KC Lalrotlinga	122+273	122+292	0.002465	RHS
2	Lalmuankimi	122+978	122+999	0.0033	RHS
			Total :	0.005765	

4/12/23

1447 (215)

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, VILLAGE: BUNGTLANG					
Sl No.	Name	Chainage		Area in Hectare	LHS / RHS
		Starting	Ending		
1	F Laltanpuia	130+967	130+982	0.015145	LHS
			Total :	0.015145	

dgl. 2/12/20

मिजोरम MIZORAM

155284

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager (P), National Highways & Infrastructure Development Corporation Limited (NHIDCL), PMU-Seling (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 2nd Day of December, 2020 Anno Domini.

2/12/2020

1449 (217)

By this agreement, the First Party hands over **0.820928 Hectare** of land (detail attached) under section **'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **0.820928 Hectare** (detail attached) which is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

2/12/2020

(KUMAR ABHISHEK)
Competent Authority for Land Acquisition
& Deputy Commissioner
Serchhip District, Mizoram

Signature of Second Party

(ADIL SINGH)
General Manager (Projects)
NHIDCL, PMU-Seling, Mizoram

Witness

2.12.20

(C. LALDUHZUALI)
Sub Divisional Officer (Sadar)
Serchhip District, Mizoram

Witness

2/12/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, PMU-Seling, Mizoram

Place: Serchhip

Date: 2nd December, 2020

1450 (218)

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, VILLAGE: SERCHHIP					
Sl No.	Name	Chainage		Arca in Hectare	LHS/RHS
		Starting	Ending		
1	MC Vanlaldika	111+850	111+178	0.016591	RHS
2	PC Thangkungi	111+710	111+730	0.014239	RHS
3	Anthony Vanlalruata	121+610	121+610	0.001921	RHS
4	Lalhmangaihsanga	112+372	112+495	0.126369	RHS
			Total :	**0.15912**	

dt. 2/12/20

1451 (29)

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, VILLAGE: BAKTAWNG					
Sl No.	Name	Chainage		Area in Hectare	LHS / RHS
		Starting	Ending		
1	Govt Comprehensive School	71+961	72+005	0.03509	RHS
2	Vanlalthara	73+320	73+471	0.117022	RHS
			Total :	0.152112	

dtd. 2/12/20

1452 (220)

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, VILLAGE: KEITUM P2					
Sl No.	Name	Chainage		Area in Hectare	LHS / RHS
		Starting	Ending		
1	Ramnunzauvi	121+821	121+829	0.004279	RHS
			Total :	**0.004279**	

dgl. 2/12/20

Vikash

1453 (22)

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, VILLAGE: CHHIAHTLANG					
Sl No.	Name	Chainage		Area in Hectare	LHS/RHS
		Starting	Ending		
1	Lalawmpuii	100+880	100+900	0.01156	LHS
2	PC Lianrengpuii	100+262	100+200	0.0087953	LHS
3	C Lalhmunsangi	100+376	100+390	0.0003857	LHS
4	Vanlaltlanmawia	96+940	96+945	0.003508	RHS
5	KL Dengchhuana	100+779	100+78	0.0047767	RHS
6	R Sipaithanga	101+020	101+030	0.0046074	RHS
7	Vanlalruala	98+880	98+894	0.0041465	LHS
	Total :			0.0377796	

2/12/20

1454 (222)

HANDOVER OF LAND STATE : MIZORAM, DISTRICT : SERCHHIP, VILLAGE: CHHINGCHHIP					
Sl No.	Name	Chainage		Area in Hectare	LHS/RHS
		Starting	Ending		
1	R Lalchhuana	82+310	82+322	0.0136	LHS
2	Lalliantluanga Sailo	77+128	77+147	0.010144	RHS
3	Zoramliani	77+900	77+925	0.012203	RHS
4	Remliana	80+626	80+637	0.0046	LHS
5	Chawnghnuna	79+825	79+836	0.00384	LHS
6	Lalthankima	86+904	87+078	0.109398	RHS
7	PC Lalrimawii	81+420	81+536	0.06975	LHS
8	C.Zirsangliani	81+608	81+625	0.01342	LHS
9	Lianthlumi	86+720	86+904	0.00207	RHS
10	C. Lalbiakenga	75+340	75+595	0.228612	RHS
			Total :	0.467637	

dgl. 2/12/20

1455 (223)

मिजोरम MIZORAM 124419

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by Dy. General Manager(P), National Highways & Infrastructure Development Corporation Limited (NHIDCL) ,PMU-Seling (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 10th Day of June, 2020 Anno Domini.

10/6/2020

(Dr. LALZIRMAWIA CHHANGTE, IAS)
Deputy Commissioner
Serchhip Disrtrict : Mizoram

10/6/2020

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

1456 (224)

By this agreement, theFirst Party handover **9.67320258 Hectare** of land(detail attached) under section**'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **9.67320258 Hectare** which is privately owned land (detail attached) is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

10/6/2020

(DR. LALZIRMAWIA CHHANGTE)
Deputy Commissioner &
Competent Authority for Land Acquisition
Serchhip District, Mizoram

Signature of First Party

10/6/2020

(SUNIL KUMAR)
Dy. General Manager (Projects)
NHIDCL, PMU-Seling, Mizoram

Witness

10/6/20

(C. LALDUHZUALI)
Nodal Officer &
Sub Divisional Officer (Sadar)
Serchhip District, Mizoram

Witness

10/6/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, PMU-Seling, Mizoram

Place:

Date: 10/6/2020

1457 (225)

SERCHHIP					
Sl No.	Name	Chainage		Area to be acquired	LHS/RHS
		Starting	Ending		
1	LAD Serchhip District	118+760	118+875	0.063177	LHS
2	Lalhmunzara	111+893	111+909	0.012789	RHS
3	Biakchhawni	121+622	121+630	0.00097	RHS
4	C Zokhuma	117+047	117+234	0.072748	LHS
5	Lianthanga	121+443	121+460	0.010612	RHS
6	Lalbuatsaiha	121+640	121+650	0.002013	RHS
7	Vanlalhruaia	121+470	121+486	0.002923	RHS
8	C Hmingdailova	121+668	121+677	0.005696	RHS
9	Denghmingthangi	121+399	121+415	0.00972	RHS
10	T Laltluanga	121+415	121+422	0.008102	RHS
11	Lalrinthanga	1321+650	121+656	0.00392	RHS
12	Lalhnuni	121+486	121+499	0.006325	RHS
13	Malsawma	121+661	121+668	0.005713	RHS
14	Vanlalrochangi	121+616	121+622	0.000695	RHS
15	Lalengmawii	121+558	121+560	0.004376	RHS
16	Zarliani	111+629	111+651	0.003712	RHS
17	Zothanpari	111+573	111+583	0.005402	RHS
18	Joseph Zothanmawia	121+677	121+686	0.0063	RHS
19	Dosangi	121+344	121+360	0.011614	RHS
20	Lalrinpuii	121+508	121+519	0.007085	RHS
21	Lalthianghlima	111+682	111+710	0.013753	RHS
22	Laltlanzauva	121+499	121+508	0.006679	RHS
23	Sawithangpuii	121+630	121+640	0.000699	RHS
24	R Renghnuna	119+760	120+0420	0.196739	RHS
25	P Rodingliana Sailo	117+801	118+040	0.112988	RHS
26	B Zoramsiama	118+490	118+050	0.425675	RHS
27	H Doremthanga	114+793	114+020	0.130308	RHS
28	Zothakima	120+670	120+873	0.131969	RHS
29	H Malsawma	112+746	112+870	0.070964	RHS
30	Hrangkhuma	120+679	120+873	0.101297	LHS
31	Lalnghinglova Kawlni	115+820	115+950	0.058385	RHS
32	Vanlalhluna	119+300	119+760	0.323656	RHS
33	Vanlalchhunga Kawlni	118+040	118+221	0.148093	RHS
34	Lalruatmawia	121+220	121+280	0.030488	LHS
35	Zairemmawia	121+600	121+610	0.020436	RHS
36	Janet Lalrempuii	118+221	118+410	0.23588	RHS
37	Chaiman UPC of Mizoram	121+329	121+344	0.011096	RHS
38	Farkili	121+284	121+299	0.007554	RHS
39	Sawithangpuii	121+255	121+268	0.008886	RHS
40	Thlansanga	111+909	111+953	0.039681	RHS
41	PC Thankunga	112+013	112+060	0.04287	RHS
42	Sawithangi	112+060	112+372	0.023392	RHS
			Total :	2.38538	

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल /NHIDCL

1458 (226)

NEW SERCHHIP					
Sl No.	Name	Chainage		Area to be acquired	LHS / RHS
		Starting	Ending		
1	Nicky Lalrinnunga	101+714	101+730	0.0106029	LHS
2	Lalrosiama	101+344	101+359	0.0101612	LHS
3	H Biakchhuma	101+520	101+536	0.0062206	LHS
4	Lalremruata	101+659	101+670	0.000956	LHS
5	Lalenglawma	101+405	101+420	0.0092833	LHS
6	C Lalrawna	101+259	101+312	0.011872	RHS
7	R Lalrinthangi	101+328	101+344	0.0074087	RHS
8	MC Zatawna	101+853	101+871	0.0116544	RHS
9	S Lalrintluanga	101+312	101+328	0.0070598	RHS
10	Lalduhawma	101+819	101+838	0.0177994	RHS
11	Lalnuntluanga	101+250	101+265	0.0020037	RHS
12	Lalnunfela Ralte	101+682	101+695	0.0103495	LHS
13	Baby Zodinpuii	101+761	101+786	0.0156648	LHS
14	Sangluta	101+387	101+400	0.0071554	LHS
15	T Rokima	101+301	101+321	0.0002013	LHS
16	Lianhlira / Mary Zodinpari	101+450	101+465	0.0108947	LHS
17	Lalrammuana	101+790	101+801	0.00269	RHS
18	RL Thafamkima	101+786	101+808	0.0031475	LHS
19	J Lalhmunliana	101+479	101+495	0.0012939	LHS
20	JH Laldingliana	101+265	101+250	0.0113861	RHS
21	K Laltlanmawia	101+508	101+520	0.0096618	LHS
22	Lalmalsawmi	101+359	101+370	0.0076898	RHS
23	Lalrinmawii	101+495	101+508	0.0057449	LHS
24	Lalhmunzara	101+235	101+250	0.0089387	RHS
25	Malsawma chhangte	101+420	101+436	0.0107133	LHS

10/6/22
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

1459 (227)

26	Ngurengi	101+359	101+372	0.009039	LHS
27	Laldika	101+280	101+295	0.0081092	RHS
28	Rothianga	101+618	101+634	0.0065198	LHS
29	PC Lalrinmawia	101+634	101+659	0.0054879	LHS
			Total :	0.2297096	

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

10/6/2020
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

1460 (2.28)

CHHIAHTLANG					
Sl No.	Name	Chainage		Area to be acquired	LHS/RHS
		Starting	Ending		
1	Helen Lalenkawli	97+878	97+892	0.001095	LHS
2	Secretary AH & VETY Department	98+015	98+040	0.0030551	RHS
3	Thanmawia C/o Laldinthari	99+791	99+810	0.0077209	RHS
4	Ringzuala	99+960	99+979	0.0007857	LHS
5	Tawnliana	99+938	99+946	0.0078895	LHS
6	PC Thankunga	101+220	101+232	0.0044836	RHS
7	R Lalawmpuia	99+946	99+960	0.0032739	LHS
8	C. Lalhmangliani	99+180	99+200	0.0150046	LHS
9	C Lalnuntluanga	101+085	101+100	0.0071621	RHS
10	C Lalnuntluanga	100+693	100+709	0.0083082	RHS
11	Laltanpuia Hnamte	97+180	97+280	0.0125076	RHS
12	Ronghingi	94+025	94+050	0.001184	RHS
13	Dr Ramfangzauva	100+821	100+859	0.0098523	LHS
14	Lalchhunga	97+492	97+540	0.02591	LHS
15	Darthangpuii	96+961	96+975	0.006448	RHS
16	Khiangzika	100+854	100+86	0.0095059	RHS
17	Robert C Zonunmawia	97+249	97+267	0.00577	RHS
18	Tlangnunengi	97+234	97+249	0.003835	RHS
19	K Lalthangkhuma	100+792	100+800	0.003666	RHS
20	R Lalhmingliana	98+740	98+752	0.0030238	RHS
21	Vanlalruata	100+939	100+95	0.0095059	RHS
22	H Vanlalsiama	100+823	100+831	0.0031845	RHS
23	Vanlalsiami	99+902	99+920	0.0042965	LHS
24	Sanglawmi	100+966	100+98	0.0057226	RHS
25	Lianhlira	99+020	99+037	0.0013514	LHS
26	R Lalrosiama	90+00	99+020	0.0075438	LHS
27	K Ramsangmawia	98+580	98+599	0.0112594	RHS
28	HC Selzikpuii	99+700	99+718	0.0122359	LHS
29	Lalduhsaki	99+718	99+739	0.0271117	LHS
30	Lalremthanga	99+110	99+126	0.0143272	LHS
31	Ramnghinga	96+820	96+842	0.0059408	LHS
32	Lalriliani	100+805	100+821	0.0108258	LHS
33	Vanlalthuama	96+786	96+793	0.006153	RHS
34	Zachawia	96+946	96+961	0.0059276	RHS
35	Hranglawma	97+989	98+015	0.0112856	LHS
36	C Darrokungi	101+140	101+156	0.0084351	RHS
37	K Lalbiakmawia	100+784	100+79	0.0046597	RHS
38	Sairengpuii	100+686	100+69	0.0000973	RHS
39	D Lalthianghlima	97+440	97+455	0.0181211	LHS
40	Lalengmawia	98+561	98+580	0.005318	RHS
41	Lalawii	96+700	96+777	0.001631	RHS
42	Lalnunmawii	100+650	100+680	0.0116004	RHS
43	Lalramthara	100+860	100+884	0.0072063	RHS

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आइ डी सी एल / NHIDCL

44	Rosangliana Ralte	96+793	96+807	0.01	LHS
45	KL Pakunga	97+740	97+779	0.0283688	RHS
46	C Lalchhuansanga	98+930	98+947	0.004707	RHS
47	Rodingliana	97+890	97+920	0.0134018	LHS
48	R Lallunghnema	96+895	96+930	0.0137483	LHS
49	S Chungliana	96+840	96+855	0.0045284	LHS
50	Lalremruata	98+965	90+00	0.0173423	LHS
51	Vanlalthara Ralte	96+880	96+900	0.002964	RHS
52	Sailothangi	99+163	99+180	0.0124109	LHS
53	JH Malsawma	99+475	99+490	0.0258725	LHS
54	Chhiarpuii	98+499	98+514	0.0042457	RHS
55	Lalhrangpuii	96+807	96+817	0.003237	RHS
56	V.Lalthansanga	96+842	96+855	0.00388	RHS
57	C Saikhuma	97+474	97+489	0.0024836	LHS
58	Chairman BCM	97+892	97+960	0.0047321	RHS
59	T Sangthanga	101+045	101+067	0.004709	RHS
60	R Lalkima	101+002	101+02	0.0140324	RHS
61	K Lalbiakmawia	98+790	98+810	0.0005996	LHS
62	Lalremsiama	96+760	96+773	0.0025582	LHS
63	Vanthangpuii	100+950	100+96	0.0075744	RHS
64	C Lalchhuansanga	98+655	98+675	0.0100157	LHS
65	Lunghnemi	98+595	98+600	0.007207	LHS
66	Lalnunzami	98+271	98+291	0.0065997	RHS
67	V Thangchhuana	98+715	98+732	0.0003982	LHS
68	Biakchungnunga	100+724	100+74	0.003362	RHS
69	Rozuala	98+291	98+300	0.004915	RHS
70	Lalrindika	98+300	98+310	0.0109953	RHS
71	PC Zachhingpuii	94+380	94+400	0.008547	RHS
72	Lalremthangi	94+261	94+273	0.003265	RHS
73	R Dengkhuma	98+062	98+105	0.0025494	LHS
74	Ramnienga	98+015	98+055	0.001965	LHS
75	Lawmzuala	98+771	98+789	0.0079775	RHS
76	K Lalbiaktluanga	97+540	97+567	0.0180674	LHS
77	Remzuala	97+465	97+490	0.0089821	RHS
78	Lalramhnaia	98+831	98+845	0.0033351	RHS
79	MJ Zakunga	98+600	98+650	0.00129088	LHS
80	Engkunga	98+539	98+561	0.0107405	RHS
81	Lalhunpuii	98+809	98+831	0.0017745	RHS
82	T Zalianvela	97+602	97+626	0.0033953	RHS
83	H Lalramthara	97+011	97+026	0.006477	RHS
84	C Lalrinzuali	100+748	100+762	0.023516	RHS
85	K Zasiamliana	100+966	100+98	0.0057226	RHS
86	F Zoliansanga	98+188	98+205	0.0094703	RHS
87	Biakveli	100+020	100+030	0.0113864	LHS
88	R Zonunsanga	101+216	101+23	0.0084729	RHS
89	R Lalfakawma	98+752	98+771	0.0032372	RHS
90	Zakamlova	100+831	100+84	0.0048493	RHS
91	Ramhersangi	94+420	94+434	0.009836	LHS
92	PC Lianzuala	94+436	94+458	0.0142	LHS
93	Malsawma	94+410	94+420	0.004423	LHS

10/6/20

Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

94	Lalrinfeli	98+382	98+401	0.0153659	RHS
95	Sangkhuma	92+060	92+155	0.015509	LHS
96	Lalremliana	87+760	88+100	0.140277	RHS
97	Lalthlamuani	93+300	93+425	0.047827	RHS
98	H Lalchhuanmawia	99+582	99+642	0.0189366	RHS
99	Zohluta	94+460	94+485	0.024145	LHS
100	Lalhmachhuana	90+485	90+670	0.107775	LHS
	Total :			1.10242658	

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

16/6/2020
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

(231)

1463

CHHINGCHHIP

Sl No.	Name	Chainage		Area to be acquired	LHS/RHS
		Starting	Ending		
1	Lalbiakliana	82+281	82+310	0.01624	LHS
2	MIFCO	73+307	75+228	0.0763	LHS
3	Lalramliana	82+008	82+023	0.02167	LHS
4	Hmingthanzauva	82+267	82+281	0.02167	LHS
5	Lucy Laldinthari	81+787	81+801	0.00795	LHS
6	Lunghnema	82+065	82+079	0.01177	LHS
7	Zoramkhumi	82+037	82+065	0.03206	LHS
8	Lalthanpari	82+322	82+350	0.01266	LHS
9	K Lalrosanga	82+079	82+093	0.01156	LHS
10	Kapzami	82+106	82+120	0.01431	LHS
11	Laihnuna	82+380	82+395	0.01345	LHS
12	Vanlalsawma	82+353	82+366	0.01168	LHS
13	Laihnuna	82+366	82+380	0.00912	LHS
14	Laltlankima	83+238	83+254	0.006791	RHS
15	Lalruattluanga	82+439	82+452	0.01144	LHS
16	Peter Lalnunmawia	82+409	82+423	0.01353	LHS
17	Lalfakawmi	82+395	82+409	0.01319	LHS
18	P Lalhmunmawia	81+390	81+405	0.01547	LHS
19	Lalramthara	81+165	81+177	0.00616	LHS
20	Vanlalsikuli	83+223	83+238	0.005623	RHS
21	Vanlalsikuli	83+208	83+223	0.005818	RHS
22	Ricky Malsawma	82+423	82+439	0.01174	LHS
23	Rozama	83+194	83+349	0.1185	LHS
24	Malsawmdawngkimi	81+293	81+306	0.01451	LHS
25	H Lalhmingthanga	83+100	83+194	0.042	LHS
26	HK Thangseia	81+510	81+165	0.00526	LHS
27	Raltawnluia	79+153	79+163	0.00086	LHS
28	Rochhingpuii	79+770	79+784	0.001443	RHS
29	P Zatluanga	80+475	80+482	0.00032	LHS
30	Neihkima	80+684	80+702	0.00583	LHS
31	Vanlaltluanga	79+836	79+847	0.00028	LHS
32	Vanlalrimawii	79+809	79+825	0.00319	LHS
33	Thanzama	80+203	80+213	0.00063	LHS
34	R Lalthanmawia	79+905	79+917	0.00633	LHS
35	Vanlalhumi	82+497	82+560	0.01795	LHS
36	K Vanneia	79+755	79+770	0.001824	RHS
37	Lianchhunga	80+656	80+670	0.00111	LHS
38	Biakhlunchhungi	78+967	78+991	0.018973	RHS
39	KV Vanlalhruaia	79+612	79+635	0.001901	RHS
40	K LALramhluna	79+927	79+938	0.00417	LHS
41	Saimanliana	80+612	80+626	0.00375	LHS
42	PC Lalvensangi	81+801	81+315	0.00851	LHS
43	Siammawia	82+923	83+003	0.04943	LHS
44	C Challianmuri	80+060	80+071	0.002938	LHS
45	Lalchungnunga Sailo	79+788	79+809	0.00168	LHS
46	Lalkhawhluna	80+039	80+042	0.00195	RHS

10/6/22

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

10/6/22

Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

(232)

1464

47	Ngurdawla	78+900	78+967	0.076078	RHS
48	Chhangdawla	78+563	78+580	0.00853	LHS
49	Lalthlamuani	79+508	79+522	0.00064	LHS
50	Patrick Zathuama	77+553	77+578	0.018868	LHS
51	PC Tlanglawma	77+890	77+900	0.007361	RHS
52	Peter Lalnunmawia	79+420	79+432	0.00289	LHS
53	R Laltlankima	79+580	79+589	0.00378	LHS
54	C Malsawmtluanga	77+837	77+852	0.00997	LHS
55	Biakthanmawii	81+868	81+880	0.01103	LHS
56	Lalawmpuia	80+595	80+612	0.00534	LHS
57	B Lalchhuana Ralte	79+500	79+508	0.0012	LHS
58	Darkhuma	78+625	78+645	0.00015	LHS
59	R Zathuama	79+481	79+500	0.00449	LHS
60	Lalramenga	78+814	78+833	0.0088	LHS
61	Lalchhuana	78+799	78+814	0.00488	LHS
62	PL Sawilaia	78+753	78+760	0.00008	LHS
63	Lalnunsiami	79+000	79+039	0.046376	RHS
64	Hmingmawii	80+307	80+337	0.018066	RHS
65	Lalbuatsaiha	78+038	78+047	0.008313	RHS
66	Lalremruata	80+914	80+932	0.00402	LHS
67	Dithanga	79+946	79+982	0.0283	RHS
68	C Lalnuntluanga	78+548	78+563	0.01443	LHS
69	Rohmingliani	79+581	79+612	0.02565	RHS
70	Lalrawngbawli	80+573	80+584	0.01219	LHS
71	Lalnghaka	79+469	79+481	0.00885	LHS
72	Seventhday Adventist Church	79+142	79+227	0.051167	RHS
73	Bekima	78+778	78+799	0.00407	LHS
74	Lalnghinglovi	78+762	78+778	0.00054	LHS
75	Ricky Malsawma	82+228	82+241	0.01059	LHS
76	Ricky Malsawma	82+120	82+138	0.00484	LHS
77	Chalthanga	80+115	80+123	0.00104	LHS
78	Darrohlui	81+838	81+852	0.008325	LHS
79	R Ngurchhawna	81+084	81+137	0.02183	LHS
80	Lalringzuali	81+830	81+838	0.00476	LHS
81	Richard Lallawmkima	82+093	83+106	0.01443	LHS
82	Malsawmtluanga	79+238	79+252	0.01199	LHS
83	Biakchhunga	85+891	86+124	0.0092	RHS
84	Lalrammuani	75+929	75+949	0.012689	RHS
85	Lalramliani	79+432	79+442	0.00452	LHS
86	Sangzuali	79+917	79+922	0.00501	LHS
87	Philip Chawnglianthuama	80+083	80+096	0.002821	LHS
88	Baby Zodingpuii	82+138	82+160	0.017763	LHS
89	Biakdika	79+253	79+266	0.0086	LHS
90	F Vanlalhruaia	80+860	80+874	0.00268	LHS
91	H Lalhmingthanga	80+213	80+229	0.00439	LHS
92	R Lalhmingthangi	80+123	80+135	0.00321	LHS
93	Lianthlumi	79+707	79+729	0.068645	LHS
94	Chhangdawla	78+422	78+442	0.00945	LHS
95	Lalrikhumi	79+144	79+153	0.00107	LHS
96	Kapzauva	80+028	80+038	0.00159	LHS
97	R Kapthanga	79+163	79+176	0.00128	LHS

10/6/20

Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

10/6/20

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

(235)

1465

98	Khawvelchhingi	79+222	79+238	0.00553	LHS
99	H Lalzawnga	78+728	78+741	0.00224	LHS
100	D Thanzinga	79+122	79+135	0.00104	LHS
101	Vanlalkunga	79+101	79+122	0.00664	LHS
102	Lalchhandama	78+872	78+887	0.00267	LHS
103	Laldawngliani	78+693	78+704	0.00113	LHS
104	Lalthanmawii	78+679	78+693	0.00058	LHS
105	R Malsawmtluangi	79+167	79+184	0.00178	LHS
106	Lalhmingliana	79+135	79+144	0.00156	LHS
107	Lalnunthari	80+153	80+165	0.00256	LHS
108	M Zanghinglova	79+442	79+451	0.00403	LHS
109	R Lalthakima	78+906	78+920	0.00304	LHS
110	Sangpuii	78+590	78+602	0.00151	RHS
111	Zoramkhumi	80+005	80+013	0.00261	LHS
112	Saikhumi	80+644	80+656	0.0038	LHS
113	Ralliankhuma	80+240	80+249	0.00162	LHS
114	Chawntluanga	79+045	79+080	0.00246	LHS
115	C Thuamkunga	78+741	78+753	0.00098	LHS
116	Rohmingi	79+386	79+394	0.00095	LHS
117	R Saikhuma	80+717	80+730	0.01979	LHS
118	R Lalhmachhuani	80+203	80+215	0.00087	LHS
119	Seventhday Quarter	79+340	79+355	0.00053	LHS
120	Ramlianzauva	80+165	80+177	0.00371	LHS
121	Laithuama	79+883	79+893	0.00265	LHS
122	Sangkhuma	78+895	78+906	0.00761	LHS
123	C Lalremliana	79+036	79+045	0.01101	LHS
124	F Vanlalsiama	77+147	77+260	0.087843	RHS
125	Danglova	75+595	75+790	0.03339	LHS
126	Philip Chawnglianthuama	87+260	87+440	0.140165	RHS
127	C Lalbiakenga	75+340	75+595	0.07528	RHS
128	P Lalthanmawia	84+607	84+780	0.0807	LHS
129	Rualthansangi	87+078	87+260	0.11216	RHS
130	Laltluangliana	73+472	73+893	0.31322	RHS
131	R Malsawma	76+130	76+297	0.10504	LHS
132	C Zirsangliani	81+625	81+642	0.01443	LHS
133	Rinmawia Ralte	83+915	83+945	0.02543	LHS
134	C Sapliana	75+378	75+390	0.02506	RHS
135	Lalrimawii	77+481	77+501	0.01108	RHS
136	Lalnuntluangi	75+539	75+546	0.00499	LHS
137	H. Thanmawii	79+080	79+101	0.01071	LHS
138	F Lalramzauva	80+715	80+820	0.038829	RHS
139	C Lianhlira	77+501	77+530	0.01848	LHS
140	Lalrimawii	81+382	81+680	0.146907	LHS
141	MHIP	78+580	78+586	0.000354	RHS
142	R Saikhuma	75+330	75+350	0.016876	RHS
143	Aihliri	80+887	80+914	0.00082	LHS
144	Laltanpuii	86+654	86+720	0.049428	RHS
145	C Thuamkunga	75+001	75+220	0.164496	RHS
146	Chawntluanga	76+293	76+662	0.24026	LHS
147	T lalhmingthanga	85+124	86+486	0.16126	LHS
148	Patrick Zathuama	76+595	76+662	0.029288	RHS

10/6/20

Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manage
एन एच आई डी सी एल / NHIDCL

1466

149	Remkima	86+124	86+486	0.333124	RHS
150	R Thangliana	81+163	81+240	0.047022	RHS
151	HK Thangseia	81+240	81+382	0.078291	RHS
152	Challianmuri	81+536	81+608	0.01602	LHS
153	R Doliana	77+340	77+395	0.03447	LHS
154	T Chawngkhuma	85+880	86+124	0.13048	LHS
155	Zodingliana	85+195	85+348	0.14851	LHS
156	Vanlalthiana	78+417	78+422	0.00304	RHS
157	P. Neihkima	76+662	76+942	0.018872	LHS
			Total :	4.089548	

Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

(253)

1467

BAKTAWNG					
Sl No.	Name	Chainage		Area to be acquired	LHS / RHS
		Starting	Ending		
1	Vanlalruata Renthlei	67+435	67+451	0.01573	LHS
2	Vanlalruata Renthlei	67+404	67+435	0.00989	LHS
3	CL Lawmkima	67+469	67+493	0.01936	LHS
4	Parzuali	66+740	66+746	0.00064	LHS
5	Vanlalvena	66+425	66+464	0.02743	LHS
6	R Lalhmachhuana	66+707	66+725	0.0001	LHS
7	Thangliani	66+692	66+707	0.00012	LHS
8	C Vanlalsangi	66+464	66+548	0.04261	LHS
9	Bawihthanchhungi	66+735	66+740	0.00037	LHS
10	Romawii	72+005	72+277	0.119482	RHS
11	Lalramnghakaa	65+293	65+424	0.09105	LHS
12	Lalfakzuali	66+670	66+684	0.00226	LHS
13	Lalvenpuii	66+684	66+692	0.00159	LHS
14	Zohmingmawia	67+089	67+100	0.00241	LHS
15	Thanzuali	66+409	66+425	0.00733	LHS
16	Lalnunmawii	72+897	72+954	0.06405	RHS
17	M Sangkunga	70+977	71+301	0.07597	LHS
18	H Lalmuana	69+086	69+451	0.13644	LHS
19	Neihlaia	72+562	72+583	0.02058	LHS
20	K Vanzama			0.00402	LHS
21	PC Lalfakawma	68+161	68+300	0.0221	LHS
22	H Lalnunmawia	68+002	68+161	0.03532	RHS
23	Zorampari	71+663	71+829	0.10307	RHS
24	Lalzarliana Renthlei	72+716	72+896	0.09074	LHS
25	Lalliana Sailo	72+305	72+441	0.12948	LHS
26	Lalduhthanga	72+794	72+897	0.01236	RHS
27	Vanlalhluna	67+279	67+404	0.0561	LHS
28	R Kapthanga	70+578	70+977	0.14487	LHS
29	Lianzuali	71+892	71+906	0.00833	RHS
30	Lalduhsaka	71+520	71+541	0.01975	RHS

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

10/6/20
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

(236)

1468

31	Lalrinengi	69+702	69+007	0.01427	LHS
32	Rualchhawna	65+760	65+906	0.129639	LHS
33	M Lalhnuna	67+603	67+663	0.06123	RHS
34	Rampara	72+175	72+202	0.00227	LHS
35	K Vanlalthara	72+253	72+263	0.0082	LHS
36	T Vankunga	72+263	72+278	0.0112	LHS
37	Lalhmingliana	72+238	72+253	0.00971	LHS
38	Lalchhuansanga	72+278	72+290	0.00773	LHS
39	K. Thangliana	73+020	73+320	0.22522	RHS
			Total :	1.732921	

16/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आइ डी सी एल / NHIDCL

(23+)

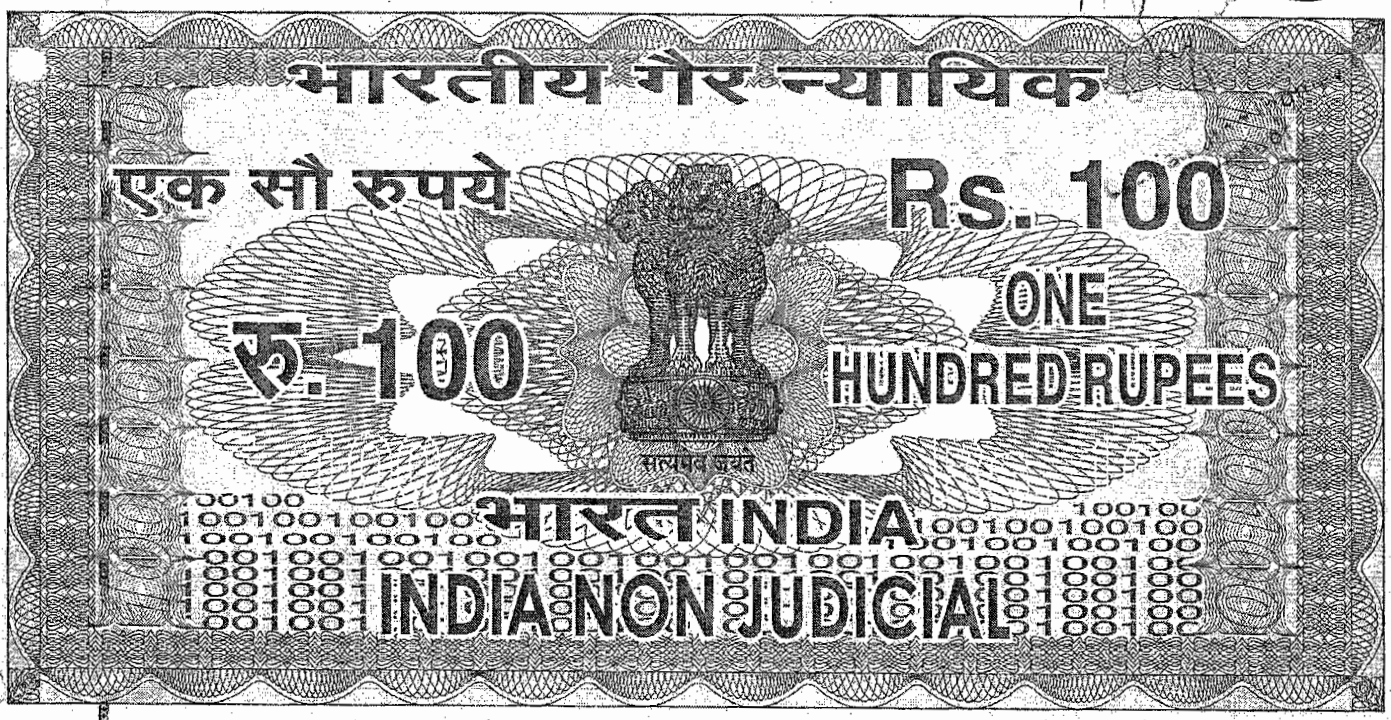
1469

KEITUM P(2)					
Sl No.	Name	Chainage		Area to be acquired	LHS / RHS
		Starting	Ending		
1	Zohmingthanga	121+955	121+970	0.003801	LHS
2	Rualkhumi	121+692	121+703	0.006827	RHS
3	T Laltluanga	121+685	121+692	0.002947	RHS
4	Zonunhrangi	122+067	122+080	0.006047	LHS
5	Rivela	121+898	121+920	0.007847	LHS
6	H Rochhuma	122+028	122+035	0.001963	LHS
7	Lalsiamliana	122+018	122+029	0.001639	LHS
8	K Lalremngaia	121+928	121+941	0.005175	LHS
9	K Thangluaia	121+999	122+008	0.000257	LHS
10	Rosanga	121+948	121+955	0.005208	LHS
11	Lalhmunngheta	122+080	122+093	0.002931	LHS
12	Secretary Govt School Edu Deptt	122+882	122+922	0.02451	RHS
13	Sangliana	121+847	121+865	0.013519	RHS
14	Hrangchhingi	121+920	121+938	0.002399	LHS
15	Lalhluti	121+865	121+873	0.005125	RHS
16	Kaptluangi	121+722	121+732	0.0041084	RHS
17	Presbyterian Church Keitum	122+159	122+213	0.012937	RHS
18	Lalmakzuali	121+871	121+890	0.013169	LHS
19	Lalsangzuala	121+703	121+712	0.005387	RHS
20	Lalmuanpuii	122+093	122+110	0.007421	LHS
			Total :	0.1332174	

Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

1470 (238)



मिजोरम MIZORAM

124429

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by Deputy General Manager (Projects), National Highways & Infrastructure Development Corporation Limited (NHIDCL) , PMU- Aizawl (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 14th Day of February, 2020 Anno Domini.

Deputy Commissioner
Serchhip District
Mizoram

1471 (239)

By this agreement, the First Party handover **0.3 Hectare** of land under section **'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 63.108 to km 131.546** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **0. 3 Hectare** which is privately owned land is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 63.108 to km 131.546** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

(Dr. LALZIRMAWIA CHHANGTE)
Deputy Commissioner &
Competent Authority for Land Acquisition
Serchhip District, Mizoram

Signature of First Party

14/2/2020

(SUNIL KUMAR)
Deputy General Manager (Projects)
NHIDCL, BO-Aizawl, Mizoram

Witness

14/2/20

(CHUAUHNUNA)
Additional Deputy Commissioner
Serchhip District, Mizoram

Witness

14/02/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, BO- Aizawl, Mizoram

Place: Serchhip

Date: 14.02.2020

1472 (7) (240)

मिज़ोरम MIZORAM

00AA 394776

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant mean and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager(P), National Highways & Infrastructure Development Corporation Limited (NHIDCL) , BO- Aizawl (which expression shall unless the context or meaning be otherwise repugnant mean and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 20th Day of January, 2020 Anno Domini.

20/1/2020
Deputy Commissioner
Serchhip DISTRICT
Mizoram

20/1/2020
SUNIL KUMAR
DY General Manager(P) NHIDCL

1473 (241)

मिज़ोरम MIZORAM

00AA 394777

By this agreement, the First Party hands over **10.8 Hectare** of land under section **'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 63.108 to km 131.546** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **10.8 Hectare** which is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 63.108 to km 131.546** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

20/1/2020
Deputy Commissioner
Serchhip District
Mizoram

20/1/2020
SUNIL KUMAR
General Manager(P) NHIDCL

1474 (42)

मिज़ोरम MIZORAM

00AA 394778

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

20/1/2020

(Dr. LALZIRMAWIA CHHANGTE)
Competent Authority for Land Acquisition
& Deputy Commissioner
Serchhip District, Mizoram

Signature of Second Party

20/1/2020

(SUNIL KUMAR)
Deputy General Manager (Projects)
NHIDCL, BO-Aizawl, Mizoram

Witness

20/1/2020

(C. LALDUHZUALI)
Settlement Officer, LR&S
Serchhip District, Mizoram

Witness

20/01/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, BO- Aizawl, Mizoram

Place: Serchhip

Date: 20.01.2020

1475 (243)

मिज़ोरम MIZORAM

00AA 394775

1476 (244)

मिज़ोरम MIZORAM

00AA 394779

Package-I (8) 245
1477

Consortium of

NIPPON KOEI STUP Consultants Pvt. Ltd. NIPPON KOEI INDIA PVT. LTD. *Consulting Engineers*

Office of the Authority's Engineer for Widening & Up gradation to 2 -Lane With Paved Shoulder of NH-54 in State of Mizoram
(Section -1, Package 1&2)

Ref. No: NH-54/2020-21/Sec-1/TL/150 Date: 24.06.2020

To,

Authorized Signatory,

Gammon Engineers &Contractors Pvt. Ltd, Gammon House, Veer Savarkar Marg,

Mumbai-400025

Subject: Widening and up gradation to 2-lane with paved shoulder configuration and geometric improvements of NH-54 in the State of Mizoram from km 65.000 to km 125.000". (Section-1: Civil Contract Packages- 2) on EPC mode, with JICA loan assistance. **Handing over the balance length.** (PV-2)

[Kind Attention: Mr. Subhajit Pramanick (Project In-Charge)]

Ref: NHIDCL/PMU-Seling/2019-20/NH-54/Section-1/HO-TO/113 dated 23.06.2020

Respected Sir,

Kindly find enclosed herewith the letter referred above, which is self-explanatory, for your necessary information and compliance.

Thanking you and assuring our best service

Yours Sincerely,

OFFICE OF AUTHORITY'S ENGINEER * TEAM LEADER * NK-STUP-NKI * NH- 54, SECTION-I *

Rajesh Soni (TL)

C/c- DGM, PMU-Seiling

2.RE-2

5th Floor, Eros Corporate Tower, Nehru Place, New Delhi-110019

ट्रीय राजमार्ग एवं अवसंरचना विकास निगम लिमिटेड
क परिवहन और राजमार्ग मंत्रालय, भारत सरकार
ा प्रबंधन एकक, सैलिंग, मिजोरम- [illegible], [illegible], ईमेल- nhidcl.aizawl1@gmail.com,
seling@nhidcl.com
tional Highways & Infrastructure Development Corporation Limited
stry of Road Transport & Highways, Govt. of India
ct Management Unit, Seling, Mizoram- 796161, 0389-2950188, Email- nhidcl.aizawl1@gmail.com,
seling@nhidcl.com

BHARATMALA
ROAD TO PROSPERITY

NHIDCL
BUILDING INFRASTRUCTURE - BUILDING THE NATION
CIN: U45400DL2014GOI269062

(A Government of India Enterprise)

(246)

Annexure-I

Sl No.	Village	Survey Number	Name	Chainage		Length (Km)	Area (Ha)	LHS/RHS
				Starting	Ending			
1	Chhingchip	H/P 28 of 2007	R.Lalchhuana	82.310	82.322	0.012	0.0136	LHS
2	Chhingchip	H/P 2 of 2002	LalliantluangaSailo	77.128	77.147	0.019	0.010144	RHS
3	Chhingchip	LSC 263 of 2001	Zoramliani	77.900	77.925	0.025	0.012203	RHS
4	Chhingchip	LSC 166 of 1999	Remliana	80.626	80.637	0.011	0.0046	LHS
5	Chhingchip	LSC 188 of 2000	Chawnghnuna	79.825	79.836	0.011	0.00384	LHS
6	Chhingchip	P/Patta 28 of 2003	Lalthankima	86.904	87.078	0.174	0.109398	RHS
7	Chhingchip	P/Patta 334 of 1976	PC Lalrimawii	81.420	81.536	0.116	0.06975	LHS
8	Chhingchip	REV HP 43 of 2002	C.Zirsangliani	81.608	81.625	0.017	0.01342	LHS
9	Chhingchip	P/Patta No. 498 of 1978	Lianthlumi	86.720	86.904	0.184	0.00207	RHS
10	Chhingchip	P. Patta No. 1199 of 1976	C. Lalbiakenga	75.340	75.595	0.255	0.228612	RHS
11	Chhiathlang	H/P 336 OF 1990	Lalawmpuii	100.880	100.900	0.020	0.01156	LHS
12	Chhiathlang	LSC 111 OF 2010	PC Lianrengpuii	100.200	100.262	0.062	0.0087953	LHS
13	Chhiathlang	lsc 23 of 2002	C Lalhmunsangi	100.376	100.390	0.014	0.0003857	LHS
14	Chhiathlang	LSC 235 OF 2005	Vanlaltlanmawia	96.940	96.945	0.005	0.003508	RHS
15	Chhiathlang	lsc 35 of 1990	KL Dengchhuana	100.779	100.780	0.001	0.0047767	RHS
16	Chhiathlang	LSC 44 OF 1992	R Sipaithanga	101.020	101.030	0.010	0.0046074	RHS
17	Chhiathlang	LSC 457 OF 2016	Vanlalruala	98.880	98.894	0.014	0.0041465	LHS
18	Serchhip	HP 235 OF 1993	MC Vanlaldika	111.850	111.178	0.672	0.016591	RHS
19	Serchhip	LSC 64 OF 2003	PC Thangkungi	111.710	111.730	0.020	0.014239	RHS
20	Serchhip	LSC 69 OF 1999	Anthony Vanlalruata	121.610	121.610	0.000	0.001921	RHS
21	Serchhip	Permmit 182 of 1975	Lalhmangaihsanga	112.372	112.495	0.123	0.126369	RHS
22	Keitum (P2)	LSC 175 of 2001	Ramnunzauvi	121.821	121.829	0.008	0.004279	RHS
				Total		1.773	0.6688156	

(Sunil Kumar) 23-06-2020
Deputy General Manager (Projects)

राष्ट्रीय राजमार्ग एवं अवसंरचना विकास निगम लिमिटेड
सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार
परियोजना प्रबंधन एकक, सेलिंग, मिज़ोरम- ७९६१०१, ०३८३-२९५०१६६, ईमेल- nhidcl.aizawl1@gmail.com,
pmu.se[illegible]@nhidcl.com
National Highways & Infrastructure Development Corporation Limited
Ministry of Road Transport & Highways, Govt. of India
Project Management Unit, Seling, Mizoram- 796101, 0383-2950166, Email- nhidcl.aizawl1@gmail.com,
pmu.seling@nhidcl.com

BHARATMALA
ROAD TO PROSPERITY

BUILDING INFRASTRUCTURE - BUILDING THE NATION
CIN: U45400DL2014GOI269062

(A Government of India Enterprise)

NHIDCL/PMU-Seling/2019-20/NH-54/Section-1/HO-TO/113 **Date: 23.06.2020**

To,

The Team Leader,
Authority's Engineer, M/s NK-STUP-NKIL

(Kind Attention: Sh. Rajesh Soni)

Sub: Authority's Engineer for Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **Km 65.0 to Km 125.0 (Section-1: Package-2)** on Aizawl-Tuipang section of NH-54 in the state of Mizoram on EPC mode with JICA loan assistance **"Handing over of the balance length - Regd."**

Sir,

The reference is invited for the subject work & the following points are mentioned herewith for information:

(i). LOA issued vide NHIDCL HQ letter no. NHIDCL/JICA/NH-54-Miz-2017-18-158/Package-2/2018-19/124 dated 08.03.2019 which was duly accepted by the EPC Contractor vide their letter no. WSS/G/0208/2019/153 dated 13.03.2019 by EPC Contractor;

(ii). Contract Agreement for the subject work was signed on 14.06.2019 between NHIDCL and EPC Contractor;

(iii). Declaration of the Appointed Date as 23.12.2019 vide NHIDCL HQ letter no. NHIDCL/JICA/NH-54-Miz-2017-18-158/Package-2/2018-19/445 dated 18.01.2020.;

(iv). Supplementary Agreement signed on 21.01.2020 between the NHIDCL and EPC Contractor.

2. Further, in accordance with the conditions stipulated with declaration of the Appointed Date i.e. working front available 41.04 Km out of 53.626 Km (existing length) (77%) & Supplementary Agreement above, the Authority is hereby handing over the 10.813 Km out of balance length 12.586 Km subsequent to the handing over of the land by DC Serchhip (CALA) Govt. of Mizoram to NHIDCL.

3. It shall be noted here that with the handing over of 10.813 Km out of 12.586 km earlier balance length, the total working front for the subject work is 51.853 Km out of 53.626 Km i.e. 97%. The details of balance section i.e. 1.773 Km is enclosed at Annexure-I for kind reference.

4. In view of the above, it is requested to intimate the EPC Contractor reg. the same for further necessary action in accordance with the Contract Agreement.

Encl: Handing over of the land by DC Serchhip (CALA)

(Sunil Kumar) 23-06-2020
Deputy General Manager (Projects)

Copy to:

1. The Executive Director (P), NHIDCL RO-Aizawl for information.
2. Sh. Suraj Kumar, Manager (P) & Sh. Nilesh Tiwari, SE-III for Package-1 & 2 respectively
3. The Project-in-Charge, M/s Gammon Engineers & Contractors Pvt. Ltd for Package-2 for necessary action.
4. Guard file

1480 Package-2 (248)

R. Thangmahlova
Ver

मिजोरम MIZORAM

082744

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant mean and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager(P), National Highways & Infrastructure Development Corporation Limited (NHIDCL) , BO- Aizawl (which expression shall unless the context or meaning be otherwise repugnant mean and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 07th Day of October, 2019 Anno Domini.

07/10/19

Deputy Commissioner
Serchhip District
Mizoram

SUNIL KUMAR
General Manager(P) NHIDCL

(A)

1481 (249)

By this agreement, the First Party hands over **10.45813 Hectare** of land (detail attached) under section **'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **10.45813 Hectare** (detail attached) which is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

07/10/19

(SANGCHHIN CHINZAH)
Competent Authority for Land Acquisition
& Deputy Commissioner
Serchhip District, Mizoram

Witness

7/10/19

(C. LALDUHZUALI)
Settlement Officer
Serchhip District, Mizoram

Signature of Second Party

(SUNIL KUMAR)
General Manager (Projects)
NHIDCL, BO-Aizawl, Mizoram

Witness

7/10/19

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, BO- Aizawl, Mizoram

Place: Serchhip

Date: 07.10.2019

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 5

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Serchhip						
1	VC PASS	0	Biaksangzuala	111+840	112+067	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
2	VC Pass	0	Lallianmawia	112+067	112+154	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
3	VC PASS	0	T Lalrawngbawla	112+495	112+746	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
4	62 Of 2003	0.04	H Malsawma	112+746	112+870	RHS	
5	VC PASS	0	C Lalhriatrenga	113+480	113+690	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
6	VC PASS	0	B Thangkima	115+200	115+460	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
7	78 Of 2004	0.05	Lalnghinglova Kawlni	115+820	115+950	RHS	
8	Vc Pass	0	R Vanlalchhuanga	115+950	116+268	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
9	VC PASS	0	Lalrindika	116+340	116+450	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
10	VC PASS	0	Lalromawii	116+268	116+340	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
11	107 Of 2005	0.03	Vanlalchhunga Kawlni	118+040	118+221	RHS	
12	138 Of 2005	0.05	P Rodingliana Sailo	117+801	118+040	RHS	
13	VC Pass	0	R Lalrinawma	118+950	119+190	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
14	291 OF 2010	0.153719	LALMANI	119+200	119+283	LHS	
15	27 Of 2005	0	Lalropianga	119+840	119+900	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
16	26 Of 2003	0.00073	Laltlana	120+100	120+300	LHS	
17	57 Of 2003	0.113373	Lalmuankima	120+300	120+547	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Serchhip						
18	37 OF 2013	0.080773	Lalsiammawii	120+547	120+679	LHS	
19	223 Of 2006	0.03021	J Lalchharliana	120+873	121+106	LHS	
20	68 Of 2004	0.0061	Hrangkhuma	120+679	120+873	LHS	
21	24 OF 2007	0	Kananthangi	120+260	120+560	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
22	4 Of 2005	0	James Lalrintluanga	120+560	120+670	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
23	67 OF 2004	0.00058	Vanhnuaichhawna	120+873	121+130	RHS	
24	24 OF 1989	0	Chalrotluanga	112+372	112+615	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
25	24 OF 1992	0	Ramthangliana	112+615	113+000	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
26	120 OF 2005	0	Stone Quarry Industry Society	113+285	113+680	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
27	27 OF 1993	0	R Lalhmunmawia	113+680	113+86	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
28	7 OF 1993	0	K Lallawma	113+860	114+169	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
29	9 OF 1990	0	Pakunga	114+169	114+480	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
30	215 OF 2006	0.33331	Lalkimi	114+480	115+140	LHS	
31	10 OF 1993	0	Multi Commodity Producer Society	115+200	116+270	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
32	14 OF 1994	0	R Lalnunenga	116+270	117+047	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
33	16 OF 2007	0.038667	C Zokhuma	117+047	117+235	LHS	
34	15 OF 1996	0	Lalhmuaka	117+235	118+450	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Serchhip						
35	VC Pass	0	Rualkhumi	113+000	113+285	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
36	77 of 2003	0.003337	C Lungmuana	121+106	121+220	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
37	18 OF 2010	0.006842	R. Biakmawia	111+541	111+558	RHS	
38	19 of 1999	0.004435	Manthangi	111+558	111+573	RHS	
39	481 OF 2007	0.02346	JH Lalneihthangi	111+665	111+682	RHS	
40	VC PASS	0	Thanzuala	111+730	111+756	RHS	
41	VC PASS	0	Lalnunsanga	111+676	111+840	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
42	VC Pass	0	Tluangthanga	121+130	121+150	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
43	VC Pass	0	Jessy Zosangkhuma	121+165	121+180	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
44	VC Pass	0	K Rivela	121+150	121+165	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
45	VC PASS	0	Vanlalzara	121+194	121+210	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
46	VC PASS	0.008231	C ZONUNMAWIA	121+210	121+225	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
47	VC PASS	0	Vanlalthai	121+240	121+255	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
48	VC Pass	0	Rodawla	121+268	121+284	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
49	74 Of 1999	0.005181	Lianhliri	121+314	121+329	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
50	VC PASS	0.031	Vanlalhruaii	121+360	121+368	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Serchhip						
51	74 OF 1999	0.004363	Siamthangpuii	121+280	121+360	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
52	217 OF 2003	0.014745	Lawmsangzuala	121+368	121+378	RHS	
53	237 OF 2004	0.0057	Duhzingi	121+378	121+399	RHS	
54	251 OF 2005	0.025191	C Lalnunpuia	121+432	121+443	RHS	
55	151 OF 2000	0.028	Laldampuia	121+450	121+490	LHS	
56	65 OF 1999	0.024899	R Lalhriatpuia	121+519	121+528	RHS	
59	VC Pass	0.002	F Hrangchhuana	121+528	121+543	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
60	258 of 2006	0.01163	Vanlalchhanhima	121+543	121+558	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
61	253 OF 2006	0.0032	Biakchhawni	121+560	121+600	RHS	
62	149 OF 2000	0.00522	Sawithangpuii	121+622	121+630	RHS	
63	13 Of 1998	0.00388	Lalbuatsaiha	121+630	121+640	RHS	
64	292 Of 2016	0.004	Vanlalrochangi	121+640	121+650	RHS	
65	VC PASS	0	Lalthlamuana	121+616	121+622	RHS	
66	166 OF 2001	0.0024	Saihmingliana	121+697	121+702	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
67	166 OF 2001	0.0024	Saihmingliana	121+685	121+692	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1486 (254)

ANNEXURE-I

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 5		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
1	PP NO . 60 OF 2006	0.048	Lalremliana	87+760	88+00	RHS	
2	VC Pass	0	Vanlalhluna	88+000	88+442	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
3	VC Pass	0	Forest Department	87+860	88+420	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
4	PP NO . 44 OF 2005	0.121507	C Laihnuna	88+442	88+611	RHS	
5	PP NO . 45 OF 2005	0.238812	C. Lalengzauva	88+611	88+940	RHS	
6	VC Pass	0	R Lalthantluanga	88+808	88+938	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
7	PP NO . 128 OF 2011	0.123109	Zakamlova	100+831	100+840	RHS	
8	606201 / 01 / 77 OF 2010	0.001961	C Lalrinsanga	96+763	96+700	RHS	
9	PP NO . 129 OF 2011	0.359743	H. Vanlalsiama	100+823	100+831	RHS	
10	PP NO . 112 OF 2011	0.016752	Zaichhunga	89+705	89+925	LHS	
11	1 of 1994	0.004025	KL Dengchhuana	100+779	100+784	RHS	
12	VC Pass	0	V Thanzama	89+925	90+490	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
13	PP No 55 of 2005	0.064785	K Lalhluna	90+672	90+755	LHS	
14	VC Pass	0	Remnalalliana	91+102	91+482	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
15	SCHP 30 of 1995	0.0016	Thanmawia c/o Rosangliana Ralte	96+793	96+807	RHS	
16	606201 / 01 / 347 of 2010	0.00142	Lalchhuanliana c/o Lalhrangpuii	96+807	96+816	RHS	
17	SCHP 49 of 1995	0.003922	Laltawna c/o Ramsawiliana	96+855	96+868	RHS	
18	VC Pass	0	Lalhmahruaia	91+843	92+400	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
19	606201 / 01 / 104 of 2003	0.003293	Thanchungnunga	96+868	96+880	RHS	
20	606201 / 01 / 33 of 2002	0.0021	Vanlalthara	96+880	96+900	RHS	
21	VC Pass	0.0068	Lalrotluanga	97+085	97+100	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
22	VC Pass	0	Village Council	92+640	92+898	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
23	VC Pass	0.016529	K Laltanpuia	97+100	97+180	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
24	VC Pass	0	Vanthangpuii	92+644	92+880	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1487 (255)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
25	520 of 1993	0.0014129	Lalbiakdika	96+709	96+720	LHS	
26	VC Pass	0	Zaneihthangi	93+030	93+123	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
27	VC Pass	0	Lalthlira	93+030	93+170	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
28	PP No 824 of 1981	0.014	Laldawla c/o Lalthlamuani	93+300	93+425	RHS	
29	PP No 427 of 1981	0.275675	Lalngura Sailo	93+123	93+530	LHS	
30	CSD 422 of 2014	0.00182	K Zasiamliana c/o Rozuala	98+291	98+300	RHS	
31	606201 / 01 / 220 OF 2005	0.0019775	Ramnghinga	96+820	96+840	LHS	
32	CAD - 327 of 2009	0.000552	S Chungliana	96+840	96+855	LHS	
33	32 of 1995	0.006105	R Lallunghnema	96+895	96+930	LHS	
34	CAD - 505 of 2017	0.00498	Ralkapthuama c/o Engkunga	98+539	98+561	RHS	
35	12 of 2011	0.01089	Laltanpuia Hnamte c/o T.Sangzuala	97+180	97+208	RHS	
36	VC Pass	0.0100665	Lalchawiliana	98+675	98+694	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
37	606201 / 01 / 134 of 2011	0.00408	Tlangnunengi	97+234	97+249	RHS	
38	SCHP 89 of 1991	0.0068	R Lalfakawma	98+752	98+771	RHS	
39	606201 / 01 / 487 of 2017	0.00276	Zaliana c/o Lalramhnaia	98+831	98+845	RHS	
40	SCHP 141 of 1991	0.002248	CR Dothanga	98+910	98+926	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
41	606201 / 01 / 134 OF 2011	0.00652	Robert C Zonunmawia	97+249	97+267	RHS	
42	VC Pass	0.0490661	Ralzatawna	99+080	99+190	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
43	VC Pass	0.011573	Lalsangluaia	97+298	97+325	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
44	SCHP 38 of 1995	0.0081907	Vanlalliani	98+789	98+809	RHS	
45	CAD - 606201 / 01 / 477 of 2017	0.0064	Remzuala	97+465	97+490	RHS	
46	606201 / 01 / 5 OF 2002	0.011928	MJ Zakunga	98+600	98+650	LHS	
47	CAD 606201/01/397 of 2013	0.00304	V Thangchhuana	98+715	98+732	LHS	
48	SCHP 1 of 1993	0.002665	R Lalbiakthanga	98+732	98+790	LHS	
49	606201 / 01 / 289 of 2007	0.0020301	R Zakunga	98+205	98+241	RHS	
50	SCHP39 of 1993	0.004529	Rosangliana Ralte	98+915	98+930	LHS	
51	332 of 2015	0.00366	Sailothangi	99+163	99+180	LHS	
52	28 of 2002	0.005012	D Lalthianghlima	97+440	97+455	LHS	
53	SCHP 16 of 1996	0.00915	Vanlalsiami	99+902	99+920	LHS	
54	SCHP 29 of 1990	0.002204	Laltanpuia Kawlni c/o C. Lalnuntluanga	100+709	100+724	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
55	606201 / 01 / 143 of 2004	0.0228797	R Hmingfakzuala	100+720	100+758	LHS	
56	VC Pass	0.00206	Sangkhuma	100+762	100+779	RHS	
57	VC Pass	0.00732	YMA Chhim Veng Chhiahtlang	97+690	97+715	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
58	SCHP 14 of 1990	0.001524	K Lalthangkhuma	100+792	100+800	RHS	
59	SCHP 63 of 1992	0.00305	Zakhuma c/o C.Lalrinzuali	100+748	100+762	RHS	
60	SCHP 15 of 1994	0.001524	H Vanlalsiama	100+823	100+831	RHS	
61	VC Pass	0	Lalrinmawii	97+860	97+878	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
62	606209 / 01 / 239 OF 2005	0.002156	Hranglawma	97+989	98+015	LHS	
63	SCHP 56 of 1991	0.0066436	PC Lalremsiama	101+030	101+045	RHS	
64	73 of 1986	0.00305	Lalthlenga c/o C. Lalnuntluanga	101+085	101+100	RHS	
65	847 of 1981	0.005864	Kapthianga (L) c/o R. Pachhunga	99+220	99+250	RHS	
66	71 of 1986	0.00305	Challianchhunga c/o JC Zirliana	100+884	100+900	RHS	
67	606201 / 01 / 27 OF 2002	0.0339419	CR Dothanga	98+966	99+080	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
68	CAD 606201 / 01 / 396 OF 2013	0.00808	H V Hranglawta c/o Lalnunzami	98+271	98+291	RHS	
69	294 of 1979	0.1901064	Vanlalchhunga	100+900	101+220	LHS	
71	SCHP 37 of 1991	0.00732	Khawlvuani	101+045	101+067	RHS	
72	VC Pass	0.02012	R Vanlallawma	99+655	99+700	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
73	VC Pass	0.0238	Bungkawna	100+030	100+130	LHS	
74	71 of 1990	0.00305	R Lalawmpuia	99+946	99+960	LHS	
75	SCHP 61 of 1992	0.0248961	Dr. Gordon Zohmingthanga	100+840	100+880	LHS	
76	VC Pass	0	HC Lalmuankima	93+554	93+570	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
77	PP No 665 of 1981	0.168505	Lalthuampuii Sailo	93+530	93+720	LHS	
78	VC Pass	0	Zothangpuii c/o Zarzokima	93+630	93+658	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
79	LSC No 450 of 2016	0.00825	Lalthakima	93+756	93+803	RHS	
80	VC Pass	0	Lalnunzira	93+890	93+903	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
81	VC Pass	0	Hunbikima	93+903	93+928	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
82	VC Pass	0	Lalhmasawna	93+973	93+998	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
83	VC Pass	0	Lalnuntluanga	93+998	94+025	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
84	LSC No 132 of 2004	0.049391	HC Lalrinchhana	94+040	94+210	RHS	
85	LSC No 205 of 2005	0.000996	Dokhuma	94+198	94+220	RHS	
86	LSC No 201 of 2005	0.005886	H Lalmawia	94+220	94+243	RHS	
87	VC Pass	0	Lalnunsiama	94+210	94+216	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
88	VC Pass	0	Hrangzuala	94+216	94+228	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
89	LSC No 172 of 2005	0.013966	Lungmuani	94+228	94+249	LHS	
90	LSC No 202 of 2005	0.0084366	Pc Zasiami	94+249	94+259	LHS	
91	LSC No 494 of 2017	0.001476	Lalramhluta	94+273	94+298	RHS	
92	LSC No 494 of 2017	0	Lalkhuma	94+298	94+307	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
93	VC Pass	0.002	C Lalthakima	99+742	99+760	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
94	VC Pass	0	Varlianmawia	94+340	94+368	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
95	VC Pass	0.001802	Thanzama	94+365	94+380	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
96	LSC No 20 of 2002	0.01352	Biaktluanga c/o Lalremthangi	94+400	94+440	RHS	
97	VC Pass	0	Vanthangpuii	94+368	94+388	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
98	606201 /01 /90 of 2003	0.002067	Zorinsangi	96+741	96+749	RHS	
99	606201 / 01 / 250 OF 2005	0.002561	Chalkunga c/o Lalmalsawma	96+749	96+756	RHS	
100	CAD 606201 /01 / 436 of 2016	0.002711	Rochhungi c/o V.L. Siamkima	96+756	96+763	RHS	
101	606201 /01 /86 of 2003	0.000931	Robuanga c/o Lalhrangpuii	96+816	96+826	RHS	
102	606201 /01 /365 of 2011	0.002048	Rosangi c/o V. Lalhlimpuia	96+826	96+842	RHS	
103	122 of 2004	0.003294	Engzama c/o Lalruatmawia	96+900	96+910	RHS	
104	CAD 606201 /01 /491 of 2017	0.001864	T Hranghluna	96+910	96+920	RHS	
105	40 OF 1993	0.013991	J Lalthanga	101+111	101+132	RHS	
106	CAD 606201 / 01 492 Of 2017	0.001247	Lianchhunga c/o Rochhhingpui	96+920	96+930	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
107	VC Pass	0.0036	MC Vanlaldika	100+170	100+262	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
108	2 of 1995	0.010883	Lalremruata Ralte c/o Lalthankima Ralte	101+170	101+186	RHS	
109	SCHP 52 of 1993	0.0170813	Lalhriatzuala	100+130	100+150	LHS	
110	11 of 2015	0.0127624	Chhawnthuama c/o Lalropuii	100+918	100+939	RHS	
111	606201 / 01 / 107 OF 2003	0.0012	K Thanghulha c/o Darthangpuii	96+961	96+975	RHS	
112	SCHP 41 of 1993	0.0084038	Zonunsanga	100+900	100+948	RHS	
113	09 of 2011	0.01	T Zapuithanga	101+186	101+200	RHS	
114	CAD 606201 / 01 / 467 OF 2016	0.000393	Robuanga c/o Lalthansangi	97+069	97+085	RHS	
115	606201 / 01 / 162 OF 2005	0.00318	Lalzawma c/o D. Lalthianghlima	96+728	96+738	LHS	
116	606201 / 01 / 353 OF 2010	0.005261	L Sawmliana (L) c/o Lalfakzuali	98+947	98+965	LHS	
117	VC Pass	0.005	Zaithanmawii	97+455	97+474	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
118	231 of 1993	0.0146076	V Sapchhawna	100+310	100+329	LHS	
119	VC Pass	0.0190358	K Lalhmingmawia	100+413	100+440	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
120	606201 / 01 / 361 OF 2011	0.005	Lalhnehzauva c/o Chairman, BCM Elim	97+892	97+960	RHS	
121	606201 / 01 / 23 OF 2002	0.0061	C Lalhmunsangi	100+376	100+390	LHS	
122	283 of 2010	0.028171	Parlawma	99+445	99+460	LHS	
123	SCHP 33 of 1990	0.0087373	Saplawmi c/o P.C. Lianrengpuii	100+809	100+823	RHS	
124	391 of 2013	0.00325	Lunghnemi	98+595	98+600	LHS	
125	281 of 2010	0.024135	Lalramthari	99+460	99+475	LHS	
126	606201 / 01 / 3 OF 2002	0.0079	Lalnunmawii	100+650	100+680	RHS	
127	SCHP 29 of 1993	0.0044219	K Lawmzuala	100+800	100+809	RHS	
128	606201 / 01 / 24 OF 2002	0.0006864	C Lalnuntluanga	100+693	100+709	RHS	
129	VC Pass	0.004861	Lalpianmawia	98+650	98+664	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
130	SCHP 13 of 1990	0.009945	Sangkhuma	97+664	97+690	LHS	
131	11 of 1990	0.0003019	R Zonunsanga	100+680	100+686	RHS	
132	606201 / 01 /323 of 2009	0.0046357	Lalremtluanga	96+742	96+760	LHS	
133	VC Pass	0	Malsawma	98+401	98+419	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
134	SCHP 30 of 1993	0.006	Lalramthara	100+860	100+884	RHS	
135	606201 / 01 / 80 OF 1990	0.0135992	H Vanlalhruaia	99+292	99+305	LHS	
136	606201 / 01 / 344 of 2010	0.008	Chhiarpuii	98+499	98+514	RHS	
137	606201 / 01 / 317 OF 2008	0.00495	Rodingliana	97+890	97+920	LHS	
138	606201 / 01 / 14 OF 2002	0.0029	R Lalhmingliana	98+740	98+752	RHS	
139	SCHP 45 of 1995	0.011009	F Zakhuma c/o C. Lalrawna	98+514	98+528	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
140	606201/01/454 of 2016	0.01519	K Lalpianmawia	97+920	97+942	LHS	
141	606201 / 01 / 286 of 2007	0.0035	K Lalengmawia	98+561	98+580	RHS	
142	606201 / 01 / 354 OF 2011	0.005	C Saikhuma	97+474	97+489	LHS	
143	VC Pass	0	K Pahlira	98+609	98+631	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
144	606201 / 01 / 383 OF 2012	0.009371	Helen Zodinsangi	97+962	97+975	LHS	
145	606201 / 01 / 100 of 2003	0.007	Lalchhunga (L)	97+492	97+540	LHS	
146	187 of 2005	0.5	Lalengpuii c/o K. Lalbiakmawia	98+631	98+655	RHS	
147	VC Pass	0.010559	PC Thuamkunga	97+975	97+989	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
148	11 of 2002	0.009949	H Zahmingliana	98+664	98+680	LHS	
149	VC Pass	0.003961	Chairman Anganwadi Coordination Committee	96+855	96+871	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
150	606201 / 01 / 158 OF 2005	0.003037	V Lalngaihawma	96+871	96+881	LHS	
151	606201 / 01 / 264 OF 2005	0.002051	Darthuami c/o Lalbiaknii	96+881	96+895	LHS	
152	606201 / 01 / 516 OF 2017	0.0065	Nghaklianmawia c/o Lalhunpuii	98+809	98+831	RHS	
153	606201 /01 /453 of 2016	0.0084965	Lalvuana	98+845	98+860	RHS	
154	606201 /01 /382 of 2012	0.0060472	Kapmawii	98+960	98+880	RHS	
155	606201/01/135 of 2004	0.0183567	Lalawmpuia	97+208	97+234	RHS	
156	606201 /01 /51 of 2002	0.0021356	Saihnuni	98+880	98+898	RHS	
157	606201 / 01 / 32 OF 2002	0.0032259	R Lalthantluanga	97+315	97+330	RHS	
158	606201 /01 /512 of 2017	0.0041891	Lalchhuanliana	98+926	98+943	RHS	
159	CAD - 606201 / 01 / 49 OF 2002	0.0015512	Vanthianghlima	97+330	97+339	RHS	
160	VC Pass	0	Lalrinkimi	97+354	97+369	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
161	CAD 606201 /01 /435 of 2016	0.0055455	C Sangsiama	97+722	97+740	RHS	
162	606201 / 01 / 138 OF 2004	0.0032	Lalhmingmawia c/o CH. Lallawmzuala	97+410	97+430	RHS	
163	415 of 1993	0.014513	Lalthupuanga c/o R. Kapthanga	97+445	97+465	RHS	
164	CAD - 606201 / 01 / 442 OF 2016	0.002027	Rozami	97+490	97+510	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
165	455 of 2016	0.001893	Lalnunmawia	98+810	98+827	LHS	
166	606201 /01 /75 of 2003	0.0022907	Vanlalngheta	97+794	97+818	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
167	606201 /01 /434 of 2016	0.01659	Ramnienga c/o Melody	98+015	95+055	LHS	
168	VC Pass	0	H Lalsangliana	97+530	97+543	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
169	CAD 606201 /01 /466 of 2016	0.000735	Vanlalliani c/o R. Lalthangkhuma	97+818	97+834	RHS	
170	606201 /01 /433 of 2016	0.01936	R Dengkhuma	98+062	98+105	LHS	
171	VC Pass	0	Lalhriatpuii	97+587	97+600	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

147 (260)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
172	606201 /01 /70 of 2003	0.009	Khuanghnuna	97+960	97+981	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
173	240 of 2005	0.000942	R . Chalkhuma c/o R. Lalremruata	98+827	98+840	LHS	
174	12 of 2016	0.0078277	Lalliankunga	101+100	101+111	RHS	
175	VC Pass	0	K Lalnunmawia	88+938	89+400	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 5

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner/ Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip Tehsil						
	Village: Chhingchhip						
1	194 of 2000	0.00638	Lalramthari	79+275	79+287	LHS	
2	277 OF 2001	0.00588	Peter Lalnunmawia	79+420	79+432	LHS	
3	60 of 1999	0.003438	Lalthlamuani	79+297	79+309	LHS	
4	167 of 1999	0.00282	Lalmuansanga	79+317	79+329	LHS	
5	435 OF 2010	0.00118	Lianhnuna	79+394	79+400	LHS	
6	139 OF 2008	0.002162	Salvation Army	79+361	79+386	LHS	
7	36 OF 1998	0.002296	H Rohnuna	80+042	80+053	RHS	
8	123 of 1999	0.00288	P . Zatluanga	80+475	80+482	LHS	
9	126 OF 1999	0.00339	PC Lalrimawii	79+460	79+469	LHS	
10	317 OF 2001	0.0038	lalrimawii	80+054	80+063	LHS	
11	P P No 888 of 1981	0.239455	Dotluanga	83+683	84+200	RHS	
12	484 OF 2015	0.00102	Laltinkhumi	80+047	80+054	LHS	
13	198 of 2000	0.00268	Saimanliana	80+612	80+626	LHS	
14	82 Of 1999	0.00204	Lalramliani	79+432	79+442	LHS	
15	310 of 2001	0.0032	Lalawmpuia	80+595	80+612	LHS	
16	118 OF 1999	0.002808	K Kapzawna	80+071	80+081	RHS	
17	481 of 2014	0.00186	Lalrawngbawli	80+573	80+584	LHS	
18	493 Of 2016	0.0025	Lalnghaka	79+469	79+481	LHS	
19	350 OF 2002	0.00324	R Zathuama	79+481	79+500	LHS	
20	125 OF 1999	0.00512	Philip Chawnglianthuama	80+072	80+088	LHS	
21	247 Of 2000	0.0028	Lalthlamuani	79+508	79+522	LHS	
22	132 of 1999	0.0033	Neihkima	80+684	80+702	LHS	
23	32 OF 1998	0.00184	B Lalchhuana Ralte	79+500	79+508	LHS	
24	181 of 1999	0.00516	Lianchhunga	80+656	80+670	LHS	
25	136 OF 1999	0.0048	Thanzama	80+203	80+218	LHS	
26	375 OF 2003	0.00159	Kapzauva	80+063	80+071	LHS	
27	P P No 1194 of 1976	0.062588	L H Parmawii	84+200	84+343	RHS	
28	142 of 1999	0.0059	Ngurliana	80+812	80+824	LHS	
29	253 of 2000	0.0021	Ramliana	80+229	80+240	LHS	
30	P P No 470 of 1978	0.0564	P Lalthanmawia	84+607	84+780	LHS	
31	VC Pass	0.00104	Thangvela	79+184	79+194	LHS	
32	176 Of 1999	0.016496	JEROME LALCHHANHIMA	79+565	79+581	RHS	
33	58 OF 1999	0.0022	Chalthanga	80+115	80+123	LHS	
34	443 Of 2010	0.01855	K Sangthuama	79+581	79+612	RHS	
35	51 OF 1981	0.0016	Rochamliana	80+106	80+115	LHS	
36	184 Of 2000	0.0185	KV Vanlalhruaia	79+612	79+635	RHS	
37	VC Pass	0	Rosangzuala	85+498	85+625	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
38	334 of 1976	0.04	PC Lalrimawii	81+420	810+536	LHS	
39	202 of 2000	0.073032	Vanlalhruaii	80+241	80+307	RHS	
40	21 OF 1998	0.00208	Vanlalthanga	80+135	80+145	LHS	
41	441 OF 2010	0.002821	PC Lalrimawii	80+137	80+147	RHS	
42	40 OF 1998	0.00246	Haukhama	79+745	79+764	LHS	
43	164 OF 1999	0.024752	K VANNEIA	79+755	79+770	RHS	
44	110 OF 1999	0.0182	ROCHHINGPUII	79+770	79+784	RHS	
45	444 OF 2010	0.0048	H L Lawmzuala	79+729	79+745	LHS	
46	211 OF 2000	0.0056	Lalchungnunga Sailo	79+788	79+809	LHS	
47	361 OF 2003	0.00866	Lianthangi	79+789	79+809	RHS	
48	P P No 264 of 1979	0.262973	T Lalhmingthanga	85+195	85+635	RHS	
49	85 of 1999	0	Hmingthanzauva	80+311	80+322	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
50	53 of 2013	0.01	Ricky Malsawma	82+120	82+138	RHS	
51	LSC NO 34 OF 1998	0.00255	Siamkungi	79+630	79+645	LHS	
52	LSC NO . 323 OF 2001	0.00389	Tlangmawii	79+645	79+659	LHS	
53	52 of 2013	0.001	Ricky Malsawma	82+228	82+241	LHS	
54	135 OF 1999	0.00872	Vanlalrimawii	79+809	79+825	LHS	
55	LSC NO . 195 OF 2000	0.010506	J Lalduhzuala	79+665	79+676	RHS	
56	335 of 2001	0.039145	Ramthangi	80+337	80+368	RHS	
57	160 OF 1999	0.004363	Kapzauva	79+836	79+850	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner/ Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip Tehsil						
	Village: Chhingchhip						
58	425 of 2007	0	Lalrosanga	80+322	80+334	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
59	16 OF 2010	0	Vanlalhumi	82+497	82+560	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
60	111 OF 1999	0.003581	SANGZAWNI	79+817	79+825	RHS	
61	PP NO . 532 OF 2005	0.170205	Paul Thangzika	85+635	85+891	RHS	
62	106 OF 1999	0.003974	LALPARI	79+825	79+836	RHS	
63	LSC NO . 382 OF 2004	0.010031	THATKUNGA	79+635	79+654	RHS	
64	897 of 1981	0.001	SIAMMAWIA	79+879	79+884	RHS	
65	308 OF 2001	0.000916	Tianthangi	79+809	79+817	RHS	
66	134 OF 1999	0.0072	Vanlaltluanga	79+836	79+847	LHS	
67	408 of 2005	0.01458	Zosangliana	80+400	80+421	RHS	
68	401 of 2004	0.008496	Denghmuna	80+421	80+429	RHS	
69	LSC NO 487 OF 2016	0.006883	Laldawngliani	79+654	79+665	RHS	
70	LSC NO 205 OF 2000	0.0312	Kapthanga	79+676	79+705	RHS	
71	LSC NO 254 OF 2001	0.006492	R Lalsangzuala	79+687	79+699	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
72	LSC NO 39 OF 1998	0	C Thangseia	79+699	79+707	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
73	LSC NO 337 OF 2001	0.002918	V Siamliana	79+730	79+732	RHS	
74	151 of 1999	0.00085	Pachhunga	80+980	81+009	LHS	
75	41 OF 1998	0.00143	Biakdika	79+893	79+905	LHS	
76	LSC NO 228 OF 2000	0.005279	K Lalhmachhuana	79+705	79+718	RHS	
77	243 OF 2000	0.00628	Huanmawii	79+847	79+865	LHS	
78	LSC NO 222 OF 2000	0.003527	Lalthatliana	79+725	79+730	RHS	
79	LSC NO 404 OF 2005	0.004887	Hmuliana	79+718	79+725	RHS	
80	LSC NO 489 OF 2016	0.007779	J Vanlalruata	79+732	79+743	RHS	
81	P /P No 1199 OF 1976	0.06192	Danglova	75+595	75+790	LHS	
82	LSC No 379 OF 2004	0.004569	P Rothanga	79+743	79+755	RHS	
83	137 OF 1999	0.00468	R Lalthanmawia	79+905	79+917	LHS	
84	pp NO . 625 OF 2011	0.015976	Biakchhunga	79+844	79+915	RHS	
85	192 OF 2000	0.00684	K Lalramhluna	79+927	79+938	LHS	
86	430 of 1972	0.0216	C. Lalbiakenga	75+340	75+595	LHS	
87	84 OF 1999	0.006	Sangzuali	79+917	79+927	LHS	
89	57 of 1978	0.0444	Lalringliana	76+112	76+293	LHS	
90	291 of 1981	0.1464	Lalluangliana	76+341	76+595	RHS	
91	412 of 1981	0.011296	P.C Neihkima	76+662	76+942	LHS	
92	44 of 2012	0.0036	ZORINPUII KHIANGTE	77+094	77+110	RHS	
93	492 OF 2016	0.00709	Lalkhuma	77+688	77+706	LHS	
94	16 of 1998	0.01369	R Lallawmzuala	78+395	78+441	LHS	
95	45 of 1998	0.0014	Dohleia	79+865	79+874	LHS	
96	462 of 2012	0.00264	Laithuama	79+874	79+883	LHS	
97	171 of 1999	0.0128	Biakzauvi	79+930	79+946	RHS	
98	110 of 1971	0.00134	R. Zathuama	78+411	78+414	LHS	
99	461 of 2012	0.00419	Thangvela	80+177	80+189	LHS	
100	LSC No 399 of 2004	0.00166	Pc Ramruata	78+645	78+655	LHS	
101	146 of 1999	0.0044	Dothanga	80+189	80+203	LHS	
102	VC Pass	0.00502	Thangzikpuia	78+833	78+845	LHS	
103	LSC No 451 of 2010	0.016381	Paul Rengkunga	78+143	78+194	LHS	
104	LSC No 370 of 2003	0.00735	Khawvelthanga	78+537	78+548	LHS	
105	LSC No 295 of 2001	0.0052	Biaksangi	78+530	78+537	LHS	
106	LSC No 278 of 2001	0.01171	C Sapliana	78+517	78+530	LHS	
107	LSC No 287 of 2001	0.00186	R Laltlankima	78+580	78+589	LHS	
108	LSC No 279 of 2001	0.00636	Lalremthanga	78+508	78+517	LHS	
109	LSC No 373 of 2003	0.00194	PC Neihkima	78+613	78+625	LHS	
110	LSC No 246 of 2000	0.00652	Chhangdawla	78+563	78+580	LHS	
111	LSC No 332 of 2001	0.00396	Darkhuma	78+625	78+645	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1495 (263)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner/ Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip Tehsil						
	Village: Chhingchhip						
112	LSC No 456 of 2011	0.00228	C Lalmuntluanga	78+548	78+563	LHS	
113	LSC No 284 of 2001	0.010498	F Zakhuma	78+604	78+620	RHS	
114	LSC No 313 of 2001	0.0013	Malsawma	78+714	78+728	LHS	
115	LSC No 400 of 2004	0.00058	Thantluanga	78+704	78+714	LHS	
116	80 of 1999	0.015734	C . Lianzuala	79+982	80+016	RHS	
117	57 of 1999	0.00331	H K Thangsela	79+983	80+005	LHS	
118	86 of 1999	0.004748	Lalfela	80+016	80+025	RHS	
119	119 of 1999	0.00275	K . Lalrinliana	80+038	80+047	LHS	
120	48 of 1999	0.00373	T . Chawngkhuma	80+013	80+022	LHS	
121	114 OF 1999	0.003273	Challianzinga	80+053	80+060	RHS	
122	73 OF 1999	0.002219	Lalhmuliana	80+030	80+039	RHS	
123	336 of 1976	0.029808	C . Doliana	74+950	75+000	RHS	
124	LSC No 182 of 1999	0.01224	Biakhlunchhungi	78+967	78+991	RHS	
125	LSC No 18 of 1998	0.01062	Ngurauva	77+856	77+891	LHS	
126	476 OF 2013	0.007813	C Ramsangliana	78+911	79+000	RHS	
127	67 OF 1999	0.01	Malsawmtluanga	79+238	79+252	LHS	
128	491 OF 2016	0.010017	Lalngeni	78+620	78+641	RHS	
129	391 OF 2004	0.00076	Varnghinglova	78+664	78+679	LHS	
130	351 of 2003	0.00312	Lalramenga Chhangte	78+814	78+833	LHS	
131	288 OF 2001	0.00172	Biaksangi	78+655	78+664	LHS	
132	505 OF 2017	0.00284	Lalnghinglovi	78+762	78+778	LHS	
133	369 of 2003	0.00284	Lalchhuana	78+799	78+814	LHS	
134	372 OF 2003	0.00218	PL Sawilaia	78+753	78+762	LHS	
135	503 OF 2017	0.00372	Bekima	78+778	78+799	LHS	
136	392 OF 2004	0.00049	Lalmawia	78+602	78+613	LHS	
137	473 of 2012	0	Chuangkima	78+845	78+861	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
138	108 OF 1999	0.00208	Raltawnluia	79+153	79+163	LHS	
139	42 of 1980	0.21808	PC Ramruata	75+790	76+112	LHS	
140	258 of 2001	0.032239	HV LALRINKIMI	77+799	77+837	RHS	
141	349 of 2002	0.00324	Thanthuami	80+835	80+850	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1496 (264)

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 5

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Keitum (P-2)						
1	606302 /01 /219 of 2004	0.0056	Laltailova	121+791	121+805	RHS	
2	Mizo Kohhran	0.00000	Mizo Kohhran	121+805	121+812	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
3	106202 / 01 / 64 of 1999	0	H Rochhuma	122+029	122+035	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
4	606302 /01 /254 of 2006	0.00569	Lalrinkimi	121+812	121+821	RHS	
5	606302 / 01 / 244 of 2004	0.001219	Ramlawma	122+045	122+054	LHS	
6	VC Pass	0.00519	CS Laizarzova	121+736	121+748	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
7	606302 /01 /213 of 2003	0.008615	Ruatkhumi	121+829	121+839	RHS	
8	VC Pass	0	Gordon Lalvenmawia	121+748	121+755	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
9	606302 / 01 / 248 of 2004	0.00256	H Rochhuma	122+054	122+065	LHS	
10	106202 / 01 / 192 of 2001	0.004093	Lalkulha	121+716	121+722	RHS	
11	106202 /01 /154 of 2000	0.00487	C Suakliana	121+839	121+847	RHS	
12	606302 / 01 / 212 of 2003	0.003	Hrangchhuana	122+067	122+080	LHS	
13	106202 /01 /75 of 1999	0.003617	Lalchhawna	121+875	121+882	RHS	
14	106202 / 01 / 01 of 1998	0.01087	C Tlanghmingthanga	121+740	121+760	RHS	
15	106202 / 01 / 31 of 1998	0.00432	Lalhmunngheta	122+080	122+093	LHS	
16	VC Pass	0	James Lalrintluanga	121+760	121+778	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
17	VC Pass	0	Lalkulha	121+778	121+784	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
18	106202 /01 /24 of 1998	0.00334	K Rivela	121+898	121+920	LHS	
19	VC Pass	0	C Lalrintluanga	121+784	121+791	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
20	106202 /01 /89 of 1999	0.00136	Lalsangpuii	121+920	121+928	LHS	
21	106202 / 01 / 121 of 2000	0	PC Kapzinga	122+119	121+125	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
22	106202 / 01 / 46 of 1998	0.003525	Thangzauva	122+079	122+085	RHS	
23	106202 / 01 / 153 of 2000	0.00492	Hmingdailovi c/o C.V. Lalrinliana	122+125	122+146	LHS	
24	CAD -606302 /01 /305 OF 2016	0.00354	Rosanga	121+948	121+955	LHS	
25	106202 /01 /147 of 2000	0.00266	Zohmingthanga	121+955	121+970	LHS	
26	106202 / 01 / 30 of 1998	0.004416	T C Lallala	122+060	122+075	RHS	
27	106202 /01 /140 OF 2000	0	Thanseii	121+970	121+986	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Keitum (P-2)						
28	CAD - 296 OF 2016	0.0024	K Thangluaia	121+999	122+008	LHS	
29	606302 /01 /266 of 2006	0	K Laltanzuala	122+018	122+029	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
30	VC Pass	0.029795	Health Sub Center	122+085	122+132	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
31	140 of 2011	0.014386	Chairman Presbyterian Church	122+132	122+159	RHS	
32	139 of 2011	0.0258	Chairman Presbyterian Church	122+159	122+213	RHS	
33	CAD 606302 / 01 / 289 of 2014	0.002251	J Lalchhartiana	122+110	122+118	LHS	
34	606302 / 01 /255 of 2006	0.00221	Lalfakawma	121+784	121+791	RHS	
35	106202 /01 /188 of 2001	0.005251	Sawikhuma	121+760	121+782	RHS	
36	VC Pass	0.006	Lalmakzuali	121+871	121+890	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1498 (200)

ANNEXURE-I

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
1	VC Pass	0	Laldinpuia	70+500	70+571	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
2	613 of 1978	0.030947	R Thanmawia	66+657	66+670	LHS	
3	VC Pass	0	C . Vanlalvena	68+669	69+303	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
4	109 of 2000	0.011163	Vanlalruata Renthlei	67+404	67+435	LHS	
5	VC Pass	0	Malsawmkima	69+465	69+642	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
6	613 of 1978	0.01539	R Zalawma	67+451	67+469	LHS	
7	60 of 2000	0	Rawna	67+191	67+279	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
8	990 of 1977	0.1078	Lalhmunmawia	67+836	67+965	LHS	
9	199 of 2004	0.10625	Sanglura	65+293	65+424	LHS	
10	LSC 2 Of 2013	0.02106	Lalramnghaka	65+293	65+424	LHS	
11	619 of 2010	0.00688	K Lalzarliana	71+843	71+855	RHS	
12	70 of 2002	0	Lalchangliana Ralte	66+781	66+890	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
13	P / Patta 619 of 2010	0.00612	K . Thanzinga	73+058	73+471	RHS	
14	5 of 1980	0.068834	H Lalnunmawia	68+002	68+161	LHS	
15	1 Of 2014	0	Mangthansiama	65+424	65+625	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
16	12 Of 2011	0	Thangngaia	65+625	65+660	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
17	619 of 2010	0.00623	M S Dawngliani	71+867	71+879	RHS	
18	499 of 1980	0.078054	Padawla	68+161	68+300	LHS	
19	13 Of 2011	0	K Kaptluanga	65+660	65+710	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
20	619 of 2010	0.00679	K . Vanngaizuala	71+879	71+892	RHS	
21	75 of 1995	0	Abraham Lalrinliana	68+300	68+403	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
22	744 Of 1976	0	Ramzidinga	65+760	65+906	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

(C. LALBUHZUALI)

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
23	50 of 2002	0	Vanlalnghaka	68+403	68+493	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
24	80 Of 1998	0	C Sangmawia	68+493	68+662	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
25	147 Of 1977	0	Taikhuma	65+906	66+023	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
26	619 of 2010	0.0081	Rosiama	71+829	71+843	RHS	
27	619 of 2010	0.00828	K . Parkunga	71+906	71+919	RHS	
28	619 of 2010	0.00968	Siamthara	71+919	71+935	RHS	
29	619 of 2010	0.01051	Lalhmingliana	71+935	71+951	RHS	
30	110 of 2004	0.04451	Sangzakhuma	72+277	72+449	RHS	
31	27 of 2003	0.15525	Sangzuala	72+449	72+628	RHS	
32	15 Of 2005	0	Vl Chhuma	66+023	66+203	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
33	80 of 2003	0	Israel Lalmawizuala	68+880	68+970	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
34	140 Of 2001	0.00691	F Sapzinga	66+365	66+409	LHS	
35	66 Of 2000	0.0005304	Thanzuali	66+409	66+425	LHS	
36	141 Of 2001	0.008684	S Lalkimi	66+425	66+464	LHS	
37	747 of 1976	0.04075	Lalbiaksangi	69+030	69+086	LHS	
38	292 Of 2010	0.021582	C Vawra Ralte	66+464	66+548	LHS	
39	1174 of 1976	0.191296	H Lalmuana	69+086	69+451	LHS	
40	24 Of 1992	0.005972	Vl Chhuma	66+548	66+579	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
41	90 of 1988	0	Lawmkima	69+451	69+642	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
42	27 Of 1992	0.00656	Salvation Army	66+579	66+594	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
43	738 of 1976	0.194082	Sainguauva	69+702	70+007	LHS	
44	11 of 68	0	Lalchhuansanga	70+007	70+202	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
45	611 of 1978	0.05138	H Varkhumtluanga	70+202	70+317	LHS	
46	P / Patta 684 of 1982	0.0974	Lallungmuana	72+628	72+794	RHS	
47	85 of 1998	0	Venghlun Presbyterian	70+317	70+342	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
48	581 of 2009	0.078107	Lalduhthanga	72+794	72+897	RHS	

(C. LALDUHZUALI)

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
49	86 of 1990	0	Venglai Presbyterian	70+342	70+578	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
50	138 Of 2001	0.00548	R Lalchhanhima	66+594	66+620	LHS	
51	39 Of 2000	0.00548	Parzuali	66+620	66+637	LHS	
52	106 of 1981	0.229201	Kapthlanga	70+977	71+301	LHS	
53	111 Of 2000	0.00601	Vanlalhluna	66+657	66+670	LHS	
54	163 of 1984	0	Lalhmingthanga	71+301	71+363	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
55	41 Of 2000	0	Lalfakzuali	68+443	68+669	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
56	VC Pass	0	Biakthanga	73+020	73+320	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
57	41 Of 2000	0.0015	Zorampari	66+670	66+684	LHS	
58	70 of 2006	0.006488	David Lalmuankima	71+363	71+383	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
59	279 Of 2008	0.00001	H Lalnunmawia	66+725	66+729	LHS	
60	75 of 2003	0.005189	Vanlalhriata	71+383	71+401	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
61	40 Of 2000	0.00024	Anganwadi	66+729	66+735	LHS	
62	167 of 1985	0.005562	J.Manliana	71+401	71+422	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
63	126 Of 2004	0.00126	Ngurvuani	66+761	66+777	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
64	68 of 2001	0	Lalhmingthanga	71+422	71+440	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
65	5 Of 2007	0	Lalhmachhuana	66+783	66+791	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
66	P Patta 133 of 2004	0.138154	Neihlaia	72+441	72+672	LHS	
67	157 Of 2001	0.00064	Ramzauva	66+791	66+803	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
68	P Patta 133 of 2004	0.005548	K Vanzama	72+562	72+583	LHS	
69	160 Of 2001	0.0009	Sangzuali	66+803	66+813	LHS	
70	74 of 2005	0.09529	Ramfangzauva	66+890	67+015	RHS	
71	176 Of 2001	0.00225	Thangngaia	66+813	66+836	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
72	VC Pass	0	K Kapkima	72+672	72+176	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
73	1600 of 1976	0.06419	Laltlankima	67+015	67+106	RHS	
74	VC Pass	0	Lalnghakliana	72+896	73+058	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
75	VC Pass	0	K Kaptluanga	69+642	69+702	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
76	P Patta 169 of 2004	0.21601	K Thanzinga	73+058	73+471	LHS	
77	P Patta 237 of 1981	0.07684	C Lalpari	67+193	67+278	RHS	
78	204 of 2004	0.028275	C Tawnlula	71+541	71+900	LHS	
79	VC Pass	0	H Dengzuala	65+434	65+606	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
80	12 Of 2000	0.002	K Vanzama	66+855	66+867	LHS	
81	P Patta 89 of 1992	0.11293	Zatawna	67+965	68+162	RHS	
82	14 Of 2007	0.00523	Ramzauva	66+746	66+761	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
83	VC Pass	0	K Thanzuala	68+662	68+880	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
84	195 Of 2005	0.01598	R Lalchhanhima	66+887	66+930	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
85	VC Pass	0	K Thanzinga	68+162	68+202	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
86	LSC 192 OF 2001	0.00833	Rawna	67+100	67+118	LHS	
87	221 Of 2002	0.00058	Sangthangi	66+930	66+947	LHS	
88	VC Pass	0	C Lalzuia	66+553	66+593	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
89	263 of 2006	0.001	Vanlalliani	66+947	66+968	LHS	
90	211 Of 2001	0.0074	Lallawmkima	67+027	67+050	LHS	
91	LSC 371 Of 2016	0.00584	Rawna	67+164	67+191	LHS	
92	VC Pass	0	Lalchangliana	67+965	68+002	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
93	26 Of 2004	0	Rawna	67+493	67+602	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
94	203 of 2004	0.00561	Lallungmuana	71+928	71+962	LHS	
95	VC Pass	0	Lalzuisangi	68+202	68+298	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
96	615 Of 1978	0.292	C Tailuaia	70+578	70+977	LHS	
97	82 Of 2004	0.0019752	Lalhmingliana	72+238	72+253	LHS	
98	VC Pass	0	H Zoliana	70+622	70+977	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
99	82 Of 2004	0	K Vanlalthara	72+121	72+129	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
100	VC Pass	0	C Lalnunpuia	70+977	71+120	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
101	82 Of 2004	0.0029499	Lalchhuansanga	72+278	72+290	LHS	
102	VC Pass	0	Rochhingpuii	71+120	71+301	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
103	VC Pass	0	Lalrintluanga	71+301	71+386	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
104	82 Of 2004	0.00345	Lalthianghlima	72+290	72+305	LHS	
105	57 Of 2003	0.00345	Lalliana Sailo	72+305	72+441	LHS	
106	85 of 2006	0.00002	C Tailuaia	72+129	72+141	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
107	82 of 2004	0.00052	R Lalbiakmawia	72+141	7+216	LHS	
108	82 of 2004	0.00018	Lalrawna	72+160	72+175	LHS	
109	82 of 2004	0.00378	Lalremi	72+202	72+221	LHS	
110	82 of 2004	0.0018336	Vanlaldiki	72+221	72+238	LHS	
111	88 of 2009	0	Zozuala	68+895	70+007	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
112	88 of 2004	0	Hriatchhunga	70+007	70+165	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
113	88 of 2007	0	Vanlalruata Renthlei	69+698	69+773	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
114	88 of 2003	0	Vanlalthlamuanpuia	70+317	70+500	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1502 (271)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
115	P Patta 354 of 1981	0.17243	H Dengzuala	67+278	67+603	RHS	
116	88 of 2002	0	Pc Lalbiakliana	70+571	70+622	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
117	P Patta 191 of 1981	0.12654	C Zuitluanga	67+663	67+835	RHS	
118	88 of 1994	0	Hriatchhunga	69+773	69+895	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
119	P Patta 716 of 1978	0.0496	C Tailuaia	67+835	67+965	RHS	
120	P Patta 251 of 1976	0.08264	Lalzama Sailo	65+220	65+434	RHS	
121	P Patta 144 of 1976	0.15114	H Vanlaldika	65+606	65+913	RHS	
122	38 of 2013	0.07324	Lalremliana	72+005	72+277	RHS	
123	64 of 2005	0.0015	NL China	71+982	71+992	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
124	VC Pass	0	Vanlalruata Renthlei	70+165	70+317	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1504 (272)

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 6

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: New Serchhip						
1	VC Pass	0.00305	Lalnunpari	101+280	101+295	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
2	SCHP 118 of 1991	0.00305	Zakunga	101+312	101+328	RHS	
3	VC Pass	0	Tlanghmingthangi	101+550	101+577	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
4	DLP 51 of 1997	0.0150502	Managing Director MIZOFED	101+254	101+282	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
5	SCHP 111 of 1991	0.0108478	T Lalhuthanga	101+282	101+301	LHS	
6	SCHP 41 of 1989	0.0112214	T Rokima	101+301	101+321	LHS	
7	105801 / 01 / 72 of 2001	0.011221	Chhunthuama	101+321	101+340	LHS	
8	SCHP 82 of 1992	0.0085976	T Rosiama	101+340	101+359	LHS	
9	SCHP 63 of 1987	0.0104796	K Zosangliana	101+372	101+387	LHS	
10	8 of 1987	0.00305	R Lalkohbika	101+405	101+420	LHS	
11	SCHP 66 of 1987	0.0110325	Thangliantluanga	101+436	101+450	LHS	
12	VC Pass	0	C Lalrotluanga	101+536	101+550	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
13	606002 / 01 / 56 of 2008	0.0097791	K Zosanga	101+235	101+254	LHS	
14	SCHP 10 of 1990	0.00305	R Lalrinthangi	101+328	101+344	RHS	
15	SCHP 2 of 1991	0.0010278	Ralliana	101+370	101+373	RHS	
16	SCHP 133 of 1991	0.00305	C V L Malsawma	101+420	101+436	LHS	
17	298 of 2010	0.0129181	John Lianzauva	101+577	101+589	LHS	
18	606002 / 01 / 368 of 2009	0.0034895	C Biakchhawna	101+600	101+618	LHS	
19	VC Pass	0.0032	Rothianga	101+618	101+634	LHS	
20	VC Pass	0.01	Nghinglova	101+634	101+659	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
21	332 of 2011	0.01	Lalremruata	101+659	101+670	LHS	
22	VC Pass	0.0104225	F Pahlira	101+670	101+682	LHS	
23	325 of 2015	0.0156632	Ralzatawna	101+695	101+714	LHS	
24	606002 / 01 326 of 2014	0.0686158	Moses Vanlalthlana c/o Chairman Presbyterian	101+568	101+655	RHS	
25	SCHP 43 of 1986	0.007919	J Saithantluanga	101+801	101+819	RHS	
26	SCHP 139 of 1987	0.0534229	Lalbana	101+450	101+568	RHS	
27	239 of 1993	0.00305	H Biakchhuma c/o Rengluaia Sailo	101+520	101+536	LHS	
28	606002 / 01 / 139 OF 2010	0.01	Lalnuntluanga	101+250	101+265	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
29	SCHP 222 of 1991	0.0036293	B Lalbiaktluanga	101+820	101+827	LHS	
30	SCHP 54 of 1993	0.009	J Lalhmunliana	101+479	101+495	LHS	
31	SCHP 46 of 1992	0.0140908	Lalchansanga	101+465	101+479	LHS	
32	SCHP 8 of 1992	0.00305	Lalhmunzara	101+235	101+250	RHS	
33	86 of 1986	0.00305	C Lalrawna	101+295	101+312	RHS	

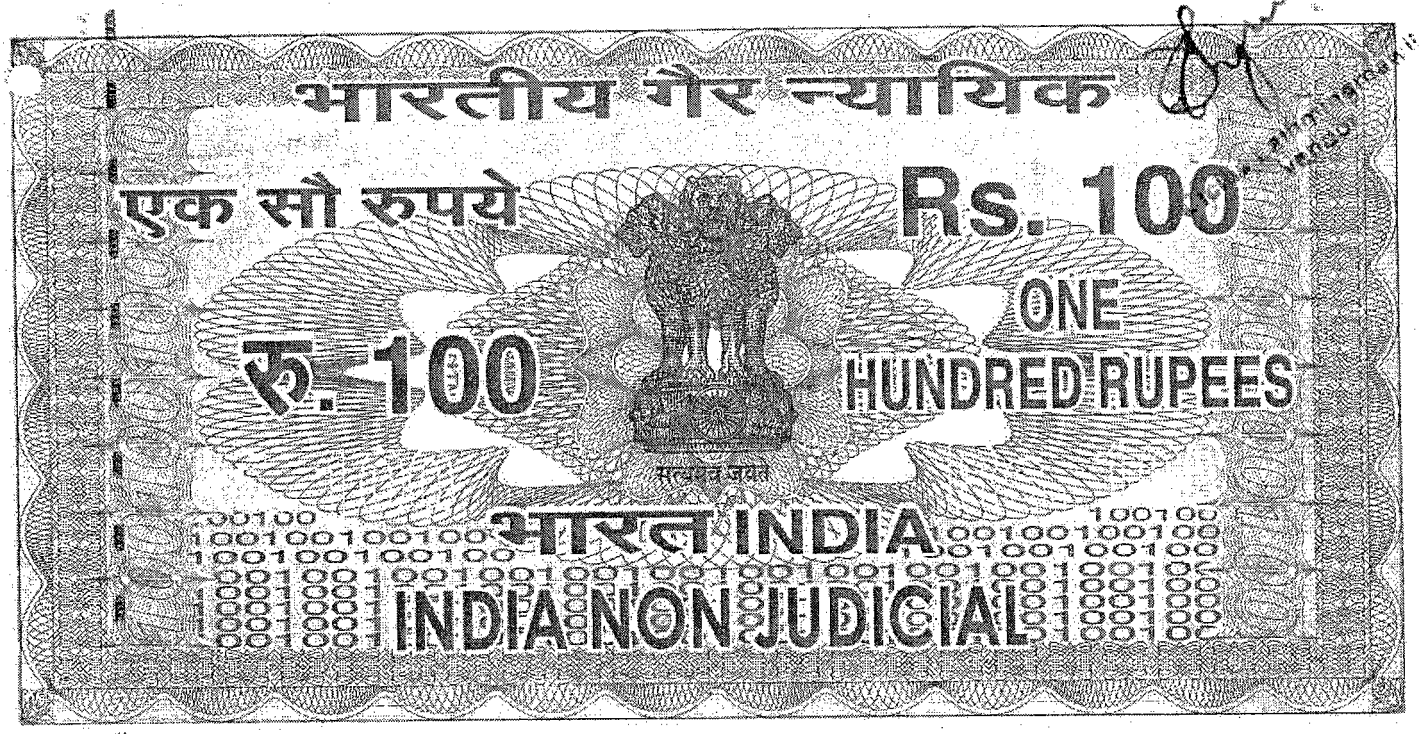
SUNIL KUMAR
General Manager(P) NHIDCL

1505 (273)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: New Serchhip						
34	VC Pass	0.0032	Lalawia L c/o Lalremsanga	101+808	101+820	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
35	VC Pass	0.0061	K Rodinga	101+748	101+761	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
36	SCHP 123 of 1991	0.010353	Lalthakima	101+838	101+853	RHS	
37	SCHP 54 of 1991	0.01	Thanghleia	101+786	101+808	LHS	
38	SCHP 1 of 1994	0.026327	JB Rualchhinga	101+390	101+450	RHS	
39	SCHP 37 of 1986	0.00306	Rodinga	101+387	101+400	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1500 (274)



मिजोरम MIZORAM 088241

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager(P), National Highways & Infrastructure Development Corporation Limited (NHIDCL), BO- Aizawl (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 4th Day of November, 2019 Anno Domini.

04/11/19
Deputy Commissioner
Serchhip District
Mizoram

04/11/19
SUNIL KUMAR
General Manager(P) NHIDCL

15th (275)

By this agreement, the First Party hands over **21.86665 Hectare** of land (detail attached) as directed by the Govt. of Mizoram for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **21.86665 Hectare** which is government land (detail attached) as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

04/11/19

(SANGCHHIN CHINZAH)
Deputy Commissioner &
Competent Authority for Land Acquisition
Serchhip District, Mizoram

Signature of Second Party

04/11/19

(SUNIL KUMAR)
General Manager (Projects)
NHIDCL, BO-Aizawl, Mizoram

Witnesses:

4/11/19

(C. LALDUHZUALI)
Settlement Officer
Land Revenue & Settlement
Serchhip District, Mizoram

4/11/19

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, BO- Aizawl, Mizoram

Place: Serchhip

Date: 4th November 2019

1508 (276)

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 5		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner/ Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip Tehsil					
	Village: Chhingchhip					
1	VC Pass	0.080834	Rosangzuala	85+498	85+625	LHS
2	16 OF 2010	0.01101	Vanlalhumi	82+497	82+560	LHS
3	VC Pass No. 18 of 1997	0.023512	R. Lalbiakdika	79+039	79+056	RHS
4	VC Pass No. 64 of 2003	0.003977	Zahmingthanga	79+227	79+237	RHS
5	VC Pass No. 28 of 2003	0.002726	C.Lalfakawma	79+237	79+258	RHS
6	V.C Pass	0.158923	Village Council (Mualpui)	79+258	79+510	RHS
7	V.C Pass No. 183 of 2015	0.011094	Y.M.A Chhingchhip Venglai	79+540	79+565	RHS
8	VC Pass 187 of 2015	0.010293	C Zosangliana	79+915	79+930	RHS
9	V.C Pass No. 051 of 2016	0.00406	Farming Society	80+127	80+137	RHS
10	V.C Pass No. 21 of 2016	0.020101	Rotluanaga	80+429	80+443	RHS
11	V.C Pass No. 14 of 2015	0.02652	Pachhunga	80+443	80+469	RHS
12	V.C Pass No. 22 of 2016	0.075107	R.Lalhmingtluanga	80+469	80+550	RHS
13	V.C Pass	0.055627	Village Council (Venghlun)	80+591	80+715	RHS
14	VC Pass 185 of 2015	0.090253	Venghlun Branch YMA	80+820	80+940	RHS
15	VC Pass 27 of 2016	0.037213	Lalhmachhuana	81+028	81+064	RHS
16	VC Pass 97 of 1994	0.068161	Nuchhungi	81+064	81+163	RHS
17	VC Pass	0.059641	Village Council (Venghlun)	82+175	82+342	RHS
18	VC Pass 86 of 2010	0.103388	R. Lalhmachhuani	82+342	82+913	RHS
19	VC Pass 7 of 2007	0.138758	Lalbiaksanga	82+913	83+208	RHS
20	VC Pass 11 of 2006	0.00919	K. Kapzawna	83+254	83+272	RHS
21	VC Pass 96 of 2008	0.143373	Ngurbiaki	83+300	83+683	RHS
22	VC Pass 5 of 2010	0.007934	Lalawmpuia	84+767	84+786	RHS
23	VC Pass 4 of 2010	0.033905	Thangvela	84+786	84+839	RHS
24	VC Pass 63 of 2010	0.039994	Lalfakliani	84+839	84+880	RHS
25	VC Pass 60 of 2008	0.144064	Hmingthanzauva	84+880	85+124	RHS
26	VC Pass 173 of 2017	0.014836	Self Help Group	85+124	85+140	RHS
27	VC Pass	0.049428	Laltanpuii	86+654	86+720	RHS
28	VC Pass 151 of 2017	0.263626	Chhingchhip Presbyterian Ramthar huan	87+440	87+760	RHS
29	VC Pass No. 75M of 1989	0.240264	Chawntluanga	76+293	76+662	LHS
30	VC Pass No. 20 H of 1988	0.034468	R.Doliana	77+340	77+395	LHS
31	VC Pass No. 15 of 1987	0.018483	C.Lianhlira	77+501	77+530	LHS
32	VC Pass No. 17 of 1998	0.025059	H.Lianhlira	77+557	77+631	LHS
33	VC Pass 14/HS of 1989	0.010713	H. Thanmawii	79+080	79+101	LHS
34	V.C House Pass	0.000822	Aihliri	80+887	80+914	LHS
35	VC Pass 143 of 1989	0.014703	R. Lalchhandama	81+360	81+383	LHS
36	VC Pass 111 of 1990	0.016015	Challianmuri	81+536	81+608	LHS
37	VC Pass 875 of 1986	0.148511	Zodingliana	85+195	85+348	LHS
38	VC Pass 190683	0.130482	T. Chawngkhuma	85+800	86+124	LHS
39	VC Pass 12 of 1982	0.161257	T. Lalhmingthanga	85+124	87+752	LHS

4/11/15
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

1507 (274)

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 5		
Sr. No.	Survey Number/	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village:	Chhiahtlang				
1	VC Pass	0.246202	Vanlalhluna	88+000	88+442	RHS
2	VC Pass	0.3070	Forest Department	87+845	88+420	LHS
3	VC Pass	0.050967	R Lalthantluanga	88+808	88+938	LHS
4	VC Pass	0.41407	V Thanzama	89+925	90+490	LHS
5	VC Pass	0.323695	Remnalalliana	91+102	91+482	LHS
6	VC Pass	0.329389	Lalhmahruaia	91+843	92+400	RHS
7	VC Pass	0.13731	Village Council	92+640	92+898	RHS
8	VC Pass	0.163861	Vanthangpuii	92+644	92+880	LHS
9	VC Pass	0.040507	Zaneihthangi	93+030	93+123	LHS
10	VC Pass	0.091675	Lalthlira	93+030	93+170	RHS
11	VC Pass	0.0116962	Lalrinmawii	97+860	97+878	LHS
12	VC Pass	0.007774	HC Lalmuankima	93+554	93+570	RHS
13	VC Pass	0.007356	Zarzokima	93+630	93+658	RHS
14	VC Pass	0.00215	Lalnunzira	93+890	93+903	RHS
15	VC Pass	0.007265	Hunbikima	93+903	93+928	RHS
16	VC Pass	0.00378	Lalhmasawna	93+973	93+998	RHS
17	VC Pass	0.006044	Lalnuntluanga	93+998	94+025	RHS
18	VC Pass	0.009196	Lalnunsiama	94+210	94+216	LHS
19	VC Pass	0.006642	Hrangzuala	94+216	94+228	LHS
20	VC Pass	0.029221	Varlianmawia	94+340	94+368	LHS
21	VC Pass	0.00575	Vanthangpuii	94+368	94+388	LHS
22	VC Pass	0.0145272	Malsawma	98+401	98+419	RHS
23	VC Pass	0.013872	K Pahlira	98+609	98+631	RHS
24	VC Pass	0.0043787	Lalrinkimi	97+354	97+369	RHS
25	VC Pass	0.0016326	H Lalsangliana	97+530	97+543	RHS
26	VC Pass	0.0032251	Lalhriatpuii	97+587	97+600	RHS
27	VC Pass	0.373909	K Lalnunmawia	88+938	89+400	LHS
28	VC Pass	0.0299425	C.L. Nghakliana	97+040	97+088	R.H.S
29	VC Pass	0.0001915	Lalrinliana	97+339	97+354	R.H.S
30	VC Pass	0.0208527	Lalnunzauva	97+430	97+445	R.H.S
31	VC Pass	0.003286	Lalremruata	97+573	97+587	R.H.S
32	VC Pass	0.0008171	Zonuntluanga	97+640	97+656	R.H.S
33	VC Pass	0.0051447	C. Rokuma	97+656	97+669	R.H.S
34	VC Pass	0.0029036	K. Lalluaia	97+669	97+684	R.H.S
35	VC Pass	0.0021376	Thangzuala	97+040	98+057	R.H.S
36	VC Pass	0.0003086	Lalrinthanga	97+057	97+061	R.H.S
37	VC Pass	0.007885	Lalsangzuala	98+140	98+172	R.H.S
38	VC Pass	0.0122601	C. Laltanpuia	98+368	98+382	R.H.S
39	VC Pass	0.0149276	V. Lalchhuanthanga	98+419	98+438	R.H.S
40	VC Pass	0.0039041	Thangvuta	98+943	98+960	R.H.S
41	VC Pass	0.0243051	Chairman, IKK	97+325	97+380	L.H.S

Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

42	VC Pass	0.0095184	K. Lalhriattira	97+567	97+575	L.H.S
43	VC Pass	0.011074	Sawichhingi	97+942	97+962	L.H.S
44	VC Pass	0.0238166	Lalrinthanga	98+105	98+156	L.H.S
45	VC Pass	0.0569174	Chairman, Presbyterian	98+317	98+595	L.H.S
46	VC Pass	0.0006744	R. Zakunga	98+840	98+858	L.H.S
47	VC Pass	0.0373558	Helen Lalenkawli	99+060	99+110	L.H.S
48	NIL	0.0105414	Lawmawma	99+258	99+274	L.H.S
49	VC Pass	0.0001	J.C. Phunnawla	99+363	99+383	L.H.S
50	VC Pass	0.0113176	C. Lalsangliana	99+505	99+418	L.H.S
51	VC Pass	0.0256584	C. Lalthanmawii	99+490	99+507	L.H.S
52	VC Pass	0.023763	Lalngurliana	99+507	99+520	L.H.S
53	VC Pass	0.0262092	Rosy Lalrinkimi	99+555	99+580	L.H.S
54	VC Pass	0.0189366	H. Lalchhuanmawia	99+582	99+642	L.H.S
55	VC Pass	0.0141757	Vanlalsiami	99+870	99+902	L.H.S
56	VC Pass	0.0128729	Lalzarzova	99+920	99+938	L.H.S
57	VC Pass	0.0093269	Darzapa	100+350	100+360	L.H.S
58	VC Pass	0.0094745	Lalduhawma Sailo	100+774	100+792	L.H.S
59	VC Pass	0.0348365	V. Zadingliani	99+837	99+871	L.H.S
60	VC Pass	0.005862	H. Lalnunziri	99+305	99+320	L.H.S
61	VC Pass	0.213377	Zonunmawia	88+940	89+400	RHS
62	V.C Pass	0.090582	P.C Lallianzuala	90+300	90+490	RHS
63	VC Pass	0.127727	F.Chhunliana	92+400	92+640	RHS
64	V.C Pass	0.13731	Village Council	92+640	92+898	RHS
65	V.C Pass	0.020502	Zohmingliani	93+170	93+250	RHS
66	V.C Pass	0.037546	Lalchhuangzuali	93+250	93+300	RHS
67	V.C Pass	0.015467	Lalchhuanawmi	93+670	93+696	RHS
68	V.C Pass	0.024981	K.Vanlalvena	93+800	93+846	RHS
69	V.C Pass	0.255274	Lalnunziri	88+420	88+808	L.H.S
70	V.C Pass	0.219222	Ngurlalmawii	89+400	89+705	L.H.S
71	V.C Pass	0.107775	Lalhmachhuana	90+490	90+672	L.H.S
72	V.C Pass	0.186434	Lalngura Sailo	90+785	91+042	L.H.S
73	V.C Pass	0.15743	F.Rammawia	91+042	91+102	L.H.S
74	VC Pass	0.323695	Remnalalliana	91+102	91+482	L.H.S
75	V.C Pass	0.165672	Lalramhluta	91+482	91+692	L.H.S
76	VC Pass	0.142116	Vanlalluaha	91+692	91+870	L.H.S
77	V.C Pass	0.098928	Lalthlamuana	91+870	91+920	L.H.S
78	VC Pass	0.02611	Ramnghahsanga	91+920	92+005	L.H.S
79	VC Pass	0.273099	Zairemmawia	92+280	92+644	L.H.S
80	V.C Pass	0.096671	H.Lalthlamuana	92+880	93+030	L.H.S
81	V.C Pass	0.367469	Village Council	93+720	94+210	L.H.S
82	VC PASS	0.05863	Village Council	94+259	94+340	L.H.S
83	V.C Pass	0.029221	Varlianmawia	94+340	94+368	L.H.S
84	V.C Pass	0.52208999	Forest Department	90+485	91+100	R.H.S
85	V.C Pass	0.607305	Forest Department	93+760	94+330	L.H.S

4/11/15
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

1511 K+V

STATE: MIZORAM			District : SERCHHIP	Sub-Package No. 5		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village: Serchhip					
1	VC PASS	0.07803	Biaksangzuala	111+840	112+067	LHS
2	VC Pass	0.04326	Lallianmawia	112+067	112+154	LHS
3	VC PASS	0.0174659	T Lalrawngbawla	112+495	112+746	RHS
5	VC PASS	0.107805	C Lalhriatrenga	113+480	113+690	RHS
6	VC PASS	0.410562	B Thangkima	115+200	115+460	RHS
8	Vc Pass	0.244884	R Vanlalchhuanga	115+950	116+268	RHS
9	VC PASS	0.070055	Lalrindika	116+340	116+450	RHS
10	VC PASS	0.054401	Lalromawii	116+268	116+340	RHS
13	VC Pass	0.070095	R Lalrinawma	118+950	119+190	LHS
15	Vc Pass 27 Of 2005	0.0108	Lalropianga	119+840	119+900	LHS
21	Vc Pass 24 OF 2007	0.232065	Kananthangi	120+260	120+560	RHS
22	Vc Pass 4 Of 2005	0.039343	James Lalrintluanga	120+560	120+670	RHS
24	Vc Pass 24 OF 1989	0.098007	Chalrotluanga	112+372	112+615	LHS
25	Vc Pass 24 OF 1992	0.207294	Ramthangliana	112+615	113+000	LHS
26	Vc Pass 120 OF 2005	0.107805	Stone Quarry Industry Society	113+285	113+680	LHS
27	Vc Pass 27 OF 1993	0.086141	R Lalhmunmawia	113+680	113+86	LHS
28	Vc Pass 7 OF 1993	0.100112	K Lallawma	113+860	114+169	LHS
29	Vc Pass 9 OF 1990	0.097546	Pakunga	114+169	114+480	LHS
31	Vc Pass 10 OF 1993	0.216586	Multi Commodity Producer Society	115+200	116+270	LHS
32	Vc Pass 14 OF 1994	0.25522	R Lalnunenga	116+270	117+047	LHS
34	Vc Pass 15 OF 1996	0.072748	Lalhmuaka	117+235	118+450	LHS
35	VC Pass	0.102354	Rualkhumi	113+000	113+285	LHS
40	VC PASS	0.083312	Thanzuala	111+730	111+756	RHS
41	VC PASS	0.083312	Lalnunsanga	111+676	111+840	LHS
42	VC Pass	0.016093	Tluangthanga	121+130	121+150	RHS
43	VC Pass	0.015917	Jessy Zosangkhuma	121+165	121+180	RHS
44	VC Pass	0.012803	K Rivela	121+150	121+165	RHS
45	VC PASS	0.012548	Vanlalzara	121+194	121+210	RHS
47	VC PASS	0.011559	Vanlalthai	121+240	121+255	RHS
48	VC Pass	0.012069	Rodawla	121+268	121+284	RHS
49	VC PASS	0.004892	Lalthlamuana	121+616	121+622	RHS
50	VC Pass Schp-1	0.0211	Village Council	111+480	111+520	LHS
51	VC Pass Schp-35	0.0211	Divisional Horticulture	111+480	111+520	LHS
52	VC Pass Schp-2	0.017616	U.P.C. (NEI) Sailiam	111+520	111+560	LHS
53	VC Pass Schp-3	0.003079	Lalkhumi	111+583	111+603	RHS
54	VC Pass	0.039681	Thlansanga	111+909	111+953	RHS
55	VC Pass Schp-4	0.059838	R.Renghnuna	111+953	112+013	RHS
56	VC Pass Schp-5	0.042874	PC.Thankunga	112+013	112+060	RHS
57	VC Pass Schp-6	0.094273	Remlalliana	112+154	112+372	LHS
58	VC Pass Schp-7	0.23392	Sawithangi	112+060	112+372	RHS
59	VC Pass Schp-9	0.099992	Lalnunthanga	113+000	113+111	RHS
60	VC Pass Schp-10	0.151341	Village Council	113+111	113+285	RHS
61	VC Pass Schp-11	0.158979	R.Laldinthara	113+285	113+480	RHS
62	VC Pass Schp-12	0.079836	Zamlova	114+240	114+340	RHS
63	VC Pass Schp-13	0.1655	R.Lalthlamuana	114+340	114+540	RHS
64	VC Pass Schp-14	0.188446	Village Council	114+540	114+793	RHS

Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NEHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village: Serchhip					
65	VC Pass Schp-15	0.124079	J.Tlangmawia	115+460	115+660	RHS
66	VC Pass Schp-16	0.116262	B.Vanlalzara	115+660	115+820	RHS
67	VC Pass Schp-17	0.135486	Lalremruata	116+450	115+600	RHS
68	VC Pass Schp-18	0.384767	F.Lalrinsanga	115+600	115+980	RHS
69	VC Pass Schp-19	0.38669	R. Thanchhuanga	117+050	117+520	RHS
70	VC Pass Schp-20	0.254448	Romawia	117+520	117+801	RHS
71	VC Pass Schp-21	0.23588	Janet Lalrempuii	118+221	118+490	RHS
72	VC Pass Schp-22	0.154692	C.Lalmuanawma	119+050	119+190	RHS
73	VC Pass Schp-23	0.000153	Biakveli	119+180	119+200	LHS
74	VC Pass Schp-24	0.097479	Serchhip Kawnpui Presbyterian Kohhran	119+280	119+506	LHS
75	VC Pass Schp-25	0.10126	F.Lianhulha	119+190	119+300	RHS
76	VC Pass Schp-26	0.352166	PC.Vanlalvuana	119+300	119+760	RHS
77	VC Pass Schp-27	0.067981	Lalrinliana	119+900	120+100	LHS
78	VC Pass Schp-29	0.011605	Lalrinpuii	121+180	121+194	RHS
79	VC Pass Schp-30	0.012693	Lalrinpuii	121+225	121+240	RHS
80	VC Pass	0.007307	Lalthlamuana	121+299	121+314	RHS
81	VC Pass Schp-31	0.005054	Kapmawia	121+422	121+432	RHS
82	VC Pass Schp-32	0.048562	C. Lalhuliana	121+360	121+450	LHS
83	VC Pass Schp-33	0.02157	Lalenkawli	121+490	121+530	LHS
84	VC Pass Schp-34	0.005347	VC Keitum	121+560	121+600	LHS

4/11/19
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NH2DCL

1513 (281)

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 5		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side
	Taluk: Serchhip (Pt) Tehsil					
	Village: Keitum					
1	VC Pass	0.0047667	Gordon Lalvenmawia	121+748	121+755	LHS
2	VC Pass	0.0041266	James Lalrintluanga	121+760	121+778	RHS
3	VC Pass	0.002294	Lalkulha	121+778	121+784	RHS
4	VC Pass	0.002849	C Lalrintluanga	121+784	121+791	RHS
5	VC Pass	0.0022194	Village Council, Keitum	121+712	121+716	RHS
6	VC Pass	0.0038886	Village Council, Keitum	121+805	121+812	RHS
7	VC Pass	0.0020809	District AH&Vety Dept. Serchhip	121+922	121+929	RHS
8	VC Pass	0.0025567	Village Council, Keitum	121+929	121+933	RHS
9	VC Pass	0.0146259	Chairman, Aided Middle School, Managing Board Comtt	121+933	121+972	RHS
10	VC Pass	0.0608818	Village Council, Keitum	121+972	122+040	RHS
11	VC Pass	0.0082285	Lalrinkimi	122+040	122+055	RHS
12	VC Pass	0.0078693	Lalrampara	121+755	121+770	LHS
13	VC Pass	0.0042278	Lalhmunsangi	121+770	121+778	LHS
14	VC Pass	0.016386	Lalruatmawia	121+778	121+809	LHS
15	VC Pass	0.0029866	Village Council, Keitum	122+118	122+119	LHS
16	VC Pass	0.002	Village Council, Keitum	122+220	122+222	LHS

Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 6		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Thingsulthiah (Pt) Tehsil					
	Village: Baktawng					
1	VC Pass	0.017781	Laldinpuia	70+500	70+571	RHS
2	VC Pass	0.324748	C . Vanlalvena	68+669	69+303	RHS
3	VC Pass	0.06744	Malsawmkima	69+465	69+642	RHS
4	VC Pass 60 of 2000	0.03826	Rawna	67+191	67+279	LHS
5	VC Pass 70 of 2002	0.06209	Lalchangliana Ralte	66+781	66+890	RHS
6	VC Pass 1 Of 2014	0.15103	Mangthansiama	65+424	65+625	LHS
7	VC Pass 12 Of 2011	0.02977	Thangngaia	65+625	65+660	LHS
8	VC Pass 13 Of 2011	0.04209	K Kaptluanga	65+660	65+710	LHS
9	VC Pass 75 of 1995	0.0716	Abraham Lalrinliana	68+300	68+403	LHS
11	VC Pass 50 of 2002	0.05836	Vanlalnghaka	68+403	68+493	LHS
12	VC Pass 80 Of 1998	0.16776	C Sangmawia	68+493	68+662	LHS
14	VC Pass 15 Of 2005	0.13949	Vl Chhuma	66+023	66+203	LHS
15	VC Pass 80 of 2003	0.07074	Israel Lalmawizuala	68+880	68+970	LHS
16	VC Pass 90 of 1988	0.15634	Lawmkima	69+451	69+642	LHS
17	VC Pass 11 of 68	0.1468	Lalchhuansanga	70+007	70+202	LHS
18	VC Pass 85 of 1998	0.02363	Venghlun Presbyterian	70+317	70+342	LHS
19	VC Pass 86 of 1990	0.22885	Venglai Presbyterian	70+342	70+578	LHS
20	VC Pass 163 of 1984	0.05549	Lalhmingthanga	71+301	71+363	LHS
22	VC Pass	0.22522	Biakthanga	73+020	73+320	RHS
23	VC Pass 68 of 2001	0.00625	Lalhmingthanga	71+422	71+440	LHS
24	VC Pass 5 Of 2007	0.00024	Lalhmachhuana	66+783	66+791	LHS
25	VC Pass	0.03103	K Kapkima	72+672	72+176	LHS
26	VC Pass	0.034802	Lalnghakliana	72+896	73+058	LHS
27	VC Pass	0.05819	K Kaptluanga	69+642	69+702	LHS
28	VC Pass	0.12662	H Dengzuala	65+434	65+606	RHS
29	VC Pass	0.21709	K Thanzuala	68+662	68+880	LHS
30	VC Pass	0.03396	K Thanzinga	68+162	68+202	RHS
31	VC Pass	0.03145	C Lalzuia	66+553	66+593	RHS
32	VC Pass	0.04038	Lalchangliana	67+965	68+002	LHS
33	VC Pass 26 Of 2004	0.072064	Rawna	67+493	67+602	LHS

Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Agency, NHIDCL

15'12 (283)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Thingsulthiah (Pt) Tehsil					
	Village: Baktawng					
34	VC Pass	0.04655	Lalzuisangi	68+202	68+298	RHS
35	VC Pass	0.13665	H Zoliana	70+622	70+977	RHS
36	VC Pass	0.05198	C Lalnunpuia	70+977	71+120	RHS
37	VC Pass	0.06306	Rochhingpuii	71+120	71+301	RHS
38	VC Pass	0.04975	Lalrintluanga	71+301	71+386	RHS
39	VC Pass 88 of 2009	0.10729	Zozuala	68+895	70+007	RHS
40	VC Pass 88 of 2004	0.05477	Hriatchhunga	70+007	70+165	RHS
41	VC Pass 88 of 2007	0.02754	Vanlalruata Renthlei	69+698	69+773	RHS
42	VC Pass 88 of 2003	0.08436	Vanlalthlamuanpuia	70+317	70+500	RHS
43	VC Pass 88 of 2002	0.00186	Pc Lalbiakliana	70+571	70+622	RHS
44	VC Pass 88 of 1994	0.10861	Hriatchhunga	69+773	69+895	RHS
45	VC Pass	0.14922	Vanlalruata Renthlei	70+165	70+317	RHS
46	VC Pass	0.12776	Village Council	66+120	66+553	RHS
47	VC Pass	0.030451	F. Sapzinga	66+368	66+412	RHS
48	VC Pass	0.077711	H.Lalmuankima	68+298	68+443	RHS
49	VC Pass	0.05124	Lalhmachhuana	69+303	69+465	RHS
50	VC Pass	0.005181	Lalhlimpuia (L)	69+642	69+698	RHS
51	VC Pass	0.219995	Vanlalruata	73+471	73+872	RHS
52	VC Pass	0.080001	Biakengi	65+202	65+293	LHS
53	VC Pass	0.002813	Ramzauva	66+836	66+855	LHS
54	VC Pass	0.014129	Ramzauva	66+867	66+887	LHS
55	VC Pass	0.009486	Lalhmingthanga	71+475	71+485	LHS
56	VC Pass	0.001686	Ramzauva	71+900	71+913	LHS
57	VC Pass	0.004567	K.Kaptluanga	71+962	71+982	LHS
58	VC Pass	0.000035	MUP, Buhkangkawn	71+992	72+002	LHS
59	VC Pass	0.076917	K.Thanzuala	65+913	66+120	RHS
60	VC Pass	0.076837	K.Kaptluanga	67+106	67+193	RHS
61	VC Pass	0.225222	Biakthanga	73+020	73+320	RHS
62	VC Pass	0.117022	Biakthanga	73+320	73+471	RHS
63	VC Pass	0.180064	Forest Department	71+386	71+663	RHS
64	VC Pass	0.000243	K.Kapkima	66+777	66+783	LHS
65	VC Pass	0.000815	Zarzoliana	71+440	71+446	LHS
66	VC Pass	0.025606	Rothianga	71+485	71+520	LHS

4/11/15
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

15/10 (284)

STATE: MIZORAM		District : SERCHHIP		Sub-Package No. 6		
Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side
				START	END	
	Taluk: Serchhip (Pt) Tehsil					
	Village: New Serchhip					
1	VC Pass	0.0215702	Tlanghmingthangi	101+550	101+577	LHS
2	VC Pass	0.0105726	C Lalrotluanga	101+536	101+550	LHS

4/11/15
Settlement Officer
Land Revenue & Settlement
Serchhip District : Serchhip

Engineer, NHIDCL

1517 (285)

मिजोरम MIZORAM 124419

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by Dy. General Manager(P), National Highways & Infrastructure Development Corporation Limited (NHIDCL) ,PMU-Seling (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 10th Day of June, 2020 Anno Domini.

10/6/2020

(Dr. LALZIRMAWIA CHHANGTE, IAS)
Deputy Commissioner
Serchhip Disrtrict : Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

1518 (280)

By this agreement, theFirst Party handover **9.67320258 Hectare** of land(detail attached) under section**'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **9.67320258 Hectare** which is privately owned land (detail attached) is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 68.494 to km 122.116** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

10/6/2020

(DR. LALZIRMAWIA CHHANGTE)
Deputy Commissioner &
Competent Authority for Land Acquisition
Serchhip District, Mizoram

Signature of First Party

10/6/2020

(SUNIL KUMAR)
Dy. General Manager (Projects)
NHIDCL, PMU-Seling, Mizoram

Witness

10/6/20

(C. LALDUHZUALI)
Nodal Officer &
Sub Divisional Officer (Sadar)
Serchhip District, Mizoram

Witness

10/6/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, PMU-Seling, Mizoram

Place:

Date: 10/6/2020

1517 (28)

SERCHHIP					
Sl No.	Name	Chainage		Area to be acquired	LHS/RHS
		Starting	Ending		
1	LAD Serchhip District	118+760	118+875	0.063177	LHS
2	Lalhmunzara	111+893	111+909	0.012789	RHS
3	Biakchhawni	121+622	121+630	0.00097	RHS
4	C Zokhuma	117+047	117+234	0.072748	LHS
5	Lianthanga	121+443	121+460	0.010612	RHS
6	Lalbuatsaiha	121+640	121+650	0.002013	RHS
7	Vanlalhruaia	121+470	121+486	0,002923	RHS
8	C Hmingdailova	121+668	121+677	0.005696	RHS
9	Denghmingthangi	121+399	121+415	0.00972	RHS
10	T Laltluanga	121+415	121+422	0.008102	RHS
11	Lalrinthanga	1321+650	121+656	0.00392	RHS
12	Lalhnuni	121+486	121+499	0.006325	RHS
13	Malsawma	121+661	121+668	0.005713	RHS
14	Vanlalrochangi	121+616	121+622	0.000695	RHS
15	Lalengmawii	121+558	121+560	0.004376	RHS
16	Zarliani	111+629	111+651	0.003712	RHS
17	Zothanpari	111+573	111+583	0.005402	RHS
18	Joseph Zothanmawia	121+677	121+686	0.0063	RHS
19	Dosangi	121+344	121+360	0.011614	RHS
20	Lalrinpuii	121+508	121+519	0.007085	RHS
21	Lalthianghlima	111+682	111+710	0.013753	RHS
22	Laltlanzauva	121+499	121+508	0.006679	RHS
23	Sawithangpuii	121+630	121+640	0.000699	RHS
24	R Renghnuna	119+760	120+0420	0.196739	RHS
25	P Rodingliana Sailo	117+801	118+040	0.112988	RHS
26	B Zoramsiama	118+490	118+050	0.425675	RHS
27	H Doremthanga	114+793	114+020	0.130308	RHS
28	Zothakima	120+670	120+873	0.131969	RHS
29	H Malsawma	112+746	112+870	0.070964	RHS
30	Hrangkhuma	120+679	120+873	0.101297	LHS
31	Lalnghinglova Kawlni	115+820	115+950	0.058385	RHS
32	Vanlalhluna	119+300	119+760	0.323656	RHS
33	Vanlalchhunga Kawlni	118+040	118+221	0.148093	RHS
34	Lalruatmawia	121+220	121+280	0.030488	LHS
35	Zairemmawia	121+600	121+610	0.020436	RHS
36	Janet Lalrempuii	118+221	118+410	0.23588	RHS
37	Chaiman UPC of Mizoram	121+329	121+344	0.011096	RHS
38	Farkili	121+284	121+299	0.007554	RHS
39	Sawithangpuii	121+255	121+268	0.008886	RHS
40	Thlansanga	111+909	111+953	0.039681	RHS
41	PC Thankunga	112+013	112+060	0.04287	RHS
42	Sawithangi	112+060	112+372	0.023392	RHS
			Total :	2.38538	

10/6/20

Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

NEW SERCHHIP					
Sl No.	Name	Chainage		Area to be acquired	LHS / RHS
		Starting	Ending		
1	Nicky Lalrinnunga	101+714	101+730	0.0106029	LHS
2	Lalrosiama	101+344	101+359	0.0101612	LHS
3	H Biakchhuma	101+520	101+536	0.0062206	LHS
4	Lalremruata	101+659	101+670	0.000956	LHS
5	Lalenglawma	101+405	101+420	0.0092833	LHS
6	C Lalrawna	101+259	101+312	0.011872	RHS
7	R Lalrinthangi	101+328	101+344	0.0074087	RHS
8	MC Zatawna	101+853	101+871	0.0116544	RHS
9	S Lalrintluanga	101+312	101+328	0.0070598	RHS
10	Lalduhawma	101+819	101+838	0.0177994	RHS
11	Lalnuntluanga	101+250	101+265	0.0020037	RHS
12	Lalnunfela Ralte	101+682	101+695	0.0103495	LHS
13	Baby Zodinpuii	101+761	101+786	0.0156648	LHS
14	Sangluta	101+387	101+400	0.0071554	LHS
15	T Rokima	101+301	101+321	0.0002013	LHS
16	Lianhlira / Mary Zodinpari	101+450	101+465	0.0108947	LHS
17	Lalrammuana	101+790	101+801	0.00269	RHS
18	RL Thafamkima	101+786	101+808	0.0031475	LHS
19	J Lalhmunliana	101+479	101+495	0.0012939	LHS
20	JH Laldingliana	101+265	101+250	0.0113861	RHS
21	K Laltlanmawia	101+508	101+520	0.0096618	LHS
22	Lalmalsawmi	101+359	101+370	0.0076898	RHS
23	Lalrinmawii	101+495	101+508	0.0057449	LHS
24	Lalhmunzara	101+235	101+250	0.0089387	RHS
25	Malsawma chhangte	101+420	101+436	0.0107133	LHS

10/6/22
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

1521 (289)

26	Ngurengi	101+359	101+372	0.009039	LHS
27	Laldika	101+280	101+295	0.0081092	RHS
28	Rothianga	101+618	101+634	0.0065198	LHS
29	PC Lalrinmawia	101+634	101+659	0.0054879	LHS
			Total :	0.2297096	

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

10/6/2020
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

1514 (290)

CHHIAHTLANG					
Sl No.	Name	Chainage		Area to be acquired	LHS/RHS
		Starting	Ending		
1	Helen Lalenkawli	97+878	97+892	0.001095	LHS
2	Secretary AH & VETY Department	98+015	98+040	0.0030551	RHS
3	Thanmawia C/o Laldinthari	99+791	99+810	0.0077209	RHS
4	Ringzuala	99+960	99+979	0.0007857	LHS
5	Tawnliana	99+938	99+946	0.0078895	LHS
6	PC Thankunga	101+220	101+232	0.0044836	RHS
7	R Lalawmpuia	99+946	99+960	0.0032739	LHS
8	C. Lalhmangliani	99+180	99+200	0.0150046	LHS
9	C Lalnuntluanga	101+085	101+100	0.0071621	RHS
10	C Lalnuntluanga	100+693	100+709	0.0083082	RHS
11	Laltanpuia Hnamte	97+180	97+280	0.0125076	RHS
12	Ronghingi	94+025	94+050	0.001184	RHS
13	Dr Ramfangzauva	100+821	100+859	0.0098523	LHS
14	Lalchhunga	97+492	97+540	0.02591	LHS
15	Darthangpuii	96+961	96+975	0.006448	RHS
16	Khiangzika	100+854	100+86	0.0095059	RHS
17	Robert C Zonunmawia	97+249	97+267	0.00577	RHS
18	Tlangnunengi	97+234	97+249	0.003835	RHS
19	K Lalthangkhuma	100+792	100+800	0.003666	RHS
20	R Lalhmingliana	98+740	98+752	0.0030238	RHS
21	Vanlalruata	100+939	100+95	0.0095059	RHS
22	H Vanlalsiama	100+823	100+831	0.0031845	RHS
23	Vanlalsiami	99+902	99+920	0.0042965	LHS
24	Sanglawmi	100+966	100+98	0.0057226	RHS
25	Lianhlira	99+020	99+037	0.0013514	LHS
26	R Lalrosiama	90+00	99+020	0.0075438	LHS
27	K Ramsangmawia	98+580	98+599	0.0112594	RHS
28	HC Selzikpuii	99+700	99+718	0.0122359	LHS
29	Lalduhsaki	99+718	99+739	0.0271117	LHS
30	Lalremthanga	99+110	99+126	0.0143272	LHS
31	Ramnghinga	96+820	96+842	0.0059408	LHS
32	Lalriliani	100+805	100+821	0.0108258	LHS
33	Vanlalthuama	96+786	96+793	0.006153	RHS
34	Zachawia	96+946	96+961	0.0059276	RHS
35	Hranglawma	97+989	98+015	0.0112856	LHS
36	C Darrokungi	101+140	101+156	0.0084351	RHS
37	K Lalbiakmawia	100+784	100+79	0.0046597	RHS
38	Sairengpuii	100+686	100+69	0.0000973	RHS
39	D Lalthianghlima	97+440	97+455	0.0181211	LHS
40	Lalengmawia	98+561	98+580	0.005318	RHS
41	Lalawii	96+700	96+777	0.001631	RHS
42	Lalnunmawii	100+650	100+680	0.0116004	RHS
43	Lalramthara	100+860	100+884	0.0072063	RHS

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

44	Rosangliana Ralte	96+793	96+807	0.01	LHS
45	KL Pakunga	97+740	97+779	0.0283688	RHS
46	C Lalchhuansanga	98+930	98+947	0.004707	RHS
47	Rodingliana	97+890	97+920	0.0134018	LHS
48	R Lallunghnema	96+895	96+930	0.0137483	LHS
49	S Chungliana	96+840	96+855	0.0045284	LHS
50	Lalremruata	98+965	90+00	0.0173423	LHS
51	Vanlalthara Ralte	96+880	96+900	0.002964	RHS
52	Sailothangi	99+163	99+180	0.0124109	LHS
53	JH Malsawma	99+475	99+490	0.0258725	LHS
54	Chhiarpuii	98+499	98+514	0.0042457	RHS
55	Lalhrangpuii	96+807	96+817	0.003237	RHS
56	V.Lalthansanga	96+842	96+855	0.00388	RHS
57	C Saikhuma	97+474	97+489	0.0024836	LHS
58	Chairman BCM	97+892	97+960	0.0047321	RHS
59	T Sangthanga	101+045	101+067	0.004709	RHS
60	R Lalkima	101+002	101+02	0.0140324	RHS
61	K Lalbiakmawia	98+790	98+810	0.0005996	LHS
62	Lalremsiama	96+760	96+773	0.0025582	LHS
63	Vanthangpuii	100+950	100+96	0.0075744	RHS
64	C Lalchhuansanga	98+655	98+675	0.0100157	LHS
65	Lunghnemi	98+595	98+600	0.007207	LHS
66	Lalnunzami	98+271	98+291	0.0065997	RHS
67	V Thangchhuana	98+715	98+732	0.0003982	LHS
68	Biakchungnunga	100+724	100+74	0.003362	RHS
69	Rozuala	98+291	98+300	0.004915	RHS
70	Lalrindika	98+300	98+310	0.0109953	RHS
71	PC Zachhingpuii	94+380	94+400	0.008547	RHS
72	Lalremthangi	94+261	94+273	0.003265	RHS
73	R Dengkhuma	98+062	98+105	0.0025494	LHS
74	Ramnienga	98+015	98+055	0.001965	LHS
75	Lawmzuala	98+771	98+789	0.0079775	RHS
76	K Lalbiaktluanga	97+540	97+567	0.0180674	LHS
77	Remzuala	97+465	97+490	0.0089821	RHS
78	Lalramhnaia	98+831	98+845	0.0033351	RHS
79	MJ Zakunga	98+600	98+650	0.00129088	LHS
80	Engkunga	98+539	98+561	0.0107405	RHS
81	Lalhunpuii	98+809	98+831	0.0017745	RHS
82	T Zalianvela	97+602	97+626	0.0033953	RHS
83	H Lalramthara	97+011	97+026	0.006477	RHS
84	C Lalrinzuali	100+748	100+762	0.023516	RHS
85	K Zasiamliana	100+966	100+98	0.0057226	RHS
86	F Zoliansanga	98+188	98+205	0.0094703	RHS
87	Biakveli	100+020	100+030	0.0113864	LHS
88	R Zonunsanga	101+216	101+23	0.0084729	RHS
89	R Lalfakawma	98+752	98+771	0.0032372	RHS
90	Zakamlova	100+831	100+84	0.0048493	RHS
91	Ramhersangi	94+420	94+434	0.009836	LHS
92	PC Lianzuala	94+436	94+458	0.0142	LHS
93	Malsawma	94+410	94+420	0.004423	LHS

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

94	Lalrinfeli	98+382	98+401	0.0153659	RHS
95	Sangkhuma	92+060	92+155	0.015509	LHS
96	Lalremliana	87+760	88+100	0.140277	RHS
97	Lalthlamuani	93+300	93+425	0.047827	RHS
98	H Lalchhuanmawia	99+582	99+642	0.0189366	RHS
99	Zohluta	94+460	94+485	0.024145	LHS
100	Lalhmachhuana	90+485	90+670	0.107775	LHS
	Total :			1.10242658	

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

16/6/2020
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

1542 (293)

CHHINGCHHIP					
Sl No.	Name	Chainage		Area to be acquired	LHS/RHS
		Starting	Ending		
1	Lalbiakliana	82+281	82+310	0.01624	LHS
2	MIFCO	73+307	75+228	0.0763	LHS
3	Lalramliana	82+008	82+023	0.02167	LHS
4	Hmingthanzauva	82+267	82+281	0.02167	LHS
5	Lucy Laldinthari	81+787	81+801	0.00795	LHS
6	Lunghnema	82+065	82+079	0.01177	LHS
7	Zoramkhumi	82+037	82+065	0.03206	LHS
8	Lalthanpari	82+322	82+350	0.01266	LHS
9	K Lalrosanga	82+079	82+093	0.01156	LHS
10	Kapzami	82+106	82+120	0.01431	LHS
11	Laihnuna	82+380	82+395	0.01345	LHS
12	Vanlalsawma	82+353	82+366	0.01168	LHS
13	Laihnuna	82+366	82+380	0.00912	LHS
14	Laltlankima	83+238	83+254	0.006791	RHS
15	Lalruattluanga	82+439	82+452	0.01144	LHS
16	Peter Lalnunmawia	82+409	82+423	0.01353	LHS
17	Lalfakawmi	82+395	82+409	0.01319	LHS
18	P Lalhmunmawia	81+390	81+405	0.01547	LHS
19	Lalramthara	81+165	81+177	0.00616	LHS
20	Vanlalsikuli	83+223	83+238	0.005623	RHS
21	Vanlalsikuli	83+208	83+223	0.005818	RHS
22	Ricky Malsawma	82+423	82+439	0.01174	LHS
23	Rozama	83+194	83+349	0.1185	LHS
24	Malsawmdawngkimi	81+293	81+306	0.01451	LHS
25	H Lalhmingthanga	83+100	83+194	0.042	LHS
26	HK Thangseia	81+510	81+165	0.00526	LHS
27	Raltawnluia	79+153	79+163	0.00086	LHS
28	Rochhingpuii	79+770	79+784	0.001443	RHS
29	P Zatluanga	80+475	80+482	0.00032	LHS
30	Neihkima	80+684	80+702	0.00583	LHS
31	Vanlaltluanga	79+836	79+847	0.00028	LHS
32	Vanlalrimawii	79+809	79+825	0.00319	LHS
33	Thanzama	80+203	80+213	0.00063	LHS
34	R Lalthanmawia	79+905	79+917	0.00633	LHS
35	Vanlalhumi	82+497	82+560	0.01795	LHS
36	K Vanneia	79+755	79+770	0.001824	RHS
37	Lianchhunga	80+656	80+670	0.00111	LHS
38	Biakhlunchhungi	78+967	78+991	0.018973	RHS
39	KV Vanlalhruaia	79+612	79+635	0.001901	RHS
40	K LALramhluna	79+927	79+938	0.00417	LHS
41	Saimanliana	80+612	80+626	0.00375	LHS
42	PC Lalvensangi	81+801	81+315	0.00851	LHS
43	Siammawia	82+923	83+003	0.04943	LHS
44	C Challianmuri	80+060	80+071	0.002938	LHS
45	Lalchungnunga Sailo	79+788	79+809	0.00168	LHS
46	Lalkhawhluna	80+039	80+042	0.00195	RHS

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

10/6/20
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

47	Ngurdawla	78+900	78+967	0.076078	RHS
48	Chhangdawla	78+563	78+580	0.00853	LHS
49	Lalthlamuani	79+508	79+522	0.00064	LHS
50	Patrick Zathuama	77+553	77+578	0.018868	LHS
51	PC Tlanglawma	77+890	77+900	0.007361	RHS
52	Peter Lalnunmawia	79+420	79+432	0.00289	LHS
53	R Laltlankima	79+580	79+589	0.00378	LHS
54	C Malsawmtluanga	77+837	77+852	0.00997	LHS
55	Biakthanmawii	81+868	81+880	0.01103	LHS
56	Lalawmpuia	80+595	80+612	0.00534	LHS
57	B Lalchhuana Ralte	79+500	79+508	0.0012	LHS
58	Darkhuma	78+625	78+645	0.00015	LHS
59	R Zathuama	79+481	79+500	0.00449	LHS
60	Lalramenga	78+814	78+833	0.0088	LHS
61	Lalchhuana	78+799	78+814	0.00488	LHS
62	PL Sawilaia	78+753	78+760	0.00008	LHS
63	Lalnunsiami	79+000	79+039	0.046376	RHS
64	Hmingmawii	80+307	80+337	0.018066	RHS
65	Lalbuatsaiha	78+038	78+047	0.008313	RHS
66	Lalremruata	80+914	80+932	0.00402	LHS
67	Dithanga	79+946	79+982	0.0283	RHS
68	C Lalnuntluanga	78+548	78+563	0.01443	LHS
69	Rohmingliani	79+581	79+612	0.02565	RHS
70	Lalrawngbawli	80+573	80+584	0.01219	LHS
71	Lalnghaka	79+469	79+481	0.00885	LHS
72	Seventhday Adventist Church	79+142	79+227	0.051167	RHS
73	Bekima	78+778	78+799	0.00407	LHS
74	Lalnghinglovi	78+762	78+778	0.00054	LHS
75	Ricky Malsawma	82+228	82+241	0.01059	LHS
76	Ricky Malsawma	82+120	82+138	0.00484	LHS
77	Chalthanga	80+115	80+123	0.00104	LHS
78	Darrohlui	81+838	81+852	0.008325	LHS
79	R Ngurchhawna	81+084	81+137	0.02183	LHS
80	Lalringzuali	81+830	81+838	0.00476	LHS
81	Richard Lallawmkima	82+093	83+106	0.01443	LHS
82	Malsawmtluanga	79+238	79+252	0.01199	LHS
83	Biakchhunga	85+891	86+124	0.0092	RHS
84	Lalrammuani	75+929	75+949	0.012689	RHS
85	Lalramliani	79+432	79+442	0.00452	LHS
86	Sangzuali	79+917	79+922	0.00501	LHS
87	Philip Chawnglianthuama	80+083	80+096	0.002821	LHS
88	Baby Zodingpuii	82+138	82+160	0.017763	LHS
89	Biakdika	79+253	79+266	0.0086	LHS
90	F Vanlalhruaia	80+860	80+874	0.00268	LHS
91	H Lalhmingthanga	80+213	80+229	0.00439	LHS
92	R Lalhmingthangi	80+123	80+135	0.00321	LHS
93	Lianthlumi	79+707	79+729	0.068645	LHS
94	Chhangdawla	78+422	78+442	0.00945	LHS
95	Lalrikhumi	79+144	79+153	0.00107	LHS
96	Kapzauva	80+028	80+038	0.00159	LHS
97	R Kapthanga	79+163	79+176	0.00128	LHS

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

10/6/20
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

98	Khawvelchhingi	79+222	79+238	0.00553	LHS
99	H Lalzawnga	78+728	78+741	0.00224	LHS
100	D Thanzinga	79+122	79+135	0.00104	LHS
101	Vanlalkunga	79+101	79+122	0.00664	LHS
102	Lalchhandama	78+872	78+887	0.00267	LHS
103	Laldawngliani	78+693	78+704	0.00113	LHS
104	Lalthanmawii	78+679	78+693	0.00058	LHS
105	R Malsawmtluangi	79+167	79+184	0.00178	LHS
106	Lalhmingliana	79+135	79+144	0.00156	LHS
107	Lalnunthari	80+153	80+165	0.00256	LHS
108	M Zanghinglova	79+442	79+451	0.00403	LHS
109	R Lalthakima	78+906	78+920	0.00304	LHS
110	Sangpuii	78+590	78+602	0.00151	RHS
111	Zoramkhumi	80+005	80+013	0.00261	LHS
112	Saikhumi	80+644	80+656	0.0038	LHS
113	Ralliankhuma	80+240	80+249	0.00162	LHS
114	Chawntluanga	79+045	79+080	0.00246	LHS
115	C Thuamkunga	78+741	78+753	0.00098	LHS
116	Rohmingi	79+386	79+394	0.00095	LHS
117	R Saikhuma	80+717	80+730	0.01979	LHS
118	R Lalhmachhuani	80+203	80+215	0.00087	LHS
119	Seventhday Quarter	79+340	79+355	0.00053	LHS
120	Ramlianzauva	80+165	80+177	0.00371	LHS
121	Laithuama	79+883	79+893	0.00265	LHS
122	Sangkhuma	78+895	78+906	0.00761	LHS
123	C Lalremliana	79+036	79+045	0.01101	LHS
124	F Vanlalsiama	77+147	77+260	0.087843	RHS
125	Danglova	75+595	75+790	0.03339	LHS
126	Philip Chawnglianthuama	87+260	87+440	0.140165	RHS
127	C Lalbiakenga	75+340	75+595	0.07528	RHS
128	P Lalthanmawia	84+607	84+780	0.0807	LHS
129	Rualthansangi	87+078	87+260	0.11216	RHS
130	Laltluangliana	73+472	73+893	0.31322	RHS
131	R Malsawma	76+130	76+297	0.10504	LHS
132	C Zirsangliani	81+625	81+642	0.01443	LHS
133	Rinmawia Ralte	83+915	83+945	0.02543	LHS
134	C Sapliana	75+378	75+390	0.02506	RHS
135	Lalrimawii	77+481	77+501	0.01108	RHS
136	Lalnuntluangi	75+539	75+546	0.00499	LHS
137	H. Thanmawii	79+080	79+101	0.01071	LHS
138	F Lalramzauva	80+715	80+820	0.038829	RHS
139	C Lianhlira	77+501	77+530	0.01848	LHS
140	Lalrimawii	81+382	81+680	0.146907	LHS
141	MHIP	78+580	78+586	0.000354	RHS
142	R Saikhuma	75+330	75+350	0.016876	RHS
143	Aihliri	80+887	80+914	0.00082	LHS
144	Laltanpuii	86+654	86+720	0.049428	RHS
145	C Thuamkunga	75+001	75+220	0.164496	RHS
146	Chawntluanga	76+293	76+662	0.24026	LHS
147	T lalhmingthanga	85+124	86+486	0.16126	LHS
148	Patrick Zathuama	76+595	76+662	0.029288	RHS

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आइ डी सी एल / NHIDCL

149	Remkima	86+124	86+486	0.333124	RHS
150	R Thangliana	81+163	81+240	0.047022	RHS
151	HK Thangseia	81+240	81+382	0.078291	RHS
152	Challianmuri	81+536	81+608	0.01602	LHS
153	R Doliana	77+340	77+395	0.03447	LHS
154	T Chawngkhuma	85+880	86+124	0.13048	LHS
155	Zodingliana	85+195	85+348	0.14851	LHS
156	Vanlalthiana	78+417	78+422	0.00304	RHS
157	P. Neihkima	76+662	76+942	0.018872	LHS
			Total :	4.089548	

10/6/22

Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
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एन एच आइ डी सी एल / NHIDCL

BAKTAWNG					
Sl No.	Name	Chainage		Area to be acquired	LHS / RHS
		Starting	Ending		
1	Vanlalruata Renthlei	67+435	67+451	0.01573	LHS
2	Vanlalruata Renthlei	67+404	67+435	0.00989	LHS
3	CL Lawmkima	67+469	67+493	0.01936	LHS
4	Parzuali	66+740	66+746	0.00064	LHS
5	Vanlalvena	66+425	66+464	0.02743	LHS
6	R Lalhmachhuana	66+707	66+725	0.0001	LHS
7	Thangliani	66+692	66+707	0.00012	LHS
8	C Vanlalsangi	66+464	66+548	0.04261	LHS
9	Bawihthanchhungi	66+735	66+740	0.00037	LHS
10	Romawii	72+005	72+277	0.119482	RHS
11	Lalramnghakaa	65+293	65+424	0.09105	LHS
12	Lalfakzuali	66+670	66+684	0.00226	LHS
13	Lalvenpuii	66+684	66+692	0.00159	LHS
14	Zohmingmawia	67+089	67+100	0.00241	LHS
15	Thanzuali	66+409	66+425	0.00733	LHS
16	Lalnunmawii	72+897	72+954	0.06405	RHS
17	M Sangkunga	70+977	71+301	0.07597	LHS
18	H Lalmuana	69+086	69+451	0.13644	LHS
19	Neihlaia	72+562	72+583	0.02058	LHS
20	K Vanzama			0.00402	LHS
21	PC Lalfakawma	68+161	68+300	0.0221	LHS
22	H Lalnunmawia	68+002	68+161	0.03532	RHS
23	Zorampari	71+663	71+829	0.10307	RHS
24	Lalzarliana Renthlei	72+716	72+896	0.09074	LHS
25	Lalliana Sailo	72+305	72+441	0.12948	LHS
26	Lalduhthanga	72+794	72+897	0.01236	RHS
27	Vanlalhluna	67+279	67+404	0.0561	LHS
28	R Kapthanga	70+578	70+977	0.14487	LHS
29	Lianzuali	71+892	71+906	0.00833	RHS
30	Lalduhsaka	71+520	71+541	0.01975	RHS

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

10/6/20
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

31	Lalrinengi	69+702	69+007	0.01427	LHS
32	Rualchhawna	65+760	65+906	0.129639	LHS
33	M Lalhnuna	67+603	67+663	0.06123	RHS
34	Rampara	72+175	72+202	0.00227	LHS
35	K Vanlalthara	72+253	72+263	0.0082	LHS
36	T Vankunga	72+263	72+278	0.0112	LHS
37	Lalhmingliana	72+238	72+253	0.00971	LHS
38	Lalchhuansanga	72+278	72+290	0.00773	LHS
39	K. Thangliana	73+020	73+320	0.22522	RHS
			Total :	1.732921	

10/6/20
Sub-Divisional Officer (Sadar)
Serchhip District :Mizoram

10/6/2020
सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

KEITUM P(2)					
Sl No.	Name	Chainage		Area to be acquired	LHS / RHS
		Starting	Ending		
1	Zohmingthanga	121+955	121+970	0.003801	LHS
2	Rualkhumi	121+692	121+703	0.006827	RHS
3	T Laltluanga	121+685	121+692	0.002947	RHS
4	Zonunhrangi	122+067	122+080	0.006047	LHS
5	Rivela	121+898	121+920	0.007847	LHS
6	H Rochhuma	122+028	122+035	0.001963	LHS
7	Lalsiamliana	122+018	122+029	0.001639	LHS
8	K Lalremngaia	121+928	121+941	0.005175	LHS
9	K Thangluaia	121+999	122+008	0.000257	LHS
10	Rosanga	121+948	121+955	0.005208	LHS
11	Lalhmunngheta	122+080	122+093	0.002931	LHS
12	Secretary Govt School Edu Deptt	122+882	122+922	0.02451	RHS
13	Sangliana	121+847	121+865	0.013519	RHS
14	Hrangchhingi	121+920	121+938	0.002399	LHS
15	Lalhluti	121+865	121+873	0.005125	RHS
16	Kaptluangi	121+722	121+732	0.0041084	RHS
17	Presbyterian Church Keitum	122+159	122+213	0.012937	RHS
18	Lalmakzuali	121+871	121+890	0.013169	LHS
19	Lalsangzuala	121+703	121+712	0.005387	RHS
20	Lalmuanpuii	122+093	122+110	0.007421	LHS
			Total :	0.1332174	

Sub-Divisional Officer (Sudar)
Serchhip District :Mizoram

सुनील कुमार / SUNIL KUMAR
उप महाप्रबंधक / Dy. General Manager
एन एच आई डी सी एल / NHIDCL

मिजोरम MIZORAM 124430

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by Deputy General Manager (Projects), National Highways & Infrastructure Development Corporation Limited (NHIDCL) , PMU- Aizawl (which expression shall unless the context or meaning be otherwise repugnant meant and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 14th Day of February, 2020 Anno Domini.

Deputy Commissioner
Serchhip District
Mizoram

1522 (301)

By this agreement, the First Party handover **0.3 Hectare** of land under section **'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 63.108 to km 131.546** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **0. 3 Hectare** which is privately owned land is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 63.108 to km 131.546** (existing chainage) on Aizawl-Tuipang section of NH54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

(Dr. LALZIRMAWIA CHHANGTE)
Deputy Commissioner &
Competent Authority for Land Acquisition
Serchhip District, Mizoram

Signature of First Party

14/2/2020

(SUNIL KUMAR)
Deputy General Manager (Projects)
NHIDCL, BO-Aizawl, Mizoram

Witness

14/2/20

(CHUAUHNUNA)
Additional Deputy Commissioner
Serchhip District, Mizoram

Witness

14/02/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, BO- Aizawl, Mizoram

Place: Serchhip

Date: 14.02.2020

1534 (302)

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 5

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
1	PP NO . 60 OF 2006	0.048	Lalremliana	87+760	88+00	RHS	
2	VC Pass	0	Vanlalhluna	88+000	88+442	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
3	VC Pass	0	Forest Department	87+860	88+420	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
4	PP NO . 44 OF 2005	0.121507	C Laihnuna	88+442	88+611	RHS	
5	PP NO . 45 OF 2005	0.238812	C. Lalengzauva	88+611	88+940	RHS	
6	VC Pass	0	R Lalthantluanga	88+808	88+938	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
7	PP NO . 128 OF 2011	0.123109	Zakamlova	100+831	100+840	RHS	
8	606201 / 01 / 77 OF 2010	0.001961	C Lalrinsanga	96+763	96+700	RHS	
9	PP NO . 129 OF 2011	0.359743	H. Vanlalsiama	100+823	100+831	RHS	
10	PP NO . 112 OF 2011	0.016752	Zaichhunga	89+705	89+925	LHS	
11	1 of 1994	0.004025	KL Dengchhuana	100+779	100+784	RHS	
12	VC Pass	0	V Thanzama	89+925	90+490	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
13	PP No 55 of 2005	0.064785	K Lalhluna	90+672	90+755	LHS	
14	VC Pass	0	Remnalalliana	91+102	91+482	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
15	SCHP 30 of 1995	0.0016	Thanmawia c/o Rosangliana Ralte	96+793	96+807	RHS	
16	606201 / 01 / 347 of 2010	0.00142	Lalchhuanliana c/o Lalhrangpuii	96+807	96+816	RHS	
17	SCHP 49 of 1995	0.003922	Laltawna c/o Ramsawiliana	96+855	96+868	RHS	
18	VC Pass	0	Lalhmahruaia	91+843	92+400	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
19	606201 / 01 / 104 of 2003	0.003293	Thanchungnunga	96+868	96+880	RHS	
20	606201 / 01 / 33 of 2002	0.0021	Vanlalthara	96+880	96+900	RHS	
21	VC Pass	0.0068	Lalrotluanga	97+085	97+100	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
22	VC Pass	0	Village Council	92+640	92+898	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
23	VC Pass	0.016529	K Laltanpuia	97+100	97+180	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
24	VC Pass	0	Vanthangpuii	92+644	92+880	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1535 (303)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
25	520 of 1993	0.0014129	Lalbiakdika	96+709	96+720	LHS	
26	VC Pass	0	Zaneihthangi	93+030	93+123	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
27	VC Pass	0	Lalthlira	93+030	93+170	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
28	PP No 824 of 1981	0.014	Laldawla c/o Lalthlamuani	93+300	93+425	RHS	
29	PP No 427 of 1981	0.275675	Lalngura Sailo	93+123	93+530	LHS	
30	CSD 422 of 2014	0.00182	K Zasiamliana c/o Rozuala	98+291	98+300	RHS	
31	606201 / 01 / 220 OF 2005	0.0019775	Ramnghinga	96+820	96+840	LHS	
32	CAD - 327 of 2009	0.000552	S Chungliana	96+840	96+855	LHS	
33	32 of 1995	0.006105	R Lallunghnema	96+895	96+930	LHS	
34	CAD - 505 of 2017	0.00498	Ralkapthuama c/o Engkunga	98+539	98+561	RHS	
35	12 of 2011	0.01089	Laltanpuia Hnamte c/o T.Sangzuala	97+180	97+208	RHS	
36	VC Pass	0.0100665	Lalchawiliana	98+675	98+694	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
37	606201 / 01 / 134 of 2011	0.00408	Tlangnunengi	97+234	97+249	RHS	
38	SCHP 89 of 1991	0.0068	R Lalfakawma	98+752	98+771	RHS	
39	606201 / 01 / 487 of 2017	0.00276	Zaliana c/o Lalrambnaia	98+831	98+845	RHS	
40	SCHP 141 of 1991	0.002248	CR Dothanga	98+910	98+926	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
41	606201 / 01 / 134 OF 2011	0.00652	Robert C Zonunmawia	97+249	97+267	RHS	
42	VC Pass	0.0490661	Ralzatawna	99+080	99+190	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
43	VC Pass	0.011573	Lalsangluaia	97+298	97+325	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
44	SCHP 38 of 1995	0.0081907	Vanlalliani	98+789	98+809	RHS	
45	CAD - 606201 / 01 / 477 of 2017	0.0064	Remzuala	97+465	97+490	RHS	
46	606201 / 01 / 5 OF 2002	0.011928	MJ Zakunga	98+600	98+650	LHS	
47	CAD 606201/01/397 of 2013	0.00304	V Thangchhuana	98+715	98+732	LHS	
48	SCHP 1 of 1993	0.002665	R Lalbiakthanga	98+732	98+790	LHS	
49	606201 / 01 / 289 of 2007	0.0020301	R Zakunga	98+205	98+241	RHS	
50	SCHP39 of 1993	0.004529	Rosangliana Ralte	98+915	98+930	LHS	
51	332 of 2015	0.00366	Sailothangi	99+163	99+180	LHS	
52	28 of 2002	0.005012	D Lalthianghlima	97+440	97+455	LHS	
53	SCHP 16 of 1996	0.00915	Vanlalsiami	99+902	99+920	LHS	
54	SCHP 29 of 1990	0.002204	Laltanpuia Kawlni c/o C. Lalnuntluanga	100+709	100+724	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1536 (304)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
55	606201 / 01 / 143 of 2004	0.0228797	R Hmingfakzuala	100+720	100+758	LHS	
56	VC Pass	0.00206	Sangkhuma	100+762	100+779	RHS	
57	VC Pass	0.00732	YMA Chhim Veng Chhiahtlang	97+690	97+715	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
58	SCHP 14 of 1990	0.001524	K Lalthangkhuma	100+792	100+800	RHS	
59	SCHP 63 of 1992	0.00305	Zakhuma c/o C.Lalrinzuali	100+748	100+762	RHS	
60	SCHP 15 of 1994	0.001524	H Vanlalsiama	100+823	100+831	RHS	
61	VC Pass	0	Lalrinmawii	97+860	97+878	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
62	606209 / 01 / 239 OF 2005	0.002156	Hranglawma	97+989	98+015	LHS	
63	SCHP 56 of 1991	0.0066436	PC Lalremsiama	101+030	101+045	RHS	
64	73 of 1986	0.00305	Lalthlenga c/o C. Lalnuntluanga	101+085	101+100	RHS	
65	847 of 1981	0.005864	Kapthianga (L) c/o R. Pachhunga	99+220	99+250	RHS	
66	71 of 1986	0.00305	Challianchhunga c/o JC Zirliana	100+884	100+900	RHS	
67	606201 / 01 / 27 OF 2002	0.0339419	CR Dothanga	98+966	99+080	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
68	CAD 606201 / 01 / 396 OF 2013	0.00808	H V Hranglawta c/o Lalnunzami	98+271	98+291	RHS	
69	294 of 1979	0.1901064	Vanlalchhunga	100+900	101+220	LHS	
71	SCHP 37 of 1991	0.00732	Khawlvuani	101+045	101+067	RHS	
72	VC Pass	0.02012	R Vanlallawma	99+655	99+700	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
73	VC Pass	0.0238	Bungkawna	100+030	100+130	LHS	
74	71 of 1990	0.00305	R Lalawmpuia	99+946	99+960	LHS	
75	SCHP 61 of 1992	0.0248961	Dr. Gordon Zohmingthanga	100+840	100+880	LHS	
76	VC Pass	0	HC Lalmuankima	93+554	93+570	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
77	PP No 665 of 1981	0.168505	Lalthuampuii Sailo	93+530	93+720	LHS	
78	VC Pass	0	Zothangpuii c/o Zarzokima	93+630	93+658	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
79	LSC No 450 of 2016	0.00825	Lalthakima	93+756	93+803	RHS	
80	VC Pass	0	Lalnunzira	93+890	93+903	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
81	VC Pass	0	Hunbikima	93+903	93+928	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1537 (305)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
82	VC Pass	0	Lalhmasawna	93+973	93+998	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
83	VC Pass	0	Lalnuntluanga	93+998	94+025	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
84	LSC No 132 of 2004	0.049391	HC Lalrinchhana	94+040	94+210	RHS	
85	LSC No 205 of 2005	0.000996	Dokhuma	94+198	94+220	RHS	
86	LSC No 201 of 2005	0.005886	H Lalmawia	94+220	94+243	RHS	
87	VC Pass	0	Lalnunsiama	94+210	94+216	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
88	VC Pass	0	Hrangzuala	94+216	94+228	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
89	LSC No 172 of 2005	0.013966	Lungmuani	94+228	94+249	LHS	
90	LSC No 202 of 2005	0.0084366	Pc Zasiami	94+249	94+259	LHS	
91	LSC No 494 of 2017	0.001476	Lalramhluta	94+273	94+298	RHS	
92	LSC No 494 of 2017	0	Lalkhuma	94+298	94+307	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
93	VC Pass	0.002	C Lalthakima	99+742	99+760	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
94	VC Pass	0	Varlianmawia	94+340	94+368	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
95	VC Pass	0.001802	Thanzama	94+365	94+380	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
96	LSC No 20 of 2002	0.01352	Biaktluanga c/o Lalremthangi	94+400	94+440	RHS	
97	VC Pass	0	Vanthangpuii	94+368	94+388	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
98	606201 /01 /90 of 2003	0.002067	Zorinsangi	96+741	96+749	RHS	
99	606201 / 01 / 250 OF 2005	0.002561	Chalkunga c/o Lalmalsawma	96+749	96+756	RHS	
100	CAD 606201 /01 / 436 of 2016	0.002711	Rochhungi c/o V.L. Siamkima	96+756	96+763	RHS	
101	606201 /01 /86 of 2003	0.000931	Robuanga c/o Lalhrangpuii	96+816	96+826	RHS	
102	606201 /01 /365 of 2011	0.002048	Rosangi c/o V. Lalhlimpuia	96+826	96+842	RHS	
103	122 of 2004	0.003294	Engzama c/o Lalruatmawia	96+900	96+910	RHS	
104	CAD 606201 /01 /491 of 2017	0.001864	T Hranghluna	96+910	96+920	RHS	
105	40 OF 1993	0.013991	J Lalthanga	101+111	101+132	RHS	
106	CAD 606201 / 01 492 Of 2017	0.001247	Lianchhunga c/o Rochhbingpui	96+920	96+930	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1538 (306)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
107	VC Pass	0.0036	MC Vanlaldika	100+170	100+262	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
108	2 of 1995	0.010883	Lalremruata Ralte c/o Lalthankima Ralte	101+170	101+186	RHS	
109	SCHP 52 of 1993	0.0170813	Lalhriatzuala	100+130	100+150	LHS	
110	11 of 2015	0.0127624	Chhawnthuama c/o Lalropuii	100+918	100+939	RHS	
111	606201 / 01 / 107 OF 2003	0.0012	K Thanghulha c/o Darthangpuii	96+961	96+975	RHS	
112	SCHP 41 of 1993	0.0084038	Zonunsanga	100+900	100+948	RHS	
113	09 of 2011	0.01	T Zapuithanga	101+186	101+200	RHS	
114	CAD 606201 / 01 / 467 OF 2016	0.000393	Robuanga c/o Lalthansangi	97+069	97+085	RHS	
115	606201 / 01 / 162 OF 2005	0.00318	Lalzawma c/o D. Lalthianghlima	96+728	96+738	LHS	
116	606201 / 01 / 353 OF 2010	0.005261	L Sawmliana (L) c/o Lalfakzuali	98+947	98+965	LHS	
117	VC Pass	0.005	Zaithanmawii	97+455	97+474	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
118	231 of 1993	0.0146076	V Sapchhawna	100+310	100+329	LHS	
119	VC Pass	0.0190358	K Lalhmingmawia	100+413	100+440	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
120	606201 / 01 / 361 OF 2011	0.005	Lalhnehzauva c/o Chairman, BCM Elim	97+892	97+960	RHS	
121	606201 / 01 / 23 OF 2002	0.0061	C Lalhmunsangi	100+376	100+390	LHS	
122	283 of 2010	0.028171	Parlawma	99+445	99+460	LHS	
123	SCHP 33 of 1990	0.0087373	Saplawmi c/o P.C. Lianrengpuii	100+809	100+823	RHS	
124	391 of 2013	0.00325	Lunghnemi	98+595	98+600	LHS	
125	281 of 2010	0.024135	Lalramthari	99+460	99+475	LHS	
126	606201 / 01 / 3 OF 2002	0.0079	Lalnunmawii	100+650	100+680	RHS	
127	SCHP 29 of 1993	0.0044219	K Lawmzuala	100+800	100+809	RHS	
128	606201 / 01 / 24 OF 2002	0.0006864	C Lalnuntluanga	100+693	100+709	RHS	
129	VC Pass	0.004861	Lalpianmawia	98+650	98+664	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
130	SCHP 13 of 1990	0.009945	Sangkhuma	97+664	97+690	LHS	
131	11 of 1990	0.0003019	R Zonunsanga	100+680	100+686	RHS	
132	606201 / 01 /323 of 2009	0.0046357	Lalremtluanga	96+742	96+760	LHS	
133	VC Pass	0	Malsawma	98+401	98+419	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
134	SCHP 30 of 1993	0.006	Lalramthara	100+860	100+884	RHS	
135	606201 / 01 / 80 OF 1990	0.0135992	H Vanlalhruaia	99+292	99+305	LHS	
136	606201 / 01 / 344 of 2010	0.008	Chhiarpuii	98+499	98+514	RHS	
137	606201 / 01 / 317 OF 2008	0.00495	Rodingliana	97+890	97+920	LHS	
138	606201 / 01 / 14 OF 2002	0.0029	R Lalhmingliana	98+740	98+752	RHS	
139	SCHP 45 of 1995	0.011009	F Zakhuma c/o C. Lalrawna	98+514	98+528	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1559 (307)

Sr. No.	Survey Number/ Plot No.	Area In Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
140	606201/01/454 of 2016	0.01519	K Lalpianmawia	97+920	97+942	LHS	
141	606201 / 01 / 286 of 2007	0.0035	K Lalengmawia	98+561	98+580	RHS	
142	606201 / 01 / 354 OF 2011	0.005	C Saikhuma	97+474	97+489	LHS	
143	VC Pass	0	K Pahlira	98+609	98+631	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
144	606201 / 01 / 383 OF 2012	0.009371	Helen Zodinsangi	97+962	97+975	LHS	
145	606201 / 01 / 100 of 2003	0.007	Lalchhunga (L)	97+492	97+540	LHS	
146	187 of 2005	0.5	Lalengpuii c/o K. Lalbiakmawia	98+631	98+655	RHS	
147	VC Pass	0.010559	PC Thuamkunga	97+975	97+989	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
148	11 of 2002	0.009949	H Zahmingliana	98+664	98+680	LHS	
149	VC Pass	0.003961	Chairman Anganwadi Coordination Committee	96+855	96+871	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
150	606201 / 01 / 158 OF 2005	0.003037	V Lalngaihawma	96+871	96+881	LHS	
151	606201 / 01 / 264 OF 2005	0.002051	Darthuami c/o Lalbiaknii	96+881	96+895	LHS	
152	606201 / 01 / 516 OF 2017	0.0065	Nghaklianmawia c/o Lalhunpuii	98+809	98+831	RHS	
153	606201 /01 /453 of 2016	0.0084965	Lalvuana	98+845	98+860	RHS	
154	606201 /01 /382 of 2012	0.0060472	Kapmawii	98+960	98+880	RHS	
155	606201/01/135 of 2004	0.0183567	Lalawmpuia	97+208	97+234	RHS	
156	606201 /01 /51 of 2002	0.0021356	Saihnuni	98+880	98+898	RHS	
157	606201 / 01 / 32 OF 2002	0.0032259	R Lalthantluanga	97+315	97+330	RHS	
158	606201 /01 /512 of 2017	0.0041891	Lalchhuanliana	98+926	98+943	RHS	
159	CAD - 606201 / 01 / 49 OF 2002	0.0015512	Vanthianghlima	97+330	97+339	RHS	
160	VC Pass	0	Lalrinkimi	97+354	97+369	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
161	CAD 606201 /01 /435 of 2016	0.0055455	C Sangsiama	97+722	97+740	RHS	
162	606201 / 01 / 138 OF 2004	0.0032	Lalhmingmawia c/o CH. Lallawmzuala	97+410	97+430	RHS	
163	415 of 1993	0.014513	Lalthupuanga c/o R. Kapthanga	97+445	97+465	RHS	
164	CAD - 606201 / 01 / 442 OF 2016	0.002027	Rozami	97+490	97+510	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
165	455 of 2016	0.001893	Lalnunmawia	98+810	98+827	LHS	
166	606201 /01 /75 of 2003	0.0022907	Vanlalngheta	97+794	97+818	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
167	606201 /01 /434 of 2016	0.01659	Ramnienga c/o Melody	98+015	95+055	LHS	
168	VC Pass	0	H Lalsangliana	97+530	97+543	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
169	CAD 606201 /01 /466 of 2016	0.000735	Vanlalliani c/o R. Lalthangkhuma	97+818	97+834	RHS	
170	606201 /01 /433 of 2016	0.01936	R Dengkhuma	98+062	98+105	LHS	
171	VC Pass	0	Lalhriatpuii	97+587	97+600	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1540 (308)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Chhiahtlang						
172	606201 /01 /70 of 2003	0.009	Khuanghnuna	97+960	97+981	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
173	240 of 2005	0.000942	R . Chalkhuma c/o R. Lalremruata	98+827	98+840	LHS	
174	12 of 2016	0.0078277	Lalliankunga	101+100	101+111	RHS	
175	VC Pass	0	K Lalnunmawia	88+938	89+400	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1541 (309)

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 5

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner/ Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip Tehsil						
	Village: Chhingchhip						
1	194 of 2000	0.00638	Lalramthari	79+275	79+287	LHS	
2	277 OF 2001	0.00588	Peter Lalnunmawia	79+420	79+432	LHS	
3	60 of 1999	0.003438	Lalthlamuani	79+297	79+309	LHS	
4	167 of 1999	0.00282	Lalmuansanga	79+317	79+329	LHS	
5	435 OF 2010	0.00118	Lianhnuna	79+394	79+400	LHS	
6	139 OF 2008	0.002162	Salvation Army	79+361	79+386	LHS	
7	36 OF 1998	0.002296	H Rohnuna	80+042	80+053	RHS	
8	123 of 1999	0.00288	P . Zatluanga	80+475	80+482	LHS	
9	126 OF 1999	0.00339	PC Lalrimawii	79+460	79+469	LHS	
10	317 OF 2001	0.0038	lalrimawii	80+054	80+063	LHS	
11	P P No 888 of 1981	0.239455	Dotluanga	83+683	84+200	RHS	
12	484 OF 2015	0.00102	Lalthinkhumi	80+047	80+054	LHS	
13	198 of 2000	0.00268	Saimanliana	80+612	80+626	LHS	
14	82 Of 1999	0.00204	Lalramliani	79+432	79+442	LHS	
15	310 of 2001	0.0032	Lalawmpuia	80+595	80+612	LHS	
16	118 OF 1999	0.002808	K Kapzawna	80+071	80+081	RHS	
17	481 of 2014	0.00186	Lalrawngbawli	80+573	80+584	LHS	
18	493 Of 2016	0.0025	Lalnghaka	79+469	79+481	LHS	
19	350 OF 2002	0.00324	R Zathuama	79+481	79+500	LHS	
20	125 OF 1999	0.00512	Philip Chawnglianthuama	80+072	80+088	LHS	
21	247 Of 2000	0.0028	Lalthlamuani	79+508	79+522	LHS	
22	132 of 1999	0.0033	Neihkima	80+684	80+702	LHS	
23	32 OF 1998	0.00184	B Lalchhuana Ralte	79+500	79+508	LHS	
24	181 of 1999	0.00516	Lianchhunga	80+656	80+670	LHS	
25	136 OF 1999	0.0048	Thanzama	80+203	80+218	LHS	
26	375 OF 2003	0.00159	Kapzauva	80+063	80+071	LHS	
27	P P No 1194 of 1976	0.062588	L H Parmawii	84+200	84+343	RHS	
28	142 of 1999	0.0059	Ngurliana	80+812	80+824	LHS	
29	253 of 2000	0.0021	Ramliana	80+229	80+240	LHS	
30	P P No 470 of 1978	0.0564	P Lalthanmawia	84+607	84+780	LHS	
31	VC Pass	0.00104	Thangvela	79+184	79+194	LHS	
32	176 Of 1999	0.016496	JEROME LALCHHANHIMA	79+565	79+581	RHS	
33	58 OF 1999	0.0022	Chalthanga	80+115	80+123	LHS	
34	443 Of 2010	0.01855	K Sangthuama	79+581	79+612	RHS	
35	51 OF 1981	0.0016	Rochamliana	80+106	80+115	LHS	
36	184 Of 2000	0.0185	KV Vanlalhruaia	79+612	79+635	RHS	
37	VC Pass	0	Rosangzuala	85+498	85+625	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
38	334 of 1976	0.04	PC Lalrimawii	81+420	810+536	LHS	
39	202 of 2000	0.073032	Vanlalhruaii	80+241	80+307	RHS	
40	21 OF 1998	0.00208	Vanlalthanga	80+135	80+145	LHS	
41	441 OF 2010	0.002821	PC Lalrimawii	80+137	80+147	RHS	
42	40 OF 1998	0.00246	Haukhama	79+745	79+764	LHS	
43	164 OF 1999	0.024752	K VANNEIA	79+755	79+770	RHS	
44	110 OF 1999	0.0182	ROCHHINGPUII	79+770	79+784	RHS	
45	444 OF 2010	0.0048	H L Lawmzuala	79+729	79+745	LHS	
46	211 OF 2000	0.0056	Lalchungnunga Sailo	79+788	79+809	LHS	
47	361 OF 2003	0.00866	Lianthangi	79+789	79+809	RHS	
48	P P No 264 of 1979	0.262973	T Lalhumingthanga	85+195	85+635	RHS	
49	85 of 1999	0	Hmingthanzauva	80+311	80+322	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
50	53 of 2013	0.01	Ricky Malsawma	82+120	82+138	RHS	
51	LSC NO 34 OF 1998	0.00255	Siamkungi	79+630	79+645	LHS	
52	LSC NO . 323 OF 2001	0.00389	Tlangmawii	79+645	79+659	LHS	
53	52 of 2013	0.001	Ricky Malsawma	82+228	82+241	LHS	
54	135 OF 1999	0.00872	Vanlalrimawii	79+809	79+825	LHS	
55	LSC NO . 195 OF 2000	0.010506	J Lalduhzuala	79+665	79+676	RHS	
56	335 of 2001	0.039145	Ramthangi	80+337	80+368	RHS	
57	160 OF 1999	0.004363	Kapzauva	79+836	79+850	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1542 (310)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner/ Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip Tehsil						
	Village: Chhingchhip						
58	425 of 2007	0	Lalrosanga	80+322	80+334	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
59	16 OF 2010	0	Vanlalhumi	82+497	82+560	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
60	111 OF 1999	0.003581	SANGZAWNI	79+817	79+825	RHS	
61	PP NO . 532 OF 2005	0.170205	Paul Thangzika	85+635	85+891	RHS	
62	106 OF 1999	0.003974	LALPARI	79+825	79+836	RHS	
63	LSC NO . 382 OF 2004	0.010031	THATKUNGA	79+635	79+654	RHS	
64	897 of 1981	0.001	SIAMMAWIA	79+879	79+884	RHS	
65	308 OF 2001	0.000916	Tlanthangi	79+809	79+817	RHS	
66	134 OF 1999	0.0072	Vanlaltluanga	79+836	79+847	LHS	
67	408 of 2005	0.01458	Zosangliana	80+400	80+421	RHS	
68	401 of 2004	0.008496	Denghnuna	80+421	80+429	RHS	
69	LSC NO 487 OF 2016	0.006883	Laldawngliani	79+654	79+665	RHS	
70	LSC NO 205 OF 2000	0.0312	Kapthanga	79+676	79+705	RHS	
71	LSC NO 254 OF 2001	0.006492	R Lalsangzuala	79+687	79+699	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
72	LSC NO 39 OF 1998	0	C Thangseia	79+699	79+707	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
73	LSC NO 337 OF 2001	0.002918	V Siamliana	79+730	79+732	RHS	
74	151 of 1999	0.00085	Pachhunga	80+980	81+009	LHS	
75	41 OF 1998	0.00143	Biakdika	79+893	79+905	LHS	
76	LSC NO 228 OF 2000	0.005279	K Lalhmachhuana	79+705	79+718	RHS	
77	243 OF 2000	0.00628	Huanmawii	79+847	79+865	LHS	
78	LSC NO 222 OF 2000	0.003527	Laltharliana	79+725	79+730	RHS	
79	LSC NO 404 OF 2005	0.004887	Hmuliana	79+718	79+725	RHS	
80	LSC NO 489 OF 2016	0.007779	J Vanlalruata	79+732	79+743	RHS	
81	P /P No 1199 OF 1976	0.06192	Danglova	75+595	75+790	LHS	
82	LSC No 379 OF 2004	0.004569	P Rothanga	79+743	79+755	RHS	
83	137 OF 1999	0.00468	R Lalthanmawia	79+905	79+917	LHS	
84	pp NO . 625 OF 2011	0.015976	Biakchhunga	79+844	79+915	RHS	
85	192 OF 2000	0.00684	K Lalramhluna	79+927	79+938	LHS	
86	430 of 1972	0.0216	C. Lalbiakenga	75+340	75+595	LHS	
87	84 OF 1999	0.006	Sangzuali	79+917	79+927	LHS	
89	57 of 1978	0.0444	Lalringliana	76+112	76+293	LHS	
90	291 of 1981	0.1464	Laltluangliana	76+341	76+595	RHS	
91	412 of 1981	0.011296	P.C Neihkima	76+662	76+942	LHS	
92	44 of 2012	0.0036	ZORINPUII KHIANGTE	77+094	77+110	RHS	
93	492 OF 2016	0.00709	Lalkhuma	77+688	77+706	LHS	
94	16 of 1998	0.01369	R Lallawmzuala	78+395	78+441	LHS	
95	45 of 1998	0.0014	Dohleia	79+865	79+874	LHS	
96	462 of 2012	0.00264	Laithuama	79+874	79+883	LHS	
97	171 of 1999	0.0128	Biakzauvi	79+930	79+946	RHS	
98	110 of 1971	0.00134	R. Zathuama	78+411	78+414	LHS	
99	461 of 2012	0.00419	Thangvela	80+177	80+189	LHS	
100	LSC No 399 of 2004	0.00166	Pc Ramruata	78+645	78+655	LHS	
101	146 of 1999	0.0044	Dothanga	80+189	80+203	LHS	
102	VC Pass	0.00502	Thangzikpuia	78+833	78+845	LHS	
103	LSC No 451 of 2010	0.016381	Paul Rengkunga	78+143	78+194	LHS	
104	LSC No 370 of 2003	0.00735	Khawvelthanga	78+537	78+548	LHS	
105	LSC No 295 of 2001	0.0052	Biaksangi	78+530	78+537	LHS	
106	LSC No 278 of 2001	0.01171	C Sapliana	78+517	78+530	LHS	
107	LSC No 287 of 2001	0.00186	R Laltlankima	78+580	78+589	LHS	
108	LSC No 279 of 2001	0.00636	Lalremthanga	78+508	78+517	LHS	
109	LSC No 373 of 2003	0.00194	PC Neihkima	78+613	78+625	LHS	
110	LSC No 246 of 2000	0.00652	Chhangdawla	78+563	78+580	LHS	
111	LSC No 332 of 2001	0.00396	Darkhuma	78+625	78+645	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1543 (311)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner/ Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip Tehsil						
	Village: Chhingchhip						
112	LSC No 456 of 2011	0.00228	C Lalnuntluanga	78+548	78+563	LHS	
113	LSC No 284 of 2001	0.010498	F Zakhuma	78+604	78+620	RHS	
114	LSC No 313 of 2001	0.0013	Malsawma	78+714	78+728	LHS	
115	LSC No 400 of 2004	0.00058	Thantluanga	78+704	78+714	LHS	
116	80 of 1999	0.015734	C . Lianzuala	79+982	80+016	RHS	
117	57 of 1999	0.00331	H K Thangseia	79+983	80+005	LHS	
118	86 of 1999	0.004748	Laifela	80+016	80+025	RHS	
119	119 of 1999	0.00275	K . Lalrinliana	80+038	80+047	LHS	
120	48 of 1999	0.00373	T . Chawngkhuma	80+013	80+022	LHS	
121	114 OF 1999	0.003273	Challianzinga	80+053	80+060	RHS	
122	73 OF 1999	0.002219	Lalhmuliana	80+030	80+039	RHS	
123	336 of 1976	0.029808	C . Doliana	74+950	75+000	RHS	
124	LSC No 182 of 1999	0.01224	Biakhlunchhungi	78+967	78+991	RHS	
125	LSC No 18 of 1998	0.01062	Ngurauva	77+856	77+891	LHS	
126	476 OF 2013	0.007813	C Ramsangliana	78+911	79+000	RHS	
127	67 OF 1999	0.01	Malsawmtluanga	79+238	79+252	LHS	
128	491 OF 2016	0.010017	Laingeni	78+620	78+641	RHS	
129	391 OF 2004	0.00076	Varnghinglova	78+664	78+679	LHS	
130	351 of 2003	0.00312	Lalramenga Chhangte	78+814	78+833	LHS	
131	288 OF 2001	0.00172	Biaksangi	78+655	78+664	LHS	
132	505 OF 2017	0.00284	Lalnghinglovi	78+762	78+778	LHS	
133	369 of 2003	0.00284	Lalchhuana	78+799	78+814	LHS	
134	372 OF 2003	0.00218	PL Sawilaia	78+753	78+762	LHS	
135	503 OF 2017	0.00372	Bekima	78+778	78+799	LHS	
136	392 OF 2004	0.00049	Lalmawia	78+602	78+613	LHS	
137	473 of 2012	0	Chuangkima	78+845	78+861	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
138	108 OF 1999	0.00208	Raltawnluia	79+153	79+163	LHS	
139	42 of 1980	0.21808	PC Ramruata	75+790	76+112	LHS	
140	258 of 2001	0.032239	HV LALRINKIMI	77+799	77+837	RHS	
141	349 of 2002	0.00324	Thanthuami	80+835	80+850	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1544 (312)

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 5

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE START	CHAINAGE END	Side	Remarks
	Taluk: Serchhip (Pt) Tehsil						
	Village: Keitum (P-2)						
1	606302 /01 /219 of 2004	0.0056	Laltailova	121+791	121+805	RHS	
2	Mizo Kohhran	0.00000	Mizo Kohhran	121+805	121+812	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
3	106202 / 01 / 64 of 1999	0	H Rochhuma	122+029	122+035	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
4	606302 /01 /254 of 2006	0.00569	Lalrinkimi	121+812	121+821	RHS	
5	606302 / 01 / 244 of 2004	0.001219	Ramlawma	122+045	122+054	LHS	
6	VC Pass	0.00519	CS Laizarzova	121+736	121+748	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
7	606302 /01 /213 of 2003	0.008615	Rualkhumi	121+829	121+839	RHS	
8	VC Pass	0	Gordon Lalvenmawia	121+748	121+755	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
9	606302 / 01 / 248 of 2004	0.00256	H Rochhuma	122+054	122+065	LHS	
10	106202 / 01 / 192 of 2001	0.004093	Lalkulha	121+716	121+722	RHS	
11	106202 /01 /154 of 2000	0.00487	C Suakliana	121+839	121+847	RHS	
12	606302 / 01 / 212 of 2003	0.003	Hrangchhuana	122+067	122+080	LHS	
13	106202 /01 /75 of 1999	0.003617	Lalchhawna	121+875	121+882	RHS	
14	106202 / 01 / 01 of 1998	0.01087	C Tlanghmingthanga	121+740	121+760	RHS	
15	106202 / 01 / 31 of 1998	0.00432	Lalhmunngheta	122+080	122+093	LHS	
16	VC Pass	0	James Lalrintluanga	121+760	121+778	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
17	VC Pass	0	Lalkulha	121+778	121+784	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
18	106202 /01 /24 of 1998	0.00334	K Rivela	121+898	121+920	LHS	
19	VC Pass	0	C Lalrintluanga	121+784	121+791	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
20	106202 /01 /89 of 1999	0.00136	Lalsangpuii	121+920	121+928	LHS	
21	106202 / 01 / 121 of 2000	0	PC Kapzinga	122+119	121+125	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
22	106202 / 01 / 46 of 1998	0.003525	Thangzauva	122+079	122+085	RHS	
23	106202 / 01 / 153 of 2000	0.00492	Hmingdailovi c/o C.V. Lalrinliana	122+125	122+146	LHS	
24	CAD -606302 /01 /305 OF 2016	0.00354	Rosanga	121+948	121+955	LHS	
25	106202 /01 /147 of 2000	0.00266	Zohmingthanga	121+955	121+970	LHS	
26	106202 / 01 / 30 of 1998	0.004416	T C Lallala	122+060	122+075	RHS	
27	106202 /01 /140 OF 2000	0	Thanseii	121+970	121+986	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1545 (313)

Sr. No.	Survey Number/ Plot No.	Area In Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: Keitum (P-2)						
28	CAD - 296 OF 2016	0.0024	K Thangluaia	121+999	122+008	LHS	
29	606302 /01 /266 of 2006	0	K Laltanzuala	122+018	122+029	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
30	VC Pass	0.029795	Health Sub Center	122+085	122+132	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
31	140 of 2011	0.014386	Chairman Presbyterian Church	122+132	122+159	RHS	
32	139 of 2011	0.0258	Chairman Presbyterian Church	122+159	122+213	RHS	
33	CAD 606302 / 01 / 289 of 2014	0.002251	J Lalchharliana	122+110	122+118	LHS	
34	606302 / 01 /255 of 2006	0.00221	Lalfakawma	121+784	121+791	RHS	
35	106202 /01 /188 of 2001	0.005251	Sawikhuma	121+760	121+782	RHS	
36	VC Pass	0.006	Lalmakzuali	121+871	121+890	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1546 (314)

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 6

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
1	VC Pass	0	Laldinpuia	70+500	70+571	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
2	613 of 1978	0.030947	R Thanmawia	66+657	66+670	LHS	
3	VC Pass	0	C . Vanlalvena	68+669	69+303	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
4	109 of 2000	0.011163	Vanlalruata Renthlei	67+404	67+435	LHS	
5	VC Pass	0	Malsawmkima	69+465	69+642	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
6	613 of 1978	0.01539	R Zalawma	67+451	67+469	LHS	
7	60 of 2000	0	Rawna	67+191	67+279	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
8	990 of 1977	0.1078	Lalhmunmawia	67+836	67+965	LHS	
9	199 of 2004	0.10625	Sanglura	65+293	65+424	LHS	
10	LSC 2 Of 2013	0.02106	Lalramnghaka	65+293	65+424	LHS	
11	619 of 2010	0.00688	K Lalzarliana	71+843	71+855	RHS	
12	70 of 2002	0	Lalchangliana Ralte	66+781	66+890	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
13	P / Patta 619 of 2010	0.00612	K . Thanzinga	73+058	73+471	RHS	
14	5 of 1980	0.068834	H Lalnunmawia	68+002	68+161	LHS	
15	1 Of 2014	0	Mangthansiama	65+424	65+625	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
16	12 Of 2011	0	Thangngaia	65+625	65+660	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
17	619 of 2010	0.00623	M S Dawngliani	71+867	71+879	RHS	
18	499 of 1980	0.078054	Padawla	68+161	68+300	LHS	
19	13 Of 2011	0	K Kaptluanga	65+660	65+710	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
20	619 of 2010	0.00679	K . Vanngaizuala	71+879	71+892	RHS	
21	75 of 1995	0	Abraham Lalrinliana	68+300	68+403	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
22	744 Of 1976	0	Ramzidinga	65+760	65+906	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

(C. LALBUHZUALI)

SUNIL KUMAR
General Manager(P) NHIDCL

1547 (315)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
23	50 of 2002	0	Vanlalnghaka	68+403	68+493	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
24	80 Of 1998	0	C Sangmawia	68+493	68+662	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
25	147 Of 1977	0	Taikhuma	65+906	66+023	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
26	619 of 2010	0.0081	Roslama	71+829	71+843	RHS	
27	619 of 2010	0.00828	K . Parkunga	71+906	71+919	RHS	
28	619 of 2010	0.00968	Siamthara	71+919	71+935	RHS	
29	619 of 2010	0.01051	Lalhmingliana	71+935	71+951	RHS	
30	110 of 2004	0.04451	Sangzakhuma	72+277	72+449	RHS	
31	27 of 2003	0.15525	Sangzuala	72+449	72+628	RHS	
32	15 Of 2005	0	Vl Chhuma	66+023	66+203	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
33	80 of 2003	0	Israel Lalmawizuala	68+880	68+970	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
34	140 Of 2001	0.00691	F Sapzinga	66+365	66+409	LHS	
35	66 Of 2000	0.0005304	Thanzuali	66+409	66+425	LHS	
36	141 Of 2001	0.008684	S Lalkimi	66+425	66+464	LHS	
37	747 of 1976	0.04075	Lalbiaksangi	69+030	69+086	LHS	
38	292 Of 2010	0.021582	C Vawra Ralte	66+464	66+548	LHS	
39	1174 of 1976	0.191296	H Lalmuana	69+086	69+451	LHS	
40	24 Of 1992	0.005972	Vl Chhuma	66+548	66+579	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
41	90 of 1988	0	Lawmkima	69+451	69+642	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
42	27 Of 1992	0.00656	Salvation Army	66+579	66+594	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
43	738 of 1976	0.194082	Sainguauva	69+702	70+007	LHS	
44	11 of 68	0	Lalchhuansanga	70+007	70+202	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
45	611 of 1978	0.05138	H Varkhumtluanga	70+202	70+317	LHS	
46	P / Patta 684 of 1982	0.0974	Lallungmuana	72+628	72+794	RHS	
47	85 of 1998	0	Venghlun Presbyterian	70+317	70+342	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
48	581 of 2009	0.078107	Lalduhthanga	72+794	72+897	RHS	

(C. LALDUHZUALA)

SUNIL KUMAR
General Manager(P) NHIDCL

1548 (316)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
49	86 of 1990	0	Venglai Presbyterian	70+342	70+578	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
50	138 Of 2001	0.00548	R Lalchhanhima	66+594	66+620	LHS	
51	39 Of 2000	0.00548	Parzuali	66+620	66+637	LHS	
52	106 of 1981	0.229201	Kapthianga	70+977	71+301	LHS	
53	111 Of 2000	0.00601	Vanlalhluna	66+657	66+670	LHS	
54	163 of 1984	0	Lalhmingthanga	71+301	71+363	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
55	41 Of 2000	0	Laifakzuali	68+443	68+669	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
56	VC Pass	0	Biakthanga	73+020	73+320	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
57	41 Of 2000	0.0015	Zorampari	66+670	66+684	LHS	
58	70 of 2006	0.006488	David Lalmuankima	71+363	71+383	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
59	279 Of 2008	0.00001	H Lalnunmawia	66+725	66+729	LHS	
60	75 of 2003	0.005189	Vanlalhriata	71+383	71+401	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
61	40 Of 2000	0.00024	Anganwadi	66+729	66+735	LHS	
62	167 of 1985	0.005562	J.Manliana	71+401	71+422	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
63	126 Of 2004	0.00126	Ngurvuani	66+761	66+777	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
64	68 of 2001	0	Lalhmingthanga	71+422	71+440	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
65	5 Of 2007	0	Lalhmachhuana	66+783	66+791	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
66	P Patta 133 of 2004	0.138154	Neihlaia	72+441	72+672	LHS	
67	157 Of 2001	0.00064	Ramzauva	66+791	66+803	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
68	P Patta 133 of 2004	0.005548	K Vanzama	72+562	72+583	LHS	
69	160 Of 2001	0.0009	Sangzuali	66+803	66+813	LHS	
70	74 of 2005	0.09529	Ramfangzauva	66+890	67+015	RHS	
71	176 Of 2001	0.00225	Thangngaia	66+813	66+836	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1549 (317)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
72	VC Pass	0	K Kapkima	72+672	72+176	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
73	1600 of 1976	0.06419	Laltlankima	67+015	67+106	RHS	
74	VC Pass	0	Lalnghakliana	72+896	73+058	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
75	VC Pass	0	K Kaptluanga	69+642	69+702	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
76	P Patta 169 of 2004	0.21601	K Thanzinga	73+058	73+471	LHS	
77	P Patta 237 of 1981	0.07684	C Lalpari	67+193	67+278	RHS	
78	204 of 2004	0.028275	C Tawnluia	71+541	71+900	LHS	
79	VC Pass	0	H Dengzuala	65+434	65+606	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
80	12 Of 2000	0.002	K Vanzama	66+855	66+867	LHS	
81	P Patta 89 of 1992	0.11293	Zatawna	67+965	68+162	RHS	
82	14 Of 2007	0.00523	Ramzauva	66+746	66+761	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
83	VC Pass	0	K Thanzuala	68+662	68+880	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
84	195 Of 2005	0.01598	R Lalchhanhima	66+887	66+930	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
85	VC Pass	0	K Thanzinga	68+162	68+202	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
86	LSC 192 OF 2001	0.00833	Rawna	67+100	67+118	LHS	
87	221 Of 2002	0.00058	Sangthangi	66+930	66+947	LHS	
88	VC Pass	0	C Lalzuia	66+553	66+593	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
89	263 of 2006	0.001	Vanlalliani	66+947	66+968	LHS	
90	211 Of 2001	0.0074	Lallawmkima	67+027	67+050	LHS	
91	LSC 371 Of 2016	0.00584	Rawna	67+164	67+191	LHS	
92	VC Pass	0	Lalchangliana	67+965	68+002	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
93	26 Of 2004	0	Rawna	67+493	67+602	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
94	203 of 2004	0.00561	Lallungmuana	71+928	71+962	LHS	
95	VC Pass	0	Lalzuisangi	68+202	68+298	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
96	615 Of 1978	0.292	C Tailuaia	70+578	70+977	LHS	
97	82 Of 2004	0.0019752	Lalhmingliana	72+238	72+253	LHS	
98	VC Pass	0	H Zoliana	70+622	70+977	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
99	82 Of 2004	0	K Vanlalthara	72+121	72+129	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
100	VC Pass	0	C Lalnunpuia	70+977	71+120	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
101	82 Of 2004	0.0029499	Lalchhuansanga	72+278	72+290	LHS	
102	VC Pass	0	Rochhingpuii	71+120	71+301	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
103	VC Pass	0	Lalrintluanga	71+301	71+386	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
104	82 Of 2004	0.00345	Lalthianghlima	72+290	72+305	LHS	
105	57 Of 2003	0.00345	Lalliana Sailo	72+305	72+441	LHS	
106	85 of 2006	0.00002	C Tailuaia	72+129	72+141	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
107	82 of 2004	0.00052	R Lalbiakmawia	72+141	7+216	LHS	
108	82 of 2004	0.00018	Lalrawna	72+160	72+175	LHS	
109	82 of 2004	0.00378	Lalremi	72+202	72+221	LHS	
110	82 of 2004	0.0018336	Vanlaldiki	72+221	72+238	LHS	
111	88 of 2009	0	Zozuala	68+895	70+007	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
112	88 of 2004	0	Hriatchhunga	70+007	70+165	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
113	88 of 2007	0	Vanlalruata Renthlei	69+698	69+773	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
114	88 of 2003	0	Vanlalthlamuanpuia	70+317	70+500	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1551 (319)

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Thingsulthiah (Pt) Tehsil						
	Village: Baktawng						
115	P Patta 354 of 1981	0.17243	H Dengzuala	67+278	67+603	RHS	
116	88 of 2002	0	Pc Lalbiakliana	70+571	70+622	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
117	P Patta 191 of 1981	0.12654	C Zultluanga	67+663	67+835	RHS	
118	88 of 1994	0	Hriatchhunga	69+773	69+895	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
119	P Patta 716 of 1978	0.0496	C Tailuaia	67+835	67+965	RHS	
120	P Patta 251 of 1976	0.08264	Lalzama Sailo	65+220	65+434	RHS	
121	P Patta 144 of 1976	0.15114	H Vanlaldika	65+606	65+913	RHS	
122	38 of 2013	0.07324	Lalremliana	72+005	72+277	RHS	
123	64 of 2005	0.0015	NL China	71+982	71+992	LHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.
124	VC Pass	0	Vanlalruata Renthlei	70+165	70+317	RHS	Encroachment case/not eligible for land value/asset compensation has been paid or proposed to be paid.

SUNIL KUMAR
General Manager(P) NHIDCL

1552 (320)

ANNEXURE-I

STATE: MIZORAM District : SERCHHIP Sub-Package No. 6

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: New Serchhip						
1	VC Pass	0.00305	Lalnunpari	101+280	101+295	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
2	SCHP 118 of 1991	0.00305	Zakunga	101+312	101+328	RHS	
3	VC Pass	0	Tlanghmingthangi	101+550	101+577	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
4	DLP 51 of 1997	0.0150502	Managing Director MIZOFED	101+254	101+282	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
5	SCHP 111 of 1991	0.0108478	T Lalhuthanga	101+282	101+301	LHS	
6	SCHP 41 of 1989	0.0112214	T Rokima	101+301	101+321	LHS	
7	105801 / 01 / 72 of 2001	0.011221	Chhunthuama	101+321	101+340	LHS	
8	SCHP 82 of 1992	0.0085976	T Rosiama	101+340	101+359	LHS	
9	SCHP 63 of 1987	0.0104796	K Zosangliana	101+372	101+387	LHS	
10	8 of 1987	0.00305	R Lalkohbika	101+405	101+420	LHS	
11	SCHP 66 of 1987	0.0110325	Thangliantluanga	101+436	101+450	LHS	
12	VC Pass	0	C Lalrotluanga	101+536	101+550	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
13	606002 / 01 / 56 of 2008	0.0097791	K Zosanga	101+235	101+254	LHS	
14	SCHP 10 of 1990	0.00305	R Lalrinthangi	101+328	101+344	RHS	
15	SCHP 2 of 1991	0.0010278	Ralliana	101+370	101+373	RHS	
16	SCHP 133 of 1991	0.00305	C V L Malsawma	101+420	101+436	LHS	
17	298 of 2010	0.0129181	John Lianzauva	101+577	101+589	LHS	
18	606002 / 01 / 368 of 2009	0.0034895	C Biakchhawna	101+600	101+618	LHS	
19	VC Pass	0.0032	Rothlanga	101+618	101+634	LHS	
20	VC Pass	0.01	Nghinglova	101+634	101+659	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
21	332 of 2011	0.01	Lalremruata	101+659	101+670	LHS	
22	VC Pass	0.0104225	F Pahlira	101+670	101+682	LHS	
23	325 of 2015	0.0156632	Ralzatawna	101+695	101+714	LHS	
24	606002 / 01 326 of 2014	0.0686158	Moses Vanlalthlana c/o Chairman Presbyterian	101+568	101+655	RHS	
25	SCHP 43 of 1986	0.007919	J Saithantluanga	101+801	101+819	RHS	
26	SCHP 139 of 1987	0.0534229	Lalbana	101+450	101+568	RHS	
27	239 of 1993	0.00305	H Biakchhuma c/o Rengluaia Sailo	101+520	101+536	LHS	
28	606002 / 01 / 139 OF 2010	0.01	Lalnuntluanga	101+250	101+265	RHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
29	SCHP 222 of 1991	0.0036293	B Lalbiaktluanga	101+820	101+827	LHS	
30	SCHP 54 of 1993	0.009	J Lalhmunliana	101+479	101+495	LHS	
31	SCHP 46 of 1992	0.0140908	Lalchansanga	101+465	101+479	LHS	
32	SCHP 8 of 1992	0.00305	Lalhmunzara	101+235	101+250	RHS	
33	86 of 1986	0.00305	C Lalrawna	101+295	101+312	RHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1552

321

Sr. No.	Survey Number/ Plot No.	Area in Hectare	Name of Land Owner /Interested Person	CHAINAGE		Side	Remarks
				START	END		
	Taluk: Serchhip (Pt) Tehsil						
	Village: New Serchhip						
34	VC Pass	0.0032	Lalawia L c/o Lalremsanga	101+808	101+820	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
35	VC Pass	0.0061	K Rodinga	101+748	101+761	LHS	Encroachment case/ not eligible for land value/asset compensation has been paid or proposed to be paid.
36	SCHP 123 of 1991	0.010353	Lalthakima	101+838	101+853	RHS	
37	SCHP 54 of 1991	0.01	Thanghlcia	101+786	101+808	LHS	
38	SCHP 1 of 1994	0.026327	JB Rualchhinga	101+390	101+450	RHS	
39	SCHP 37 of 1986	0.00306	Rodinga	101+387	101+400	LHS	

SUNIL KUMAR
General Manager(P) NHIDCL

1554 (322)

मिज़ोरम MIZORAM

00AA 394776

AGREEMENT ON HANDING OVER/ TAKING OVER OF LAND

This AGREEMENT has been executed between the **Competent Authority for Land Acquisition (CALA)**, Deputy Commissioner, Serchhip (which expression shall unless the context or meaning be otherwise repugnant mean and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **First Party** and **The President of India** represented by General Manager(P), National Highways & Infrastructure Development Corporation Limited (NHIDCL) , BO- Aizawl (which expression shall unless the context or meaning be otherwise repugnant mean and include heirs, legal representatives, executors, administrators, assignees) hereinafter known as **Second Party** on this 20th Day of January, 2020 Anno Domini.

20/1/2020

20/1/2020

1555

(323)

मिजोरम MIZORAM

00AA 394777

By this agreement, the First Party hands over **10.8 Hectare** of land under section **'3E' of National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 63.108 to km 131.546** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* to the Second Party.

By this agreement the Second Party agrees to take over the land measuring **10.8 Hectare** which is acquired as per the provision of **National Highways Act of 1956** for the purpose of *"Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from **km 63.108 to km 131.546** (existing chainage) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on Engineering Procurement Construction (EPC) mode with Japan International Cooperative Agency (JICA) loan assistance"* from First Party.

20/1/2020

20/1/2020

1550 (324)

मिज़ोरम MIZORAM 00AA 394778

In token thereof, both the parties have appended their signatures in presence of witnesses.

Signature of First Party

20/1/2020

(Dr. LALZIRMAWIA CHHANGTE)
Competent Authority for Land Acquisition
& Deputy Commissioner
Serchhip District, Mizoram

Signature of Second Party

20/1/2020

(SUNIL KUMAR)
Deputy General Manager (Projects)
NHIDCL, BO-Aizawl, Mizoram

Witness

20/1/2020

(C. LALDUHZUALI)
Settlement Officer, LR&S
Serchhip District, Mizoram

Witness

20/01/2020

(NILESH TIWARI)
Engineer (Projects)
NHIDCL, BO- Aizawl, Mizoram

Place: Serchhip

Date: 20.01.2020

1554 Stage-I Clearance

225

भारतसरकार
GOVERNMENT OF INDIA
एकीकृतक्षेत्रीयकार्यालय
INTEGRATED REGIONAL OFFICE
पर्यावरण ,वनएवंजलवायुपरिवर्तनमंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉउडीवलुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,
शिलॉंग/SHILLONG-793021
TEL. 0364-2537278; FAX. 0364-2536041
E-mail: moefro.shillong@gov.in

No. 3-MZ B 024/2021-SHI/ 103-04

17th April, 2023

To,

Principal Secretary,
Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl-796001.

Sub : Proposal for diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance, by NHIDCL.

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 12.04.2021 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22015/2/2021-FST dated 05.05.2021 and even no.FST/Vol-I dated 06.02.2023, and on receipt of **ex-post facto approval** from the Competent Authority, MoEF&CC , New Delhi, the **In-principle / Stage-I ex-post facto approval** of the Central Government is hereby granted for diversion of **2.43278 ha** of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance by NHIDCL, subject to the following conditions:

A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC (Vol.I) dated 06.01.2022 and even No. dated 19.01.2022.The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;

2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;

3. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only though e-portal;

4. The penalty for violation shall be equal to NPV of forest land per hectare for each year of violation from the date of actual diversion as reported by the inspecting officer with maximum up to five (5) times of NPV plus 12 % simple interest till the deposits is made. In this case, 20% of the above penalty shall be imposed, as this proposal is for public utility project of the Government.

5. State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India.

6. User agency, NHIDCL, responsible for violation shall be prosecuted under local Act of the State for unauthorized use of forest land without the permission of State authority.

7. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only though e-portal (https://parivesh.nic.in). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;

8. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;

9. The KML files of the area to diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;

10. The cost of felling of trees shall be deposited by the User Agency with the DFO concerned;

11. The State Govt shall submit the copy of the notification of mutation of the equivalent non-forest land identified for the compensatory afforestation prior to issue of working permission or submitting compliance report to the IPA whichever is earlier.

12. Undertaking from the user agency to undertake special measures for prevention of landslide / erosion by biological or mechanical measures and stabilization of side slope to avoid soil erosion and landslides as per requirement and proposed for the Much Dumping.

13. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from the pillar to pillar and GPS co-ordinates with the fund to be deposited with the DFO concerned;

14. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;

15. Violation of any of these conditions will amount to violation of Forest(Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;

16. The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/);

B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:

1. Legal status of the diverted forest land shall remain unchanged;

2. Compensatory Afforestation shall be raised over non-forest i.e. 2.896 ha of identified by the State *Forest Department at Khawbel, Chhingchhip Range under Thenzawl Forest Division;*

1559 (327)

3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

5. No damage to the flora and fauna of the adjoining area shall be caused;

6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;

7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;

9. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;

11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;

12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,

(Mrs. L. J.Syiemiong)
वनउपमहानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

वनउपमहानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Working Permission
1560 (328)

No.G.20015/2/2021–FST/Vol-I
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 23rd May, 2023

ORDER

Subject:- **Diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance – reg.**

Whereas, the User Agency (NHIDCL) has made necessary payments as per In-Principle Approval of the project issued by MoEF&CC vide *No.3-MZ B 024/2021-SHI/103-104 dt.17.04.2023;*

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter *No.II-306/2014-FC(Pt.) dt. 28.08.2015*, the Government of Mizoram hereby conveys the Working Permission for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. The Working Permission is for 1 (one) year, w.e.f. issue of this Order, and the Compliance Report shall be submitted within the period of Working Permission to MoEF&CC.

In this regard, the Divisional Forest Officer, Thenzawl Forest Division, having jurisdiction over the forest land proposed to be diverted is hereby authorized to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of any Rules/Guidelines issued by MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/- R.K. SINGH
Principal Secretary to the Govt. of Mizoram,
Environment, Forests& Climate Change Department.

Cont...2/-